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PARLIAMENTARY DEBATES
RAJYA SABHA
OFFICIAL REPORT
CONTENTS

Statement by Minister Correcting Answer to Question - *Laid on the Table* (page 1)

Papers Laid on the Table (pages 1-5)

Reports of the Department-Related Parliamentary Standing Committee on Energy - *Laid on the Table* (page 5)

Statement of the Department-Related Parliamentary Standing Committee on Social Justice and Empowerment - *Laid on the Table* (page 6)

Statement by Minister - *Laid on the Table*

Status of implementation of recommendations contained in the Thirteenth Report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers (page 6)

Farewell to the retiring Members (pages 7-8)

Government Bills - *Under Consideration*

The Lokpal and Lokayuktas Bill, 2011 (pages 7-210)

National Song (page 211)

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RAJYA SABHA SECRETARIAT
NEW DELHI

RAJYA SABHA

Thursday, the 29th December, 2011/8th Pausa, 1933 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

MR. CHAIRMAN: There is a statement by Minister correcting the reply given to a question. Shri Namo Narain Meena.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement correcting the reply to Unstarred Question 2197 given in the Rajya Sabha on the 13th December, 2011, regarding 'Rise in NPAs of SBI.'

SHRI S.S. AHLUWALIA (Jharkhand): Sir, I have just a small submission to make. Why the corrections to replies given by the Ministers are coming so late? The point is, whenever questions are asked by the hon. Members, replies are prepared by the entire Government machinery. And, after sometime, the Ministers come before the House and say there is a correction in reply. Why?

MR. CHAIRMAN: Error is human.

SHRI S.S. AHLUWALIA: Sir, error is not human. When the Government is saying that it is working on e-governance, how the human error comes in? And, how long will it go on, Sir?

MR. CHAIRMAN: Mr. Ahluwalia, you have made your point.

PAPERS LAID ON THE TABLE

I. Notifications of the Ministry of Health and Family Welfare

II. Report and Accounts (2010-11) of various Company Board and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE

(SHRI S. GANDHISELVAN): Sir, I lay on the Table—

- I. (i) A copy each (in English and Hindi) of the following
Notifications of the Ministry of Health and Family
Welfare, under Section 31 of the Jawaharlal Institute of

Post-Graduate Medical Education and Research, Puducherry Act, 2008, along with delay statement:-

[Placed in Library. See No. L.T. 6155/15/11]

- (1) No. 296, dated the 6th November, 2010, publishing the Jawaharlal Institute of Post-Graduate Medical Education and Research (Amendment) Regulations, 2010.

[Placed in Library. See No. L.T. 6094/15/11]

- (2) S.O. 493 (E), dated the 8th March, 2011, notifying the appointment to the post of Director, Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry.

[Placed in Library. See No. L.T. 6095/15/11]

- (3) F. No. JIP/DDA/2011, dated the 3rd March, 2011, publishing the Jawaharlal Institute of Post-Graduate Medical Education and Research (Amendment) Regulation, 2011.

[Placed in Library. See No. L.T. 6094/15/11]

- II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) Annual Report and Accounts of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and the Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 6106/15/11]

- (ii) A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the National Board of Examinations, New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above

Board.

[Placed in Library. See No. L.T. 6093/15/11]

- (iii) (a) Forty-first Annual Report and Accounts of the Mahatma Gandhi Institute of Medical Sciences, Sevagram, Wardha, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6092/15/11]

Report and Accounts (2010-11) of ESIC, New Delhi and related papers

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2010-11.
- (b) Annual Accounts of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2010-11, and the Audit Report thereon.

[Placed in Library. See No. L.T. 6096/11/15]

Report and Accounts (2010-11) of the NHAI, New Delhi and related papers

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): Sir, I lay on the Table, under Section 24 of the National Highways Authority of India Act, 1988, a copy (in English and Hindi) of the Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6057/15/11]

Report and Accounts (2010-11) of the CWC, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table, under sub-section (11) of Section 31 of the Warehousing Corporation Act, 1962, a copy each (in English and Hindi) of the following papers:-

- (a) Fifty-fourth Annual Report and Accounts of the Central Warehousing Corporation (CWC), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 6097/15/11]

Report and Accounts (2010-11) of various Institute and

Universities and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES
DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers,
under sub-section (4) of Section 23 of the Institutes of
Technology Act, 1961:—

(a) Annual Accounts of the Indian Institute of Technology, Guwahati, for the year 2010-11, and the Audit Report thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6079/15/11]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 34 of the Indira Gandhi National Tribal University Act, 2007:-

(a) Annual Report of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh, for the year 2010-11.

(b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 6100/15/11]

(ii) A copy each (in English and Hindi) of the following papers:-

(a) Annual Accounts of the Manipur University, Imphal, for the year 2009-10 and the Audit Report thereon, under subsection (4) of Section 34 of the Manipur University Act, 2005.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6077/15/11]

Report and Accounts (2010-11) of various Corporations and Institute and related papers

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): Sir, I lay on the Table:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) (a) Third Annual Report and Accounts of the Kolkata Metro Rail Corporation Limited (KMRCL), Kolkata, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 6102/15/11]

- (ii) (a) Sixteenth Annual Report and Accounts of the Delhi Metro Rail Corporation Limited (DMRC), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 6103/15/11]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the National Institute of Urban Affairs (NIUA), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6101/15/11]

Report and Accounts (2010-11) of CPRI, Bangalore and related papers

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Central Power Research Institute (CPRI), Bangalore, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6104/15/11]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON ENERGY**

SHRI V.P. SINGH BADNORE (Rajasthan): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy (2011-12):-

- (i) Twenty-fourth Report of the Department-related Parliamentary Standing Committee on Energy on Action Taken by the Government on the Recommendations of the Committee contained in the Eighteenth Report (Fifteenth Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy, for the year 2011-12; and

(ii) Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Energy on Action Taken by the Government on the Recommendations of the Committee contained in the Nineteenth Report (Fifteenth Lok Sabha) on Demands for Grants of the Ministry of Power, for the year 2011-12.

**STATEMENT OF DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

SHRI AVTAR SINGH KARIMPURI (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment on Action Taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Ninth Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment (2009-10) (Fifteenth Lok Sabha) on Action Taken by Government on the recommendations contained in First Report (Fifteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment (2009-10) on Demands for Grants, 2009-10 of the Ministry of Social Justice and Empowerment.

STATEMENT BY THE MINISTER

**Status of implementation of recommendations contained in the
Thirteenth
Report of the Department-related Parliamentary Standing Committee
on Chemicals and Fertilizers**

संसदीय कार्य मंत्रालय में राज्‍य मंत्री (हरीश रावत) : महोदय , मैं आप की आज्ञा से रसायन एवं उर्वरक मंत्रालय में राज्‍य मंत्री अपने सहयोगी श्री श्रीकांत जेन्ना की ओर से शीरा के उत्पादन , मूल्‍य निर्धारण और वित्‍तिरण के संबंध में वस्‍तिग संबंधित रसायन और उर्वरक संबंधी संसदीय स्‍थायी समिति (2010-2011) के तेरहवें प्रस्‍तिवेदन में अंतर्विष्‍ट सफ्‍फिरिशों के कार्‍यन्‍वयन की स्‍थिति के संबंध में एक वक्‍तव्‍य सभा पटल पर रखता हूँ।

FAREWELL TO THE RETIRING MEMBERS

MR. CHAIRMAN: Hon. Members, today we bid farewell to seven of our colleagues, who will be retiring in the months of January and February, 2012, on completion of their term of office. On the last day

of this Session, I take this opportunity to bid them farewell.

Out of the seven Members, three Members, namely, Dr. Karan Singh, Shri Janardhan Dwivedi and Shri Parvez Hashmi, representing the National Capital Territory of Delhi, will be retiring on the 27th of January, 2012. Three nominated Members, namely, Shrimati Shobhana Bhartia, Shri Shyam Benegal and Dr. (Shrimati) Kapila Vatsyayan will be retiring on 15th February, 2012. One Member, namely, Shri O.T. Lepcha, representing the State of Sikkim, will be retiring on 23rd February, 2012. Some of them, I am sure, will be reelected or re-nominated.

The House will certainly miss those who would not be coming back. The retiring Members have contributed significantly in the deliberations of this House and in enhancing the dignity and prestige of this august House. I place on record my heartfelt appreciations for the valuable contributions and service rendered by them to the parliamentary democracy and to the society at large. I do hope the retiring Members would cherish the happy memories of their association with this august House. I am sure that they would continue to serve the nation with the same vigour and earnestness, wherever they may be. I wish them good health, happiness, success and long fruitful years of service to the nation.

GOVERNMENT BILL

The Lokpal and Lokayuktas Bill, 2011

MR. CHAIRMAN: Now, we shall take up The Lokpal and Lokayuktas Bill, 2011. Shri V. Narayanasamy.

THE MINSITER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): Mr. Chairman, Sir, with your kind permission, I beg to move:

“That the Bill to provide for the establishment of a body of Lokpal for the Union and Lokayukta for States to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.”

Mr. Chairman, Sir, it is a very...(Interruptions)...

SHRI MOHAMMAD SHAFI (Jammu and Kashmir): Sir, before the hon. Minister proceeds further, I have a point of order. ...(Interruptions)...

MR. CHAIRMAN: Would you please allow the hon. Minister to complete first? ...(Interruptions)... What is the point that you are raising? ...(Interruptions)... What is your point of order? ...(Interruptions)... Under which rule? ...(Interruptions)...

SHRI MOHAMMAD SHAFI: Sir, a Bill is being introduced...(Interruptions)...

MR. CHAIRMAN: No; no, you cannot interrupt like this. Please allow

the Minister to continue. Please sit down.

SHRI V. NARAYANASAMY: Mr. Chairman, Sir, for about 40 years, a debate has been going on in this country whether the Lokpal will come into effect. In the year 1966, the Administrative Reforms Commission gave some recommendations on the problems faced by the citizens of this country about their grievances. And, it recommended that an institution of Lokpal be brought in this country. Therefore, Sir, several Governments took various steps and about

eight Bills were introduced in the Lok Sabha, out of which seven Bills lapsed because the respective Lok Sabhas were dissolved, and one Bill was withdrawn by the Government in 1985.

Sir, our Government, the UPA Government, right from 2004 to 2010, tried to bring a Bill. And, ultimately, in consultation with the Law Ministry, a Bill, the Lokpal Bill, 2010, was prepared. I would like to bring it to the notice of this august House that in 2010 session of the AICC the hon. President of the Congress Party and UPA Chairperson, Madam Sonia Gandhi, made it very clear that the anti-corruption mechanism would be tightened by the UPA Government. Apart from that, she also said that the discretionary powers, enjoyed by the Central Ministers, would be abolished. In line with that, the hon. Prime Minister, in January 2011, constituted a Group of Ministers on Corruption which was given a mandate to go into the issues of corruption that are pervading in this country, where the Bills have to be brought, the reforms have to be implemented by the Government and to suggest measures for the same. The hon. Finance Minister, Shri Pranab Mukherjee was appointed the Chairman of this Group of Ministers. The mandate that had been given was very clear, that is, preparation of the Lokpal Bill, electoral reforms, then, administrative reforms, establishment of special courts on corruption issues and apart from that, open public procurement policy, open mining policy and how to strengthen the the anti-corruption machineries which are working in this country. So, these were the mandates given by the hon. Prime Minister to the GoM. The GoM has also submitted its interim report. Sir, I would like to submit that in April 2011, some of the Civil Society organisations said that the Lokpal Bill has to come as early as possible in this country. Therefore, a new experiment was tried by our Government. Normally, a legislation is drafted by the Government and brought before both the Houses. This time, we tried a new experiment. We wanted to get the views of the Civil Society. Therefore, Sir, Anna Hazare and others and the hon. Finance Minister, our team, the Government team sat with them and they brought forward the Jan Lokpal Bill. The Lokpal Bill was already there in the domain of the Government. Both of them

deliberated on it. The issues raised by them were discussed. Sir, whether fortunately or unfortunately, they attended more than six meetings. They boycotted one meeting in between. In the meetings, several issues which are not Constitutionally possible for the Lokpal to take care were raised. One was Judiciary and another was functioning of the hon. Members of Parliament and voting in the House. Sir, in our country, the Judiciary, the Legislative and the Executive wings of the Government have been well defined in our Constitution. Sir, there were differences of opinion. Therefore, the Government, finally, drafted a Bill and it was presented before the Lok Sabha, the Lokpal Bill, 2011. Thereafter, it was sent to the Standing Committee. When the Bill was sent to the Standing Committee, Anna Hazare started another agitation. He wanted certain provisions to be considered. Therefore, the Lok Sabha and the Rajya Sabha deliberated the issue of Lokpal

again on three major issues. They are: Citizens' Charter, lower bureaucracy within the ambit of Lokpal, and Lokayukta in line with the Lokpal. These were the three major issues which were considered by the House. I would like to quote what the hon. Finance Minister, who piloted the discussion, said in both the Houses. The Resolution adopted by the sense of the House was like this, "This House agrees in principle on the Citizens' Charter, lower bureaucracy to be brought under the Lokpal through appropriate mechanism and establishment of Lokayuktas in the State." He also made an appeal to both the Houses : "I request you to transmit the proceedings of the Department-related Parliamentary Standing Committee for its perusal while formulating its recommendation for a Lokpal." Dr. Abhishek Manu Singhvi, a senior Member of this House, has been heading the Standing Committee. The relevant proceedings were sent to him. The Standing Committee considered the Report and the Standing Committee, in its wisdom, submitted its Report before the Lok Sabha and also the Rajya Sabha.

Sir, I would like to briefly mention the highlights of the Bill. Thereafter, the Government, after considering the recommendations of the Standing Committee, formulated a new Bill because a lot of amendments were there to be carried out. Therefore, Sir, the Government thought that they can bring a new Bill, withdrawing the old Bill that had been submitted before the House. Therefore, the Lokpal and Lokayukta Bill, 2011 is in the domain of Parliament, which is to be discussed today in the House. It was passed by Lok Sabha day before yesterday. Sir, the salient features of the Lokpal and the Lokayukta Bill, 2011 are like this. The Lokpal will consist of a Chairperson and eight other members, of which 50 per cent are judicial members. The remaining 50 per cent will be eminent persons from various fields, especially, from law and order, from administration and from all such kinds of fields. Sir, there were lot of representations in this regard because this Bill has not been brought all of a sudden. Several deliberations were held. The deliberations were held with the civil society organization, with public and also with political parties. Two

meetings were held with political parties. Before bringing the earlier Bill before the House, i.e., Lokpal Bill, 2011, and, thereafter, Sir, before bringing the Lokpal and Lokayukta Bill, 2011, the political parties were taken into confidence. Their views were sought by the Government and thereafter the Government in its considered view brought this Bill. Sir, there were lot of demands from various political circles that there should be reservation for Scheduled Castes, Scheduled Tribes, OBCs, minorities and women. The Government thought it very important. As the political parties wanted that the reservation should be there, it has been incorporated in the Bill.

Then, Sir, about the Selection Committee. Lot of suggestions came for the Selection Committee, and, after lot of discussions, it was decided that the Selection Committee will comprise of the hon. Prime Minister, hon. Speaker of the Lok Sabha, hon. Leader of the Opposition of Lok Sabha, hon. Chief Justice of India or a Judge of the Supreme Court nominated by him and an eminent jurist. It is a five-member Committee which will select the Lokpal, Chairman and the other Members. Sir, the Selection Committee will be guided by the Search Committee. In the Search Committee also, a provision has been made for having 50 per cent reservation for SC/ST, OBC, minorities and the women. This is about the selection process.

Then comes the question of inclusion of Prime Minister. Sir, the hon. Prime Minister is holding a sacrosanct position in this country. Not only that, he is representing 120 crore population of this country. The Prime Minister is the face of this country. When the Prime Minister goes abroad, he carries the image of this country. Therefore, initially, we thought that the Prime Minister should not be brought within the ambit of the Bill. But, unfortunately, a demand for this was made from various circles and even the hon. Prime Minister also very clearly said that the 'Prime Minister should be included in the ambit of the Bill.' Therefore, Sir, with certain clauses, giving some exemptions, the Prime Minister was brought under the purview of the Bill. These exemptions are: international relations, external and internal security, public order, atomic energy and space. These are the five areas where the exclusion has been given. Sir, as far as the issue of complaints concerning the Prime Minister is concerned, we thought that a careful mechanism has to be worked out for that because anybody can make an allegation without any basis and thereafter that person will get away with that. Therefore, Sir, it should be scrutinized by a majority of three-fourth members. That was the initial thinking from our side, but a demand was made from various quarters that it should be two-thirds of the members of Lokpal who have to agree for ordering an inquiry. That was also accepted by the Government in the Lok Sabha and has been brought before this House for consideration.

Sir, as far as the Government employees are concerned, Group A, Group B, Group C and Group D employees – all of them – have been brought within the ambit of Lokpal. As far as Group A and Group B Government employees are concerned, after getting the complaint, the Lokpal will forward it to CVC, and the CVC, after inquiring into the matter, will send it back to the Lokpal for the purpose of further consideration. If it is a departmental enquiry, they will send it for departmental enquiry. But if the Lokpal feels that criminal proceeding has to be launched, they will send it to the CBI for the purpose of investigation, and, thereafter, the Lokpal will submit a report before the court. This is the mechanism that has been worked out. As far as the Class C and Class D are concerned, Sir, there are more than fifty-seven lakh Group C&D employees.

The CVC has got the mechanism, and the States do cooperate. Public sector corporations are there and they have their Vigilance Officers. Therefore, the CVC would look into the allegations referred to them by the Lokpal. The CVC would inquire into the complaints, hold departmental inquiry and criminal proceedings. Sir, I would like to submit that all corporations, boards or other organisations receiving more than Rs.10 lakhs as donation have been brought under the purview of the Lokpal.

Sir, the provision for sanction of prosecution in respect of Government servants has been removed, so far as inquiry by the Lokpal is concerned. The selection of the CBI Director is being done through a selection panel headed by the CVC. Now, under this Bill, it has been proposed that this selection should be done by a committee headed by the hon. Prime Minister. The hon. Prime Minister, hon. Leader of the Opposition in the Lok Sabha and the Chief Justice or his nominee, these three, would select the CBI Director. Then, we agreed that the Citizens' Charter would form part of the Lokpal. It has been decided that the final court of appeal under section 49 would be the Lokpal. Whenever there is any corruption issue involved, the final appeal would be to the Lokpal. That has been given to the Lokpal because a time-line has been mentioned for the purpose of inquiry, investigation and also prosecution. As far as the inquiry is concerned, initially, it would be three months which is extendable by three months. As far as investigation is concerned, it would be initially for six months and is extendable by another six months because CBI has been saying and also there was a demand from the Lok Sabha when Members spoke on the subject that Letter Rogatories have to be sent to other countries to get the information. Therefore, Lokpal can extend the time further for such kind of investigations. As far as prosecution is concerned, the minimum time-line is one year, extendable by another year. To make the Lokpal strong and effective, it has been proposed to increase the maximum punishment of seven years to ten years. These are the salient features.

Sir, I want to submit that the legislative competence of the Parliament has been questioned. This issue has been debated and deliberated upon and some amendments have also been proposed. I would like to submit to this august House that as far as the legislative

competence of Lok Sabha and Rajya Sabha in respect of enacting this Lokpal and the Lokayuktas law is concerned, the sense of the House has been that the Lokayuktas should be formed on the lines of the Lokpal. Therefore, the Lokayuktas also form a part of the Lokpal. Secondly, Sir, as regards the legislative competence, in the Concurrent List of the Constitution, List-III, Entries 1, 2 and 11A clearly mention that as far as criminal jurisprudence is concerned, the Central Government has got the power to bring the legislation for the Centre and the States. ...(*Interruptions*)...

MR. CHAIRMAN: Just be patient. He is concluding. ...(*Interruptions*)... Please, go ahead, Mr. Minister.

SHRI V. NARAYANASAMY: Therefore, as far as legislative competence is concerned, deliberations have been going on whether article 252 would apply or article 253 would apply. According to me, article 253 has ample provision for the purpose of passing a legislation under the Concurrent List and also under the Constitution. India became signatory to...(Interruptions)...

MR. CHAIRMAN: Please. Allow the hon. Minister to speak. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, under article 253 of the Constitution ...(Interruptions)...

MR. CHAIRMAN: Just a minute, please. ...(Interruptions)... Silence, please. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, it says, "Parliament has the power to make any law for the whole or any part of the territory of India for implementing any treaty, agreement or convention with any other country or countries or any decision made at any international conference, association or other body". Sir, India became a signatory to the United Nations Convention Against Corruption. ...(Interruptions)...

MR. CHAIRMAN: Please, just one minute. ...(Interruptions)... Hon. Minister, would you please conclude? ...(Interruptions)... Please conclude. ...(Interruptions)...

SHRI V. NARAYANASAMY: Under Article 3 of the United Nations Convention Against Corruption, "The Convention shall apply to the prevention, investigations and prosecution of offences in accordance with the Convention." Having ratified the United Nations Convention Against Corruption in May, 2011, the Government of India is obligated to comply with the requirements of the above Article of Convention, that is, Article 3. Provisions of Lokpal and Lokayuktas Bill, 2011 are aimed at strengthening the instrumentalities of fulfilling these obligations. ...(Interruptions)...

DR. V. MAITREYAN (Tamil Nadu): But that cannot cut into the root of federalism. ...(Interruptions)... But that cannot cut into the root of federalism. ...(Interruptions)...

MR. CHAIRMAN: We are not discussing the subject.

...(Interruptions)... Please, this
is not a discussion. ...(Interruptions)... Just one minute please.
...(Interruptions)...
Dr. Maitreya, you will get your turn. ...(Interruptions)... You will
get your turn to speak. ...(Interruptions)...

SHRI V. NARAYANASAMY: The hon. former Chief Justice of India,
Justice J.S. Verma, when he gave evidence before the Standing
Committee, gave the formulation and gave the document. I would like to
read a few lines from that. Article 253 of the Constitution
...(Interruptions)...

MR. CHAIRMAN: Look, this is not a discussion. ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI RAJEEV SHUKLA): Let him complete. ...(Interruptions)... Don't
create impediments, let him complete. ...(Interruptions)...

MR. CHAIRMAN: Please conclude. ...(Interruptions)...

SHRI V. NARAYANASAMY: Article 253 of the Constitution confers the
legislative competence needed to implement the UN Convention which has
been signed and ratified by India. It is relevant to highlight that
Article 6 of the Convention enshrines specific obligation for Member-
States to establish bodies that prevent corruption. That has been the
observation given by the former Chief Justice of India. Sir, the sense
of the House has been fulfilled by bringing Lokpal and Lokayuktas and
the legislative competence of this Government to bring the Lokpal and
Lokayuktas in the same Bill has been complied with. Sir, I would like
to make a passing remark. There are some States where there are
Lokayuktas. In some States even though Lokayukta Act is there but
Lokayukta has not been constituted for 8 or 9 years. Therefore, I
would like to say, Sir, ...(Interruptions)...

SHRI SITARAM YECHURY (West Bengal): Sir, I have a point of order.
...(Interruptions)... I have a point of order. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU (Karnataka): He has to make a brief speech.
...(Interruptions)... It is not a debate. ...(Interruptions)...

MR. CHAIRMAN: Please conclude, hon. Minister. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: It has never happened.
...(Interruptions)...

MR. CHAIRMAN: Hon. Minister, please conclude. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, he is making an allegation.
...(Interruptions)...

श्री वक्रिम वर्मा : सर...(व्यवधान)...

MR. CHAIRMAN: Please conclude. ...(Interruptions)...

श्री रुद्रनारायण पाणि (उड़ीसा) : सर...(व्यवधान)...

SHRI RAVI SHANKAR PRASAD (Bihar): Sir, it is a serious issue. The
whole country is watching. ...(Interruptions)... Don't play politics.

...(Interruptions)...

SHRI V. NARAYANASAMY: After the deliberations, the reply will be given. We will cover all the points. ...(Interruptions)... Therefore, I would like to say that I commend the Bill for consideration of the august House. Thank you.

The question was proposed.

MR. CHAIRMAN: Thank you very much. Motion moved.
...(Interruptions)... Please. ...(Interruptions)... आप बैठ जाइए। इस
वक्त कोई प्वाइंट ऑफ़ऑर्डर नहीं है। ... (व्यवधान) ...

DR. V. MAITREYAN: Sir, no Prime Minister, no Finance Minister.
Where are they? ...(Interruptions)...

MR. CHAIRMAN: Just one minute. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Where is the Leader of the House, Sir?
...(Interruptions)...

SHRI S.S. AHLUWALIA (Jharkhand): Sir, where is the Leader of the
House? ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Such an important Bill is being taken up.
The Leader of the House has to be there. ...(Interruptions)... Where
is the Leader of the House? Please call the Leader of the House.
...(Interruptions)...

SHRI S.S. AHLUWALIA: Call the Leader of the House.
...(Interruptions)...

MR. CHAIRMAN: You made your point. ...(Interruptions)... Thank you.
Let us get on with it. ...(Interruptions)... The Motion is moved.
...(Interruptions)... Does any Member wish to speak on this?
...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, the Leader of the House has to be
there. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, it is being said that this is a forward-
looking amendment to the Constitution, or, to the new Bill. But what
is this? The Leader of the House is not present here.
...(Interruptions)...

श्री सभापति : प्लीज़ , एक वक्त में एक आदमी ही
बोले। ... (व्यवधान) ...

SHRI V. NARAYANASAMY: Sir, the hon. Prime Minister is coming.
...(Interruptions)... He will be coming very shortly.
...(Interruptions)...

MR. CHAIRMAN: Okay. All right. ...(Interruptions)... Thank you very
much.

श्री रुद्रनारायण पाणि : सर, नेता सदन को क्या हुआ ?... (व्यवधान) ...

MR. CHAIRMAN: Hon. Members, please. ... (Interruptions)... One minute.

श्री मोहन सहि (उत्तर प्रदेश) : सर, यह राज्य सभा है। इसकी बुनियाद इसलिए पड़ी कि यह राज्यों की हफ़ाज़ त करती रहेगी ... (व्यवधान) ... संविधान के तहत। ... (व्यवधान) ...

श्री सभापति : आप यह बात अपने भाषण में कहिए। ... (व्यवधान) ...

श्री मोहन सहि : श्रीमन् , क्या इस सदन में ऐसा भी कोई कानून बनाया जा सकता है या पेश किया जा सकता है , ... (व्यवधान) ...

श्री सभापति : मोहन सिंह जी, आप यह अपने भाषण में कहिए। ... (व्यवधान) ...

श्री मोहन सिंह : जो राज्यों के हितों पर कुठाराघात करता हो ? ... (व्यवधान) ... मैं केवल एक वाक्य का क्लेरिफिकेशन चाहता हूँ।

MR. CHAIRMAN: Thank you very much. Please. ... (Interruptions) ... We are not on a discussion. ... (Interruptions) ...

SHRI V. NARAYANASAMY: Only with the consent of the States, Lokayukta will come. ... (Interruptions) ... It is in clause 1. ... (Interruptions) ...

MR. CHAIRMAN: Please. ... (Interruptions) ... I want to call the Leader of the Opposition to initiate the debate. ... (Interruptions) ... The Prime Minister is coming. ... (Interruptions) ...

SHRI S.S. AHLUWALIA: Sir, what is this? ... (Interruptions) ... The Government is not interested. ... (Interruptions) ...

SHRI M. VENKAIAH NAIDU: Sir, the Government is not interested in this. ... (Interruptions) ...

MR. CHAIRMAN: We have been informed that the Prime Minister is coming. ... (Interruptions) ... बैठ जाइए , बैठ जाइए। ... (व्यवधान) ...

SHRI S.S. AHLUWALIA: The Leader of the House should be present here. ... (Interruptions) ... Where is the Leader of the House? ... (Interruptions) ... Does it mean that the Prime Minister is not interested in a strong Lokpal? ... (Interruptions) ...

MR. CHAIRMAN: Please allow the hon. Leader of Opposition to speak. ... (Interruptions) ... All right, you have made your point. ... (Interruptions) ... Please.

SHRI M. VENKAIAH NAIDU: Sir, the Chair can direct the Prime Minister to come to House. ... (Interruptions) ...

MR. CHAIRMAN: The Prime Minister is coming. ... (Interruptions) ... The Prime Minister is coming. ... (Interruptions) ... Please.

SHRI S.S. AHLUWALIA: Let him come first. ... (Interruptions) ...

श्री सभापति : आपका क्या प्वाइंट ऑफ ऑर्डर है ? Under what

Rule? Just one minute, Ahluwalia ji. Let me hear the hon. member.
...(Interruptions)... क्या चीज़ ?

SHRI S.S. AHLUWALIA: Sir, let him come. Let the Leader of the House come. And, then, we will start the discussion. ...(Interruptions)...

MR. CHAIRMAN: Somebody wants to make a Point of Order.
...(Interruptions)... Yes, please go ahead. ...(Interruptions)...

شری **موہممد شافی** : جناب عالی، دفا 370 کے تحت کئی دفعات آئین ہند کی جموں و کشمیر پر
 ہند کی جम्मू کश्मीر پر लागू نہیں ہوتی اور کئی قوانین جو مرکزی ہیں، وہ ریاست جسوں و کشمیر پر لاگو نہیں
 مرقچی ہں، وے ریاست جम्मू کश्मीر پر लागू نہیں ہوتے ہں
 ن IPC लागू ہوتا ہں، ... (وہوہان) ...

[جناب محمد شفیع: جناب عالی، دفعہ 370 کے تحت کئی دفعات آئین ہند کی جموں و کشمیر پر
 لاگو نہیں ہوتی ہے اور کئی قوانین جو مرکزی ہیں، وہ ریاست جسوں و کشمیر پر لاگو نہیں
 ہوتے ہیں۔ نہ ایسی سی۔ لاگو ہوتا ہے۔ (مداخلت)۔]

MR. CHAIRMAN: You can raise this matter during the discussion.

شری **موہممد شافی** : ن انڈین پیمل کوڈ लागू ہوتا ہں، آپ اس وقت جو نوک پل بل لائے ہیں
 اس وکت جو لوکپال بلی لائے ہں، ... (وہوہان) ...

[جناب محمد شفیع: نہ انڈین پیمل کوڈ لاگو ہوتا ہے۔ آپ اس وقت جو نوک پل بل لائے ہیں
 (مداخلت)۔]

MR. CHAIRMAN: You will get an opportunity to speak.
 ... (Interruptions) ... آپ بٹھ جاؤ۔ ... (وہوہان) ...

شری **مختار اہباس نکرہی** (اتر ٲرءش) : دفا 370 کو
 ہٹاؤ۔ ... (وہوہان) ...

شری **سماپتی** : نکرہی ساہب، آپ بٹھ جاؤ۔ ... (وہوہان) ... نکرہی
 ساہب، آپ بٹھ جاؤ۔
 ... (وہوہان) ... Why are we wasting the precious time?
 ... (Interruptions) ... آپ بٹھ جاؤ۔ ... (وہوہان) ... That is enough.
 ... (Interruptions) ...

شری **موہممد شافی** : جناب، آپنے جو وہسٹل بلوئر بلی لایا
 ہں، اسمے تو آپنے exception کھیا ہں کہ یہ وہسٹل بلوئر بلی لایا
 وکٹ جम्मू -کश्मीر پر लागू نہیں ہوتا۔ ... (وہوہان) ...

[جناب محمد شفیع: جناب، آپ جو وہسٹل بلوئر بل لائے ہیں، اس میں تو آپ نے exception کیا
 ہے کہ یہ وہسٹل بلوئر ایکٹ جموں و کشمیر پر لاگو نہیں ہوگا۔ (مداخلت)۔]

SHRI M. VENKAIAH NAIDU: Sir, it is a very important Bill.
 ... (Interruptions) ...

MR. CHAIRMAN: The House has been informed that the Leader of the
 House is on his way. ... (Interruptions) ...

DR. V. MAITREYAN: How long will it take, Sir? ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: Sir, the Leader of the House should be present.(*Interruptions*).....

†[]Transliteration in Urdu Script.

श्री मोहम्मद शफी : लोकपाल बलि में भी यह exception लाना जरूरी था। आपने लोकपाल बलि में जम्मू -कश्मीर के लिए यह exception नहीं दी है। ... (व्यवधान) ... यह एक कस्मि का तजाद है। ... (व्यवधान) ... एक बलि में तो आप exception करते हैं कि जम्मू -कश्मीर पर व्हिसल ब्लोअर एक ट लागू नहीं होगा , लेकिन ...

[جناب محمد شفیع: لوک پال بل میں یہی یہ exception لانا ضروری تھا۔ آپ نے لوک پال بل میں جموں و کشمیر کے لئے یہ exception نہیں دیا ہے۔۔۔ (مداخلت)۔۔۔ یہ ایک قسم کا تضاد ہے۔ (مداخلت)۔ ایک بل میں تو آپ exception کرتے ہیں کہ جموں و کشمیر پر ویسل بلوئر ایکٹ لاگو نہیں ہوگا، لیکن۔۔۔]

श्री सभापति : शफी साहब , आप बैठ जाइए। आपकिसि बलि की बात कर रहे हैं ?

श्री मोहम्मद शफी : आप लोकपाल बलि में यह कहते हैं कि यह लागू होगा। मैं यह कहना चाहता हूँ ...

[جناب محمد شفیع: آپ لوک پال بل میں یہ کہتے ہیں کہ یہ لاگو ہوگا۔ میں یہ کہنا چاہتا ہوں۔]

श्री सभापति : आप कुछ नहीं कहेंगे। Nothing is going on record.

श्री मोहम्मद शफी : *

MR. CHAIRMAN: You have not been permitted to speak. ... (Interruptions) ...

SHRI M. VENKAIAH NAIDU: Sir, the Leader of the House is not there. ... (Interruptions) ...

MR. CHAIRMAN: Venkaiahji, the Leader of the House is on his way. ... (Interruptions) ...

SHRI S.S. AHLUWALIA: Sir, the Leader of the House should be present. ... (Interruptions) ...

MR. CHAIRMAN: Your point has been... (Interruptions) ...

DR. V. MAITREYAN: Sir, you can adjourn the House for ten minutes. ... (Interruptions) ...

MR. CHAIRMAN: Dr. V. Maitreyan, would you please allow the House to function. ... (Interruptions) ...

DR. V. MAITREYAN: Let the Leader of the House come.
...(Interruptions)...

MR. CHAIRMAN: The Leader of the House is on his way.
...(Interruptions)...

†[]Transliteration in Urdu Script.
*Not recorded.

DR. V. MAITREYAN: How long will it take? ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: How can he do it? ...(*Interruptions*)... The Leader of the House should be present here. ...(*Interruptions*)...

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, you can adjourn the House for ten minutes. ...(*Interruptions*)...

MR. CHAIRMAN: The House is adjourned for ten minutes. ...(*Interruptions*)...

The House then adjourned at thirty seven minutes past eleven of the clock.

The House reassembled at forty seven minutes past eleven of the clock,

MR. CHAIRMAN in the Chair.

MR. CHAIRMAN: Leader of the Opposition.

नेता वशिधी दल (श्री अरुण जेटली): मामनीय सभापति जी, मैं आपका आभारी हूँ कि आपने इस महत्वपूर्ण वधियक पर बोलने का मुझे अवसर दिया है। मैं अपनी पार्टी की ओर से और अपने विभिन्न साथियों की ओर से इस देश में एक मजबूत, नव्विक्ष और दृढ़ लोकपाल कायून बने, इसका समर्थन करने के लिए खड़ा हुआ हूँ, लेकिन एक कमजोर और खोखला लोकपाल बने, उसका पूरी शक्ति से वशिध करने के लिए भी खड़ा हुआ हूँ।

सभापति जी, आजहम इस उम्मीद से सदन में आए हैं कि सरकार जो एक कमजोर कायून लाई है, यह सदन उसे स्वीकार न करे, लेकिन यह सदन आजबल्लि लोकपाल कायून बनाए हुए वापिस भी न जाए। वव्विक्ष के कुछ साथियों ने जो संशोधन दिए हैं, उन संशोधनों के साथ अगर यह कायून सुधरता है और एक मजबूत लोकपाल बल्लि बनता है, तो संशोधनों के साथ ही उसको पारित करके यह राज्य सभा आजसाबित कर दे कि इस देश के चुने हुए प्रतिनिधि इस देश के लिए वचनबद्ध हैं कि भ्रष्टाचार को मटिने के लिए, एक मजबूत कदम उठाने के लिए वे अवश्य एक अच्छा कायून बनाएंगे।

संसद में बहुत ताकत है, राजनीति में बहुत ताकत है। देश की नीति, देश का कायून, इसकी दशि हम तय करते हैं और इसलिए आज हमें यह भी तय करना पड़ेगा कि जब इस कायून को हम बनाते हैं और पारित करते हैं, तो हम इतिहास से टकराते हैं या एक नया

इतिहास लिखते हैं।

बार-बार मंत्री जी ने 'sense of the House' का जिक्र किया कि इस सदन की भावना क्या है? वही मंत्री जी ने जो 27 अगस्त को प्रकट की थी, वह इस सदन की भावना थी।

लेकिन इस देश की भी एक भावना है। There is a sense of this nation also. वह भावना जो इस देश की है, वह यह है कि किसी प्रकार से हमारी चुम्बी हुई सरकार, हमारे सांसद, हमारे दोनों सदन एक मजबूत लोकपाल कानून का निर्माण करें। इतिहास शायद आज हमारी परीक्षा भी ले रहा है कि इस काम में हम खरे उतरते हैं या नहीं उतरते हैं। अगर हम इस अवसर को खो डालते हैं और एक कमजोर कानून बनाते हैं, तो शायद आने वाली पीढ़ियों के लिए भी अपने आप में एक चुम्बी बढ़ जाएगी।

महोदय , आज की जो परिस्थिति है , वह बिल्कुल स्पष्ट है। शासन में और शासन करने वालों एवं राजनीति में रहने वाले लोगों के ऊपर जनता का एक आक्षेप लगता है कि आप ईमानदारी के साथ एक मजबूत व्यवस्था नहीं बनाना चाहते हैं , जो भ्रष्टाचार को मलिन करे।

महोदय , माननीय मंत्री जी ने कहा कि 1966 में पहली बार यह कानून संसद में लाया गया था और आठ बार लाया गया। Administrative Reforms Commission की जो रिपोर्ट आई थी , उसके आधार पर यह कानून लाया गया था , वह शायद सन् 1962-63 की थी और पछिले 44-45 वर्षों में आठ बार यह कानून आया। एक बार यह लोक सभा में पारित भी हुआ और सात बार यह लगा कि शायद इस कानून को पास करने में हम इच्छुक नहीं हैं और उसको बार-बार लेप्स करते गए, इसलिए हमारी अपनी विश्वसनीयता के ऊपर एक प्रश्नचिह्न लगा। आज जब हम यहां इकट्ठा हुए हैं , तो देश की वास्तविक स्थिति हम समझ लें , जो sense of the nation है। हम राजनीति करते हैं , तो राजनीति में जो political funding है , विश्व के सबसे बड़े लोकतंत्र में वह किस प्रकार से होती है , उसको लेकर बहुत बड़ी शंकाएं हैं।

माननीय मंत्री जी ने अपनी पार्टी के सम्मेलन का जिक्र करते हुए ठीक जिक्र किया कि मंत्रियों के पास जो discretion के अधिकार हैं , शासकों के पास जो अधिकार हैं , अफसरशाही की जो जवाबदेही कम हुई है और देश के कई स्थानों पर जाकर हम देख लें , जमीन से जुड़े हुए मुद्दे हों , माइनिंग से जुड़े हुए मुद्दे हों , alcohol या liquor से जुड़े हुए मुद्दे हों , सरकार के राजस्व के जो विभाग हैं , municipalities हैं , वहां आम आदमी के सामने कतिनी harassment है और वहां कतिना भ्रष्टाचार है , इसको लेकर एक चिन्ता है। यह भी स्वाभाविक है कि भ्रष्टाचार के खिलाफ लड़ाई करने का जो हमने एक पूरा तंत्र बनाया है , जिसको legal architecture अपने आप में कहते हैं , वह अपने आप में बहुत मजबूत नहीं है। कानून हमारे पास है , लेकिन मुकदमे वर्षों - वर्ष चलते हैं , 30-30, 40-40 वर्ष तक उनके नर्णय नहीं हो पाते। अगर हम अपील और सुप्रीम कोर्ट तक जाने की पूरी व्यवस्था देख लें , जो investigative machineries हैं , जांच करने वाली संस्थाएं हैं , उनके ऊपर सरकार के नर्णयण रहते हैं , राज्यों में भी रहते हैं , केन्द्र में भी रहते हैं। इस परिस्थिति में सुधार क्या लाने हैं , वे क्या आधे-अधूरे

कामून से आ जायेंगे ? Can those be brought by half-hearted legislations? And I regret to say that this is a half-hearted legislation. हमें यह भी समझ लेना चाहिए कि अंत में यह जो हमारी परीक्षा है, आज शाम तक जनता उसके ऊपर फैसला करेगी कि कौन कमजोर कामून चाहता है और कौन संशोधनों के साथ उसको मजबूत करना चाहता है। यह फैसला होगा और इसकी निर्णायक इस देश की जनता होगी। जो कमजोर कामून चाहते हैं, इस देश की जनता उनको माफ़ नहीं करने वाली है। मैं यह भी कह हूँ कि केवल आपकी और हमारी, सरकार की और वफ़ा की ही यह परीक्षा नहीं होगी, बल्कि हर वफ़ा दल की भी यह परीक्षा होगी कि क्या आप प्रत्यक्ष या अप्रत्यक्ष तरीके से कमजोर कामून बनने में मदद कर रहे हैं या संशोधन लाकर उसको सुधार कर उसको मजबूत करने में मदद कर रहे हैं ? और आपके जो सहयोगी हैं, उन की भी परीक्षा होगी कि क्या वे केवल प्रवचन करना जानते हैं या प्रहार करना भी जानते हैं ? Are they only willing to proclaim or are they willing to strike?

DR. T. SUBBARAMI REDDY: How did the BJP ...(*Interruptions*)... It is a fact that the Parliamentary Standing Committee...(*Interruptions*)...

MR. CHAIRMAN: Please allow him to speak. ...(*Interruptions*).....

SHRI ARUN JAITLEY: I thought that the hon. Member was raising a point of order. But, I think, he was just creating a disorder. सभापति जी, सरकार की रणनीति क्या थी? सरकार की रणनीति बिल्कुल स्पष्ट थी कि इस पूरी बहस के सामने एक धुंधलापन खड़ा कर दीजिए। We create a smoke screen. और वह smoke screen यह थी कि हम संविधान सभापति के प्रतिनिधियों से बात कर रहे हैं और एकाएक इन्होंने कह दिया कि हम तो एक ऐसी संस्था चाहते हैं जो लोकपाल की संस्था को संवैधानिक दर्जा दे दे। अब किसी को संवैधानिक दर्जा मंजूर जाय तो वह अपने आपमें बहुत अच्छा लगता है, लेकिन संवैधानिक दर्जा तो केवल इतना था कि संविधान में एक वाक्य आ जाता कि, "There shall be a Lokpal constituted by a law enacted by the Parliament. Its rights, powers, authority and jurisdiction will be decided by that law" आप की रणनीति यह थी कि दर्जा संविधान का दे दो और जो कानून बनाओ, वह खोखला कानून बना दो। You want to create phoney Lokpal and create a smoke screen that we are giving it a Constitutional status. अब एक कानून भी उतना ही लागू हो सकता है, उतना ही जनता के प्रति बाध्य है, न्यायपालिका के पास उस का उतना ही अधिकार है जितना संविधान संशोधन को, केवल इतना अंतर है कि दोनों को बदलने की प्रक्रिया अलग-अलग है। आप दरजा संविधान में दे दें और कानून खोखला कर दें और जब पूरा देश आपसे कहे कि इसे मजबूत करने का प्रयास करो, इस के साथ जांच की जो एजेंसीज लगायी हैं, उन को मजबूत करने का प्रयास करो, तो आप कहो कि उन जांच एजेंसियों के ऊपर तो सरकार का नियंत्रण होगा, लोकपाल एक संवैधानिक संस्था होगी, लेकिन उस संवैधानिक संस्था के पास जांच की एजेंसी का नियंत्रण जब सरकार करेगी तो वह अपने आपमें खिलौना बन जाएगा। You want to make it a toy and then say that it is a Constitutional authority. इस देश को ऐसे लोकपाल की आवश्यकता तो थी नहीं और आप को लगता था आप के नेताओं ने कहा कि इस प्रकार के खिलौना टाइप का लोकपाल बना देंगे कि जांच एजेंसी ऐसी जस को सरकार नियंत्रित करे, लेकिन दर्जा संविधान का होगा, यह खेल को बदल देगा। This will be the game changer. The games wouldn't change with such phoney institutions. The games will change if you do create an effective institution. और हम लोगों ने जो वरिध कथि, राजनीतिक तौर पर वरिध कथि, वह वरिध यह नहीं था कि हम संवैधानिक संस्था नहीं चाहते थे, हम आप को आज भी नियंत्रण देते हैं, आप उसे संवैधानिक संस्था बना दीजिए, लेकिन यह

स्पष्ट कर दीजिए कि संवैधानिक संस्था बनाते वक्त आप राज्यों के अधिकार के ऊपर प्रहार नहीं करेंगे। जो व्यक्ति का संशोधन दूसरे सदन में भी था। वह केवल यह नहीं था कि हम आप के पूरे संविधान संशोधन को मान्य नहीं करते , वह केवल इतना था कि आप यह कह दीजिए कि केबल दूरे जो कानून बनाएगा , वह कानून संविधान की धारा 252 के तहत होगा। It will be a law under article 252 of the Constitution. और उस को संवैधानिक दर्जा दे दीजिए। आपने कहा और मुझे खेद है कि माननीय प्रधान मंत्री जी ने भी कहा कि भ्रष्टाचार के खिलाफ लड़ाई है तो हमें संघीय ढांचे की भी चर्चा होगी कि उस का क्या होगा ? भ्रष्टाचार के खिलाफ लड़ाई और संघीय ढांचे के बीच में कोई अंतर्विरोध नहीं है। There is no contradiction in the fight against corruption and the federal structure of this country. Both can and both will coexist. Therefore, at the cost of fighting corruption, one does not have to demolish federalism, which is an important aspect of our Constitution, a basic structure of this Constitution itself.

सभापति महोदय , इस वक्त के संबंध में वस्तुतः क्या-क्या हैं ? जो सरकारी कानून हैं , मैं जो उसका विरोध करता हूँ , उसके तीन बुनियादी आधार हैं। हमारे सहयोगियों ने और मैंने भी जो संशोधन दिये हैं , इन

बुनियादी गलतियाँ को सही करने का प्रयास उसमें हमने किया है। वे कौन से ऐतराज हैं ? पहला यह है कि इस कानून में आपने लखा क्या है ? यह कैसे आगे चलेगा ? इससे आपकी नीयत स्पष्ट होती है। इस कानून में वे पहलू हैं, जो अनवर्कबल होंगे, they bother on being observed. वे किस प्रकार के हैं ? इस कानून में लखा है कि लोकपाल को, इस संस्था को कौन बनाएगा ? पांच सदस्य होंगे, जिनमें आपने कह दिया कि तीन सदस्य सरकार के साथ प्रत्यक्ष, अप्रत्यक्ष रूप से जुड़ेंगे। लोकपाल की नयुक्ति में सुझाव, लोक सभा की बहुत आवश्यकता नहीं है। आपने उसमें एक कैटेगरी डाल दी, A jurist nominated by the President. राष्ट्रपति का अर्थ है कि सरकार करेगी। एक प्रधान मंत्री जी होंगे, एक सरकारी वकील होंगे और सुझाव, लोक सभा, संवैधानिक पद है, हम आदर करते हैं, लेकिन सरकार के पक्ष का पद होता है। The very institution is created in that manner. तो लोकपाल कौन बनाएगा ? यह स्पष्ट है कि चीफ जस्टिस ऑफ इंडिया या उनके नामिनी होंगे या नेता प्रतिपक्ष होंगे, लेकिन इसमें बहुमत सरकार का होगा। जिस प्रकार की नयुक्तियाँ आपने कई संस्थाओं में की हैं, केवल आज नहीं कीं, एक लंबा इतिहास है और इस इतिहास की कीमत इस देश को अदा करनी पड़ी है। जब 1973 में आपने न्यायपालिका को एक पक्षपात-पूर्ण न्यायपालिका बनाने का प्रयास किया था और आपका नाश यह था कि एक सोशल फ़ॉलोसफी ऑफ जजेज होगी चाहिए। इस देश ने उसका परिणाम भुगता था, जब सत्तर के दशक में यहां तानाशाही आ गई थी और न्यायपालिका ऐसे नर्णय दे रही थी, जो इस देश के लोकतंत्र को समाप्त कर दे। इससे बड़ा दुर्भाग्य नहीं था कि जो न्यायाधीश उस माहौल के डर के मारे वे नर्णय दे रहे थे, बाद में सार्वजनिक रूप से माफियां मांग रहे थे कि हमने ऐसे नर्णय लिये। This is, Sir, the effect of destroying institutions. चुनाव आयोग में कोई कॉल्लिजियन नहीं होता, इसलिए सरकार जिसको चाहे नयुक्ति कर सकती है। सीधी सी इस देश में ईमानदारी बनी रहे, उसके लिये एक संस्था है - It is an institution of integrity in this country. उसमें जिस प्रकार आपने नयुक्ति की, उसमें सुप्रीम कोर्ट को हस्तक्षेप करना पड़ा। यह इस प्रकार की संस्थाएं बनाने की परिस्थिति है। आप एक नई संस्था का निर्माण कर रहे हैं और उसमें पहला काम यह करते हैं कि पांच में से तीन तो सरकार के होंगे। जब पांच में से

तीन सरकार के होंगे , तो उनको कौन हटाएगा ? मान लीजिए , उसके खिलाफ किसी को शकियत है , तो लोकपाल को सुप्रीम कोर्ट हटा सकता है , लेकिन मैं शकियत लेकर सुप्रीम कोर्ट जाना चाहूँ , तो आपके कानून ने मुझे अधिकार नहीं दिया। आपका कानून कहता है कि मैं सरकार के पास जाऊंगा और अगर सरकार ठीक समझेगी तो सुप्रीम कोर्ट जाएगी। केवल सरकार सुप्रीम कोर्ट के पास जाएगी और अगर मेरा आरोप यह है कि यह लोकपाल सरकार के पक्ष में पक्षपात करता है , He is biased in favour of the Government. The beneficiary of the bias will first decide whether I have a right to make that allegation or not. You will appoint the Lokpal; you will control the removal procedure. उसके बाद जब सुप्रीम कोर्ट में मामला जाएगा , तो सुप्रीम कोर्ट के पास उसको सस्पेंड करने का अधिकार नहीं है , वह सरकार के पास अधिकार है। यह मैंने पहली बार सुना है। मान लीजिए आपकी सरकार ने दो मंत्रियों के खिलाफ लोकपाल में मामला चलता है , and the noose is tightening, तो आपके पास लोकपाल को suspend करने का अधिकार है। आप ऐसा लोकपाल बना रहे हैं , जिसके सिर पर तलवार लटका रहे हैं कि अगर तुम सरकार के खिलाफ जाओगे , तो तुम्हें हटाने या suspend करने का अधिकार सरकार के पास है। अब वह suspension सही है या गलत है , सुप्रीम कोर्ट में इसका फैसला होने में तीन साल लगेंगे , तब तक आपके मंत्री बच जाएंगे। You are creating an institution where you control the appointment mechanism and where you control the removal

mechanism. Change this procedure immediately, and, we will support the provision. We will support the appointment procedure of the Lokpal, but we cannot be disloyal to our commitment to creating an integrity institution, by creating an institution where the Government controls appointment and the Government controls removal. केवल इतना ही नहीं , इससे आगे जाइए , इस कामून के तहत जांच कैसे होगी ? इसमें कोई वधिरधारा का प्रश्न नहीं है , क्योंकि this is not an ideological subject. मैंने इतना बड़ा विधित्र कामून नहीं देखा और देश में या दुनिया में कोई कामूनविद आपसे नहीं कहेगा कि ऐसी व्यवस्था कहीं बनी है। माननीय प्रधान मंत्री जी यहां मौजूद हैं , मैं उनसे कहूंगा कि जो व्यवस्था आपने इस कामून में बनाई है , उसके तहत कभी जांच संभव हो ही नहीं पाएगी। दुनिया में कभी ऐसा नहीं हुआ। आप इसकी पूरी व्यवस्था समझिए। इसमें जांच की जो व्यवस्था आपने की है , उसके तहत लोकपाल के पास शकियत आएगी और लोकपाल एक *prima facie* view लेगा कि उस शकियत में कोई वजन है या नहीं और वह उसे अपने inquiry wing को दे देगा। वहां preliminary inquiry होगी। अगर preliminary inquiry में कुछ नकिला , तो वह शकियत CVC के पास चली जाएगी। फिर CVC preliminary inquiry करेगा और Group A, Group B के मुलाजिर्मा की जांच करके लोकपाल को दे देगा और Group C and Group D के मुलाजिर्मा की जांच करके अपने पास रख लेगा। मैं इस विषय पर बाद में आऊंगा। जब CVC, लोकपाल से कहेगा कि इसमें कुछ है , तब लोकपाल तय करेगा कि यह मामला कसि जांच एजेंसी को दिया जाए या नहीं। चूंकि भ्रष्ट अधिकारी के पास पैसा पड़ा होगा , साधन होंगे , इसलिए उसको उसे छपिने का मौका मिलता रहेगा और आपकी जांच प्रक्रिया घूमती रहेगी। अब जब मामला लोकपाल के पास आएगा , तो लोकपाल तय करेगा कि CBI को या कसि जांच एजेंसी को दिया जाए या नहीं। अब यह inquiry से investigation हो गई। Investigation में जाने से पहले सरकारी कर्मचारी को नोटिस जाएगा , सुनवाई होगी कि क्यों न तुम्हें investigation के लिए भेजा जाए ? Criminal jurisprudence में जो भ्रष्ट अधिकारी होता है , जो accused होता है , उसकी अदालत में सुनवाई होती है , लेकिन जांच के दौरान उसकी interrogation होती है , उस पर छापा पड़ता है , उसके यहां raid होती है। उसको बुलाकर यह नहीं कहा जाता कि तेरे खिलाफ हमारे पास यह material है। He is never told,

"This is the substance against you. This is the material collected in the inquiry. Please go and wipe out the footsteps that you have created in this crime." अब मामला CBI के पास जाएगा। CBI जांच करने के बाद यह तय करती है कि इस पर charge sheet file होगी। मैंने भारत में नहीं, बल्कि पूरी दुनिया में पहली बार यह कामून देखा है जहां जांच एजेंसी कोर्ट में जाकर charge sheet file नहीं कर सकती। श्री राम जेठमलानी और कपिल सब्बिल जी यहां पर मौजूद हैं, they are lawyers who know this branch more than what most people in this country know. The principle, which I have learnt so far, is that in the investigation of the investigating agencies, nobody can interfere, neither the Lokpal nor the Government. In fact, the principle which our Courts have accepted, from English jurisprudence, on a sound principle, is that neither the Government - in England, they say, neither the Crown, nor the Minister of the Crown - nor a Minister of the Government, nor the Commissioner of Police can tell the investigating agency as to whom to investigate, whom to charge sheet and whom not to. कसि पर मुकदमा चले, कसि पर न चले, यह उस जांच अधिकारी का अधिकार होता है। वह investigate करने के बाद इस चार्जशीट को वापस लोकपाल को सौंप

देगा। तो यह investigation की फाइल कतिने कदम घूम ली? अब लोकपाल तय करेगा कि यह investigation ठीक है या गलत और तय करने के बाद, उसमें बदला-बदली करने के बाद लोकपाल मुकदमा चलाएगा। अगर रेलवे के एक गैरमैन के खिलाफ मुकदमा चलेगा, तो सी.बी.आई. द्वारा न चलाकर, उसकी prosecuting agency लोकपाल होगी, जिसमें चार सुप्रीम कोर्ट के जज होंगे, जिनमें से एक चीफ जस्टिस ऑफ इंडिया होगा। मैंने टेलीविज़न पर किसी को कहते हुए सुना कि ये क्रिमिनल लॉ का कामून बना रहे थे या जलेबी बना रहे थे, कि investigation एक स्थान से दूसरे स्थान तक घूमता जाए और घूमते-घूमते साहवें और आठवें कदम के बाद, दो-तीन चक्कर लगाकर वह फरि न्यायपालिका में पहुंचे। Criminal investigations are never done by such a round-Robin. That is the mechanism you have created. I have not the least doubt, Sir, that whoever created or conceived this mechanism is completely alien to the concept of how criminal law investigations are done and to criminal jurisprudence. अब इसमें कोई वधिरधारा का टकराव नहीं है। यह कोई प्रतिष्ठा का सवाल नहीं है। Why are you creating an impossible mechanism? Everybody except those wise men in the Government are saying that it is an unworkable mechanism. I read in the newspapers that the CBI says that it is an unworkable mechanism, Shri Anna Hazare's colleagues say that it is an unworkable mechanism, all of us are saying that it is an unworkable mechanism, but there is some sense of prestige that you have that 'we want to create an unworkable mechanism because we have said so'. I think, Sir, this requires a serious change. इसमें कोई प्रतिष्ठा का प्रश्न नहीं है। सरकार की राजनीतिक हार या जीत का प्रश्न नहीं है। यह जो आपने व्यवस्था बनाई है, इस व्यवस्था में कभी जांच नहीं हो सकती, ऐसा कामून आप लाना चाहते हैं? अब सी.बी.आई. इस देश की प्रमुख जांच एजेंसी है। बीसियों सालों से आरोप लग रहे हैं कि जो सरकार ताकत में होती है, अधिकार में होती है, सत्ता में होती है, वह सी.बी.आई. पर स्वयं नियंत्रण कर लेती है। It starts manipulating the investigations. यह आरोप लगता रहा है। इसमें तथ्य भी हैं और इसमें बहुत से सुबूत भी सामने आते हैं। इसलिए सी.बी.आई. को नष्पिक्ष करना चाहिए। अगर वष्पिक्ष का यह संशोधन है कि इस जांच प्रक्रिया को कुछ rationalize कीजिए, इसको सही कीजिए और

सी.बी.आई. को एक नख्खिपक्ष संस्था के रूप में बनाइए , तो उसमें हमारा क्या संशोधन है? जो Director, Prosecution की नयुक्ति है , यह आपने माम लिया , प्रधान मंत्री , नेता प्रतिपक्ष करेंगे , तो हमारा इतना ही सुझाव है कि उसमें तीसरा सदस्य चेयरमैन , लोकपाल हो। कोई भी नयुक्तियां हैं , जसिमें लोकपाल की नयुक्ति में चीफ जस्टिस और उनके नॉमिनी की आवश्यकता है लेकिन पुलिस अधिकारी के चयन में तो चीफ जस्टिस की आवश्यकता नहीं है। अगर नयुक्ति गलत होती है , तो वे तो उसके खल्लिफ याचिकाएं सुनेंगे। तो उनको इसमें क्यों शामिल करते हैं ? तीसरा सदस्य कायदे से चेयरमैन , लोकपाल होना चाहिए। अगर हम institution-building चाहते हैं , अच्छी संस्था चाहते हैं , तो उसको वह आदर भी मिले , उसको वह अधिकार भी मिले। जब लोकपाल किसी मामले को सी.बी.आई. को दे दे , तो मुझे कहने में कोई संकोच नहीं है , न लोकपाल को , न केन्द्रीय सरकार को उसमें दखलंदाजी करने का अधिकार है। The investigative functions will have to be performed independently. सी.बी.आई. के भीतर जो उसका Directorate of Prosecution है , जो सुप्रीम कोर्ट ने भी कहा , एक arm's length distance हो , प्रोफेशनल हो , उसकी नयुक्ति भी उसी मैकेनिज्म से हो , prosecutors की नयुक्ति वह करे। सभापति जी , हम जानते हैं , मैं भी उस मंत्रालय में रहा हूँ , कि आज

सरकार की वकीलों को बनाने की क्या प्रक्रिया है? जो सरकार आई, उसने अपने आदमियों को वकील बना दिया। कम से कम सी.बी.आई. के मामलों में तो एक professional Directorate of Prosecution बनाकर इससे मुक्ति ले ले और केवल इतना कि वह कसिके अधीन रहेगा, उस पर कसिका नियंत्रण होगा? जो कस लोकपाल उनको नियंत्रण के लिये भेज रहा है, उसका administrative और financial control लोकपाल के पास रहे। जैसे सरकार ने अपने पास लोकपाल को सस्पेंड करने का अधिकार रख लिया, तो सीबीआई का जो अधिकारी जांच कर रहा है और आपको कठिनाई में डाल रहा है, उसको बदलने का अधिकार कम से कम आपके पास न हो। Transfers, postings, management of their financial manuals - ये वस्तु ऐसे हैं, जो वस्तु लोकपाल के पास चले जाएं और ये उन मामलों के संबंध में चले जाएं, जो लोकपाल ने आपको दिये हैं। इसको स्वीकार करने में सरकार को क्या कठिनाई है? अब आप इस कानून में और आगे आइए, इसे आपने कैसे बनाया है? इस कानून में एक धारा है, 14(1)(एच)। अभी तक आप यह कहते रहे कि 65 लाख कर्मचारी "डी." और "डी." के हैं, वे लोकपाल के अधीन कैसे आएंगे? उससे काम का बोझ बहुत बढ़ जाएगा। सर, धारा 14(1)(एच) क्या कहती है? यह धारा कहती है कि कोई भी पदाधिकारी या अधिकारी अगर किसी प्राइवेट सोसायटी के साथ संबंधित है, किसी ट्रस्ट के साथ संबंधित है, वह संस्था रजिस्टर्ड हो या अनरजिस्टर्ड हो, सरकार से एक रुपया नहीं लेती है, जिसके अधिकारी या कर्मचारी कोई पब्लिक सर्वेंट नहीं हैं, वह नज्दी क्षेत्र में अपना काम करती है, वे सब के सब अब लोकपाल के अधीन आ जाएंगे। We, in politics, have to be big hearted. I have not the least doubt that this provision has been introduced to teach the Civil Society a lesson. It is a revenge provision कि आप लोग सरकार के खिलाफ बोलते हैं ...व्यवधान ... आप लोग सरकार के खिलाफ बोलते हो ...व्यवधान ... लेकिन उस प्रक्रिया में आपने क्या किया? डॉक्टर कर्ण सहि बैठे हैं, इनके बहुत से ट्रस्ट हैं। आज आपने कहा कि ये रटियरिंग मेंबर हैं, हम उम्मीद करते हैं कि ये वापिस आएंगे, लेकिन अगर कहीं रटि यर हो गए और पब्लिक सर्वेंट न रहे, तो भी उन ट्रस्ट्स की वजह से आप पब्लिक सर्वेंट बन जाएंगे, आपके ऊपर लोकपाल आ जाएगा। कोई व्यक्ति एनजीओ चलाता है, कोई मंदिर चलाता है, कोई मदरसा चलाता है, कोई गुरुद्वारा चलाता है, कोई रोहरी क्लब चलाता है, सरकार तय कर देगी कि अगर चंदा

इकट्ठा करके अपनी संस्था चलाता है तो वे सारे के सारे लोकपाल के अधीन आ जाएंगे। अब प्रश्न यह उठता है कि ये सारे के सारे लोग न सरकार ने नयुक्त कए हैं, न सरकार से पैसा लेते हैं, इनमें से तो कोई पब्लिक सर्वेंट नहीं है। महोदय, सजा देने वाला जो प्रावधान है, वह तो Prevention of Corruption Act और Indian Penal Code है। उसके तहत तो पब्लिक सर्वेंट होना जरूरी है। Substantive law पब्लिक सर्वेंट के खिलाफ है, लोकपाल, जो एक procedural कानून है, उसमें आपने लखि दया कि एनजीओ और प्राइवेट ऑर्गेनाइजेशंस, जो डोनेशंस लेती हैं, वे भी अब पब्लिक सर्वेंट मानी जाएंगी। यह procedural law में लखि दया। ... (व्यवधान) ...

श्री सत्यव्रत चतुर्वेदी (उत्तराखंड): क्यों नहीं ? ... (व्यवधान) ... आपके शशि मंदिर की जांच नहीं करेंगे ... (व्यवधान) ...

श्री अरुण जेटली : महोदय, ऐसे कुछ मंत्रों ने पूछा, “क्यों नहीं”? हम लोकतंत्र हैं, एक स्वतंत्र समाज है। What we are trying to do is to create a Government-controlled authority, a Government-appointed authority, make it so intrusive that it will enter every area of even private life, not merely the Government structures. आप इस देश को अगर एक controlled regime बनाना

चाहते हैं और इस देश के लोकतंत्र को आधा-अधूरा करना चाहते हैं और इस देश के लोकतंत्र को आधा-अधूरा करना चाहते हैं तो आप यह मत सोचिए कि कम से कम इस सदन के अधिक सदस्य उसमें शामिल होकर आपकी मदद करने वाले हैं यह एक ऐसा प्रसवधान है ... (व्यवधान) ...

श्री सत्यव्रत चतुर्वेदी : महोदय, मैं एक नविदन करना चाहता हूँ क्या आपका यह कहना है कि नजि क्षेत्रों में करप्शन नहीं है और जो करप्शन नजि क्षेत्रों में है, नजि संस्थाओं में है, क्या उसके ऊपर अंकुश लगाने का प्रसवधान नहीं होना चाहिए ? ... (व्यवधान) ...

श्री अरुण जेटली : नजि क्षेत्रों में भी है और कानून भी है और पीमल कोड में कानून भी है ... (व्यवधान) ...

श्री सभापति : प्लीज़, प्लीज़ ... (व्यवधान) ...

श्री सत्यव्रत चतुर्वेदी : कानून तो 36 हैं, फरि यह लोकपाल क्यो ? ... (व्यवधान) ... कानून तो इसके लखि भी है ... (व्यवधान) ...

श्री सभापति : बैठ जाइए, प्लीज़। ... (व्यवधान) ...

श्री अरुण जेटली : प्रिवेशन ऑफ करप्शन ऐक्ट, आपको पब्लिक सर्वेंट या उसके साथ षडयंत्र करने वाले के खिलाफ अनुमति देना है, नजि क्षेत्र के संबंध में नहीं देना। आप उस ऐक्ट को बदलिए। यह ऐक्ट फरि कांग्रेस पार्टी पर भी लागू होगा, जब नजि क्षेत्र पर लागू होगा। और फरि वे जत्तिने ट्रस्ट हैं ... (व्यवधान) ...

श्री सत्यव्रत चतुर्वेदी : फरि यह वश्वि हम्दि परिषद पर भी लागू होगा। ... (व्यवधान) ...

श्री सभापति : प्लीज़, आप लोग बैठ जाइए। ... (व्यवधान) ...

श्रीमती माया सहि : फरि वह राजीव गांधी फाउंडेशन पर भी लागू होगा।

श्री अरुण जेटली : इसमें अनावश्यक प्रसवधान क्लॉज -55, एक तरफ आप भ्रष्टाचार के खिलाफ कानून बना रहे हैं और फरि कहते हैं कि जत्ति किसी व्यक्ति के खिलाफ लोकपाल मुकदमा चलाएगा, उसको लीगल एड देना लोकपाल का दायित्व होगा। Why must you shed crocodile tears for the corrupt? Your law - Clause 55 of the Bill - gives legal aid to corrupt! Sir, if there is some poor person, there

are legal aid programmes. इस कामून में कह दिया कि भ्रष्टाचार र के लिए जो पकड़ा जाएगा उसकी सम्पत्ति आप अटैच कर रहे हैं , उसके साधनों को आप पकड़ रहे हैं , उसने जो रश्वित ली है उसको रोक रहे हैं और उसको लीगल एड दी जाए , इसका प्रावधान आप इस कामून में कर रहे हैं सभापति महोदय ,... (व्यवधान) ...

श्री राशिद अल्वी (आन्ध्र प्रदेश) : आप भी लॉ मनिस्टर थे , छः साल में आप बना सकते थे , ... (व्यवधान) ...

MR. CHAIRMAN: Please continue. ... (Interruptions) ...

श्री अरुण जेटली : सभापति महोदय , अभी यह बहुत अच्छा वज्रिय रखा गया है कि हम लोग छः वर्ष सरकार में थे , हमने नहीं किया। मैं आपको विश्वास दिलाता हूँ कि हमारी सरकार में अगर किसी मंत्री के माध्यम से एक लाख छहत्तर हजार करोड़ लूट लिया जाता तो हम छः दस में ऐसा कम करते। ... (व्यवधान) ...

MR. CHAIRMAN: Please resume to your places. Allow the debate to continue. Just one minute... (Interruptions) ...

श्री अरुण जेटली : सभापति महोदय , इस कानून को अगर आप देखें ,
 What is the substance of this law? The substance of this law is: You
 want to control appointments, you want to control removal mechanisms,
 you have created an impossible methodology of investigation, you have
 kept an investigative agency to be controlled by the Government so
 that Lokpal, as an institution, becomes a toy itself, because its
 investigative mechanism can be influenced by the State. And, you want
 to use that Lokpal, whose credibility will be vulnerable to intrude
 into every area of civil society from temples to mosques, from
 gurudwaras to schools to rotary clubs to civil society and you want us
 to support this Bill. This, according to you, is a strong law.
 सभापति महोदय , मेरा इतना आग्रह है कि इस कानून में जो
 संशोधन वक्श ने दए हैं , इन सब वषियों को वे दुस्त और
 सही करते हैं। मेरा दूसरा ऐतराज इस कानून पर यह है कि सरकार
 जानबूझकर ऐसा कानून लाई है , जिसके ऊपर संवैधानिक दृष्टि से
 प्रश्न चङ्कि लगे। The Government has consciously brought a law
 which is constitutionally vulnerable.

I have been hearing the debate what the Government's spokes persons
 and the Ministers have been saying. But, before I deal with it, I
 would like to read an important extract from a debate which took place
 in this House on the 27th of August this year. That was the time when
 Shri Anna Hazare was on his fast. The hon. Finance Minister had
 initiated a discussion with regard to general features which should be
 there in the Lokpal Bill. This was followed by the sense of the House
 resolution. In that debate, when I was speaking, the hon. Finance
 Minister, with full *bona fides*, asked me to yield as he wanted to put
 a question. And, this was the question, which Shri Pranab Mukherjee,
 had put to me, "I would like it to be clarified by Shri Arun Jaitley
 whether we can make a central law which will have its over-bearing
 effect on the States or whether we can make a model law which the
 States may accept or may not accept. But here I entirely agree with
 you - as he is agreeing with me - that the Lokayukta or the Lokpal
 will have to be established by laws made by the Legislature, in the
 case of Centre by Parliament and in the case of States by State
 Assemblies." So, Pranab Babu's views were very clear. My utmost

respect for him is not unknown. He is the senior most Member of Parliament in both the Houses. Fortunately, for us, he is not a lawyer; so, he cannot argue on both sides. While putting me a question he squarely asked me. But here I entirely agree with you that the Lokayukta or the Lokpal will have to be established by laws made by the Legislature, in case of Centre by Parliament and in the case of States by the State Assemblies. Sir, I need not read what I said. I paraphrase it again. And, that's my case. We have a written Constitution. In the written Constitution, which has a federal structure, we have divided the jurisdictions of the Centre and the States. दोनों के अधिकार क्षेत्र अलग-अलग हैं। In the Seventh Schedule, you have the Central List, List No. 1; you have the State List, List No. 2; and, you have the Concurrent List. In the Concurrent List, the Centre gets the primacy. These Lists, particularly the powers of the

Centre and the States are very strictly demarcated. They are different cabins. If these are not different cabins, with no grey areas, the Centre and the States will keep snatching each other's powers. केन्द्रीय सूची के जो अधिकार हैं, वे केवल केन्द्र के हैं और जो राज्य सूची के हैं, वे केवल राज्य के हैं। Concurrent List को छोड़कर, इसमें कोई ऐसा एरिया नहीं है, जिसमें overlapping हो। overlapping होगी और केन्द्र व राज्य का झगड़ा चलेगा, overlapping होगी तो छिन्ना झपटी होगी। संविधान इसकी अनुमति नहीं देता। I am sure the Prime Minister and the Finance Minister have a lot of constitutional statesmanship. Please do not create a grey area where you are laying, for the first time, a precedent in the Parliament by creating a grey area by assuming that the Centre may have the power and the States may also have the power. That can happen only in the Concurrent List. In the Centre List and the State List that cannot happen. Your Lokayukta part of the Bill has two jurisdictions. And, what Mr. Narayanasamy has stated now and what has been said in the other House is based on an incomplete reading of the Constitution. Clause 81 of your Bill clearly says that Lokayukta has two jurisdictions. One is the criminal law jurisdiction to punish a delinquent public servant. The second is the power to take disciplinary action against him. ये जत्तिने दल हैं और क्षेत्रीय दल विशेष रूप से ऐतराज कर रहे हैं, वे इस वजह से कर रहे हैं कि जब आपसे कहा जाता है कि राज्य सूची में In the State List, there is Entry 41.

Entry 41 says, "The power to deal with services of the State belongs to the States. Centre's jurisdiction in that regard is zero." There is no grey area; you can't touch an official of the State. This law of Lokayukta that you have framed, that is, clause 81, clearly says that there will be a power to prosecute; there will be a power to take disciplinary action. The power to prosecute, in the other House, Mr. Sibal was right, is in the Concurrent List. List-III, the Concurrent List, Entries 1, 2 and 11 (A) deal with criminal law powers. That is what I answer, through you, Sir, Mr. Pranab Mukherjee, when he put that question today कि जहाँ तक Criminal Law है, उसमें Concurrent List की पहली, दूसरी और 11(ए) धाराएँ आपको अधिकार दे

सकती हैं , लेकिन आपजो दूसरी कार्रवाई करना चाहते हैं , वह उस पर नर्भर नहीं करती। Disciplinary action is not an incidental power; it is a substantive power. Now, look at the effect, if the Centre says, "I assume myself the power under some Constitutional entry of proceeding against services of the State." Then, the Trinamool Congress is right. The right to proceed by framing a law or taking executive action against the Chief Secretary of Bengal or other Public Civil Service officers of Bengal will vest in the Centre and not in the Trinamool Congress Government. So too for every State. Why are you creating a Constitutional havoc? You want to create a system by which disciplinary action against officers of the State will take place by a Central law! It can only take place by a State legislation and mind you, executive power is coterminus with legislative power. So, where you have the legislative power, you also have the executive power. So, if you assume to yourself the

legislative power to deal with services of the State, you alone have the executive powers. The State Governments will be helpless. They won't be able to run their Governments. वे अपनी सरकारें नहीं चला पाएँगे, क्योंकि उनके साथ deal करने का अधिकार आपके पास होगा। हम आरम्भ से जामना चाहते थे कि आप कसि प्रवधान के तहत राज्यों का कानून ला रहे हैं ? मैं इससे सहमत हूँ और हमें कहने में कोई दक्षिण नहीं है और शायद अधिकतर वषिषी दलों को कोई समस्या नहीं है कि आप धारा 252 के तहत कानून लाइए। उसकी प्रक्रिया है आप दो राज्यों से प्रस्ताव पारित करवाइए, उन दो राज्यों पर यह कानून लागू हो जाएगा और बाकी राज्य, जो प्रस्ताव पारित करते रहेंगे, उन पर यह कानून लागू हो जाएगा। The Constitution gives such a facility. It is a great document. Get a prior Resolution by two States. That Resolution will be applicable to those two States and that law will be applicable. Parliament will make a law. Then, it will apply to every State which makes that law. The option provision and I am going to repeat it – please underline this – the option provision is available only under article 252 and no other article. What you are trying to do is this. You have two arguments, the Finance Minister's argument and the Human Resource Development Minister's argument. The first argument is, "I have the power under List-III, Entries 1, 2 and 11 (A)." No, you only have the criminal law power; you don't have the disciplinary action power. The answer is very clear. That is wrong. Then, Mr. Narayanasamy steps in and says, "It is under article 253 that I have the power." We have the UN Convention against Corruption. I have the power under that. मैं स्वीकार करता हूँ कि धारा 253 के तहत केन्द्र कानून बना सकता है, राज्य सूची के वषियों पर भी बना सकता है और वह कानून पूरे देश में लागू होगा, शायद इसीलिए यह जम्मू-कश्मीर पर भी लागू हो रहा है वह कहता है, "Notwithstanding anything contained in the Constitution...." So, notwithstanding article 370, it will apply to Jammu and Kashmir. लेकिन यह जो कानून है, क्या आप यह ईमानदारी से कह रहे हैं कि यह धारा 253 के तहत है ? Under Article 253, Sir, the language is clear. You will implement the decisions taken in that Convention, और वह कन्वेन्शन कहता है कि भ्रष्टाचार से लड़ने के लिए एक मैकेनिज्म बनाइए। आप

प्रिवेन्शन ऑफ करप्शन ऐक्ट का मैकेनिज्म बना सकते हैं , आप कोई और व्यवस्था खड़ी कर सकते हैं , लेकिन कन्वेन्शन कहीं नहीं कहता कि आपके संविधान में जो व्यवस्था है कि राज्य क्या करेंगे और केन्द्र क्या करेगा , कन्वेन्शन के तहत उस व्यवस्था को तोड़ दीजिए।

सभापति जी , क्या उस कन्वेन्शन में कहीं यह लिखा है कि राज्यों का कामून केवल केन्द्र बनाएगा और उस कामून के तहत जो लोकयुक्त बनेंगे , उनकी धर्म और जाति क्या होगी ? Does the UN Convention against Corruption tell us what will be the caste and religion of the Lokayuktas which are appointed in the States? आप उस कन्वेन्शन से पावर ले रहे हैं . उस कन्वेन्शन में तो लोकपाल और लोकयुक्त का जिक्र भी नहीं है और राज्यों के अधिकारों को आप एकदम कुचलते जा रहे हैं। जब आपको यह लगा कि इस विषय पर सारे दल इकट्ठे हो गए हैं , तो you have now created a new Constitution. This is for the first time I am seeing that a new Constitution is being created. I had heard of the word 'cocktail' in some other context. But this Government is now trying to make a 'constitutional cocktail' and the 'constitutional cocktail' is, the 'constitutional cocktail' is कि 253 में कामून बना ले

साथ ही यह कहते रहो कि मेरे पास पहली कन्करन्ट लिस्ट में पावर भी है, लेकिन ऑप्शन 252 का दे दो। If the law is under 253, there is no provision for an option. और आपने क्या कामून बनाया है? Just look at your law. Article 253 की कल्पना इसलिए की गई थी कि स्वतन्त्रता के बाद अपने पड़ोसी देशों के साथ कई प्रकार के वझिय आते थे, वझिय रूख से सीमा की समस्याएं आती थीं, boundary disputes used to come. So, when you resolve those boundary disputes, the States should not say anything that 'my land is going away.' So, most of these laws under 253 were because of those international covenants. Then there was the WTO which was questioned on this ground and we felt that 'well, the Government has entered into an international covenant.' That was a rare case. But are you setting a good constitutional precedent by saying, 'first, under 253, we must enact a law which will dismantle the entire authority of the States in dealing with their own services'? The authority to deal with State services can only be with the State Legislature; the Executive power can only be with the State Government. The Central Government is a usurper; the Central Government is an interloper. They cannot interfere in that. और इसीलिए सभी क्षेत्रीय दल इसका वझिध कर रहे हैं क्योंकि राज्य सरकारों के अधिकार इसमें हों, उनकी इस पर एक मजबूत भावना रहती है। अब आपने यह कॉन्टेल बना दिया, लेकिन आर्टिकल 253 तो इसकी अनुमति नहीं देता है। अगर केन्द्र का अधिकार है, तब भी यह प्रवधान नहीं है कि केन्द्र कामून बनाएगा, जो राज्य चाहे ले ले, जो न चाहे न ले। यह सुविधा केवल आर्टिकल 252 में है, 253 में नहीं है। तो आपने 253 का कामून बना कर सोचा कि 252 का ऑप्शन दे दो, चलिए कॉन्टेल हो जाएगा और अभी तो हमारे तृणमूल वाले साथी मान ही जाएंगे। Anybody can go to court and say under Article 253 where do you get this provision of 64(5)? Please read 64(5). इसमें आर्टिकल 64(5) डाल दिया, जो कहता है, जब तक यह कामून राज्यों पर लागू नहीं होगा और स्टेट लैजिस्लेचर नहीं बनाएंगे, तब तक राज्य अपना कामून चला सकते हैं। It is a transition provision. But if you have the authority under 253, if you have the authority under the Concurrent List, then the States don't have the authority. Does Mr. Sibal realize when he espouses this argument that the Centre has the

original power to appoint the Lokayuktas? That means, the 18 Lokayuktas appointed in 18 States are all *ultra vires* the Constitution because if you have the power, the States never have the power. That is the logical conclusion of this absurdity. Therefore, Sir, you are making a law which is constitutionally vulnerable. But, we are committed to making a law, and the correct constitutional course is that you must follow the correct route to achieve the correct destination. Get a resolution from the States, frame a proper law, make it optional for those States which want to accept it or have a similar law and then, come up and amend the Constitution again. Also, if you don't want the States to by-pass this provision of not having a law, let it be put in the Constitution that there shall be a Lokpal at the Centre, there shall be a Lokayukta in the States, created either under article 252 or by the State Legislature. We would agree to that immediately.

SHRI PRAVEEN RASHTRAPAL: What happened in Gujarat?
...(Interruptions)...

MR. CHAIRMAN: Mr. Rashtrapal, please, resume your place. आप लोग बैठ जाइए। ...**(व्यवधान)**... Please, continue, Mr. Jaitley.
...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL (Gujarat): The Gujarat Assembly had passed the...**(Interruptions)**...

MR. CHAIRMAN: Mr. Rashtrapal, please, resume your place.
...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: Sir, I want an answer to my question.
...(Interruptions)...

SHRI S.S. AHLUWALIA: You must raise that question in Ahmedabad, not here. ...**(Interruptions)**...

MR. CHAIRMAN: Please, don't.....**(Interruptions)**... He has not conceded. Please, resume your place. ...**(Interruptions)**...

श्री अरुण जेटली : सभापति महोदय , यह अच्छी बात है कि यह प्रश्न पूछा गया। इस प्रश्न के जवाब में सबको संतुष्ट करना चाहिए कि उसकी नयुक्ति की प्रक्रिया अपने आप में अच्छी प्रक्रिया होनी चाहिए , कोई एक व्यक्ति या एक पद उसका नियंत्रण न करे। जसि राज्य का उदाहरण दिया , जब सबकी सफ़िरिशों के साथ , नेता प्रतिपक्ष की सफ़िरिश के बाद , Chief Justice की सफ़िरिश के बाद राज्य सरकार नाम भेजती है , तो 4 वर्ष तक राज्यपाल उसको notify नहीं करती है। इसलिए , ऐसा interruption मत कीजिए , जसिमें बहुत उत्तर देखे पड़ें। दूसरे दौर में नाम भेजे जाते हैं , तो पता चलता है कि बन्नी मुख्य मंत्री की सफ़िरिश के राज्यपाल ने नयुक्ति कर दी। ...**(व्यवधान)**...

MR. CHAIRMAN: Let us not deviate from the subject.
...(Interruptions)... Please, don't disturb the discussion.
...(Interruptions)... Please, resume your places. आप लोग बैठ जाइए। ...**(व्यवधान)**...

SHRI ARUN JAITLEY: Mr. Chairman, the manner in which the Raj Bhavan subverted the appointment for years is itself a good case for why we

must have an institutional mechanism not controlled by the Government. Most of us, conceptually and ideologically, have been supporters of social justice and affirmative action. आरक्षण हो, उसके हम समर्थक हैं और जब मैं यह कहता हूँ कि आप ऐसा कामून ला रहे हैं, जसि पर संवैधानिक दृष्टि से आपत्ति हो सकती है। अब आपने कहा कि लोकपाल 9 लोगों का बनेगा और उसमें आरक्षण not less than fifty per cent होगा। अब सुप्रीम कोर्ट ने पचास परसेंट की cap लगाई है और आप not less than fifty कह दीजिए, उसमें कोई दक्कित नहीं है। Not less than fifty per cent इसलिए कहा कि पांच होंगे, तो एकाएक उसको चुनौती दे दी जाएगी।

The legal phraseology of that clause 'not less than 50 per cent' is designed to make it, at least, 5 out of 9 so that it becomes constitutionally vulnerable. I am being forced to enact a law but when I enact a law some friendly person will move the Court and have this provision stayed. Who do you go in for extraconstitutional reservations? Go in for reservations which are in

accordance with the Constitution. We have no difficulty. All these are designed to make this law vulnerable to a constitutional challenge. My third ground, Sir, is that we had a 'sense of the House' Resolution. उस sense of the House resolution में हम ने स्पष्ट रूप से कहा , और यह राजनीतिक तर्क है , इस सदन की और दूसरे सदन की विश्वसनीयता का प्रश्न है कि हम प्रवधान बनाएंगे जसि में ग्रुप "सी" एंड "डी" कर्मचारियों को लोकपाल के तहत रखेंगे , जसि में सटिजिन चार्टर को लोकपाल के तहत रखेंगे। The language is very clear. Let me read that language. The language of the Finance Minister's Statement is, "This House agrees, in principle, on Citizens' Charter and lower bureaucracy to be brought under the Lokpal through an appropriate mechanism." अब mechanism की flexibility, mechanism का लचीलापन आप के पास है , लेकिन under the Lokpal का कोई लचीलापन नहीं है। आपने सेंस ऑफ हाउस में स्पष्ट रूप से कह दिया है। अब आप "सी" एंड "डी" के संबंध में appropriate mechanism सोच सकते हैं। You can say the Lokpal will deal with it under his supervision. He can deal with it or a delegatee can deal with it. But why do you want to say that it will go outside the purview of Lokpal when it goes to other agency? Why should Citizens' Charter clauses not have come as part of this law itself? You have committed to put it under the Lokpal. So, with regard to Lokayukta, when he made a commitment in this, we have to enact it. But it has to be done constitutionally in the correct manner and the correct manner, Sir, is that we create an institution which is constitutionally permissible. We can't encroach into the rights of the States and say we are violating those rights but we are giving power to the States to reject the Central law. If Centre has jurisdiction, no State can conceivably reject that law. If Centre has no jurisdiction, you can't usurp into the authority of the States. Sir, we are creating a new institution. Institution building, Sir, is a very challenging task. This will be the primary integrity institution in this country. Are we going to subvert this institution even before it is formed? The manner in which you have brought this law, you want to subvert this institution even before it was formed. You want to kill the Lokpal while it is still in the womb. We need to create a powerful and an independent Lokpal. You want to create a subservient Lokpal. An effective Lokpal needs an independent investigative agency, that is, the CBI or any other agency. You want a

pliable agency so that the Lokpal becomes a rudderless institution. The Prime Minister indicated that there was some conflict between 'fighting corruption' and 'federalism'. In my respectful view, there is no such conflict and, therefore, if we are in the process of creating history, the challenge before us is 'let's not create bad history'. If we create bad history, we will be leaving a lot of task for our next generations to correct these errors into which this law is falling, and that is why some of us in the Opposition have decided we will be here the whole day to pass a Lokpal Bill, but not your Lokpal Bill. Please accept the amendments that some of our colleagues have moved so that we can have, with those amendments, a powerful and a strong Lokpal.

PROF. SAIF-UD-DIN SOZ (Jammu and Kashmir): Sir, I have a point of order. I want to seek a clarification from Jaitley *sahib*. I have a point of order under 258. I want to seek a

پارلیامینٹ کی भाखनाएं अलग हैं और जनता की भाखनाएं अलग हैं। ... (व्यवधान) ... मैं समझता हूँ कि इन्होंने यह गलत कहा। ... (व्यवधान) ...

† [] Transliteration in Urdu Script.

श्री सभापति : डा॰ सचिवी। ... (व्यवधान) ... आप बैठिए , मस्टर सोझ।

† [] پروفیسر سیف الدین سوز: سر، ہندوستان کی کروڑوں عوام کے ہم نمائندے ہیں

... (مداخلت) ...

پرو . سہفودیہن سوझ : سر، ہندوستان کی کروڑوں عوام کے ہم نمائندے ہیں۔ ... (व्यवधान) ...

श्री सभापति : प्लीज , आप बैठ जाइए। I am sorry.

परो . सैफुद्दीन सोझ : सर, मुझे एक-दो मिनट दे दीजिए। यह तो मेरा बुनियादी हक है। ... (व्यवधान) ...

† [] پروفیسر سیف الدین سوز: سر، مجھے ایک دو منٹ دے دیجئے۔ یہ تو میرا بنیادی

حق ہے ... (مداخلت) ...

श्री सभापति : नहीं , आप नहीं पूछ सकते हैं।

परो . सैफुद्दीन सोझ : सर, अगर वे इंकार करते हैं , तब आप कहिए ... (व्यवधान) ...

† [] پروفیسر سیف الدین سوز: سر، اگر وہ انکار کرتے ہیں، تب آپ کہئے

... (مداخلت) ...

MR. CHAIRMAN: No, I am sorry. ... (Interruptions) ...

PROF. SAIF-UD-DIN SOZ: This is my right. ... (Interruptions) ...

MR. CHAIRMAN: No, no. It's not. ... (Interruptions) ... I am afraid, not. ... (Interruptions) ...

PROF. SAIF-UD-DIN SOZ: When I quote a Rule, I have a right to raise a point of order. ... (Interruptions) ...

MR. CHAIRMAN: No. You can't raise a point of order here. ... (Interruptions) ...

† [] پروفیسر سیف الدین سوز: سر، میری دو باتیں سن لیجئے ... (مداخلت) ...

پرو . سہفودیہن سوझ : سر، میری دو باتیں سن لیجئے۔ ... (व्यवधान) ...

MR. CHAIRMAN: Dr. Singhvi has not conceded to you.
...(Interruptions)... Please. ...(Interruptions)... Please resume your seat.

PROF. SAIF-UD-DIN SOZ: We are the representatives of the people.
...(Interruptions)... अन्ना की तहरीक तो गैर-जम्हूरी
थी। ... (व्यवधान) ...
[انا کی]†

تحریک تو غیر جمہوری تھی --- (مداخلت)---

That has created a situation of anarchy in the country.
...(Interruptions)...
†[]Transliteration in Urdu Script.

श्री सभापति : आप बैठ जाइए। Yes, Dr. Singhvi.

DR. ABHISHEK MANU SINGHVI (Rajasthan): Mr. Chairman, Sir, I am very grateful for this opportunity to open on behalf of the Treasury Benches to a very interesting address by the Leader of the Opposition.

I am reminded that yesterday was the 127th birthday of the Ruling Party on this side, and, really, I would have asked him to join us to gift us an effective Lokpal as a birthday present. ...*(Interruptions)*... I see. I believe it was his birthday also, if not yesterday, then, day before yesterday. But I know that the BJP is parsimonious in distributing presents. I did not use the word 'stingy' but it is certainly parsimonious. So, at least, if you don't do it for our sake, please join us in passing a Lokpal Bill today for the sake of the nation.

My friend, you have to decide a fundamental question today, and, the fundamental question is: do you want to pass a Lokpal Bill, or, do you not want to pass a Lokpal Bill? It's no use, my friends in the BJP should realize, its no use putting a string of conditionalities in your statements. It's no use saying that I want to pass a strong Lokpal Bill, I want to pass a strong, a comprehensive, a real and an effective Bill after three months, after referring it again to the Standing Committee, with further discussion and further amendment. In my sentence just now, there were 15 conditionalities. That is the conditionality, which you are using as a pretext, as an excuse not to pass the Bill. If you don't want to pass the Bill, say so. If you don't want to pass the Bill, have the courage of your convictions; don't hide in pretensions and excuses. Do not try to mislead the nation by trying to look always as if you are passing the Bill, but your own colleague in the other House says, refer it back to the Standing Committee or a Select Committee. Your colleague, on record, says, please take three months. ...*(Interruptions)*...

SHRI RUDRA NARAYAN PANY: Sir, ...*(Interruptions)*...

डा॰ अभिषेक मनु सिंघवी : पाणि जी, अभी तो शुरुआत है ...*(व्यवधान)*... अभी और दर्द होगा , अभी तो शुरुआत है , थोड़ा सब्र रखिए। ...*(व्यवधान)*... Please be honest ...*(Interruptions)*... Please be honest in your convictions and take a stand which is

straight forward. Now, let us start one by one Mr. Jaitley's various important points. ...(*Interruptions*)...

श्री रामदास अग्रवाल (राजस्थान): सभापति जी, मैं इनसे एक बात जामना चाहता हूँ।
...(*व्यवधान*)...

MR. CHAIRMAN: Can you please resume your place? He has not conceded. ...(*Interruptions*)...

DR. ABHISHEK MANU SINGHVI: Let's deal with the points one by one. ...(*Interruptions*)...

MR. CHAIRMAN: He has not conceded. ...(*Interruptions*)... Please resume your place. ...(*Interruptions*)...

DR. ABHISHEK MANU SINGHVI: Mr. Chairman, Sir, we heard them largely in silence. They should extend the same curtsies to us. ...*(Interruptions)*...

श्री सभापति : प्लीज़ आप बैठ जाइए ...*(व्यवधान)*... आप लोग बैठ जाइए ...*(व्यवधान)*... I am sorry, he has not conceded. आप लोग बैठ जाइए ...*(व्यवधान)*...

डा॰ अभिषेक मनु सचिवी : अगर तर्क नहीं है, तो फरि मामनीय सदस्य कम से कम interrupt न करें ...*(व्यवधान)*...

श्री सभापति : आप लोग इस तरह interfere नहीं कर सकते ...*(व्यवधान)*...

श्री वी॰ हनुमंत राव (आंध्र प्रदेश) : सभापति जी, हमने तो इनकी बात बड़े ध्यान से सुनी है ...*(व्यवधान)*...

श्री रामदास अग्रवाल (राजस्थान) : सभापति जी, मैं इनसे एक बात जानना चाहता हूँ कि क्या लोकपाल बलि में जो अमेंडमेंट्स दए गए हैं, ये उनको पूरी तरह से अस्वीकार कर रहे हैं ? ...*(व्यवधान)*... आप यह नहीं कह सकते कि हम लोकपाल बलि के समर्थन में नहीं हैं, हम लोकपाल बलि के समर्थन में हैं, लेकिन हमारे संशोधनों के साथ हैं ...*(व्यवधान)*...

DR. ABHISHEK MANU SINGHVI: Mr. Agarwal, the debate does not end when the Leader of the Opposition sits down. That stage will come after a lot of others finish.

Now, let us take his points one by one. My friend made a caricature of the whole process of the CBI, of the whole process of investigation. Let's look at it one by one and let's look at it a little seriously, not with the intend to ridicule, as he seems to have done. Let's look at the CBI in the investigation process. It is a seventy-year old organisation. The Bill draftsmen rightly had a dilemma, should the birth of a new institution like the Lokpal mean the automatic destruction of every existing institution? A seventy-year old CBI, a ten-year old CVC, everything should be destroyed because we are creating a new Lokpal. That is not the approach. Let me start by saying that there is a difference of approach of philosophy. The difference of approach of philosophy is that on the one side those outside this House who have a particular philosophy which the main Opposition Party seems to be supporting, although not quite saying so,

that philosophy is one philosophy. Our philosophy is totally different. Let me explain. That is how the details arise. Details and changes arise because of philosophy of approach. The approach of those outside the House which you are supporting, although not accepting, is you must have one Lokpal; you must subsume the CBI under the Lokpal; you must subsume the CVC under the Lokpal; you must put the entire grievance redressal and Citizens' Charter – mind you, the Central Government alone has two hundred departments and each department has a Charter which has to be monitored – under the Lokpal; you must put the *suo motu* complaint before the Lokpal; you must put the referred complaint by me to the Lokpal in the Lokpal; you must have the preliminary inquiry by the Lokpal; you must have the actual investigation by the Lokpal; you must have the quasi-judicial decision-making at each of the stages by the Lokpal; you must

1.00 P.M.

then have prosecution by the Lokpal. Thank God, you did not say that you must give judgement by the Lokpal also. Now, one, you are creating a behemoth, a mammoth of unimaginable proportions. The Prime Minister's Office and the Central Government will look like a pigmy in front of this giant. And if Lord Acton's phrase of power corrupts and absolute power corrupts absolutely is even partially correct, you are creating a breeding ground for big ticket corruption. Second, you are, in fact, making a body outside the whole system. You are having a body with inherent conflict of interest in all the seven or eight items I have said, and this body, mind you, will also cover the Prime Minister to the peon. This is not our conception. Our conception is of mutual checks and balances, of mutual inter-locking checks and balances which, among other things, create an equilibrium between the holy trinity or the trinity of the Lokpal, the CVC and the CBI. Each must depend on the other because that is the way our Constitution is framed.

Now, my friend, of course, forgot, although he is far too learned and knowledgeable not to know about it, but he deliberately chose not to point out four or five fundamental changes of great independence, autonomy and advances made for the first time in sixty years of this country in this Bill. He conveniently forgot to mention, one, that for Lokpal-referred investigations, which is corruption, there will now, for the first time, be no Section 6A prior sanction. Incidentally, prior sanction under section 6A for Joint Secretaries and above was required to be abolished by the Vineet Narain judgement. If I recollect rightly, the NDA Government brought it back. But that apart, this Bill, for the first time, abolishes the prior sanction apart from abolishing all other sanctions under section 19 of the Prevention of Corruption Act and under section 197, but section 6A in particular. Incidentally, section 6A was perhaps not specifically abolished even in the Government Bill introduced earlier. But after the Report, it has been accepted and it is abolished.

Two, we have been talking in this country for 60 years that it is better to have some differentiation between investigation and

prosecution. It creates better objectivity. Today, suppose I am an investigator. I come back to the CBI and tell my colleague sitting in the next room that this is my investigation, you please prosecute. Collegiality means that he will normally prosecute on not such a good investigation. But separation of prosecution and investigation has been a progressive ideal of most systems. This Bill, for the first time, creates a separation, a Chinese wall. For Lokpal-referred investigations, the Lokpal shall prosecute. There is objectivity there.

Three, there is clearly, among others, in clause 25, a statement that the merits of the investigation of the CBI shall not be interfered with. But here comes an important point which the

Leader of the Opposition made. The Leader of the Opposition was talking about the common law in England and India. The common law means judgemade law. That means the investigation process of the CBI or any investigating agency cannot and should not be interfered with. But there is no law which says that the statutory law cannot change the common law. Perhaps my friend has forgotten that. That is why we are considering in the Bill a specific provision which overrides and seeks to amend section 173. It, in fact, makes the charge-sheet or the closure report fileable by the Lokpal. The Lokpal is the one which will file the charge-sheet. On the one hand, you keep saying that the Lokpal should be important and it should be strong. On the other hand, when we provide for Lokpal-initiated investigation, that the whole control remains with the Lokpal, you start objecting.

Remember, the CBI deals with cases relating to murder and rape; it deals with those cases which do not fall in the category of prevention of corruption cases; it deals with economic offences; it deals with CBI-referred cases; it deals with High Court-referred cases; and it deals with the Supreme Court referred cases. These are not the cases we are considering. The CBI is separate for all of them. The cases we are considering are the Lokpal-referred investigation under the Prevention of Corruption Act. Well, in that case why should not the matter come back to the Lokpal to file a charge-sheet? We have amended section 173. Does any law say that Parliament, under the new Bill, cannot amend the common law?

Now I come to section 8A. And this is very interesting. One of the arguments is this. I always get mixed up whether the argument is from that person sitting outside or from the BJP. There are nuances of that. And there is a great overlap. One of the arguments of Team Anna and partly of the BJP is that you submerge the whole CBI under the Lokpal or give administrative control of the CBI to the Lokpal.

Let us look at this argument for a minute. Of course, they never thought of transferring any administrative control during the NDA regime. Today, everything in this country must be transferred. Even the Selection Committee of the Prime Minister, the Chief Justice of India, and Leader of the Opposition is not enough. But we will come to that.

Let us look at this process. What is the argument? The argument is that you are actually not making the CBI subject to the control of the Lokpal. But, actually, in a large measure, you are. In this Bill, I have told you, the investigation report comes back and the Lokpal files the charge-sheet. The Lokpal has been transferred section 8A, power of the CVC, which is full supervisory jurisdiction over the CBI. That is also with the Lokpal. The Lokpal does the prosecution. Apart from actually putting the CBI under the Lokpal, we have given great control and power to the Lokpal over the CBI. Unless they want to eliminate the identity of the CBI completely, there should be no objection.

My friend has an objection to the Selection Committee. Can I ask him which body in this country has a selection procedure where the Government nominees or at least those associated with the Government don't have a slight majority? This far has less. One of his colleagues sits on the CVC selection, i.e. Prime Minister, Home Minister and Leader of the Opposition. They sit on the selection of the NHRC – Prime Minister, Leader of the Opposition etcetera, etcetera. Is he now suggesting that for the first time in this country you must specifically create a law where the Government must be in a minority in selection?

DR. CHANDAN MITRA (Madhya Pradesh): Will you please yield for a minute?

DR. ABHISHEK MANU SINGHVI: No, no; please let me complete first. ...(*Interruptions*)...

MR. CHAIRMAN: He is not yielding, please. ...(*Interruptions*)...

DR. CHANDAN MITRA: Please yield.

DR. ABHISHEK MANU SINGHVI: No, no; it interrupts my flow. You discuss it later on, please. ...(*Interruptions*)...

MR. CHAIRMAN: He is not yielding. ...(*Interruptions*)... Chandan Mitraji, he is not conceding. ...(*Interruptions*)...

DR. ABHISHEK MANU SINGHVI: Let us discuss. ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO: Chandan Mitraji, when your turn will come, you can speak. ...(*Interruptions*)...

DR. ABHISHEK MANU SINGHVI: Therefore, you have, at least, five new systems here in this new Bill – prosecution separated, all sanctions abolished, no influence during investigation under Section 25 or Clause 25, charge sheet to be filed by Lokpal, supervisory jurisdiction of 8A with the Lokpal and selection after changing the law, again, for your sake, by a very high-powered body. Now, if you do not trust people like the Chief Justice of India, the Speaker of Lok Sabha, all ex-officio, and if you say that there is a Government, *sarkari* selection, then, I think, fundamental restructuring of a democracy must come about because democracy answerable through

Parliament must not select; outsiders must select.

Now, look at this administrative freedom. It is very interesting. He says, "Administrative freedom or administrative control must be given to somebody else; to Lokpal in this case." Sir, I hope, nobody in this country considers that CEC, CAG are *sarkari* bodies. I hope, somebody will concede that much. Although I am not sure, in an appropriate moment, we will also be told, perhaps, by the BJP, or by those sitting outside, that even CAG and CEC are *sarkari* bodies. They are totally independent in action and in concept in the Constitution. Does the CEC has

administrative control somewhere? Or does the CVC say, 'Today, I want to pay my Deputy CEC the salary of a Cabinet Secretary? Because I am independent, I will pay him Cabinet Secretary's salary!' Who is the controlling cadre authority of the CEC? The Law Ministry. Who is the controlling cadre authority of the CAG? The Ministry of Finance. Who is the controlling authority, administrative authority of the UPSC? The DoPT. Now do you want to create a body? This is common for everybody. That does not mean that every day, they sit on their head and they say, 'you can't discharge your constitutional functions.' Just because of the lust, just because you want to earn a few brownie points outside or just because of some State elections, you want to fundamentally alter the structure of this country! That administrative authority will not lie any where. Now, this is very important. Why does the administrative authority lie with Law Ministry, Finance Ministry or DoPT? It lies because when the Minister gets up in the House and seeks sanction for funds on the Consolidated Fund of India, he seeks sanction for funds on the Consolidated Fund of India for the CAG. The Finance Minister does that. The Law Minister does it for CEC. He is the political executive answerable to Parliament. He replies to questions. Today, for any of these authorities, do the Civil Service Rules apply or not? Is a CAG officer subject to the Civil Service Disciplinary Rules? Obviously, he is. Suppose he wants to travel abroad. Let us take a better example, my friend, the Leader of the Opposition, more familiar with, the Supreme Court. I hope, you remember this, just about six months ago, if I remember, Secretary in the Ministry of External Affairs rejected the travel plans of three Supreme Court Judges. He wrote on the file, "According to me, this Conference is not necessary to be attended by these three Judges of the Supreme Court because the administrative Ministry for travel abroad, for all other people also, is the MEA." If the CAG wants to travel abroad, he has to bring in within his budget and he has to seek two clearances - a political clearance an administrative clearance. A political clearance is necessary. Whether somebody can go and represent somebody abroad, an administrative clearance is necessary.

And he can't decide to do what he likes, with the money! Now do you want a system where administrative control is not vested with the Minister who gets up here and answers questions? Do you want administrative control with a Minister who does not get up and seek the Consolidated Fund of India funding? Are we talking of anarchy just because it suits you? I would implore my friend that we are together on this; in a short-term experienced concept, please don't destroy institutions. There is a method in the madness what we have in India. There is a huge method. That method in the madness does not exist in our neighbouring countries. But we should be proud and not destroy it merely because of the expediency of one particular Bill. These are our systems which have endured the test of time. I can give you several examples. For example, the Chief Election Commissioner of India wants to

have an MoU with the Chief Election Commissioner of Pakistan even for a very salutary and desirable object. He is not a law unto himself. We have several senior ex-bureaucrats in this House today. He has to go and seek permission from somewhere, whether it is the Ministry of External Affairs or some other Ministry, because you can't do things without an anchor. Incidentally, if you had checked, you would have come to know that the CBI, except Joint Director and above, selects almost everybody and transfers them on its own. Only some of the senior ones require consent. I believe, Sir, with great respect, that it is highly exaggerated that in every case Ministries are interfering with our institutions. Yes, we have had a record over the last 20 years that in some cases, certainly as much in your side and as much in our side, the CBI might have been interfered with. But this is a highly exaggerated notion that Mr. Narayanasamy's Ministry or the Minister is sitting in the CBI Office every day and monitoring the investigation. Today is an age with media, 24x7, entering our bed rooms. Do you think it possible? Do you want to destroy institutions on theoretical tilting and windmills and imaginary apprehensions?

Let us turn, Mr. Chairman, Sir, with your permission, to a very important issue of article 253. With great respect, I would like to submit that I would have thought that this issue would not arise. Perhaps, this issue has been raised only because my friend wants to play Narad Muni. He believes that he must play Narad Muni to the galleries because some of our friends on our side will get provoked by him when he talks of federalism.

Now, I am going to tell you something very interesting. The night before last, I went through the Constituent Assembly debates and I am going to prove in a minute that, perhaps, my friends in the BJP and the Leader of the Opposition are telling us that they are wiser than our Founding Fathers. Our Founding Fathers discussed that the State autonomy was very important. Then they created not one, not two, not three, not four, but six inroads into it, right from article 249 to article 253. They said that for higher national interest, you have to have provisions where affirmatively Parliament is given power to have

an inroad, where Parliament is given power by our Constitution. My friend is telling us that there is an assault on federalism. One of our lawyer colleagues wrote an article two days ago that it was an assault on federalism. When I tell you what happened in the Constituent Assembly debates you will realise that article 253 itself was, as it is, put there. Then - I will give the name - a Joint Memorandum was moved saying , at least, make it clear that "We shall only do it if it is obligatory upon international treaty to do it". Mr. B.N. Rao, the Constitutional Advisor, got up and said, "No. No change in article 253. It will remain as it is. It is important for Indian federation. It is important for national interest". So, article 253 is a Constitutionally decided national interest provision. How can it be an assault on federalism? The two are contradictory. I will just give you the details in two minutes. Yes, List-II

is inviolate. I will come to the arguments about Entry 41. With great respect to my learned friend – I really admire his legal knowledge – that is a wrong argument. But that apart, List-II is important. Federalism is important. But just consider the articles which start from 249, forget article 253 for a minute. Number one, article 249 says that Parliament can legislate on the State List, that is, List-II, in the national interest. Number two, article 250 says that the Parliament can legislate on the State List in emergency. There is no absolute federalism. There is no absolute virtue. Number three, article 251 says that the Parliamentary law will prevail if the legislation under articles 249 and 250 is repugnant to the State law. Article 252 is a different provision where consent of two States is required. I am surprised that the BJP continues to insist on this, again and again, even after my friend, Mr. Sibal, clarified it in the other House that article 252 specifically says that it applies where Parliament has no jurisdiction.

Article 252 requires resolution of two States because article 252 says that it is in cases where Parliament has no jurisdiction. May I read it, if you have forgotten it? It says, “If it appears to the Legislatures of two or more States to be desirable that any of the matters with respect to which Parliament has no power to make laws...”. Mr. Sibal said so. Now just read the opposite in article 253. Article 253 says that we, the Constitution, are saying that Parliament shall have power. Let me read article 253 in case you have forgotten that also and it is very interesting. Article 253 says, “Notwithstanding any other clause in this whole Chapter”. Article 253 is supreme. It is above 252 and says, “Notwithstanding anything in the foregoing provisions of this Chapter, Parliament has power to make any law for the whole any part of the territory of India”. And you are applying this to say it is antifederal and it has no power. Let me remind you, through the hon. Chairman, that this article 253 is very interesting; it is also educative and enlightening, if you care to go to the debates. This is meant less for my friends this side, it is meant more for my friends that side that we are doing no assault on federalism.

Let me also clarify.....(*Interruptions*)....

SHRI ARUN JAITLEY: Are you justifying the assault?

DR. ABHISHEK MANU SINGHVI: How can there be an assault, Mr. Leader of the Opposition, when the Constitution says Parliament shall have power? You are assaulting the Constitution then. ...(*Interruptions*).... Let me point it out to you. This is not a TV channel. It is a serious stuff here. Now, let me come back to the debates. Now in debates, this article 253 was called 230. At that time, the article was 230. By the way, I must preface my remarks by saying that this issue should not arise today because the Government has bent over backwards and has already amended the law. The law before you today stands amended. It says it shall apply only with the consent of the States.

SHRI ARUN JAITLEY: Since we have the benefit of your constitutional knowledge, does article 253 empower the Government to give such an option to the States?

DR. ABHISHEK MANU SINGHVI: Of course, it does.

SHRI ARUN JAITLEY: Where? Please read it. Your saying, of course, does not matter. Please read it where does it give the option.

DR. ABHISHEK MANU SINGHVI: Kindly permit me to answer it, Sir.

SHRI ARUN JAITLEY: It is an *ultra vires* option.

DR. ABHISHEK MANU SINGHVI: Kindly permit me to answer it. Article 253 says, "Parliament shall have power to make a law in implementation of a treaty". Remember three things which are forgotten about article 253, not yet mentioned. One, it is nonobstant; it overrides all other provisions. It says, "Notwithstanding". Two, it says, "Parliament shall have power". I am not saying it; the Constitution says so. Third, which is very interesting, says, "To implement a treaty, but even to implement a decision taken at an international conference". Look at the national interest, when India goes abroad and commits itself in an international conference, even that is under article 253. Now, if Parliament has power, that means the Parliament can pass law. If Parliament can pass law, it has to be law under List-I or List-III. This much you will accept. If Parliament can pass law, if it has power to pass law, then why can't Parliament put clause 1(4) which we have put that this law shall apply provided there is State's consent. Why not? You require a constitutional provision. ...(Interruptions)....

SHRI ARUN JAITLEY: Are you realizing it? Since you said that it is a serious stuff, the consequence of your argument is Parliament has power to make law, it is nonobstant; it is overriding, and that States may not listen to me and have their own stuff.

DR. ABHISHEK MANU SINGHVI: No, you have forgotten one important point. ...(Interruptions)... Mr. Jaitley, how can you forget that this power is available only when we have an international treaty? It is available only when you have international treaty. When you passed the National Human Rights Commission Act, it was under a treaty to have a

National Human Rights Commission. The same Act said NHRC and SHRC is the same Act. It was under article 253. The National Human Rights Commission Act was under article 253. Otherwise, how...(Interruptions)....

MR. CHAIRMAN: Please, it is not your turn. Please let him continue.

DR. ABHISHEK MANU SINGHVI: Sir, my time is limited. Let me explain. I would like to have an answer.

Now we are being tactical. How is it that in respect of human rights which involves law, order and everything and which is a State Subject, the national Act provides for State Human Rights Acts? It provides because we have a treaty commitment, and that was enacted in the NHRC Act. Now, if you read the NHRC Act, the first part talks about the NHRC, and the second part says that each State shall have a State Human Rights Commission, exactly as this Chapter here says.

Now, let me go on further, Sir. Let us see what happened fifty, sixty years ago amongst people who, I beg to submit, were much wiser than us. Their vision has endured. Please do not try to change that vision. That vision is easy to change. A joint amendment was moved to article 230 – which is article 253 today – by K. Santhanam, Iyengar, Krishnamachari and Dadabhai and they said, 'at least, put a proviso to article 230'. And I quote, the proviso was, "If any law is passed by Parliament purporting to give effect to a treaty, international agreement or convention regarding the State List, it would be valid only to the extent that was essential to give effect to it". This was the proviso moved. I would say, it is an innocuous proviso. It should not have been allowed by Dr. Ambedkar and Mr. B.N. Rao, because it really said what article 253 says. Then, another joint memorandum was given by Mr. V.T. Krishnamachari who said, this is anti-federal. He said – and this would be very interesting for the BJP to know – have it only like article 106 of the Government of India Act, which is exactly the same as article 252. Mr. Krishnamachari said, have it only with the consent of two States. If you want the references, I have got them too with me. Mr. B.N. Rao got up to reply to the debate on article 230 – if you remember, he was the constitutional adviser and second only to Dr. Ambedkar in the role he played – and said, "The proviso is hardly necessary since Parliament would exercise power only insofar as necessary to implement the treaty and, therefore, I reject the amendment." Article 253 remained exactly as it is with one further change, which was to expand it. Earlier it said, "It applies to any State or part thereof". Somebody raised a question that Union Territories and the whole of India should apply. So, they added, which is now as it stands today, that it shall apply to the whole or any part of the territory of India and that is article 230, finally passed

as 253. I fail to understand, on what basis people are calling it antifederal. In any case, whatever fears there were of compulsion, or pressure on the States, are taken care of by a sensitive Government, by a Government which believes in carrying people together, by making a further change day-before-yesterday night and saying, it shall be applicable only with the consent of the States. I am asking you: how is it possible to have an inroad into State's rights if the State doesn't give consent? Therefore, may I end in conclusion on this point, that your constitutional cocktail – and I know that my friend and I are both teetotallers – doesn't have the punch that it should have.

MR. CHAIRMAN: Dr. Singhvi, would you like to conclude after the lunch-break?

SHRI ABHISHEK MANU SINGHVI: Sir, if you could give me 15-20 minutes more, I would complete it by 2 o'clock.

Now, Sir, my friend has raised the issue of reservations. It is very interesting that he has not read the Bill on this. This Bill does not have any reservation at all! You are first putting something in our mouth and then, shooting it down as unconstitutional and saying, 'I have got a great victory; I have won'. If you just read the clause, it is a clause that gives a statutory mandate to provide diverse representation consistent with the pluralistic diversity of India. It is very interesting to note that the clause itself says, "Provided that not less than 50 per cent of the members of the Lokpal shall be from amongst persons belonging to the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Minorities and women". By the way, it does not talk about reservations at all. Reservation means that there shall be, say, five per cent women; there shall be, say, 28 per cent OBCs; there shall be 'X' per cent Muslims, 'Y' per cent Christians and so on. That is the meaning of reservation. And what does quota mean? What this does is that, not including Chairman, out of eight members, not less than four, - it can be five or six or can be all eight - some or all, which is what is crucial, may comprise the OBCs, minorities, women, S.C.s and S.T.s. So, in one year, I go to select eight people, out of which I find, on merit, one OBC, one Muslim and one woman; but I need to cross that figure. Now, I don't have to take a woman every time, and I don't have to take an OBC every time because so long as four out of eight comprise some or all of these categories, - namely, the Scheduled Castes, Scheduled Tribes, and so on...(Interruptions)...

श्री मुख्तार अब्बास नकवी : सभापति जी, लंच का समय...(व्यवधान)...

श्री वी. हनुमंत राव : नकवी साहब, आप बैठिए...(व्यवधान)...

बैठिए...(व्यवधान)...

श्री सभापति : ये खत्म कर रहे हैं...(व्यवधान)...

DR. ABHISHEK MANU SINGHVI: Let me complete. You know, my time is limited...(Interruptions).... I am requesting you...(Interruptions).... I am not yielding.

Sir, the pluralistic diversity of India is sought to be represented, and the whole point is that we have bitten the bullet. We are the ones who have the courage of our convictions; we have walked the extramile. We have done it today, and I can guarantee that, tomorrow, there will be a number of people following us because we are pioneers in social engineering; we are pioneers in reflecting the true pluralistic diversity of India, without any reservation here.

“हम आजअकेले चले हैं ज़िन्दा मंज़िल
मगर लोग साथ आते रहेंगे और कारवां बन जाएगा ”

We are brave enough to think differently; we are bold enough to act differently because, we

believe, we can change the world to reflect the true pluralistic diversity of India. And you are giving advance certificates of unconstitutionality! You are giving advance, premature certification of unconstitutionality, perhaps, because it does not find harmony with your basic 50-year old philosophy of India, the idea of India, the diversity of India. That I cannot change; that I cannot help.

Mr. Chairman, Sir, on Groups 'A', 'B' and 'C' business, in all these hullabaloo, it is forgotten that there was a three-month debate in the Joint Drafting Committee where the fight was for only Group 'A', and the Standing Committee jumped it to Group 'B'. So, from Group 'A', which covers two-and-a-half lakhs of employees, we went up to eight lakhs in Group 'B'. Now, Group 'B' includes everybody up to Section Officers. Are we wrong in thinking that the idea of this legislation is to catch, at least, the medium-ticket and the big-ticket corruption, or, do you want to file reports, like what the CVC files, saying that we have done hundred prosecution cases out of which 99 are peons or drivers? This is point No.1. Secondly, it must be clarified that Tehsildars, talaties and those kinds of people, which is a big problem in the mind of everybody, are all anyway covered under States; they are State-notified personnel. Essentially, who are under Group 'C'? Group 'C' includes drivers, peons and assistants. Yes, there are some classes under Group 'C' who do corruption in a bigger way as well. But you have to draw a line somewhere. Why do we draw the line? Otherwise, the figure would be 65 lakhs! Before this Bill, Group 'C' was not regulated by anybody, except the Departmental Heads. Today, we have gone further. We have included Group 'A' and Group 'B'. Secondly, we have put the whole of Group 'C' under CVC. And, who is CVC? The CVC is a 2003 body where you sit as a selector; it is a body which is a premier body of India, 9 years old, nobody has made allegations about it; the Leader of the Opposition sits as a selector also. The whole of 'C' is now governed by the CVC. We have added two more things. We have said that after the CVC does the whole job, it will file a report; he is obliged to file a report to the Lokpal. We have done one more thing. When the report comes to the Lokpal, the Lokpal will have the power to give an advisory back,

saying 'You should do things like this and not like this'. Is that not fully meeting the sense of the House? It ultimately merges into the Lokpal, but through an appropriate mechanism. I cannot help it if our appropriate mechanism is not your appropriate mechanism, because your appropriate mechanism will never want to agree with any appropriate mechanism by the Government; but, the problem is, as far as the Finance Minister is concerned—an interesting thing which we missed out in months of deliberations, even in the Standing Committee; Mr. Chairman, Sir, no individual Member's, howsoever high, comment in the course of the debate is decisive. Certainly, my friend read out something to me about Mr. Pranab Mukherjee and his own speech. What is relevant is the end. It is the sense of the House conveyed in those four lines. Those four

lines are very interesting which the people forget, and this is the joke about semi-colon! There is a semi-colon between three categories which you have to see.

This is what Mr. Pranab Mukherjee said at the end, which is the sense of the House or what we accept the sense of the House, because there is no Resolution of the House. It says, "This House discussed various issues relating to the setting up of a strong and effective Lokpal Bill. This House agrees, in principle, on the following issues: citizen's charter; lower bureaucracy also to be under Lokpal through an appropriate mechanism; and, establishment of Lokayukta in the States."

So, as far as 'under the Lokpal' is concerned, but through an appropriate mechanism, it only applies to the lower bureaucracy. Only. ...*(Interruption)*...

SHRI ARUN JAITLEY: So, you will withdraw the sense of the House?

DR. ABHISHEK MANU SINGHVI: No, there is no withdrawal.

SHRI ARUN JAITLEY: Will you destroy the sense of the House by this? ...*(Interruption)*...

DR. ABHISHEK MANU SINGHVI: To simplify matters, let me put it, there is not a sentence here in these five lines of Mr. Pranab Mukherjee conveying the sense of the House...*(Interruption)*... There is not a word or a sentence here which suggests that citizen's charter should or must be under the same Lokpal. There is not a word which suggests that the lower bureaucracy has to be directly under the Lokpal. Yes, the mechanism must fuse at the top, which is what this mechanism does.

And, the third thing which we have done, which incidentally is very interesting; the people outside were insisting that the Lokayukta should be under the same Act. When you went to Jantar Mantar, Mr. Jaitley, you never got up and said, "All of you are saying that Lokpal and Lokayukta must be under the same Act, we are objecting." Because, you wanted to get the claps. You wanted only to agree. But, you came out of that and said differently here. They have strongly written. Their written note says, "You must have Lokayukta and Lokpal under the same Act." You go and agree there, and you come to the House and

oppose it!

Let me come to another point, about the Constitutional status.

MR. CHAIRMAN: The hon. Member's time is concluding.

DR. ABHISHEK MANU SINGHVI: Just five minutes more.
...(Interruption)... It is truly sad and tragic that just because a good idea is given by the General Secretary and an MP of the Congress, it must be shot down. Not on the merits of the idea but because the person concerned gives the idea, therefore, you must shoot it down! As you know, I must read to you just in case you have forgotten, this is again a case of selective amnesia. There is a

representation given by the BJP to the Standing Committee, in writing which they call a note of dissent, which specifically says, "We want a Constitutional status to be given". We have no objection to a constitutional status. I know your objection to it. You then go to the All-Party Meeting, and there is not a whisper of an objection to have a constitutional status. You then come to the Lok Sabha, and the argument you give is two-fold. Yes, yes, we want the constitutional status, but only if you take away the Lokayukta part. Second, that if you give a strong Bill. Now, strong Bill I can't give because your definition of strong and mine is different. But the Lokayukta part, how does it have any connection with the constitutional status? How? The Constitutional Bill is a four-clause poor Bill, one-and-a-half pages. It is saying, "There shall be a Lokpal, there shall be a Lokayukta..." The appropriate legislation will decide how does the constitutional amendment affect the Lokayukta point. So, you are clutching at straws, you are trying to find excuses to actually oppose a constitutional status. So, (a), you do not want the Lokpal Bill to be passed; (b), you don't want a constitutional status for the Lokpal; and (c), you want to pretend that you are very keen to have a Lokpal Bill. Yes, we are in a dissent, as far as the Constitution (Amendment) Bill is concerned. Thanks to you. But, as you know, as a lawyer, that famous legal quotation, that our dissent in Parliament, which for this legislation is the last court of appeal, is an appeal to the brooding spirit of national interest. I am adapting the famous quote of national interest to the intelligence of a future day when a later decision will correct this error, because a constitutional status for the Lokpal is the best idea. It is clearly an excellent idea. It is innocuous; it does not interfere; it causes no delay, and you are only pretending to oppose it for one reason or the other. There is this famous thing about वाद and वक्तिद .

MR. CHAIRMAN: Hon. Member, the time is up.

DR. ABHISHEK MANU SINGHVI: Sir, I need two minutes more. There is a third word वाद -वक्तिद and वक्तिडावाद , वक्तिडावाद is, when you oppose for the sake of opposing. You oppose for destroying. I have heard no constructive suggestion. I have heard why you

must not do this, and you must not do that. So, you are not doing any constructive **वाद और वकिद** .

Sir, as I end in one minute, just in case I have left out the point about removal. The removal is of a Lokpal as a Supreme Court judge. His removal has to be the same as a Supreme Court judge. For a Supreme Court judge also, you have to make a reference to the President of India, and the President of India then refers it further. You can't have a system where anybody can file. That is all we have done. We have copied the same system as a Supreme Court judge.

Sir, about section 55, I think, you may have a point. If you read our Standing Committee's Report, it says, "Legal assistance actually is intended to mean that a lawyer can appear, not free

legal aid". I think, you will be satisfied with that. That clarification, if the Government wants, they can give. Legal assistance should mean that...(Interruptions)... No, we have said so already. That as framed, it need not mean free legal aid. As far as your trust point is concerned, I am sorry, you are totally wrong. You have forgotten one thing. Private trusts are not covered at all, and I can see that Dr. Karan Singh need not be worried by the 'scare crow nightmare' which you have created for him unnecessarily. This is number one. Number two, it only covers those trusts which satisfy a cumulative condition, which you have forgotten to mention. One condition is, donations from the public. But, cumulatively, the Central Government may notify the specification above which number, i.e., trusts which have donations above one crore or above two crores. So, it is not every trust.

SHRI ARUN JAITLEY: Every single mosque and gurudwara in this country covered under the Lokpal because they take donations from the public. ...(Interruptions)... If they go...(Interruptions)...

DR. ABHISHEK MANU SINGHVI: No, no. It is obviously not intended to. ...(Interruptions)... What you are doing is, you are creating...(Interruptions)...

MR. CHAIRMAN: Please conclude. ...(Interruptions)...

SHRI ARUN JAITLEY: The language says, any private society, trust, unincorporated body which raises money from the public is covered.

DR. ABHISHEK MANU SINGHVI: I am sorry. You are clutching at straws, and you are creating a fear psychosis without any basis. This is not the intention at all.

Lastly, Sir, a very important point he made. I required, at least, ten minutes more, Sir.

MR. CHAIRMAN: No, I am afraid. You can come back after lunch. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR (Nominated): Sir, let us continue. Don't have the lunch break. ...(Interruptions)...

DR. ABHISHEK MANU SINGHVI: Sir, my friend raised a point, which is a valid point at first blush. There are two things. One is corruption to which he concedes that the Leader of the Opposition in the other House was wrong, because the Leader of the Opposition in the other House said that this is legislatively incompetent for corruption also. He rightly concedes that for corruption the competence resides in the Entry 1 and 2 of the List-III. But, then, he says, for departmental action, it goes to Entry 41. With great respect, he forgets two things. The first one is, there are two sections – one Lokpal and the other is Lokayukta. At the Centre, it is Clause 20(3) and 20(4). At the State level, it is 81(3)(b), which he mentioned, and 85. Sir, if you read

together, for the Lokayukta (81 and 85) and if you read together for Lokpal {20(3) and 20(4)}, the first point is, it only provides for a recommendatory power. There is no binding effect. But, Sir, the second one is more important, very important. The second is, the Report, even for departmental action, can be sent only on the basis of corruption findings. If you concede that corruption is covered, under Entry 1 and 2 of the List-III, this is a departmental action arising from corruption findings. Therefore, the two are mixed like a scrambled egg. You are trying to unscramble a scrambled egg by saying that the departmental action is separate and stand alone. No. The departmental action is arising only from the report of the Lokpal which finds the officer guilty, or, *prima facie*, guilty of corruption. So, (a) it is recommendatory and (b) it is corruption-based. If that is so, competence is in Parliament which you yourself have conceded. Then, where is the question of Lokayukta being without competence.

SHRI ARUN JAITLEY: It is criminal prosecution, not corruption. For corruption, you can be prosecuted criminally and you can be prosecuted departmentally. If you are right, then in every State Government the power to proceed for departmental action against the Chief Secretary will be by a Central law, not by a State law.

DR. ABHISHEK MANU SINGHVI: No, no. Where for an international treaty...

MR. CHAIRMAN: Dr. Singhvi, will you please conclude? Already you have gone past to your allotted time.

SHRI V. NARAYANASAMY: Sir, the State can conduct an enquiry.

DR. ABHISHEK MANU SINGHVI: You see, you are creating a prosecution agency. The prosecution agency at the Centre is Lokpal and at the State it is Lokayukta. So, there are three reasons. The Lokayukta will prosecute; I will not go there to prosecute. The Lokayukta will prosecute in the State. The Lokayukta will do it on the basis of corruption which you say, rightly, can be passed by the Central Government and the Lokayukta will only make a recommendation.

Therefore, at the end, I want to say that we are ready, as far as

our Government is concerned, to stand up and being counted, to defend our actions, but we have nothing to defend against.

MR. CHAIRMAN: Dr. Singhvi.

DR. ABHISHEK MANU SINGHVI: Sir, I am very sorry. I seek your kind indulgence. I will take only one minute.

Largest slew of anti-corruption measures is taken by this Government. I don't want to list them out. You had them listed.

SHRI BALBIR PUNJ (Odisha): This Government has indulged in the largest ever corruption in the country.

DR. ABHISHEK MANU SINGHVI: We are neither scared nor defensive, because we have the courage of our convictions. We have the courage of our conviction ...(Interruptions)...

SHRI BALBIR PUNJ: Sir, maximum corruption has been done by your Government. DR. ABHISHEK MANU SINGHVI: Sir, there are people in this House and a large number outside who do not seem to have the confidence in our institutions. They claim that they are the voice of the people. But, we, the people, ultimately have to reside in Parliament. It is only through Parliament you can have a stake in the institutions as far as decision-making is concerned. It is easy to criticise; it is easy to destroy. सृजन and creation is very difficult. That is why I said वसिंङावाद – this is wrong, that is wrong and nothing is right. But what is right, we don't know.

Sir, farsightedness and long-sightedness means the art of seeing invisible things. Extreme models may work on paper. Extreme models – you know it better; you have been in governance – do not work in practice. You have rightly recalled history. It will be a great betrayal and great disservice to history if you don't join us in passing this Bill. History will not forgive you if you play politics, as you have done on the Constitutional status, as you have done on the Lokayuktas. History will not forgive you if you are expedient. We are making a new model. And, we are not afraid of criticism. Of course, new models, phase-wise, can be amended. You are in search of an elusive perfect to deny the good. No perfect exists. My Professor used to always say, 'don't let perfect be the enemy of the good.' You are trying to make the perfect; no perfect, no good, nothing, have no Lokpal at all. Therefore, I would urge upon you to leave all your pretensions, to stop finding excuses. It will take you 30 seconds, with some minor technical changes if you want, to pass this Bill. If, for any reason, you don't pass this Bill, the real cat is out of the bag and the cat is a very unseemly cat; it is a cat which shows that you have no intention, you never had any intention, and you want to pretend and play to the galleries. I do pray and hope that you don't

do that. Thank you.

MR. CHAIRMAN: The House will, now, take a lunch break and will re-
convene at
2.30 pm.

The House then adjourned for lunch at forty-five minutes
past one of the clock.

The House re-assembled after lunch at thirty-one minutes
past two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

श्री सतीश चन्द्र मश्री (उत्तर प्रदेश) : माननीय
उपसभापति महोदय , उधर से तो लगता है कि सब वाक -आउट कर गए हैं।

श्री तारिक अनवर (महाराष्ट्र) : इधर से भी।

श्री उपसभापति : पूरा हब्बिदुस्तान देख रहा है।

श्री सतीश चन्द्र मश्री : ये लोग बलि के पक्ष में नहीं
लगते हैं , इसलिए शायद बाहर चले गए हैं। ... (व्यवधान) ...

मान्यवर , सबसे पहले मैं आपको धन्यवाद देता हूँ कि आपने
लोकपाल के इस महत्वपूर्ण वधियक पर बहुजन समाज पार्टी की तरफ
से मुझे अपनी बात रखने का अवसर दिया। यह एक ऐसा बलि है , जिसके
ऊपर सिर्फ इस सदन के लोगों की ही नहीं , बल्कि पूरे देश की
नज़ाहत लगी हुई है और नज़ाहत यह लगी हुई है कि बलि कैसा पास
होगा , किस तरह का बलि बन कर आ रहा है ? क्या लोकपाल के बारे
में एक बलि ऐसा आ रहा है , जो कि करप्शन को दूर करने के लिए
है या एक ऐसा बलि आ रहा है , जो कि सिर्फ बस्ते में डालने के
लिए है ? आपने इसमें एक ऐसी प्रक्रिया बनाई है , जिसमें कि
मजबूत लोकपाल तो नहीं , मजबूर लोकपाल जरूर बन सकता है , अभी तक
इसमें जितने प्रवधान रखे गए हैं उनसे ऐसा साफ़ लगता है। मैं
इस बलि के ज्यादा प्रवधानों , जिसमें कि प्रेसिडर लिखा हुआ
है या दूसरी ऐसी बाकी चीज़ें हैं , उनमें न जाकर के जो इसकी
मुख्य बातें हैं , जिन पर कि बहुजन समाज पार्टी समझती है कि
केन्द्र सरकार ने , यूपीए की सरकार ने जब यह बलि बनाया , तो
इसमें इन चीज़ों को सही ढंग से नहीं लिया है , मैं उनके बारे
में कहना चाहूंगा।

मान्यवर , सबसे पहले मैं सीबीआई की स्वायत्तता , सीबीआई के
इंडिपेंडेंस के बारे में बोलना चाहूंगा , जिसके बारे में हम
लोग शुरू से लड़ रहे हैं। सीबीआई के पास दो तरह के मामले आते
हैं , एक करप्शन से संबंधित होते हैं , जो कि उनको रेफर होते
हैं और दूसरे अन्य जो क्रिमिनल एक्शंस होते हैं उनके बारे
में उनके पास आते हैं , उन पर मैं नहीं कहना चाहूंगा , लेकिन
जहां तक करप्शन से संबंधित चीज़ें सीबीआई के दायरे में हैं ,
उसके बारे में कहूंगा कि यह जरूरी है कि सीबीआई एक
इंडिपेंडेंट बॉडी होनी चाहिए। उसे इंडिपेंडेंस तब तक नहीं
मिल सकती है , जब तक केन्द्र की सत्ता में जो भी सरकार रहती
है उसका कंट्रोल उसके ऊपर से न हटे। चाहे वह एनडीए की सरकार
हो , अभी ये लोग यहां पर हैं नहीं , चाहे वह यूपीए की सरकार हो ,

जैसे आजकांवेस -शासित यूपीए की सरकार हैं , जसके कुछ सदस्य इस महत्वपूर्ण बलि पर चर्चा सुनने , इसमें भाग लेने के लिये आ गए हैं , मैं लॉ मजिस्ट्रेट साहब को धन्यवाद दूंगा , कि वे यहां मौजूद हैं। अब आप यह लोकपाल बलि लेकर आए, तो आपने एक प्रोजेक्ट दलिली स्पेशल पुलिस एक्ट में कर दिया और उसमें आपने खाली यह कर दिया कि कैसे डायरेक्टर का सेलैक्शन होगा। सेक्शन 4 में आपने अमेंडमेंट करके उसके procedure of selection को change करने का प्रवधान इसमें कर दिया है , लेकिन उसकी के साथ -साथ जो मुख्य provision था , जिसके तहत आप CBI पर पूरा कंट्रोल रखते हैं , वह Section 4, sub-section (2) है , जिसमें लिखा हुआ है , 'Same as otherwise provided in sub-section (1), the superintendence of the said Police establishment in all other matters shall vest in the Central Government.' इसमें आपने कोई दखल नहीं दिया। इसी प्रकार से sub-section (1) में भी कोई दखल नहीं दिया , क्योंकि उसमें CVC को CBI के ऊपर पावर दी गई है , जो investigation वह कर रही है , उसके ऊपर superintendence करने की पावर दी गई है। अब investigation purposes से CBI के ऊपर superintendence करने की पावर CVC के पास है और overall control सेंट्रल गवर्नमेंट के पास है। पूरे तरीके से चाहे administrative control हो , चाहे जस

तरह का भी कंट्रोल हो, वह आज केन्द्र सरकार या जो भी सरकार केन्द्र में रहती है, उसके साथ में है। उसी का नतीजा है कि investigation पर जो control CVC के पास है, वह भी independent method नहीं है। इसलिए CVC का जो selection होता है, इसके ऐक्ट में जो procedure दिया गया है, उसके अनुसार केन्द्र में जो सरकार है, वह जिसको चाहे उसको CVC बना सकती है, क्योंकि 3 में से 2 लोगों को चुनने की पावर उसके पास है। CVC के 3 मेंबरों होंगे और उनका चुनाव केन्द्र की सरकार के हाथ में है, क्योंकि selection procedure के हिसाब से 2 मेंबरों केन्द्र सरकार के हैं। इस तरीके से CVC भी independent नहीं हो पाई। इस तरह CVC, जो investigation में CBI पर control कर रही है, वह खुद ही independent नहीं है। अभी जब श्री अभिषेक मनु सचिवी जी बोल रहे थे, तो वे कह रहे थे कि CVC एक independent body है, इसमें किसी को ऐतराज नहीं हो सकता, लेकिन वे भूल गए कि हाल ही में जब CVC का चुनाव हुआ था, तो उसमें जसि व्यक्ति को सेलेक्ट किया गया था, * को, उनके appointment को Honourable Supreme Court को quash करना पड़ा और जब Supreme Court ने उसे quash किया तो इससे मालूम होता है कि जब इनके selection की पावर इनके हाथ में है, तो ये कसि तरह के व्यक्ति को वहां बठिने का काम करते हैं। ये कहते हैं कि चूंकि CVC, CBI की investigations को control करेगी, इसलिए इससे independence बढ़ेगी। जहां तक CBI का सवाल है, इसके बारे में मैं श्री अभिषेक मनु सचिवी साहब को धन्यवाद देना चाहूंगा कि कम से कम उन्होंने यहां पर खुलकर ... (व्यवधान) ...

PROF. P.J. KURIEN (Kerala): Will you yield for a minute?

SHRI SATISH CHANDRA MISRA: Yes.

PROF. P.J. KURIEN: Since you mentioned the name of Mr. *, I would like to place on record that * who was an officer of Kerala was most reputed for his integrity in Kerala. ... (Interruptions) ...

MR. DEPUTY CHAIRMAN: Remove the name.

SHRI SATISH CHANDRA MISRA: I am not going into the names. You may delete the name, if you have any objection on that. ... (Interruptions) ...

PROF. P.J. KURIEN: No, No; I only ... (Interruptions) ...

SHRI SATISH CHANDRA MISRA: But you will not delete the process of selection which you did when you selected him under the process of selection; the power which you had under the Act, you cannot delete

that. ...(Interruptions)...

SHRI P. RAJEEVE (Kerala): How can a Member give the certificate of integrity?...(Interruptions)...

PROF. P.J. KURIEN: Your Chief Minister recommended it.
...(Interruptions)... Your Chief Minister recommended it.
...(Interruptions)...

SHRI SATISH CHANDRA MISRA: We are bound by the judgments of the hon. Supreme Court. ...(Interruptions)...

*Not recorded.

श्री ब्रजेश पाठक (उत्तर प्रदेश): यह क्या हो रहा है?... (व्यवधान)... सर, ये बीच में disturb कर रहे हैं... (व्यवधान)... आप इनको बोलने दीजिए... (व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Kurien, please. ... (Interruptions)... Please. Please. ... (Interruptions)... No, no, please. ... (Interruptions)... Please sit down. ... (Interruptions)... Please speak on the subject. Please don't go into inter-State matters. ... (Interruptions)...

श्री सतीश चन्द्र मिश्रा : मान्यवर , हम inter-State matters पर नहीं जा रहे हैं , हम independence की बात कर रहे हैं , उनकी स्वायत्तता की बात कर रहे हैं। कसिने selection किया था? आपने selection किया था , आप select करके लाए थे , आप Chairman बनाकर लाए थे , उनकी क्या past history है , इसमें हम नहीं जानना चाहते , लेकिन जब तक मैटर सुप्रीम कोर्ट में गया , तो पूरे देश को माझूम है कि आपने उनसे कहा कि आप इस्तीफा दे दीजिए , आपका गलत चुनाव हो गया है , लेकिन उन्होंने इस्तीफा देने से मना कर दिया। तब खुद सुप्रीम कोर्ट को यह मामला देखना पड़ा और सुप्रीम कोर्ट ने यह कहा कि आपने जो selection किया था , वह गलत था और उन्होंने उसको quash किया। तब जाकर आपने उनके removal का काम किया और अपने हाथों से उनको remove किया। इसलिए जहां तक independence की बात है , कसि तरह से आप selection करते हैं , यह चीज हमारे सामने है। आप CBI को कसि तरह से दुरुपयोग करते हैं , यह भी हमारे सामने है। मुझे कोई और evidence लाने की जरूरत नहीं है , क्योंकि अभी मुझसे पहले जब श्री अभिषेक मनु सघिवी जी बोले , तो उन्होंने इस बात को कहा और यह रिकॉर्ड में आया है। उन्होंने यह बात कही कि I do not dispute that there have been instances where CBI has been misused. This, probably, he was saying because your Leader also says so, a leader whom you cannot defy. The Member of Parliament from the other House, जबकि 2009 में न्यूजपेपर में छपा था , * had said

MR. DEPUTY CHAIRMAN: He is not a Member of this House. He belongs to the other House.

SHRI SATISH CHANDRA MISRA: I will not take the name, but he did admit, as your Member had admitted in this House... (Interruptions)...

श्री ब्रजेश पाठक : लेकिन मंत्री लोग तो सोनिया गांधी जी का नाम लेते हैं , राहुल गांधी जी का नाम लेते हैं , वह तो कभी आपने delete नहीं कराया। हजार बार उनका नाम लिया गया

है। ... (व्यवधान) ...

श्री सतीश चन्द्र मश्रा : मैं उनकी कोई बुराई नहीं कर रहा हूँ। आप परेशान मत होइए। ... (व्यवधान) ... मैं कह रहा हूँ कि उन्होंने इस बात को admit किया, उनका बयान छपा है। उन्होंने कहा कि हाँ, सी.बी.आई. का दुरुपयोग होता रहा है और होता रहेगा। उन्होंने इस तरह की बात कही है कि कुछ मामलों में यह होता रहता है। जब क्वात्रोची के मामले में बात चल रही थी, तो उन्होंने कहा कि वह dead issue है और उसको नहीं उठाना चाहिए। सी.बी.आई. का मसियूज तो इस तरीके से होता ही रहता है, लेकिन जसि तरीके से उन्होंने कहा कि वे करते रहते हैं और जब उन्होंने यह कहा ... (व्यवधान) ...

डॉ. प्रभा ठाकुर (राजस्थान) : सर, उन्होंने ऐसा नहीं कहा। ... (व्यवधान) ...

श्री सतीश चन्द्र मश्रा : मान्यवर, ये हर बात में परेशान होंगे, तो ऐसे नहीं चलेगा। ... (व्यवधान) ... थोड़ा सा सब्र रखिए। ... (व्यवधान) ...

*Not recorded.

श्री वीर सहि (उत्तर प्रदेश) : इन्होंने बोला था कि इन्होंने किया। ... (व्यवधान) ...

श्री सतीश चन्द्र मश्री : जो काम आप कर रहे हैं ... (व्यवधान) ... जो काम आप करते हैं , उसको सुनने के लिए भी तैयार रहिए। ... (व्यवधान) ... आप अपने मैम्बर को क्यों नहीं बैठिए ? ... (व्यवधान) ...

श्री उपसभापति : वीर सहि जी , बैठिए। ... (व्यवधान) ... देखिए , डिस्टर्ब मत कीजिए।

श्री सतीश चन्द्र मश्री : मान्यवर , सत्ता पक्ष के लोग नाराज़गी जाहिर कर रहे हैं , लेकिन अभी जब अभिषेक मनु सचिवी जी बोले रहे थे , तो उन्होंने कहा कि ... (व्यवधान) ...

डा॰ प्रभा ठाकुर : उन्होंने नहीं कहा है।

श्री सतीश चन्द्र मश्री : उन्होंने जब यह बात कही कि मन्निस्टर के हाथ में कंट्रोल तो होना ही चाहिए , तो इन लोगों ने मेज़ थपथपाई और कहा कि कौम नहीं चाहेगा कि मन्निस्टर के हाथ में कंट्रोल न रहे। थोड़ा बहुत कंट्रोल तो मन्निस्टर के हाथ में रहेगा , यह बात जब अभिषेक मनु सचिवी जी ने कही , तो सारे लोगों ने मेज़ थपथपाने का काम किया और उसमें आप भी शामिल थीं। ... (व्यवधान) ... आप भी उसमें थीं। He said that there should be some control with the Minister so far as these agencies are concerned. उसके बाद ... (व्यवधान) ...

ग्रामीण विकास मंत्री तथा पेयजल और स्वच्छता मंत्री (श्री जयराम रमेश) : क्योंकि वे जवाब देते हैं , पार्लियामेंट में , वह भी कहिए।

श्री सतीश चन्द्र मश्री : हम सभी कुछ कहेंगे। अभी बहुत सी बातें कहेंगे , जन्मसे आपको बहुत तकलीफ होगी। अभी आप क्यों परेशान हो रहे हैं ? आप इतनी जल्दी परेशान होमे लगेंगे , तो फरि आगे दक्कित होगी। ... (व्यवधान) ... आज तो आपका परेशानी का दब्बि है , इसलिए आप इतनी जल्दी परेशान मत होइए। आज हम उस भाषा में बोलने की कोशिश कर रहे हैं , जो भाषा आप कहते हैं कि आप समझते हैं। मैं उसी भाषा में बोलने की कोशिश कर रहा हूँ।

मान्यवर , जहां तक सी.बी.आई. का सवाल है , उसके संबंध में मैं यह कहना चाहूंगा कि केवल अभिषेक मनु सचिवी जी ही नहीं , बल्कि हमारे यहां जत्तिने भी लोग बैठे हैं और जो मंत्रिगण भी

बैठे हैं , वे भी अंदर से जानते हैं कि सी.बी.आई. का दुरुपयोग
 किस तरीके से हो रहा है और सी.बी.आई. को इन्होंने independence
 नहीं दी है। अगर आज सी.बी.आई. independent होती , तो हमारी
 पार्टी की जो अध्यक्ष हैं , बहन कुमारी मायावती जी , उनके ऊपर
 सी.बी.आई. का केस बंद हो गया होता और वहां पर फाइनल रिपोर्ट
 दर्ज हो गई होती , लेकिन चूंकि सी.बी.आई. के ऊपर इनका कंट्रोल
 है और कुछ लोग , जो चुसवा के purpose से चाहते हैं कि घूस-घूस
 कर भ्रष्टाचार के बारे में बात करें , उन्होंने उस केस को बंद
 नहीं होने दिया। यह जानते हुए कि उस केस में कोई दम नहीं रह
 गया है और उच्च न्यायालय तक मामले को देखा जा चुका है और हर
 मामला , चाहे इन्होंने सर्टाई किया था - एन.डी.ए. की
 गवर्नमेंट में , सी.बी.आई. का दुरुपयोग सर्टाई किया गया था -
 मैं केवल आपको नहीं कह रहा हूं , सत्ता में जो भी सरकार रहती
 है , वह सी.बी.आई. का दुरुपयोग करती है। इसलिए हम लोगों की
 पार्टियां चाहती हैं कि सी.बी.आई. का independent हो क्योंकि
 चाहे ये सरकार में आए या वे आए , ये लोग जब भी सरकार में
 आते हैं , तो सी.बी.आई. का जो एक झुनझुना है , उसको सबके ऊपर
 घुमाने का काम करते हैं। सी.बी.आई. की शुरुआत इन्होंने की ,
 उसको लटकाने का काम इन्होंने किया। आठ सालों तक मुकदमें
 चलते रहे , एक-एक मुकदमें में जब यह बात अखबारों में कहते हैं ,
 टीबी

मैं कहते हैं , बैठते हैं , हमारी नेता के बारे में जब बात करते हैं , ताज कॉरीडोर की बात करते हैं , भ्रष्टाचार की बात करते हैं तब न ये और न वे उठकर उनको बताते हैं , बल्कि मीडिया में डिस्कशन में बैठते हैं और “हां-हां” कहते हैं , जबकि दोनों को मालूम है कि उस प्रकरण में बहन मायावती जी, जो हमारी राष्ट्रीय अध्यक्ष हैं , का कोई मतलब नहीं था , फाइल तक उनके सामने नहीं पहुंची थी , कभी उनके सामने रखी भी नहीं गयी थी। मैं तो उस समय उत्तर प्रदेश का महाविधायक था। उसके बाबजूद भी कैसे चलाया गया , आठ साल के इन्कम टैक्स के कंसेज़ reopen किए गए और reopen करने के बाद जब यह आखिरी स्टेज तक हो गया कि एक-एक नया पैसा genuine है , bonafide है तो सी.बी.आई. के ऊपर पूरे शर पड़ गया , लेकिन फिर भी इसको मानना नहीं है। मान लेंगे , तो कैसे खत्म हो जाएगा। कैसे खत्म हो जाएगा तो हम इनका इस्तेमाल कैसे करेंगे ? इस तरह से यह जरूरी है कि सी.बी.आई. को इंडिपेंडेंट करिए। लेकिन कभी-कभी जब रस्सी बहुत खींच दी जाती है तो टूट जाती है , उसको टूटने के कगार तक नहीं आना चाहिए। इसलिए एक स्टेज तक ही उसका दुरुपयोग आपको करना चाहिए। इसीलिए मेरा यह कहना है कि इस बिल में जहां तक हो सके , इंडिपेंडेंस ऑफ सी.बी.आई. और सी.वी.सी. जरूरी है। इसके बाद मैं कहना चाहता हूं ... (व्यवधान) ...

श्री ब्रजेश पाठक : बीरेन्द्र बाबू , चस्ती मत करिए , जो हंसी है , वह अभी गायब हो जाएगी। ... (व्यवधान) ... आपकी हंसी अभी गायब होगी। ... (व्यवधान) ...

श्री उपसभापति : आप बैठिए। ... (व्यवधान) ...

श्री जुगल कशोर (उत्तर प्रदेश) : आप अगर हमारे नेता को नहीं बोलने देंगे तो हम आपको एक शब्द भी नहीं बोलने देंगे । ... (व्यवधान) ...

श्री उपसभापति : प्लीज़ बैठिए। ... (व्यवधान) ... आप मशिया जी का वक्त जाया कर रहे हैं। ... (व्यवधान) ... आप बैठिए। ... (व्यवधान) ...

श्री सतीश चन्द्र मशिया : सर, मैं फिर कह रहा हूं कि इनको परेशानी हो रही है। ये नहीं चाहते हैं कि कोई बात ऐसी कही जाए जसिमें इनकी दुखती हुई नब्ज पर बात रखी जाए , लेकिन अफसोस है कि यहां पर हमारी पार्टी ऐसी है कि वह जो बात कहती है , सख्त कहती है।

श्री रवि शंकर प्रसाद : आज सारी दुखती रग खोल दीजिए। ... (व्यवधान) ...

श्री सतीश चन्द्र मश्रा : सर, अभी तक हम लोग बड़े खुश थे। इस लोकपाल बिल को लेकर एक चीज़ में कम से कम हम लोग खुश थे कि ऑल पार्टी मीटिंग में बात हुई, बाहर धरना हुआ, हम लोगों ने इनसे लिखकर कहा कि आप रज़िर्वेशन ले आइए, शेड्यूल्ड कास्ट्स, शेड्यूल्ड ट्राइब्स, बैकवर्ड क्लास, वूमैन और माइनॉरिटीज़ का रज़िर्वेशन लेकर आए। पहले ये लोकपाल बिल लेकर आए जसिमें उन्होंने माइनॉरिटीज़ को एक्सक्लूड कर दिया। ठीक है, आपको माइनॉरिटीज़ से ऐतराज़ है, आप माइनॉरिटीज़ के हक में नहीं हैं, आप माइनॉरिटीज़ को खाली एक वोट बैंक समझते हैं, आप माइनॉरिटीज़ को खाली एक वोट देते वाली मशीन समझते हैं, लेकिन वे 16 करोड़, 17 करोड़ लोग जो इस देश में रह रहे हैं, वे भी यहीं के हैं, आपके और हमारे बीच के लोग हैं। इसलिए जब आपके ऊपर प्रेशर पड़ा तो मजबूर होकर आपने उनका नाम ऐड कर दिया, लेकिन आज जो खुलासा डॉ. अभिषेक मनु सचिव जी ने अपने भाषण में किया, वह चौंकाने वाला है। उन्होंने कहा कि रज़िर्वेशन तो मैंने किया है - वे लीडर ऑफ़ द ओपोज़िशन साहब का जवाब दे रहे थे, जब उन्होंने रज़िर्वेशन पर ऐजराज़ किया - वे कहते हैं कि रज़िर्वेशन मैंने कर दिया है, लेकिन मैंने इसमें यह कहीं नहीं

लखि है कि हम शेड्यूल्ड कास्ट के लोगों को देंगे , हम बैकवर्ड क्लास के लोगों को देंगे। हम इन सबको अलग-अलग जरूर रखेंगे। यह हमने कहीं नहीं कहा। हो सकता है कि हम एक कैटेगरी के खाली पांथ लोग रख लें। यह बात आज उन्होंने कही। हो सकता है कि हम बाकरी कैटेगरीज़ को ज़ीरो में ले आए। इस प्रकार यह कौन सा रज़िर्वेशन है ? यह रज़िर्वेशन जो आप लेकर आए हैं , यह तो वही रज़िर्वेशन है , जो आपकी मानसिकता को दर्शाता है। जो आपकी मानसिकता थी , वह आज उन्होंने अपने भाषण में हमारे बोलने के पहले उजागर कर दी और कहा कि रज़िर्वेशन जो है , उसमें यह जरूरी नहीं है कि इन सारी कैटेगरीज़ के लोगों को लेकर आएं। इसका मतलब आप शेड्यूल्ड कास्ट को बाहर कर देंगे , आप वृद्ध को बाहर कर देंगे , जसिको आप चाहेंगे , बाहर कर देंगे क्योंकि सेलेक्शन प्रोसीजर में , जैसा लीडर ऑफ़ आपोज़िशन ने कहा , सारी पाँवर आपके पास है , कसिको सेलेक्ट करना है , कसिको बैठाना है , उसके हिसाब से जब आप रज़िर्वेशन देते चलेंगे तो जरूरी नहीं है कि हम उसमें इन सबको रखें। यह कौन सा रज़िर्वेशन हुआ ? इस तरह का रज़िर्वेशन कैसा रज़िर्वेशन है ? इस तरह के रज़िर्वेशन को हम लोग नहीं मानेंगे। यह उसी तरीके का है , जैसे आज जतिनी भी ऊंची पोस्ट्स हैं , जतिने भी ऊंचे पद हैं , चाहे काँस्टीट्यूशन ल पद हों या जैसे भी हों , उनमें आप शेड्यूल्ड कास्ट के लोगों को नहीं रखते हैं। महोदय , हमारे लॉ मनिस्टर साहब जसि स्टेट के हैं , उसी स्टेट का मैं भी हूँ। वे भी जानते हैं कि वहां पर कोई कोर्ट में अगर 80 जज इस समय हैं तो उन 80 जजों में एक भी जज शेड्यूल्ड कास्ट का नहीं है। आप कह देते हैं कि मेरे पास कोई है नहीं , जबकि आपके पास लस्टि भेजी गई। लॉ मनिस्टर साहब , आप रिकॉर्ड उठाकर देख लीजिए , उसमें जब-जब भेजा गया पूरा प्रोसीजर करके , जब दिल्ली तक आया तो आपने यहां से रजिक्ट करके उनको वापिस भेज दिया। आपको जस्टिस * के लिये करप्शन नहीं दिखा , जब तक वे चीफ़ जस्टिस रहे , तब तक नहीं दिखा। वे 20 साल तक जज रहे , नहीं दिखा। लेकिन जब सुप्रीम कोर्ट के लिये सलेक्शन हुआ तो सारे लोग खड़े हो गए और कहा कि नहीं , शेड्यूल्ड कास्ट का आदमी है इसको कैसे हम सुप्रीम कोर्ट पहुंचने दें। इसीलिए हम लोगों ने मांग रखी थी , जो आप जुडिशियल एकाउंटेबिलिटी बिल लाए हैं , उसमें दोबारा भी रखेंगे , यहां भी रखेंगे , वहां भी रखिए कि रज़िर्वेशन इन

जुझिशियरी भी रखिए। जब तक आप रजिर्वेशन नहीं लाएंगे तो इसी तरीके का आप डस्क्रिमिनेशन करते रहेंगे और यही आप यहां पर कर रहे हैं। आज आपने अपनी मानसिकता भी यहां पर यह दिखा दी कि आप रजिर्वेशन के वल्लिद हैं।

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव शुक्ल) : सुप्रीम कोर्ट के चीफ जस्टिस श्री बाब्राकृष्ण को कसिने बनाया था, वह भूल जाते हैं आप?

श्री सतीश चन्द्र मश्रा : माफ कीजिए, आपकी सरकार ने नहीं बनाया। ... (व्यवधान) ... आप उसका अफसोस करते हैं। आपने बनाया तो उसके बाद आपने कतिने तरीके से कोशिश की उनके ऊपर हल्ला बोलने की। वह भी हम सब लोग जानते हैं। माफ कीजिएगा, आप तो हर चीज को ऐसा समझते हैं जैसे आपकी जागीर है। आपके नेता जाते हैं उत्तर प्रदेश में, कहते हैं कि हमने दल्लि से भेजा है, हमने दल्लि से रुपया दिया है, हमने दल्लि से यह दिया है। दल्लि का पैसा आपकी जागीर नहीं है, यह आपने अपनी जेब से नहीं दिया है। अब राजाओं-महाराजाओं वाला जमाना गया। यहां से दल्लि से जो रुपया जाता है, वह रुपया हम ही लोगों ने आपको दिया है। हमारे रुपए से आप सरकार चला रहे हैं। यह हम लोगों की देब है कि आप इससे सरकार चला

*Not recorded.

रहे हैं। जिसके बेसिस पर आप डेढ़ सौ योजनाएं अपने पूर्वजों के नाम पर और अन्य लोगों के नाम पर चला रहे हैं, हम यहां पर नाम नहीं ले सकते, लेकिन उनके नाम से आप योजनाएं चला रहे हैं। फिर आप कहते हैं कि यह हमने दिया है और यह हमारा है। आपका कुछ नहीं है इसमें, इस गलतफहमी में मत रहिए, आपकी गलतफहमी दूर हो जाएगी।

श्री शक्तिनन्द तिवारी (बहिर) : सेंट्रल में जो योजनाएं चल रही हैं उसमें भी कम से कम 50 परसेंट दूसरे जो रजिर्वेशन दे दीजिए। एक ही परिवार के नाम से जो सारी योजनाएं चला रहे हैं उसमें 50 परसेंट तो रजिर्वेशन दे दीजिए। ... (व्यवधान) ...

श्री उपसभापति : तिवारी जी, बैठिए। जब आपका नम्बर आए तब बोलिएगा। ... (व्यवधान) ... आप बैठ कर न बोलें, डिस्टर्ब्स मत करिए। ... (व्यवधान) ... आप बीच में मत बोलिए। ... (व्यवधान) ...

श्री राम कृष्ण यादव : *

श्री उपसभापति : आप ऐसा नहीं बोल सकते। Nothing will go on record... (व्यवधान) ... आपको नहीं बुलाया, जब आपको बुलाएं तब बोलिएगा। ... (व्यवधान) ... आप अपनी जगह बैठिए। ... (व्यवधान) ... आप क्या कर रहे हैं। ... (व्यवधान) ...

श्री सतीश चन्द्र मश्रा : मैं फेडरल स्ट्रक्चर पर बात करना चाहूंगा। फेडरल स्ट्रक्चर पर यह लोकपाल का बलि पूरी तरह से आघात है। आपने बिल्कुल सोच लिया है कि फेडरल स्ट्रक्चर को ध्वस्त करना है, जैसा कि अभी आपने कहा कि हमने यह दिया है। जैसा कि आप वहां कहते हैं कि मैंने भेजा दिल्ली से, उस चीज से आपका दमिग ग्रस्त हो गया है। आप उस चीज से इतना ज्यादा वह हो गए हैं कि यह मेरा है, आप समझते हैं। जैसे कि पहले सामंत होते थे, राजा होते थे, महाराजा होते थे, कहते थे कि मैं यहां से भेज रहा हूँ। आप अकबर बाद शाह नहीं हैं। आप यह सोचते हैं कि आप जो भी यहां से दे रहे हैं वह मेरा है और उसी तरह से आपने कामून भी बना दिया। लोकपाल का जो कामून बनाया है उसको भी आपने उसी तरीके से बनाया, उसी सोच को दमिग में रखकर बनाया आपने लोकपाल के बलि को। आप देखेंगे कि जतिनी भी स्टेट्स के मैटर्स होते हैं, जतिने भी स्टेट्स के सब्जेक्ट्स हैं, जतिने भी सेंट्रल की स्कीम्स हैं, मैं फेडरल स्ट्रक्चर पर बोल रहा हूँ, उसके बाद कसि तरीके से इन्होंने फेडरल स्ट्रक्चर को तोड़ने का काम किया है। जतिने भी स्टेट्स को इनको फाइनेंस करके पैसा देना चाहिए और वहां

स्टेट की पॉवर है ऐक्ट बनाने की, कानून बनाने की और उसके बाद उसके कार्यान्वयन करने का, उन सब को आपने देखा कि हम इस तरह से अपने हाथ में नहीं ले सकते हैं तो आपने दूसरे तरीके से अपना रखे हैं पहले से। यह तो आपने एक नया तरीका बनाया है लोकियुक्त के बारे में। लेकिन पहले से आपने और तरीके भी बना रखे हैं, आपने अलग-अलग तरीके की जो सेंट्रल स्कीम्स बनाई हैं, जो तरह-तरह के नामों में सेंट्रल स्कीम्स बनाई हैं, वह सब की सब स्टेट सबजेक्ट के बारे में बनाई हैं और बनाने के बाद उसमें आप फंड डालते हैं और यहां से रुपया भेजते हैं और फिर कहते हैं कि इस रुपए का हिसाब हम ले रहे हैं और मैं यहां पर छापा मारने के लिए आया हूँ आपके यहां से, केन्द्र से मंत्री लोग जाते हैं, वहां बैठ करके छापा मारते हैं कि हम पुल का काम देख रहे हैं, हम खेती देख रहे हैं। आपने कथि क्या है 60 साल में? आपने उत्तर प्रदेश में लगातार चालीस साल राज कथि है, अनवरत राज कथि है। आपके ऊपर कोई रोक-टोक नहीं थी, absolute majority थी, फिर आपने चालीस सालों में क्या कथि? आज आपको समस्या हो रही है। आपने

*Not recorded.

चालीस सालों में सर्फ़ि यह कथि क़ि गरीब को और गरीब बनाया है। आपने शैड्यूल्ड कास्ट और माइनॉरिटीज़ को इस स्ट्रेज़ पर पहुंचाने का काम कथि क़ि जहां वे पहले 22 परसेंट नौकरियों में थे, उनको आपने उत्तर प्रदेश में दो परसेंट पर पहुंचाने का काम कर दिया। आपने इसी तरीके से शैड्यूल्ड कास्ट के लोगों को चालीस सालों तक सर्फ़ि एक वोट की मशीन जैसा समझा और यह भी समझा क़ि चालीस सालों में ये जो मोस्ट बैकवर्ड क्लास के लोग हैं, इनको और backward बना दो। जो शैड्यूल्ड कास्ट लोग हैं, इनको बिल्कुल आगे मत बढ़ने दो और उनको वोट तक मत डालने दो। इसी तरीके से जो माइनॉरिटीज़ के लोग थे, आपने कहा क़ि उनको भी इतना गरीब बना दो और उनको इस तरह की स्ट्रेज़ में ले आओ क़ि ये हमारे मोहताज़ होकर रह जाएं। आप यह सोचकर चालीस सालों तक राज़ करते रहे, लेकिन जमाना बदला और आगे फरि बदलेगा। अभी भी जो आपके अंदर यह बात है क़ि मैं यह कर लूंगा और वह कर लूंगा, बहुत जल्दी आपके सामने वे सब न तीजे आ जाएंगे। उसके बाद आप देख लेंगे क़ि डविलपमेंट में भी कोई बढ़ोत्तरी नहीं हुई। आप बड़े खुश हैं क़ि मैं पाँच सालों उत्तर प्रदेश की शकल बदल दूंगा, क्योंकि मेरे पास केन्द्र हैं और इन पाँच सालों में उत्तर प्रदेश को जन्नत बना दूंगा। आप चालीस सालों में कुछ नहीं कर पाए, पाँच सालों में क्या करेंगे? आपने चालीस सालों में उसको नीचे पहुंचाने का काम कथि है। ... (व्यवधान) ... इसके अलावा और क्या कथि है? और तो और आप केवल 3500 मेगावाट बजिली देकर रह गए। हमने आपके वसिध के बाद भी वहां पर अपने पैसों से सात हजार मेगावाट बजिली देने का काम कथि है। ... (व्यवधान) ... अब आपको सुनकर परेशानी हो रही है। आप भी वहां जाइए और वहां पर जाकर बोलिए, जो बोलना हो। आपको यहां बोलना है, तो यहां बोलिए। ... (व्यवधान) ...

श्री जयराम रमेश : आप बलि पर बोल रहे हैं या चुन्नावी भाषण दे रहे हैं? ... (व्यवधान) ...

श्री सतीश चन्द्र मश्रा : मैं federal structure पर बोल रहा हूँ और यह उसी से संबंधित है। मैं federal structure की support में बोल रहा हूँ क़ि आप किस तरह से करते हैं, कैसे federal structure को बगिड़ने का काम कर रहे हैं। आप इसको कैसे तोड़ रहे हैं। आपने हर चीज़, हर स्कीम को अपने पास लाकर, बगिड़ने का

काम किया है। आज अगर हमने उत्तर प्रदेश में सात हजार मेगावाट extra बजिली दे दी, तो आपको उस पर भी ऐतराज है। क्यों ऐतराज है, क्योंकि आपने तो पैसे दिये नहीं और हर तरीके की वहां रोक - टोक लगाई, आपने किसी तरह की मदद नहीं की। हमने सब अपने सोर्स से किया। जब हमने अपने सोर्स से किया तो आपको यह परेशानी हो रही है कि हमने कोई नाम नहीं दिया। यदि हम कोई नाम दे देते और उस नाम से स्क्रीम चला देते, तो आप खुश हो जाते। आप जब उत्तर प्रदेश में federal structure की बात करते हैं, तो आपको केवल दो जिले नजर आते हैं। आपको उन दो जिलों रायबरेली और अमेठी के अलावा यूपी दखिता ही नहीं है। ... (व्यवधान) ... जब आप रायबरेली जाते हैं, तो खाली मंच से होकर लौट आते हैं, क्योंकि आप यह नहीं देखते हैं कि आपने जितनी भी units सेक्टर गवर्नमेंट से लगवाई, वे सब बंद हो गई हैं। आज उनको खुलवाने का काम हम अपने स्रोत से कर रहे हैं। इन दोनों जगहों पर लोग unemployed घूम रहे हैं, मारे-मारे फरि रहे हैं, लेकिन आप खुश रहते हैं कि हम इन जिलों में एक चीज और दे देते हैं। आप अपनी इस मामसिकता को बदलिए और इस तरह की सोच से आपको बाहर निकलना पड़ेगा। ... (व्यवधान) ...

डा॰ प्रभा ठाकुर : *

MR. DEPUTY CHAIRMAN: He has not yielded. ... (Interruptions) ...
Nothing will

*Not recorded.

3.00 p.m.

go on record. ...(Interruptions)... He has not yielded. नायक साहब आप बैठिए। जब आपको बोलना हो तब बोलिए।

श्री सतीश चन् द्र मश्रा : आपने अगर महाराष्ट्र हासिल की है तो भ्रष्टाचार में की है, किसी और चीज में नहीं की है। भ्रष्टाचार की महाराष्ट्र बढ़ते-बढ़ते 1,75,000 करोड़ हो गई है। आप CWC की बात करते हैं। जब दिल्ली स्टेट की बात आती है तो आप भूल जाते हैं कि आपने किस तरह से कॉमनवेल्थ गेम्स में पूरे विश्व में भारत को बदनाम करने का काम किया है। आप उसके बारे में बात नहीं करते हैं। आप 1,75,000 करोड़ की बात नहीं करते हैं। आपको खाली यह दिखाता है कि हाथी डरा रहा है और वही आपको सपने में दिखाता है तथा सामने भी दिखाता है। आप उसकी वजह से परेशान रहते हैं, इसके अलावा कुछ नहीं है। ... (व्यवधान) ... मैं आपको इस जगह पर यह बताना चाहूंगा कि आप चाहे जो कुछ कर लें, चाहे जैसे कर लें, जो दबे कुचले लोग हैं और आपने जिसको हजारों वर्षों से दबाकर रखा है, आज वे अपने पैरों पर खड़े हो गए हैं। आज वे अपने हक को पहचानने लगे हैं। आप उनके साथ खल्लिवाड़ मत करिए, नहीं तो आपको बहुत नुकसान होगा। अगर आज उनकी नेता के रूप में बहन मायावती जी आई हैं, तो आपको यह ध्यान में रखना चाहिए कि यह जो वर्ग है, जो दबा-कुचला वर्ग है, जिसको आपने दबा कर रखा था, जब आज वह उठ कर खड़ा हो गया है, तो उनके लिए मैं सिर्फ इतना ही कहना चाहूंगा और आप लोगों के लिए एक बात कहना चाहूंगा कि

तमाम लोगों के चेहरे पर...

मैं आपके चेहरे देख कर कह रहा हूँ।

तमाम लोगों के चेहरे पर परेशानी जारी है,

एक चरागा ही अँधेरे में भारी है।

और वह है हमारी पार्टी की लीडर बहन मायावती।

मान्यवर, जहाँ तक federal structure और लोकपाल बिल का सवाल है, इसके बारे में मैं कहना चाहूंगा कि after the debate in Lok Sabha, in respect to the way you deconstructed the federal structure, before giving reply to that debate, an amendment was hurriedly brought and by that amendment, you brought a proviso into sub-section 4. What have you said in that proviso? In that proviso, you have simply said

'provided that the provisions of this Act shall be applicable to a State which has given its prior consent to the application of this Act'. आप एक्ट तो बना रहे हैं , आप चाहते हैं कि आज वह पारित भी हो जाए और फिर कहते हैं कि जो prior consent दे देगा , उस पर यह उस date से लागू होता जाएगा। Date आपने पहले mention कर रखी है कि ज्यों-ज्यों date notify होगी। आप उसकी date notify करेंगे , वह स्टेट नहीं करेगी , वह आपको consent भेजेगी। वह आपको consent जैसी माध्यम से भेजेगी ? आपने legislature की power तो ले से , executive order से , cabinet decision से। अगर Constitution के अंदर legislative power है , तो आप इस तरह के provision के तहत यह नहीं कह सकते कि हमने safeguard कर दिया है , ताकि स्टेट गवर्नमेंट्स अपनी power या स्वायत्तता पा सकें। You have not given them this power. You have not given the power to legislate on this. You have not said that you can make your own legislation in respect to this. You have only said that it will be

implemented when you give the consent. This is nothing but a sort of action by which you are trying only to, I would use the word, * the various States for these purposes so that they may fall prey to this device of yours. I am afraid nobody is going to fall into this so far as the States are concerned. We are discussing this matter in the Council of States. It is our duty in the Council of States to see the interests, watch the interests of the States we are representing here. Therefore, we have to see what you are arguing for this purpose. Kindly see the argument which has been made by Dr. Abhishek Manu Singhvi and also the hon. Minister when he presented the Bill. You yourself are not sure on this. Even after hearing Dr. Abhishek Manu Singhvi, I am still in a confusion under which provision you are passing this Bill. Are you passing it under Article 252; are you passing it under Article 253; or are you passing it under the powers of the Concurrent List which you are saying? You are still undecided yourself about this. You want to have something. You are thinking that we may get some place where we can hang on and say all right, these are ten places, please choose any one of them and give us a clean chit. And then, when it is said that it is unconstitutional, argument comes that we have the power to legislate. The Supreme Court has the power to adjudicate. We will legislate. Let the Supreme Court adjudicate and say that it is unconstitutional. I am afraid, this argument will not sustain over here because I have taken oath...(*Time-bell rings*)...

श्री ब्रजेश पाठक : सर, इनको बोलने दीजिए।

श्री उपसभापति : देखिए , इनका समय खत्म हो गया है , मैं remind कर रहा हूँ।

SHRI SATISH CHANDRA MISRA: I will not take much of the time. मैं इसके provisions पर अपनी बात रख दूँ , उसके बाद आप जैसा कहेंगे , मैं वैसा ही करूँगा।

Sir, so far as constitutional mandate is concerned, we have taken oath, all of us have taken oath, including the Ministers in the Cabinet before taking charge in the Cabinet, that we will uphold the Constitution. Now we cannot say here that we will violate the

Constitution and throw the ball in the court of the Supreme Court to adjudicate and declare that it is unconstitutional. We have no right to frame such a law which is unconstitutional. And I am fully convinced that they have no power to make such a law. We cannot throw it to the Supreme Court and say that it is all right if it may be declared *ultra vires*.

Now I come to the State List. I think even Abhishek Manu Singhvi did not dispute that Entry 41 of List-II gives the State exclusive power so far as State employees are concerned. The State has exclusive power as far as this subject is concerned. Mr. Singhvi then referred to clause 84 and said that it has power only to recommend. Since List-III mentions 'criminal',

*Expunged as ordered by the Chair.

therefore, you are agreeing to include corruption under 'criminal' and therefore you have the entire power to legislate in any manner whatsoever. You are going to give under clause 81 recommendations with respect to three things. There are three sub-clauses to clause 81(3). One is with respect to prosecution or investigation. Second is taking action with respect to disciplinary proceedings. Where do you get in List-III the word 'disciplinary proceedings' with respect to State employees? There is no provision at all. Therefore, you have to delete it and keep it only in case of 'criminal'. You cannot say that this portion will be severed and will be taken into List-II. As soon as you take it into List-II, you have no power. It is the State alone which has the power. So far as subclause (c) is concerned, you even have the power to give a recommendation under this Bill. Here you are saying 'recommendation for closing the proceedings'. You will give a direction to close the disciplinary proceedings. Where do you get this power under List-III? You yourself are in full doubt. There are so many legal luminaries over here. They are all eminent lawyers. I have great regard for them. I have been an admirer of them for 35 years while in profession. Even Ministers on this side. When argument was being made with respect to these provisions, they were also feeling that they had to bring it so they brought it. Otherwise, they were feeling, from their faces we can see this, that it's totally illegal and unconstitutional. But they cannot speak, because they have pressure. We should not pass laws under pressure. We should not make an unconstitutional provision under pressure. This is my submission as far as Lists-I, II and III are concerned.

MR. DEPUTY CHAIRMAN: Misraji.

SHRI SATISH CHANDRA MISRA: Just permit me. If there is anything irrelevant, you kindly tell me, I will immediately sit down.

MR. DEPUTY CHAIRMAN: I am not saying that it is irrelevant. I am telling about time-limit. I don't mind if other speakers withdraw...(Interruptions)...

SHRI SATISH CHANDRA MISRA: The Leader of the Opposition rightly pointed out to the people who drafted this Bill that Article 253 would not give you sanction. They went back to Article 253 and said that

they signed the international convention. Yesterday, I tried to get a list of conventions and agreements which we entered into with other countries and with the United Nations. More than 500 of them are listed there which cover almost every subject which is in the State List. Now what do they mean? They mean to say that today they will pass the law and once it is passed it is for their other friends of the States to consider it seriously. We have been supporting them from outside. They have been supporting them from inside. But kindly consider this. There are conventions and various agreements or covenants with foreign countries which they signed without taking the States into confidence or without even consulting the States. They go and sign there and after signing, they say this. When the list was taken out, we see that

almost every subject is included and therefore, they can make law with respect to States on every subject and tell us to look at article 253 and from article 253, they can have a legal sanction and have full control over the States and completely ruin the federal system which will not be permitted and which cannot be permitted. I had even taken out the United Nations Convention against Corruption which you have referred to in your Statement of Objects and Reasons. You have also referred to the same in your justification given today. You said that you have signed this. What does this have? Kindly go through it. You are only reading one article. There are 71 articles. Have you framed laws with respect to all these articles or are you going to frame laws with respect to all these articles? Kindly clarify that. I will only refer to one or two articles of this which have been referred and which have been made the basis of this particular Bill. Sir, this is important. Now, I will just refer to article 5. Kindly give me five minutes. I will sit down thereafter.

Sir, article 5 provides for preventive anti-corruption policies and practices. It says, "Each State shall in accordance with the fundamental principles of its legal system...". The words used here are clear. This is the source; this is the basis of their formation of this under article 253. This itself says, "Each State shall in accordance with the fundamental principles of its legal system, develop and implement or maintain effective, coordinated anti-corruption policies that promote the participation of society." Then, it says that each State party shall endeavour to establish and promote effective practices with respect to this. Now, besides this, it is also said, "Nothing in this Convention shall entitle a State party to undertake in the territory of another State the exercise of jurisdiction and performance of functions that are reserved exclusively for the authorities of that other State by its domestic law." Now, what else is required? The domestic law over here is the Constitution, List-I, List-II, etc. Now, List-II gives power to the States. This very covenant which you have signed takes protection of this and it says that you cannot frame law; otherwise, as I said, you will frame laws with respect to all subjects which you can imagine and

decide while sitting in Centre that let us frame laws with respect to that, which you cannot do. This is in the covenant which you have signed.

Then, Sir, Dr. Abhishek Manu Singhviji referred to article 253 while replying to the argument of Shri Arun Jaitleyji and very vehemently said that the Constitution has not only given article 253 or article 252, the Constitution has also given articles 249 onwards till 252. He said, "Therefore, we can make laws with respect to States not only under article 253 but under these." Now, what are these provisions? Kindly look into these provisions. Dr. Abhishek Manu Singhviji is sitting here. You referred to article 249. But, kindly see, what does article 249 say? It provides for the power of the Parliament to legislate with respect to a matter in the State List in the national

interest when two-thirds of the Members of this House pass a resolution and give you the power to frame a law under article 249 and that too, only for one year or less than one year. You cannot frame law on a State subject by saying that article 249 gives you the power. What does article 250 say? ...*(Interruptions)*... Kindly have patience. You referred to article 250 while reverting back to what was said by the Leader of Opposition. Article 250 means that you have got powers under emergency. Have you proclaimed emergency in the States or are you planning that? Kindly tell us. We may know in advance. You can only pass laws in emergency when you impose emergency under article 356; otherwise, you cannot. ...*(Interruptions)*... If you are going to impose an emergency, kindly tell us in advance. ...*(Interruptions)*... Limited time has been granted to me. ...*(Interruptions)*... Similarly, article 251 is with respect to articles 249 and 250. It provides for the inconsistency between laws made by Parliament under articles 249 and 250 and laws made by the State Legislatures when it is in session or it is not under emergency or under the President's Rule. If they are imposing President's Rule in all the States, then, they should tell the States in advance, saying that they will exercise power under this. Therefore, my submission at the end is that this power which they have exercised in the garb of Article 253 or under the List-III, whichever they decide, is nothing else but is a * on the Constitution. ...*(Interruptions)*... It is a * on the Constitution. And, therefore, they are fully aware that this will be struck down. Since they do not want a Lokpal Bill, since they do not want an effective Lokpal Bill, they have deliberately, intentionally framed a law which should be struck down, which should be unconstitutional and, therefore, they may say outside 'that look here, we have framed the law, but the Court has struck down. Kindly go to the Courts and ask them why they have struck down!'

With these words, I will say, kindly don't make it a prestige issue आपइसे मूँछ का सवाल न बनाइये। यह आदेश चाहे किसी ने भी दिया हो कि यह लोकपाल बिलि लाना है और जो आदेश constitutional status के बारे में था, वह तो गिरि ही गया, लेकिन वह आपकी वजह से ही

गशि , कसिी और की वजह से नहीं गशि। Article 368, sub-clause (2) कहता है , you need 50 per cent of the strength of the House. When the votes were counted in Lok Sabha, you only had 250 and, therefore, even if nobody had voted otherwise, even in that case, your Constitutional Bill was going to fail on that date. It failed on that date. But that chapter is close. So, kindly relook into it; rethink the whole thing. Reconsider this and bring a law which is really effective, which is constitutionally viable and which is in accordance with the law. Thank you, Sir.

श्री उपसभापति : श्री सीताराम येचुरी जी।

*Expunged as ordered by the Chair.

श्री सीताराम येचुरी : मुझे बुलाया , सर।

श्री उपसभापति : जी, हाँ।

श्री सीताराम येचुरी : सर, मेरे साथ यह ज्यादाती मत कीजिए।
तीन महान वकीलों के बोलने के बाद आपने हमें बुलाया , मेरा इस
माहौल में बोलना ही मुश्किल हो गया है।

MR. DEPUTY CHAIRMAN: Shri Sitaram Yechury. You have twenty five minutes.

श्री सीताराम येचुरी : उपसभापति महोदय , मेरे बोलने से
पहले ही आपने मुझे टाइम याद दिला दिया।

श्री शक्तिनन्द तिवारी : यह बड़ी खुशी की बात है कि तीनों
महान वकील और सेंट स्टीफेंस के प्रोडक्ट्स , ये सब आज हब्दी
में ही बोल रहे हैं। यह बहुत अच्छी बात है। ... (व्यवधान) ...

श्री सीताराम येचुरी : अगर शक्तिनन्द जी को कोई ऐतराज न हो ,
तो मैं अपनी मातृभाषा तेलुगु में बोलूँ ? ... (व्यवधान) ...

श्री शक्तिनन्द तिवारी : इसमें कोई दक्कित नहीं है , उसके
अनुवाद की भी व्यवस्था है। ... (व्यवधान) ...

श्री सीताराम येचुरी : या मैं जहाँ से चुन कर आया हूँ ,
वहाँ की भाषा बंगाला में बोलूँ ? ... (व्यवधान) ... मैं बोल सकता
हूँ। सर, सब भाषाएँ हमारे देश के अंदर राष्ट्रीय भाषा हैं और
सबका अपना सम्मान है और उस सम्मान को बरकरार रखते हुए मैं
दिल्ली में इसलिए बोल रहा हूँ , क्योंकि सुनते - सुनते आदतसी
पड़ गयी है। लेकिन सर, पहली बात यह है कि आपके सामने हमारी यह
शक्तियत हर वक्त रहेगी कि मेरे सामने आप घड़ी नहीं रखते हैं ,
अपने सामने दो - दो रखते हैं और आप मेरी बात खत्म होने से पहले
मुझे टोकते हैं। आज आप यह न करें , क्योंकि यह एक बहुत ही
महत्वपूर्ण वषिय है। ... (व्यवधान) ...

सर, अब मैं इसलिए बोल रहा हूँ , क्योंकि मामला बहुत गम्भीर
है और इन तीनों वकीलों को सुनने के बाद हमें यही लगा कि हमने
इस साल , 2011 में हमारे हब्दी सन्निमा के कई सारे महान
कलाकारों को श्रद्धांजलि अर्पित की। हमें इस समय कई सारे
गाने याद आ रहे हैं। पता नहीं जाबेद अख्तर साहब यहाँ बैठे
हैं या नहीं , लेकिन एक गाना मुझे याद आ रहा है कि नबिहें

कहीं हैं और नशिना कहीं है... (व्यवधान) ...

श्री ब्रजेश पाठक : कहीं पे नगिहें , कहीं पे नशिना।

श्री सीताराम येचुरी : अब देखिए , कई लोगों को गाना भी याद है लोकपाल वधियक 44 सालों के बाद आखिरकार लोक सभा में पारित हुआ। यह बड़ी खुशी की बात है कि आखिर यह पारित हुआ है और इसके लिए हम सब का बहुत सारा प्रयास है हम चाहते हैं कि इस तरह के वधि यक बनें जो भ्रष्टाचार को deal कर सकें और उसको कड़े तरीके से deal किया जाए। इसके लिए हम सब को और सरकार को बधाई है कि पहली बार यह वधियक पारित हुआ , लेकिन अफसोस की बात यह है कि जसि तरह से वधियक पारित होना चाहिए था , उस तरह से यह नहीं हुआ , इसीलिए मैं नगिहें और नशिने की बात कह रहा था। जब मैं नशिने की बात कहता हूँ , तो दोनों तरफ के लोग यह कह रहे हैं कि उधर देखो।

सर, मैं ऐसा इसलिए कह रहा हूँ कि हम भी यही चाहते हैं कि एक effective लोकपाल आये। पछिली बार जब इसके बारे में चर्चा हुई , तो कई बार यह जक्कि किया गया कि हमने देश को तीन आश्वासन दिये थे , जसिमें

से एक यह था कि एक सटीजंस चार्टर होगा , दूसरा यह था कि हम इसके अंतर्गत ग्रुप 'सी' और 'डी' स्टाफ को भी ले आएँगे और तीसरा यह था कि हम लोकायुक्त के बारे में कानून बनाएँगे और यह सही बात है कि इन सब के साथ हमारी भी सहमति थी। But, Sir, I would like to quote what I said in conclusion of my participation in that discussion and I quote:

“This unqualified assurance must be given to the country – and the assurance being that we will enact this Lokpal and Lokayuktas. This unqualified assurance we must give to ourselves and like I said earlier, we should assist the process of maturation of our democracy a little more and enact an effective Lokpal and a strong Lokpal which is neither the Government draft nor the Jan Lokpal draft. Let us incorporate all the good points and make a new law that will give us a good stage for better accountability, better transparency and better administration.”

हम समझते हैं कि यह जो वधियक लाया गया , इसमें कई सारी खामियाँ हैं , लेकिन इसमें जो कम से कम चार मुख्य कमजोरियाँ हैं , उन्हें दुरुस्त करने की जरूरत है। सर, अगर उनको दुरुस्त करना है , तो हमारा यह मानना है कि हम इस पेचीदे सवाल में न जाएँ कि 252 क्या कहता है , 253 क्या कहता है या 249 क्या कहता है। यह बिल्कुल सही बात है। सतीश चन्द्र मन्त्रि जी ने अभी 249 और 250 का जिक्र किया और मैं चाहूँ तो 254 के बारे में जिक्र करूँ। 254 यह कहता है कि the Parliament can enact for the State legislature. But if the State legislature law is contrary or repugnant – that is the word used – to the Parliament law, the State legislature law will prevail. So, you also remember that. We also have all these safeguards. We have all these safeguards whereby it is not a question of the actual intricacies of law involved in these sentences. There is something called the spirit of the Constitution. What is the spirit of the Constitution? What does the Preamble of the Constitution say? The Preamble says, “We, the people of India ... give ourselves”. What does clause (1) of article 1 say? “India, that is Bharat”. We never used “that is” as “i.e.”. We mentioned “that is” as “that is”. What is India? That is Bharat, Sir. Article 1 says, “India, that is

Bharat, shall be a Union of States". The territory of India shall comprise the territory of the States. Then it was subsequently added "the Union territories specified in the First Schedule", etc. Without States there is no India. Please remember, without States there is no India and if you are trying to make a law that is going against the interest of the State, you are making a law that is going against the interest of India itself. So, don't do anything that is against the interest of the country. Don't enact a law which is against the spirit of our Constitution which says that India is a union of States. Therefore, with this spirit in mind, remember the supremacy of our Constitution. We are all very proud of it. I remember, when President Obama came and signed our Golden Book he said, "Greetings from the world's oldest democracy to the world's largest democracy", and we were

trying to remind him that all the African Americans got the universal right to vote in the United States of America the year after he was born, while we gave it from day one. We gave it from day one. That is the pride of our country and that is the supremacy of this Constitution that you can't violate. It was this Ambedkar, the Father of our Constitution, who said, "We are giving this principle of 'one man one vote; one vote one value'." But he bemoaned, "We are not giving one value for one man". Unless you give that one value for one man, you are not going to fulfil the spirit of the Constitution. Yes, we will have many differences. We will fight with you on the economic policies. We will fight with them on the economic policies. Yes, 'one value for one man' is the objective that we have to achieve. But in this context, when you are giving 'one man one vote; one vote one value', that spirit of the Constitution is that India comprises of its States. Therefore, the first point where, I think, correction needs to be done is on the question of federal content of this Bill. Yes, we all said that we will enact and there was a need for Lokayuktas in States. Yes, we are all for an Act which says that there shall be Lokayuktas in States. In the present Bill that has come here, Part-III, clause 63 onwards, talks in terms of what the Lokayuktas should consist of. What we are proposing in a concrete amendment, add a new Section 3 and make this Section 4 and the new Section 3 will say that there shall be, within six months from the enactment of this law, this legislation, Lokayuktas instituted in each State. Clause (b) will say, "Section 4 of this legislation should serve as guidelines for the State Assemblies to consider for this purpose." Let that clause 4 remain there and let the State Assemblies decide. You are fulfilling your commitment for the Lokayuktas that you have made to the country and to the people. You, at the same time, are respecting the rights of the States. Therefore, I think, this is perfectly legitimate and reasonable and this is something the Government must accept. This is no compromise. This is actually upholding both the spirit and content of the Indian Constitution that you should accept this amendment and allow the supremacy of India's federal system to prevail and for that, I think, this amendment must be properly taken by the Government, and

not be seen something as a scoring point. In the last discussion which we had, let me quote what I had said. I said, "Prepare a model Bill. Send it to the States for their consideration and their Assembly's deliberation and let them institute the Lokayuktas. So it has to be mandatory that Lokayuktas will be there. But how? What? That privilege of the State Legislatures and our Centre-State relations is something which is inviolable." That inviolability of our Constitution cannot be violated. इसलिए हम कह रहे हैं कि आप इस के बारे में दोबारा सोचिए , पुनः विचार कीजिए और हम लोगों ने जो संशोधन मूव किए हैं , उन को मानिए ताकि हमारे संविधान में संघीयवाद का जो नयिम है , वह भी बरकरार रहे और हमारा मकसद भी पूरा हो कि स्टेट लेवल पर लोकायुक्त का निर्माण हो। इसलिए हम चाहते हैं कि सरकार इस के बारे में गंभीरता से सोचे।

दूसरी बात, यहां पर बहुत सारी बातें कही गयीं हैं कि भ्रष्टाचार को हटाने के लिये किसने क्या-क्या किया, किसने नहीं किया और किस तरीके से संस्थाओं का दुरुपयोग किया या नहीं किया। सर, अब सवाल यहां पर किया गया कि आपको लोकपाल चाहिए या नहीं चाहिए? अगर आप समर्थन करते हैं तो लोकपाल चाहिए और अगर नहीं करेंगे तो नहीं चाहिए। सर, हमें लोकपाल चाहिए और एक बेहतर लोकपाल चाहिए। सवाल यह है कि हमें लोकपाल चाहिए और एक बेहतर लोकपाल चाहिए। सर, मेरे व्यक्तिगत राजनीतिक जीवन में मुझे पता है कि तकरीबन 24 सालों से इस लोकपाल वधियक के साथ हमारे झगड़े अलग-अलग सरकारों के साथ होते रहे और हर समय हम ने यही कहा कि एक लोकपाल वधियक आना चाहिए। तो यह बेहतर लोकपाल कैसे बनेगा? उस के लिये संधीवाद के बारे में हम ने एक संशोधन बताया, हम चाहते हैं कि सरकार उसे माने और उस संशोधन के साथ और सर्वसम्मति के साथ वह लोकपाल बने ताकि एक बेहतर लोकपाल बन सके।

दूसरा पॉइंट, अगर आपको एक बेहतर लोकपाल बनाना है तो यह जरूरी है कि लोकपाल की नियुक्ति कैसे होगी और कैसे लोकपाल को हटाया जाएगा, वह तरीका जनतांत्रिक हो और बहुत ज्यादा representative हो। अब उसे अगर जनतांत्रिक और representative बनाना है तो इस के लिये इन बातों की कोई तुक नहीं है कि पछिले 40 सालों में क्या हुआ और क्या गलत हुआ। सर, एक जमाना था कि सरकार सुप्रीम कोर्ट के जजों की नियुक्ति करती थी। क्या उस सुप्रीम कोर्ट ने हमारे देश के कानून का पालन नहीं किया? हम कहते हैं कि बिल्कुल किया, लेकिन अब जैसे-जैसे हमारा जनतंत्र mature हो रहा है, जैसे-जैसे लोग बड़े होते हैं, वे नयी-नयी चीजें सीखकर उस को और बेहतर बनाते हैं। उस के अंदर कोई आपत्ति नहीं होनी चाहिए। इसे बेहतर बनाने में आपत्ति की गुंजाइश कहां है? आप उस के अंदर राज्य सभा के Leader of the Opposition को जोड़िए, उस के अंदर आप एक eminent jurist को रखिए जो आपको suggest करेगा। आप उसे जतिना हो सके व्यापक बनाइए ताकि वह representative भी हो, democratic भी हो और नियुक्ति की व removal की प्रोसेस बेहतर हो। अब यह नहीं हो कि नियुक्ति भी सरकार के हाथ में हो, removal भी सरकार के हाथ में हो, भ्रष्टाचार से भी हम ही लड़ेंगे और सरकार के हाथ से ही भ्रष्टाचार के खलिफ लड़ा जाएगा। सर, अब ऐसा करते-करते हासिल यह हो गयी कि... (व्यवधान) ... मैं जब हम की बात कर रहा था तो मैं उन की भाषा बोल रहा था... (व्यवधान) ... खुद की नहीं। मैं यह

नहीं कह रहा था कि भ्रष्टाचार हम करेंगे और वे हमें सुधारेंगे। ... (व्यवधान) ... भ्रष्टाचार भी वही करेंगे और सुधारेंगे भी वही। ... (व्यवधान) ... सर, इसलिए हम यह कह रहे हैं कि रजिजेंटे टवि और इसके अंदर जो एपायंटमेंट का तरीका है, इसमें ठोस सुधार के लिये भी हमने अमेंडमेंट दिये हैं, जिनको माना जाए।

सर, यहां पर सवाल आता है कि भ्रष्टाचार के खिलाफ लड़ने की बात क्या है? भ्रष्टाचार से लड़ना है, तो यह काम सिर्फ एक लोकपाल से पूरा नहीं होता, यह बात हम कई बार कह चुके हैं। सरकार ने इसके बाद जुडिशियल एकाउंटेबिलिटी का बिल लाया है, उसके ऊपर अलग से बहस होगी, सटीजन चार्टर का बिल लाया है, उस पर अलग से बहस होगी और व्हिसल ब्लोअर का बिल आया है, उस पर भी अलग बहस होगी, हम उससे संतुष्ट नहीं हैं, उसमें भी कई सारी बातें हैं, जिनको मजबूत कराने के लिये, जब इन पर चर्चा होगी, तो उस समय हम अपनी बात रखेंगे अगर सचमुच में भ्रष्टाचार के खिलाफ इस लड़ाई को मजबूत करना है, तो एक और क्षेत्र है, जहां हमें कदम उठाने की जरूरत है और वह है चुनाव सुधारों की ओर। सबसे पहले चुनावों के अंदर पैसे के प्रभाव को कम करना है, क्योंकि बिल्कि उसको कम किये आपका नशिना भ्रष्टाचार को रोकने पर नहीं जाएगा। ये चुनाव सुधार कसि प्रकार के हों, उनके बारे में हमने कई बार सुझाव दिये हैं, लेकिन एक

बात यहां पर लोकपाल के साथ जुड़ जाती है, वह यह कि अगर आपको चुनावों के अंदर पैसों के प्रभाव को कम करना है, तो उस पैसे की जो जड़ है, आपके कॉर्पोरेट्स फंडिंग ऑफपोलिटिकल पार्टीज, बसि इन कॉर्पोरेट्स को इनक्यूड किए हुए लोकपाल के माध्यम से भ्रष्टाचार को आप कभी दूर नहीं कर पाएंगे। इसलिए आप कॉर्पोरेट्स, और फॉरेन फंडिंग एनजीओस को लोकपाल के तहत ले आइए। जब तक आप इनको नहीं लाएंगे, आप भ्रष्टाचार पर कैसे कंट्रोल करेंगे? किसी ने याद दिलाया, जैसे इकोनॉमिस्ट कहते हैं कि जो सप्लाई साइड है, आप सप्लाई साइड को अगर कवर नहीं करेंगे और सर्कि डमिंड साइड को कवर करेंगे, तो इस मामले का हल नहीं हो सकता। तो सप्लाई लाइन काटना है, हमारी पार्टी की तरफ से हर समय यह मांग रही है। मैं मानता हूँ कि हम इसमें अकेले हैं, हमारे साथ किसी और की अनुमति नहीं है, लेकिन हमारी मांग यही रही है कि कॉर्पोरेट्स फंडिंग ऑफपोलिटिकल पार्टीज पर पाबंदी लगाइएगा, बंद कीजिएगा। अगर कॉर्पोरेट्स हमारे देश के जनतंत्र को डोमेट करना चाहते हैं, तो बड़ी अच्छी बात है, उनको डोमेट करने दीजिए। उनका पैसा इलेक्शन कमीशन को जाए, वह पैसा और किसी संस्था में जाए और इलेक्शन का स्टेट फंडिंग हो, उसका आप कुछ प्रावधान बनाइएगा। But the corporate funding of political parties should be banned. That is the root-cause of all these sorts of political corruption. And, towards that end, we will have to move, and therefore, we have a very strong amendment where we are proposing that you include corporates and foreignfunded NGOs within the ambit of the Lokpal. Unless you do that, you will not be able to strengthen this Bill further.

Then, I come to the most important point which has taken up the attention of all my esteemed colleagues in the Opposition, and that is, the question of investigation under the Lokpal. The CPI (M) has always been arguing, not merely, relative but, independence of the CBI, independence from Government control, while, at the same time, saying that there should be accountability as well. We are not talking of them not being accountable. But we are saying that they should be independent. Therefore, the one measure that has been taken on the appointment of Directors, etc. through a body, a larger representative body, is a welcome move. But in terms of the Lokpal itself conducting

its own investigation, as far as it is in the pursuit of curbing corruption at high places, this is something that has to be ensured, and this is something which the hon. Leader of the Opposition has dealt with in great detail; I do not want to repeat those points. But, it is, absolutely, correct that you cannot allow the investigative agency to be under the control of the Government, while the investigation and the prosecution of the cases will be done by the Lokpal. And, this is an anomaly that needs to be corrected. Otherwise, the effectiveness of this institution cannot be ensured. And my friend, Shri Satish Chandra Misra, has argued very eloquently as to how the CBI has been misused, etc; there have been numerous instances. Of course, the functioning of the CBI is a separate subject altogether. On the question of the CBI and corruption, all matters, connected under the Prevention of Corruption Act, which will be investigated by the CBI, should come under the control,

jurisdiction, 'and superintendence of the Lokpal. This is something for which we have moved concrete amendments. Therefore, I would want this Government to pay attention to these issues.

Sir, I think, at least, on these four areas - there are many other areas on which concrete amendments have been moved - we would be happy if the Government would seriously consider the amendments and accept them only from the point of view of making this Lokpal a more effective instrument. The idea is to have an effective Lokpal here and towards making it more effective, these amendments must be considered. That is why, I would like to state here once again - we have repeated these things a number of times earlier - the supremacy and sovereignty of people in the constitutional scheme of things is something that cannot be violated or even trespassed. That supremacy and sovereignty of people is expressed through the elected representatives in the Parliament, and it is this Parliament which will have to enact legislations and laws for the country. That is a principle which is inviolable and that is a principle we must not merely respect but to which each one of us must be committed. Therefore, it is a very good sign today that, finally, we are discussing it. The Parliament is discharging its responsibility. It is enacting and discussing a legislation. But the point is that we should make it effective and give the message also to people outside the Parliament, people on the streets, whether in Delhi or at Mumbai - although, today, they have withdrawn their agitation - that Parliament is not merely seized of its responsibility but it is responding to its responsibility by enacting the law and giving the confidence that there will be a stronger Lokpal that would be enacted. It is in that spirit that you will have to take up these issues that I have mentioned here and, in respect of, at least, four of these important issues, I would want the Government to seriously consider. Therefore, people must not again try to trade charges saying that 'you are talking about the supremacy of Parliament but your leaders went to that agitation there and participated in them'. But, Sir, it was the Government itself which invited those people to come and sit in that joint committee. Were you doing something wrong? You invited them and asked them to sit in a

joint committee. What mandate did they have to sit with the Government to draft a law? Who gave them that mandate? You gave it to them. You gave them that mandate. You gave them that authority. Now, you turn around and say, "So and so went to their platform. You have done disservice to the Constitution". ...(Interruptions)... No, that is not the spirit.

SHRI V. NARAYANASAMY: You have every right to go. But there is one point that we are making. You are making a *bhashan* there and, then, coming and changing your *bhashan* here. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is this? ...(Interruptions)...

श्री तपन कुमार सेन (पश्चिमी बंगाल) : आपके चार-चार मन्त्रिस्ट्स वहां गए थे... (व्यवधान) ... जब चाहे चरण पकड़ लो, जब चाहे उल्टा भाषण दो... (व्यवधान) ... आपके चार-चार मन्त्रिस्ट्स भागकर गए थे रामदेव जी के पैर पकड़ने के लिये, सारी दुनिया ने इसे देखा है, अब आप उल्टा स्मार्ट बन रहे हो... (व्यवधान) ...

श्री सीताराम येचुरी : उपसभापति जी, मैं आपका संरक्षण चाहता हूँ मेरे समय में से ये दो-तीन मिनट निकाल दीजिए।

श्री उपसभापति : अभी दो-तीन मिनट नहीं हुए हैं मेरे पास stopwatch है।

SHRI SITARAM YECHURY: Sir, I would like to say to the hon. Minister that the point is not what you say there and what you say here. The point is that one accusation... (Interruptions) ... अरे, सुनिए तो सही ... (व्यवधान) ...

MR. DEPUTY CHAIRMAN: Let us not create that controversy. ... (Interruptions) ...

श्री सीताराम येचुरी : उपसभापति जी, अगर वाक्पंथियों से कोई शकियत है, तो वह यही है कि आपलोग बहुत बोर करते हैं, एक ही बात बोलते जाते हैं हम अपनी बात नहीं बदलते हैं, हम जो बात कहीं कहते हैं, वही बात यहां भी कहेंगे और वही बात बाहर भी कहेंगे। हम अपनी बातें नहीं बदलते। हमने वहां पर भी यह बात सबसे कही कि मेरे पैदा होने से पहले यह संविधान बना और यह गर्व की बात है मैंने ओबामा साहब को भी यही बताया। गर्व की बात यह है कि 60 साल पहले हमने यहां पर universal adult suffrage की बात कही, when in those days of ex-colonial world this was a concept that was completely alien to much of the world, there India rose and stood to that giving an enlightened vision to the world. I am proud of that heritage. So, we say the same thing there and here. We want this process to be not merely valued and cherished, but we wanted it to be strengthened. So, the question is not trading charges and saying, "Why did you go there and why did you not come here?" The question is not that. Did we ever question as to why five of the most senior Ministers went to the airport to receive some saffron robe Guru? Did we raise that question? Did we raise that saying, "Have you sat on a yoga posture along with him in order to

express solidarity?” Did we raise those issues? No. You did all that. You did your yoga. ...*(Interruption)*...

श्री प्रकाश जाबडेकर (महाराष्ट्र): रात को लाठी चलाई। ...*(व्यवधान)*...

श्री सीताराम येचुरी : ज़रा सुनिए। पूरा योगा करने के बाद छः दक्षि के बाद आमरण अनशन से उठना पड़ा और सलवार -कमीज़ में भागना पड़ा। उनको भगाने के कारण आप ही लोगों ने उनके ऊपर रेड डाली। अब इसकी कोई चर्चा हुई यहाँ पर? क्या हम लोगों ने रेड कसि ? नहीं। सवाल यहाँ पर यह है कि इस पर ज़रा गंभीरता से बात करें। आप उस गंभीरता पर आइए और यहाँ इस तरह के extended issues मत लाइए। हम यही चाहते हैं कि आज 44 साल के बाद फाइनली यह बलि लोक सभा से पारित होकर राज्य सभा में आया है, तो इसको एक बेहतर लोकपाल बनाइए। हम चाहते हैं कि इतने सालों के बाद एक और बेहतर लोकपाल देश के अंदर बने और स्टेट्स में लोकायुक्त भी बनें, लेकिन उन लोकायुक्तों को बनाने का राज्य विधान सभाओं का जो अधिकार है, उसका किसी प्रकार से उल्लंघन नहीं होना चाहिए, उसके लिये हमारी पूरी असहमति है। इन

चारों क्षेत्रों के लिए संशोधन हमारी ही पार्टी नहीं , बल्कि कई पार्टियों ने दिए हैं और सुझा है कि कई नई पार्टियां भी इन संशोधनों को मूख करने के लिए जुड़ी हैं , तो यह बड़ी अच्छी बात है। लेकिन यह भी अच्छी बात है कि कैबिनेट में बैठकर उलटा तय किया और अब यहां पर आकर संशोधन मूख कर रहे हैं , तो हम उनका स्वागत करते हैं। ... (व्यवधान) ... हम उनका स्वागत करते हैं कि यहां पर उन्होंने ... (व्यवधान) ...

श्री एस.एस. अहलुवालिया : देख आयददुरुस्त आयद।

श्री सीताराम येचुरी : हां , देख आयददुरुस्त आयद, अच्छी बात है , लेकिन अगर यही ज्ञान कैबिनेट में बैठे -बैठे हो जाता , तो यह नौबत नहीं आती। अब यही गुजारिश है कि अगली बार कैबिनेट में जाने से पहले वे सोच लें कि कहां खड़े होंगे ? लेकिन इन चारों क्षेत्रों में जो संशोधन हमने मूख किए हैं - एक federal structure पर, एक investigating wing को independent और मज़बूत बनाने के लिए , एक उनकी नयुक्ति और removal के सवाल पर और चौथा corporate and foreign funded NGOs के बारे में , तो हम चाहते हैं कि सरकार इन चारों क्षेत्रों में हमारे संशोधनों के बारे में गंभीरता से सोचे और उनको स्वीकार करे । अगर सरकार स्वीकार करेगी , तो हमारा मानना है कि यह लोकपाल और बेहतर लोकपाल बनेगा और उसका श्रेय इस पार्लियामेंट को जाएगा कि फाइनेली 44 साल के बाद लोकपाल बना। 1968 में मोरारजी देसाई साहब के नेतृत्व में Administrative Reforms Commission की लोकपाल और लोकयुक्त की जो रफ़ोर्ट थी , उसको finally legal status देने की बात आज हो रही है। तो श्रेय इस पार्लियामेंट को और इस सरकार को जाएगा और अगर सरकार इसको effective बनाना चाहती है , तो कम से कम इन चारों संशोधनों के बारे में , जो हमने मूख किए हैं , गंभीरता से सोचे , इनको माने और उस आधार पर आज यह सदन नया कामून बनाकर ही उठे , यह हमारा आपके द्वारा सरकार से आग्रह है। महोदय , आज यह काम पूरा होगा , इस उम्मीद के साथ मैं आपको धन्यवाद देता हूँ।

उपसभापति महोदय , हमने तीन-तीन वकीलों के भाषण सुने और उसके बाद सीताराम येचुरी जी का भाषण भी सुना। मैं एक political worker हूँ और बहुत ज्यादा पढ़ा -लिखा नहीं हूँ , इसलिए संविधान और विधान के बारे में बहुत ज्यादा जानकारी मुझे नहीं है। जब 252 और 253 के बारे में बहस हो रही थी , तो अरुण जी के भाषण से मैं बहुत प्रभावित हुआ। उसके बाद अभिषेक मनु सचिवी जी ने भाषण शुरू किया। उनके जो तर्क थे , उन्होंने भी

थोड़ा भ्रम पैदा कर दिया। अब इतने अलग-अलग वकील यहां बैठे हैं और इनका काम ही है, मेरा मतलब गांधी जी इतने बड़े वकील थे, लेकिन वकालत के पेशे को वे इतना बुरा मानते थे कि वकील सच को झूठ और झूठ को सच बनाने में माहिर होते हैं, लेकिन मैं सबके बारे में यह नहीं कह रहा हूँ।

इसलिए इन लोगों का भाषण सुनकर मैं बहुत भ्रम में पड़ गया, लेकिन एक बात मेरी समझ में आती है। 253 की बात हुई और यह कहा गया कि केन्द्र सरकार और पार्लियामेंट को अधिकार हैं कि वह पूरे देश के लिए कामून बना सकती है। हम इससे बिल्कुल सहमत हैं और इसलिए सहमत हैं कि हमारा संविधान जसि पृष्ठभूमि में बना था, वह पृष्ठभूमि क्या थी। जब देश का बंटवारा हुआ था, उस बंटवारे के समय देश दो ही हिस्सों में नहीं बंटा था, अन्य कई हिस्सों में देश को बांटने की मांग उस समय उठ रही थी। उस समय जो संविधान के निर्माता थे, उनके ऊपर एक मानसिक दबाव था और वे चाहते थे कि हम इस तरह का संविधान बनाएं कि देश की एकता फटि से न टूटे, खंडित न हो। उस मनोदबाव में इस संविधान की रचना हुई थी। मान लीजिए, अगर देश का बंटवारा नहीं हुआ होता तो कसि मनोभाव में संविधान का निर्माण होता। हमें लगता है कि अगर देश का बंटवारा नहीं हुआ होता तो कसि मनोभाव में संविधान का निर्माण होता। हमें लगता है कि अगर देश का बंटवारा नहीं हुआ होता तो 1935 का जो ऐक्ट था, जो अंग्रेजों के समय बना था, उसका

प्रभाव हमारे संविधान पर होता। उपसभापति महोदय, 1935 का जो ऐक्ट था, उस संविधान में राज्यों का दर्जा क्या था और केन्द्र के पास कतिने अधिकार थे? आप देखेंगे कि तीस-चार मामलों को छोड़कर बाकी सारे मामले राज्यों के हाथ में थे। इस प्रकार जसि पृष्ठभूमि में हमारा संविधान बना और जसि पृष्ठभूमि में इस 253 की व्यवस्था की गयी, इसको देखना चाहिए। ठीक है, 253 में आप कानून बनाना चाहते हैं, आप कानून बनाइए, लेकिन जसि हालत में आप कानून बनाना चाहते हैं? अगर भ्रष्टाचार से लड़ने के लिये आप यह कानून बना रहे हैं और आप कह रहे हैं कि भ्रष्टाचार एक बहुत बड़ा रोग है, कैंसर से भी ज्यादा खतरनाक रोग है, उससे हमें लड़ना है और अगर राज्य सरकारें उस रोग से लड़ने में पीछे हटती हुई दिखाई देती हैं, तब आपको दिल्ली से कानून बनाने की जरूरत होती। यहां तो उल्टा हाल है। यहां दिल्ली की सरकार पीछे है और राज्य सरकारें आगे हैं। अभी हम लोगों ने कर्णाटक में क्या देखा? लोकायुक्त के आदेश पर सटिंग चीफ मजिस्ट्रेट जेल गया। क्या आपने कभी भेजा है? क्या इस तरह की कोई संस्था दिल्ली में है? सुप्रीम कोर्ट के कहने पर लोग जेल में गए, ए. राजा साहब गए या बाकी लोग लाइन में लगे हों, वह अलग बात है, लेकिन इस तरह की किसी संस्था का निर्माण आपने तो नहीं किया। आप आज लोकपाल लेकर आए हैं। यही नहीं, आज अखबार में हमने देखा कि उत्तर प्रदेश में भी लोकपाल ने कल कोई फैसला किया है। उत्तर प्रदेश के बारे में भी आज हमने एक अखबार में देखा है। वहां भी कल लोकायुक्त का कोई फैसला हुआ है, जसिके चलते मंत्रिमंडल से किसी को बाहर नकाला गया है। उपसभापति महोदय, हमारे यहां बहिर में लोकायुक्त का जो कानून बना है, वह, आपका जो लोकपाल कानून है, उससे लाख गुणा बेहतर है। हमारे लोकायुक्त कानून पर कोई भी यह आरोप नहीं लगा सकता है कि लोकायुक्त को बनाने में या उनको नकालने में executive का कहीं हाथ है। कहीं पर भी हाथ नहीं है। हमारे पास उस कानून के प्रति पड़ी हुई है, अगर कपिल सबिल साहब देखना चाहेंगे, तो हम उन्हें वह प्रति दिखा देंगे। इस प्रकार 253 की जरूरत उस समय होती, जब राज्यों का कदम पीछे दिखाई देता और आपका कदम आगे दिखायी देता। आज स्थिति यह है कि राज्यों का कदम आगे है, आपका कदम पीछे है। इसलिए हम भी गुजारिश करेंगे, हमने भी अमेंडमेंट दिया है, राज्यों के

अधिकारों का हनन मत कीजिए। जसि पृष्ठभूमि में संविधान का निर्माण हुआ, उसमें “फेडरल स्ट्रक्चर” लिखा है, “फेडरल स्ट्रक्चर” है भी, संविधान की जो आत्मा है, वह unitary है, वह केन्द्र के पक्ष में है, राज्यों के पक्ष में नहीं है। जो कुछ है भी, उसका भी कसि तरह से आपदुरुपयोग करते हैं, कसि तरह से दुरुपयोग होता रहा है, सरकारिया कमीशन ने भी इसके बारे में विस्तार से लिखा है, उसमें मैं नहीं जाना चाहता। महोदय, हम लोकपाल बिल का समर्थन करते हैं, लेकिन राज्यों के अधिकार का हनन मत कीजिए और इसको थोड़ा दाँस कीजिए। अभी जो आपने इसको बनाया है, यह टुथलेस है, इसमें कोई जान नहीं है। आपने जसि ढंढ से इसको बनाने का, इसका इन्वेस्टीगेशन का दिया है, इससे बेहतर तो हम लोगों ने बनाया है, आप उसको देख लीजिए। यह इसलिए हुआ है कि आपने इसे दबाव में बनाया है। कांग्रेस के लोगों को डींग हाँकने की बहुत आदत है। ऐसा लगता है जैसे भ्रष्टाचार से लड़ने के लिये इनकी आत्मा बेचैन हो और आननफानन में, रात भर लालटेन जलाकर लिखने वाली बात इन्होंने की है। क्या हड़बड़ी थी? उपसभापति महोदय, हम तो चाहेंगे कि इस सदन में भ्रष्टाचार पर आजादी के बाद से जो अब तक बहस हुई है और उस सदन में भी आजादी के बाद से अब तक जो बहस हुई है, उसकी कतिब छापी जाए। परसों लोक सभा में कपिल सिब्बल साहब बोल रहे थे, हम वहाँ ऊपर बैठ कर सुन रहे थे, बहुत तैश में, बहुत दम्भ में यह दावा कर रहे थे कि इनकी पार्टी भ्रष्टाचार से लड़ने में सबसे आगे है। अगर इतिहास पढ़ा जाए तो देश के अंदर यह जो भ्रष्टाचार है वह कसिकी कोख से पैदा हुआ है? देश 1947 में

आजाद हुआ और उसी साल कश्मीर पर हमारी लड़ाई हुई। उस लड़ाई में क्या हुआ ? जसि आदमी का उसमें नाम आया है जीष स्कैन्डल में , उसकी मूर्ति आपने लगाई है , उसके नाम पर आपने सड़क बनाई है और आप कह रहे हैं कि आप भ्रष्टाचार से लड़ते हैं पी.ए.सी. - पब्लिक एकाउंट्स कमेटी , जो संविधान की कमेटी है , तीम फाइनेंशियल कमेटी जो संविधान की है , उसमें एक पब्लिक एकाउंट्स कमेटी है , उसने लिखकर दिया , उसने कहा कि जुडिशियल इन्क्वायरी होनी चाहिए , लेकिन उस समय जो देश के प्रधान मंत्री थे , वे लोगों के दिलों पर राज करते थे , उनका करिश्मा था , उन्होंने इसको लौटा दिया कि नहीं , फरि से वधिर करो। फरि पब्लिक एकाउंट्स कमेटी ने लिखा , नहीं , इसकी जांच होनी चाहिए। लेकिन जांच नहीं हुई। और तो और उस पर सवाल हुआ। उपसभापति महोदय , क्वेश्चन पेपर में , आर्डर पेपर में सवाल आया और सवाल गायब कर दिया गया। कांग्रेस की भ्रष्टाचार से लड़ने की जो उत्सुकता है , उत्साह है उसका इतिहास यही है। हां , ठीक है। 1951 में आपने एक मेम्बर की सदस्यता खत्म की। आपने बीजू पटनायक को हटाया , आपने वीरेन मन्नि को हटाया , आपने श्री मालवीया को हटाया , आपने टी.टी. कृष्णामाचारी को हटाया। कबि हास्रात में हटाया , यह भी सवाल उठता है। यही बगल में पंजाब है और पंजाब के प्रताप सहि कैरो का सवाल उठा था। उस समय के तत्कालीन प्रधान मंत्री जी ने राष्ट्रपति को जो चिट्ठी लिखी थी , उस चिट्ठी को पढ़िए। एक तरफ को आप जांच की सफ़िरिश कर रहे हैं और दूसरी तरफ करेक्टर सार्टिफिकेट भी दे रहे हैं। टी.टी. कृष्णामाचारी को छागला कमीशन के बाद हटाया गया। उस समय के प्रधान मंत्री की चिट्ठी को पढ़िए , जो उन्होंने टी.टी. कृष्णामाचारी को लिखी थी , उन्होंने कहा कि आपको तो मालूम भी नहीं हुआ होगा , इतनी छोटी बात है। एकाउंटेबिलिटी के सवाल पर मोहम्मद करीम छागला ने 21 दसि में जांच पूरी करके रफ़िर्ट दी थी , एकाउंटेबिलिटी के आधार पर आरोप लगाया था। भ्रष्टाचार के कत्तिने ही मामले हैं। धर्म तेजा का मामला है , कौन -कौन से मामले हैं , अभी हम देख रहे थे कि एक अखबार में हमारे समाजवादी भी तो थे।

श्री मणि शंकर अय्यर : आप * के बारे में भी हमें बतला दीजिए , जो आपके दल के हैं।

श्री शक्तिनन्द तिवारी : आप * की बात क्या करेंगे , * एक संघर्ष का प्रतीक है। वे जद्दगी भर लड़ाई लड़े हैं ... (व्यवधान) ... अगर हमारे अंदर चोरी हो तो बोलिए , लेकिन हम जो कह रहे हैं उसका जवाब दीजिए। आप * का नाम लेकर नहीं बच सकते हैं। आप अगर बहुत इंटेलिजेंट वाले आदमी हैं , तो मैं जो आरोप लगा रहा हूँ उसका जवाब दीजिए। मैं कोई भी ऐसी बात नहीं कर रहा हूँ जो इतिहास की किताब में नहीं हो , पार्लियामेंट की प्रोसीडिंग्स में न हो। मैं कोई ऐसी बात नहीं कर रहा हूँ। उपसभापति महोदय , अभी हाल में जो मस्तराम कपूर हैं ... (व्यवधान) ...

श्री गंगा चरण (उत्तर प्रदेश) : सर, * का नाम प्रोसीडिंग्स से नकाला जाए। वे ईमानदार नेता और समाजवादी नेता हैं।

श्री उपसभापति : हाँ , नकाल दीजिए जो मेम्बर नहीं हैं उनका नाम नकाल दीजिए।

श्री शक्तिनन्द तिवारी : हवाला का कस चला , वह भी फेल हो गया। मैं यह कह रहा हूँ कि मेरे समय का ध्यान रखा जाए।

*Not recorded.

मैं आपके जैसा वक्ता नहीं हूँ, हम लोग साधारण आदमी हैं और जब सब्सिल्ला दूँ जाता हूँ तो बात को पकड़ने में बहुत बड़ी कठिनाई होती है। हम क्या बोल रहे थे? हमने कहा एक, दो, नहीं इस तरह के कतिने मामले हैं। अभी सीताराम येचुरी जी बोल रहे थे। उन्होंने चुप्पाव के भ्रष्टाचार के बारे में कहा। इन्होंने ठीक कहा है। लेकिन आपने जो कामून बनाया है, भ्रष्टाचारी को सजा देने का कामून बनाया है। भ्रष्टाचार न हो, इसका क्या उपाय है? यानी फांसी पर लटकाना है अपराध के लिये, लेकिन वैसे अपराध जबकि लिये लोग फांसी पर लटकते हैं, क्या वे दोबारा नहीं होते हैं? असली सवाल यह है कि भ्रष्टाचार का नशिय कैसे हो? भ्रष्टाचार है क्या। यह जो पी.सी. ऐक्ट है इसमें लिखा है - करप्शन। क्या यह करप्शन है? इसकी भी सफाई होनी चाहिए।

क्या पैसा लेना और देना ही करप्शन है? नहीं। जो सार्वजनिक कुर्सी पर बैठा हुआ आदमी है, सार्वजनिक पद पर बैठा हुआ आदमी है अगर वह उस सार्वजनिक पद का दुरुपयोग अपने लिये करता है, अपने नजदीकी के लिये करता है, तो वह भी भ्रष्टाचार है, इसको भी परिभाषा में शामिल किया जाए। मैं सीताराम येचुरी जी से कहूँगा कि वे आगे से इस बात का भी ध्यान रखें। मैं यह भी कहूँगा कि इलेक्शन में भ्रष्टाचार होता है। यह नया शोध है कि जिस देश में जितनी गैर-बराबरी रहती है, उतना भ्रष्टाचार होता है या जितना भ्रष्टाचार होता है, उतनी गैर-बराबरी होती है। हमारे देश में जो गैर-बराबरी है, इसके रहते आप भ्रष्टाचार को रोकिए। यह मुश्किल है, संभव है। यह होता है कि पार्लियामेंट में इतने करोड़पति आए, अरबपति आए। ये क्यों आते हैं? इसलिए कि इस देश में गरीबी है। आज दुर्भाग्य से सदन में अर्जुनसेन गुप्ता जी नहीं हैं, उन्होंने बीस रुपए में अस्सी परसेंट बताया था। आपके नेशनल सेम्पल सर्वे का कहना है कि इस देश में पाँच करोड़ लोग दरिद्र और कंगाल हैं और जबकि आमदनी एक नया पैसा नहीं है। हम ऐसे लोगों को रेखावे प्लेटफार्म पर देखते हैं, बस स्टैंड पर देखते हैं। इस देश में गाय को माता कहा गया, लेकिन इंसानों की परछाई से भी परहेज किया गया। इस देश में यह भी कहा गया कि चींटी को खलिने पर पुण्य मलिता है, लेकिन आदमी को कहा गया कि अगर वह तुम्हारे साथ बैठेगा, तो उसके * का मांस काट लो। हमारे देश में यह

प्रोविज़न रहा है , लेकिन उपसभापति महोदय , मुझे कहने में
 संकोच नहीं है कि आज इस देश में जितनी संवेदन -शून्यता है ,
 उतनी कभी नहीं रही। इस देश में ढाई लाख किसानों ने
 आत्महत्या की है। हमारे बुझकर भी आत्महत्या कर रहे हैं ,
 गरीब माताएं अपनी बेटियों को बेच रही हैं। जब हम यहां आ रहे
 थे , तो हमारे यहां पाबर नाम का एक अखबार /पत्रिका आई उसमें
 लिखा था कि दिल्ली शहर में लीलावती या कोई और होटल है ,
 जसिमें साढ़े चार लाख रुपए में कमरा मल्लिता है। इस देश में यह
 हालत है , जहां 70-80 परसेंट आबादी को भरपेट खाना नहीं मल्लिता
 है , वहां लोग पाँच -पाँच हजार करोड़ के मकान बनाते हैं , यह
 कैसा देश है ? लोग ढाई -ढाई करोड़ रुपए के हवाई जहाज रखते हैं।
 इस देश में कैसा कानून है कि कम्पनी डूब जाती है , लेकिन
 कम्पनी के मालिक की अय्याशी में कोई कमी नहीं आती है। यह
 कैसा कानून है ? जब तक आप इसको नहीं रोकेंगे , जब तक आप गैर
 बराबरी को खत्म नहीं करेंगे , भ्रष्टाचार नहीं मटिगा। ये
 जो रुपए पैसे वाले लोग हैं , भ्रष्टाचार करने में उन्हीं का
 मोटिव है। गरीबों की ओर से यह मांग उठती है कि सम्पत्ति को
 बाँटो , हमको भी खाना दो , हमको भी आरक्षण दो। यह आरक्षण का
 सवाल क्या है ? अभिषेक मनु सचिवी जी ने दावा किया है कि हम
 तो सबको लेकर

*Expunged as ordered by the Chair.

4.00 P.M.

चलने वाले हैं। मैं कहता हूँ कि आप तो उसी धारा के प्रतीक हैं। यदि आपको देखना है, तो देख लीजिए कि आजादी के बाद अमरीका में राजदूत कौन रहा है, इंग्लैंड में राजदूत कौन रहा है? कैसी, कैसी रफ़ोर्ट्स आती थीं कि पैसों की बर्बादी हो रही है, लेकिन प्रधान मंत्री जी ने कभी नोटिस नहीं लिया। यह भी भ्रष्टाचार है अपने हस्ति में, अपने रश्तेदारों के हस्ति में पद का दुरुपयोग करना भ्रष्टाचार है। दल्लि में चुनाव हुआ था और सुचेता कृपलानी जी किसान मजदूर प्रजा पार्टी से 1952 में चुनाव जीती थीं और उनके वशिष्ठ में प्रधान मंत्री जी की भतीजी को खड़ा करवा दिया गया था। उन्होंने जितनी सभाएं उस क्षेत्र में कीं, उसके अलावा और किसी क्षेत्र में नहीं कीं। यह सारा भ्रष्टाचार है, इसलिए भ्रष्टाचार की परिभाषा में यह शामिल किया जाए। जो भ्रष्ट लोग हैं, उनका वेस्टेड इंटरैस्ट है।

उपसभापति महोदय, हमारे इलाके में लोग खैली बहुत खाते हैं। वह एक तरह का तम्बाकू है। आप दरवाजे पर चाय और खैली रख दीजिए, 24 घंटे दस लोग दरवाजे पर खड़े रहेंगे, हमारे यहां इतनी गरीबी है। हमारे यहां पाँच रुपए, दस रुपए के लखे इतनी गरीबी है। ... (समय की घंटी) ... जहाँ लोग इतने परेशान रहते हैं, तो ऐसे देश में क्या चुनाव ईमानदारी के साथ होंगे? बड़े घरानों के लोग करोड़ों रुपए खर्च करके लोक सभा का चुनाव जीतते हैं। राज्य सभा में कैसे-कैसे लोग चुनकर आ रहे हैं, यह बताने की जरूरत नहीं है। उस सदन में भी जहाँ एक-एक आदमी वोट है, वहाँ कैसे लोग जीतकर आ रहे हैं?

जो गरीब आदमी है, जिसके पास दोनों समय भोजन नहीं है, जिसके पास खैली खाने का पैसा नहीं है, जिसके पास चाय पीने का पैसा नहीं है, वोट देते-देते उसकी तकदीर नहीं बदल रही है, उसकी हालत नहीं बदल रही है। चुनाव के समय उसको दो सौ, पाँच सौ, एक हजार, दो हजार रुपए मिला जाते हैं, यही उसके लखे बहुत हैं। इसलिए सीताराम जी, अगर चुनाव में भी भ्रष्टाचार रोकना है, तो इस देश के अन्दर जो गैर-बराबरी है, उस गैर-बराबरी को मटिना होगा।

अभी संविधान की बात हो रही थी। सतीश चन्द्र मन्ना जी ने कहा कि हम संविधान की शपथ लेते हैं। संविधान की जितनी अवहेलना, जितना अपमान आपने किया है, उतना किसी ने नहीं किया है। जब संविधान बनाया जा रहा था, कपिल सच्चिदानंद साहब, आप तो

उसके जामकार हैं , ज्ञानी हैं जब directive principle तय हो रहा था कि सरकार जो भी नीति बनाएगी , उस नीति का लक्ष्य क्या होगा , यही directive principle था , उस समय उसको fundamental rights में शामिल कराने की बात हो रही थी। उस समय देश की हालत ऐसी नहीं थी कि उसको fundamental rights में शामिल किया जा सके , इसलिए directive principle बनाया गया। अम्बेडकर हों या नेहरू , सबने यह कहा कि कोई भी सरकार बनेगी और कोई भी नीति बनाएगी , तो इसको ध्यान में रखेगी। हम उसी संविधान की शपथ लेते हैं आपने देश में कैसी नीति चलाई ? उस नीति के चलते 1950 में जो गैर - बराबरी थी और आज जो गैर - बराबरी है , आपके पास कोई गज-मीटर नहीं है कि आप इस गैर - बराबरी को नाप सकें , आपने इतनी गैर - बराबरी बढ़ाई है। इस देश में जसि अनुपात में गैर - बराबरी बढ़ी , उसी अनुपात में भ्रष्टाचार बढ़ा। भ्रष्टाचार की जननी हैं आप और आप इसे रोकिएगा ? इस देश में कतिने कानून बने हैं - दिल्ली पुलिस इस्टैब्लिशमेंट एक्ट , सेकंड वर्ल्ड वार के बाद जो भ्रष्टाचार हुआ , उसके लिये बना ; आजादी के बाद खेसचन्द कमेटी बनी , 1952 में CrPC बनी , मनी लॉन्ड्रिंग एक्ट , बेसामी सम्पत्ति एक्ट , फरि आपने आईपीसी में कई कानून बनाए , आपने सीबीसी बनाया। क्या भ्रष्टाचार रुका ? यह नहीं रुका , क्योंकि आप इन कानूनों का इस्तेमाल नहीं करते हैं । हमको किसी ने बताया कि बेसामी ट्रांजेक्शन एक्ट पास हो

गया , लेकिन उसका रूख नहीं बना। अभी हाल में एक्स -चीफ़ जस्टिस ऑफ़ इंडिया ने सोनिया जी को चट्टी लखी की सीबीसी में दो मैम्बर्स के पद खाली हैं। हमारे बहिर के प्रत्युष कुमार सक्हा दो महीने में रटियर होमे वाले थे और दो-दो पद खाली थे। आप वहाँ जगह नहीं देते हैं , उनको साधन नहीं देते हैं और आप कहते हैं कि भ्रष्टाचार से लड़ेंगे ! आप नहीं लड़ सकते , क्योंकि भ्रष्टाचार में आपका vested interest है। आप जो आर्थिक नीति चला रहे हैं , वह आर्थिक नीति गैर -बराबरी बढ़ाने वाली है , जो बगैर भ्रष्टाचार के चल ही नहीं सकती है , उसे चलाया ही नहीं जा सकता है।

इसलिए , हमें बहुत संदेह है , फरि भी आप इसे ले आए हैं , इसकी हमें बहुत खुशी है। जैसा अभी कहा गया , 1963-64 में नहीं , सबसे पहली दफा Ombudsman की बात सी.डी. देशमुख जी ने उठाई थी , जो 1952 में जब पहला चुनाव हुआ था , उस पहले चुनाव के बाद इस देश के वल्लि मंत्री बने थे। वे महाराष्ट्र के थे , मनोहर जोशी जी के प्रान्त के थे। सबसे पहले उन्होंने इसके बारे में कहा था। क्या आप जानते हैं कि पंडित नेहरू की इस पर क्या प्रतिक्रिया हुई ? उन्होंने कहा कि अरे ! क्या कर रहे हो , इससे तो आपस में खींचातानी चलेगी , कोई काम नहीं कर पाएगा। राजेन्द्र प्रसाद जी ने पंडित जवाहर लाल नेहरू जी को चट्टी लखी कि इसे बनाइए , यह बहुत जरूरी है। उन्होंने कहा कि देखिए , राजेन्द्र बाबू तो हमारी मुखालफत करने वाले हैं। राजेन्द्र बाबू ने यह मुँह पर कहा।

1946 में जब सरकार बनी , उसके पहले 1937 में देश के राज्यों में सरकार बनी थी , 6-6 राज्यों में कांग्रेस की सरकार थी। उस समय हालत यह थी कि गाँधी जी के पास जब खबरें आने लगीं , तो गाँधी जी ने कहा कि इस कांग्रेस को दफना देना चाहिए। यह रेकॉर्ड में है। अभी जो है ... (समय की घंटी) ...

श्री उपसभापति : तकिरी जी , आप समाप्त कीजिए।

श्री शकिनन्द तकिरी : मैं बस दो मिनट में अपनी बात खत्म कर रहा हूँ।

श्री उपसभापति : नहीं -नहीं , प्लीज़ , अब आप बैठिए।

श्री शकिनन्द तकिरी : एक उदाहरण और देकर मैं अपनी बात समाप्त कर रहा हूँ। अभी टेलीग्राफ अखबार में यह छपा था।

चेम्नई के एक तमिल व्यक्ति , जो सन् 1947-48 में महात्मा गाँधी जी के प्राइवेट सेक्रेटरी थे, उनका एक इंटरव्यू छपा। उन्होंने कहा कि 1947 के सितम्बर महीने से ही गाँधी जी के पास on an average भ्रष्टाचार की 80 चिट्ठियाँ आ रही थीं, लेकिन भ्रष्टाचार दूर नहीं हुआ। उन्होंने उसी स्टेटमेंट में यह बताया कि एक बार लोक सभा में बहस हो रही थी, उस समय एक माननीय सदस्य ने भ्रष्टाचार का सवाल उठाया। उस समय तत्कालीन प्रधान मंत्री जवाहरलाल नेहरू जी ने कहा कि हम माननीय सदस्य से अनुरोध करेंगे कि यह जो 'लटिल भ्रष्टाचार' है, इसके बारे में वे चिन्ता नहीं करें। इस पर उस आदमी ने जवाब दिया कि यह 'लटिल भ्रष्टाचार' 'लटिल प्रिग्नैसी' की तरह है, जो समय के साथ बढ़ेगा। आपने कोई कदम नहीं उठाया। आज जो भ्रष्टाचार का राक्षसी रूप दिखाई दे रहा है, वह इसी कारण से है देश में जो भ्रष्टाचार है, उसके जवाबदेह आप हैं।

श्री उपसभापति : तबिरी जी, अब समाप्त कीजिए।

श्री शविनन्द तबिरी : अगर आप इससे ईमानदारी के साथ लड़ना चाहते हैं, तो हम लोगों ने जो संशोधन दिए हैं, उन संशोधनों के साथ इस लोकपाल बिल को पास कीजिए। जो बिल आने बनाया है, वह दंतविहीन

हैं, नखविहीन हैं और उस लोकपाल से कुछ नहीं होने वाला है। इसलिए हम आपसे गुजारिश करेंगे कि अगर आप सचमुच इसे ईमानदारी के पास करवाना चाहते हैं, तो इसे संशोधनों के साथ पास कराइए। बहुत-बहुत धन्यवाद।

SHRI TIRUCHI SIVA (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir, for having given me this opportunity.

Sir, at the outset, I would like to deny the general perception that is prevailing and which is being floated by some that this Bill which is being discussed is a by-product of a coercive public opinion.

Sir, the hon. Minister, Shri Narayanasamy, in his introductory remarks very clearly explained that the need to have a legislation for a Lokpal has been felt for quite some time, and way back in 1966 itself, the Administrative Reforms Commission in its interim report on the problems of redressal of citizens' grievances has suggested to form a Lokpal at the Central level. Sir, to give effect to these recommendations, eight Bills have been presented but due to the dissolution of the Lok Sabhas, those Bills have lapsed.

Sir, India is committed to pursue the policy of zero tolerance against corruption. India has signed the United Nations Convention against Corruption on December 09, 2005, and it is ratified, I think, in May, 2011 by way of instrument of ratification. Sir, the Convention imposes a number of obligations on the Member-States. Some were mandatory; some were recommendatory; and some were optional. It also envisages *inter alia* that all the State parties ensure measures in their domestic laws for criminalization of offences which are related to bribery, and, based on that, this Bill has been brought.

Sir, before going into the Bill, I would like to make some general remarks. Shri Rajagopalachari was the first and the last Governor-General of the Independent India, hailed to be a visionary, some of whose visions which we feel should not come to reality or come into reality, apart from many other things to be appreciated on his side. Sir, in the year 1921-22, in his Prison Diary, Rajaji has written, "We all ought to know that *Swaraj* will not at once or, I think, even for a long time to come, be better Government or greater happiness for the

people. Elections and their corruptions, injustice, and the power and tyranny of wealth, and inefficiency of administration, will make a hell of life as soon as freedom is given to us. Men will look regretfully back to the old regime of comparative justice and efficient, peaceful, more or less honest administration. The only thing gained will be that as a race we will be saved from dishonour and subordination. Hope lies only in universal education by which right conduct, fear of God, and love, will be developed among the citizens from childhood. It is only if we succeed in this that *Swaraj* will mean happiness. Otherwise, it will mean grinding injustices and tyranny of

wealth." Sir, I am very sorry and sad that this has come to reality. This he has written in the year 1920-21; and in 1897 Swami Vivekananda said that 'European politics has been corrupt due to electoral politics whereas our people have not yet been.' That has also come into practice. So, all these things which we witness compel us, and I would like to say that corruption is not prevailing in India alone. It is a global phenomenon. Otherwise, the United Nations Convention against Corruption would not have arisen at all. So, instead of elaborating what is happening, what are the reasons of that, we feel that, maybe, the absence of a strong legislation is one of the reasons.

We do not know that. We already have strong legislations against dowry, but still dowry is increasing manifold. Public opinion to back any law could curtail the crimes. A law alone cannot do it.

Sir, transparency in every aspect of governance could curtail corruption to a great extent. Bringing in systemic changes would also help. I would like to cite the example of Andhra Pradesh where people are allowed to download stamp papers from the Internet and pay the price through DDs, which has totally eliminated fake stamp papers. The introduction of RAC, computerization and online booking in the Railways has brought down corruption in railway ticketing. Something similar could be done here. These are just suggestions. I feel earnestly that a strong legislation alone will not curb corruption. Cooperation and coordination from the people and their involvement alone could make any law effective.

Sir, coming to the Bill that we are discussing now, the much discussed question is whether the Bill is unconstitutional. Instead of going deep into the merits of that question, I would say that we feel it is un-federal. The DMK has always fought for State autonomy. I would like to remind my friends that in the 1971 conference for State autonomy which was convened by our Party, our leader had cited a very good example. A person who had been imprisoned for quite a long time was released. After his release, he came out and tried to walk but could not walk. It was only then that he realized that he was released from the prison but the chains fettering his legs were still there! In a similar way, though we are all free from foreign rule, the Centre's

chains are still fettering the States. So, that was his view.

Sir, we are second to none in fighting for State autonomy and establishing the State's rights. Before stating the two reasons for our supporting the Bill, I would like to quote some of the observations that have been made in the Standing Committee that has carried out elaborate discussions on this issue. Now, we have made some reference of this not only in various fora, but also in the other House where we have registered our views. Some people have asked why we were not bringing in amendments. Instead of bringing in amendments and embarrassing our friends, we would like to register our views. We are strong in our views. We have never compromised on anything. In fact, our Party has even lost power to stand by our policies. Here,

I would like to bring in two observations that have been made in the Standing Committee and I would expect the learned Members here, who are well-versed in law, to tell us which of these two they have followed. One is this: Justice Verma came forward with the opinion for an omnibus federal legislation to set up Lokayuktas in the States. The opinion of Justice Verma was this: "Article 253 of the Constitution confers the legislative competence needed to implement the UN Convention which has been signed and ratified by India. It is relevant to highlight that Article 6 of the Convention enshrines a specific obligation for member States to establish bodies that present corruption. The Directive Principles of State Policy in Article 52(c) as a principle fundamental in governance is available as an aid. There is, therefore, no need to look for any additional support for the legislative competence of the Parliament to legislate on the subject for the whole territory of India". These were Justice Verma's observations. This appears to be favourable, whereas the other very important thing is that the Department of Legal Affairs, Ministry of Law, expressed their views in the following terms. This I would like to read out to the hon. Ministers who represent the Government and expect an explanation as to why this has not been taken into consideration. The Ministry of Law (Department of Legal Affairs) expressed their views, which I would like to read out to the hon. Ministers who represent the Government and I would like them to give an explanation why this has not been taken into consideration. The Ministry of Law has opined that, "It may be stated in this regard that while examining the draft note for the Cabinet regarding Lokpal Bill, 2011, this Department has already opined that the subject matter of the Draft Bill is relatable to Entry 1 and 2 of List-III, i.e., Concurrent List of the Seventh Schedule to the Constitution. As such the Parliament as well as Legislative Assemblies have legislative competence over the subject." I would like to rush through. Besides the aforesaid, "...which find place as Entry 1 and 2 respectively in the List-II, i.e., State List of the Seventh Schedule to the Constitution. Therefore, an enactment by the Parliament on the subject to provide for State Lokayuktas in Lokpal Bill 2011, may not only amount to

encroachment upon the jurisdiction of the States but would also affect the federal structure of the Constitution.” This is the opinion of the Department of Law. “Besides the aforesaid, under the proposed Bill, no sanction or approval would be required under Section 197 of the Code of Criminal Procedure, 1973 or Section 19 of the Prevention of Corruption Act, 1988 where prosecution is proposed by Lokpal (Clause 26 of the Draft Bill). This may also be against the concept of the protection presently available to the public servants. Under Article 253 of the Constitution the Parliament can enact with respect to any subject (including State subjects) for the purpose of implementing any treaty or agreement or convention with any other country or countries or any decision made at any international conference or body. But the enactment by Parliament, if any, under Article 253 would also be within the ambit of the Constitution.” Sir, we are afraid the recent activities

tend to show a sign that the Centre is invading into the territory of the States; that the Centre is transgressing the powers of the States; that the Centre is usurping the rights of the States. Sir, it is a very genuine apprehension. Sir, it is up to you to make it clear. The democracy should not only be in practice, it should also appear to be in practice that everyone will accept. Regarding the constitutionality of including State Lokayuktas in the Lokpal Bill 2011, the Parliament may consider to enact a model law for the States. Sir, these are the two observations. One is favourable to the Bill that has been brought in and for another we need an explanation from the Government's side. We were, though not convinced, consoled to an extent. I should also want to register that. Why have we not attempted like others to scuttle the Government's proceedings? No, we won't. If at all we are friends, we will be friends; if at all we are not friends, we will declare that we won't act like that. ...*(Interruptions)*... I would like to say now, Sir, how we were consoled. When the Bill was discussed in the other House, the earlier Bill in clause 1 (3) says, "It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different States and for different provisions of this Act, and any reference in any provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision." Sir, after amendments were made, another Bill has been presented to us for discussion. In that Bill, a proviso has been added. What it says? It says, "Provided that the provisions of this Act shall be applicable to a State which has given prior consent to the application of this Act." So, this leaves option to the States. That is what I said, it consoles us. Though we are not fully convinced, this proviso which has been included after the amendment says that it is not mandatory and it appears – correct me if I am wrong – that clauses from 63 to 97 will, after this proviso, be a model law to the States. If that be the case, we agree to this proviso; we appreciate that. At the same time, in future, kindly don't ever make an attempt, in any manner, in which, it may appear that the powers of the States are being usurped, or, being trespassed, or,

being encroached. We have to express this apprehension on our part.

Sir, I am very happy that after the Standing Committee's recommendations, the new Lokpal Bill, that has been introduced, has included various changes. Earlier, the Lokpal Bill had no provision for reservation. Now, it has provision for reservation in the composition of the Lokpal. Regarding the jurisdiction of the Lokpal, it was said that the Prime Minister may be included after he demits office. But, now, the Prime Minister is included while he is in office, and also after he demits office, with some riders. These safeguards are, of course, necessary with regard to the highest position in the Executive. I think, the relationship between the CBI and the CVC, in the Lokpal Bill, has also been altered. Earlier, Group 'A' and 'B' employees were there in the Bill.

Now, Group 'C' and 'D' employees have also been included. Again, I would like to seek a clarification that when we see the constitution of employees in the Central Government, Group 'A' employees are 92,716 (2.98 per cent of the total employees); Group 'B' employees are 2,47,822 (7.96 per cent); Group 'C' employees are 18,57,222 (59.69 per cent); and Group 'D' employees are 9,13,850 (29.37 per cent). That means, Group 'C' and 'D' employees alone constitute about 88 per cent of the total number of employees. So, I think, the constitution of Lokpal will not be a solution. The burden will be increased. Also, the process of going through Lokpal is very welcome. In that regard also, I would like to say that...*(Time-bell rings)*... Sir, I will just take two minutes. The preliminary inquiry by the Inquiry Wing of the Lokpal will be conducted. Then, the report will be made within 90 days of the complaint. Then, the Lokpal will decide whether to continue investigation or close the matter. Then, if it decides to continue, it will refer the case to the CBI. Once the CBI completes its investigation, it will submit its report to the Lokpal. It does not end there. Again, three-member panel of the Lokpal will decide whether to close the case or to start disciplinary action. It is a very good process. Nothing is done in an urgent manner. It has been drafted very wisely. Then, the Prosecution Wing will take up the matter and file the case before the special court, established under the PCA. After that, the powers are always with the person to approach the High Court or the Supreme Court. Here, again, I need a very important clarification. I made a reference to this point earlier, but I was not clear about it. Clause 95 regarding Lokayukta says, "The Lokayukta shall function as the final appellate authority in respect of appeals." I could not understand this. Legal luminaries on the Government side should clarify this point. After the trial court, the special court of the Lokpal, or the Lokayukta, has adjudicated a case, the person could approach the High Court or the Supreme Court, whereas this clause says that the Lokayukta shall function as the final appellate authority in respect of appeals. So, I think, this is quite confusing. I need a clarification on this.

Sir, I would like to conclude with only one reference. Our Prime

Minister has very clearly said. I would like to quote him, "Let us not create something that will destroy all that we cherish in the name of combating corruption. The road to hell is paved with good intentions." Sir, Rome was not built in one day. Lokpal is a step. Lokpal is another way by which we are trying to curb corruption. If at all, its functioning is not satisfactory, if it needs drastic changes, we could revisit it at any time and make the suitable amendments. With these words, I support the Bill on behalf of the DMK. Thank you, Sir.

श्री तारिक अनवर (महाराष्ट्र) : इष्टी चेयरमैन साहब , सबसे पहले में आपको धन्यवाद देना चाहता हूँ , जो आपने मुझे इस महत्वपूर्ण विषय पर अपनी बात रखने का मौका दिया। मैं बिल के समर्थन में खड़ा हुआ हूँ।

डिप्टी चेर्यमैन साहब , मैं समझता हूँ कि भ्रष्टाचार पर अंकुश लगा ने के लिये यह बल्लि एक महत्वपूर्ण कदम है और आने वाले समय में यह एक मील का पत्थर साबित होगा। भ्रष्टाचार से आज सारा विश्व ग्रस्त है और जब तक हम भ्रष्टाचार पर अंकुश नहीं लगाएंगे , तब तक हमारा विकास अवरुद्ध रहेगा , आम आदमी को जो हम ईसाफ दबाने की बात करते हैं उसमें सफल नहीं होंगे। शायद इसीलिए करप्शन को समाप्त करने के लिये युनाइटेड नेशंस ने कन्वेंशन अगेन्स्ट करप्शन किया , जिसमें दुनिया के तमाम देशों को यह बताने की कोशिश की गई कि अगर करप्शन दूर करना है , तो दुनिया के सारे देशों द्वारा इस पर कदम उठाने की आवश्यकता है।

[उपसभाध्यक्ष (प्रो . पी . जे . कुरियन) पीठासीन हुए]

वाइस चेर्यमैन साहब , उसी कमिटमेंट को पूरा करने के लिये हम लोग आज इस लोकपाल बल्लि पर बहस कर रहे हैं और इसे एक कानून की शकल देने का प्रयास कर रहे हैं। युनाइटेड नेशंस का जो रेजोल्यूशन था , उसको भारत ने भी स्वीकार किया था और उसी को ध्यान में रखकर आज यहां एक सशक्त लोकपाल बनाने की बात हम कर रहे हैं। हमारी पार्टी , एनसीपी , शुरू से ही इस बात के पक्ष में है कि भ्रष्टाचार को रोकने के लिये एक मजबूत और सशक्त लोकपाल बनाया जाए , ताकि आने वाले दलों में भ्रष्टाचार को रोकने में हम किसी हद तक सफल हो सकें। वैसे तो आज वकीलों का दबि है , सब कानूनदा हैं और सबने अपनी -अपनी बात बहुत मजबूती के साथ रखी है , लेकिन जो आम आदमी की धारणा है , उसको मैं इस हाउस के सामने , इस सदन के सामने रखना चाहता हूँ। मैं यहां एक बात स्पष्ट करना चाहता हूँ कि भ्रष्टाचार के खिलाफ आंदोलन करने का अधिकार या किसी प्रकार का भी आंदोलन करने का अधिकार , सत्याग्रह करने का अधिकार , इसके लिये हमारे संविधान में प्रवधान है। हर व्यक्ति को यह अधिकार है कि वह आंदोलन चलाए , चाहे वह व्यक्ति हो या समूह हो , लेकिन ऐसा लगता है कि हमारे यहां जो पछि ले कुछ दलों से भ्रष्टाचार को लेकर आंदोलन चलाया जा रहा है , उसके पीछे कुछ और भी बातें छुपी हुई हैं। हमारे देश के कुछ राजनीतिक दल हैं , जो इस आंदोलन को प्रत्यक्ष या अप्रत्यक्ष रूप से हवा देने का काम कर रहे हैं , शायद उनको ऐसा दिखाई पड़ रहा है कि आने वाले समय में उनको इसी रास्ते से सत्ता तक पहुंचने में शायद कोई मदद मिले

सकती हैं और वे सत्ता की कुर्सी तक पहुंच सकते हैं। जसि प्रकार से हमारे देश के अंदर भ्रष्टाचार के नाम पर सभी को, चाहे वह राजनीतिक दल हों, राजनेता हों, सदन हो और हमारे देश के न्यायालय हो, सभी लोगों पर आरोप लगाने की कोशिश की गई,...

सभी लोगों को संदेह के घेरे में लाने की कोशिश की गई और देश में एक ऐसा माहौल बनाने का प्रयास हुआ जैसे हमारे देश में सबसे ज्यादा भ्रष्टाचार है और हमारे देश के अंदर हर क्षेत्र में भ्रष्टाचार फैला हुआ है और दूसरे देशों की तुलना में हम भ्रष्ट हैं, इस तरह का एक माहौल, इस तरह की एक तस्वीर पूरे विश्व के सामने रखने का प्रयास किया गया। सही मायनों में हमारे देश का जो संवैधानिक ढांचा है, उस पर भी प्रहार किया गया, उसकी गरिमा का मज़ाक उड़ाया गया और संपूर्ण संवैधानिक ढांचे को एक तरह से * करार देने की कोशिश की गई। इस तरह न सिर्फ राजनीतिक दलों के नेताओं की छवि को धूमिल करने का प्रयास हुआ, बल्कि एक तरह से समाज के हर वर्ग की छवि को धूमिल करने की कोशिश की गई। यहां तक कि देश के जो करोड़ों मतदाता हैं, उनके बारे में भी यह कहा गया कि जो लोग चुनाव जीतकर आते हैं, वे पैसा खर्च करके

*Expunged as ordered by the Chair.

आते हैं , धोती और साड़ी बांधकर आते हैं और इस तरह से पूरे चुनाव की जो प्रणाली है , जो प्रक्रिया है , उस पर भी प्रश्नचिह्न लगाने का प्रयास हुआ।

मुझे कभी-कभी संदेह होता है कि यह भ्रष्टाचार के खिलाफ आंदोलन था या हमारी पूरी लोकतांत्रिक व्यवस्था के खिलाफ आंदोलन था? इस तरह का माहौल बनाने का प्रयास हुआ कि बाबा साहब अम्बेडकर के द्वारा या संविधान सभा के द्वारा हमें जो संविधान दिया गया है , वह देश को चलाने में सक्षम नहीं है। मैं इस मौके पर श्री सोमनाथ चटर्जी , जो इस देश की लोक सभा के अध्यक्ष रहे हैं और एक माने हुए वकील भी रहे हैं , उनका एक आर्टिकल Economic Times में छपा था , जिसे मैं यहां पर quote करना चाहता हूं -

“The elected representatives of around 120 crore people of this country are being asked by a group of representatives of Civil Society to follow what they want to be the law of the land. Parliament is being asked by this group to enact what it has put forth as a draft Bill. I don't find anything more undemocratic than this attitude in a country governed by the Constitution and the rule of law”.

यह श्री सोमनाथ चटर्जी जी ने अपने एक लेख में लिखा है। यह मैं इसलिए यहां quote करना चाहता हूं कि पछिले दिनों में यह जो प्रयास हुआ , उससे हमारे देश की छवि धूमिल हुई और जैसा मैंने कहा कि पूरे देश का जो संवैधानिक ढांचा है , उसको भी कमजोर करने का प्रयास हुआ। दूसरी तरफ यह बताने की कोशिश की गई कि अन्ना हजारे जी संविधान से ऊपर हैं , Anna is India, India is Anna. जब यही बात emergency के दिनों में इंदिरा जी के बारे में कही गई थी , बरुआ जी ने यह बात कही थी , तो उस समय इसकी बहुत आलोचना हुई थी और कहा गया था कि यह व्यक्ति पूजा है , लेकिन आज 21वीं शताब्दी में भी यह बात दोहराई जा रही है और मैं समझता हूं कि यह इस देश के लिए ... (व्यवधान) ...

एक माननीय सदस्य : कौन कह रहा है ?

श्री तारिक अनवर: यह करिब बेदी जी ने कहा था , अगर आप अखबार पढ़ते हैं , तो आपको पता होगा। मैं यह कहना चाहता हूं कि इस तरह की धारणा बनाने की कोशिश की गई कि संविधान से , सदन से , पार्लियामेंट से व्यक्ति ऊपर है। यह हमारी डेमोक्रेसी के

लए , लोकतंत्र के लिए अच्छी बात नहीं है। इसलिए अभी हमारे तबिली जी ने , जो हमारे जे.डी.यू. के नेता हैं , उन्होंने कहा कि चुनाव में भ्रष्टाचार होता है। अभी एक साल पहले बहिर में इनकी पार्टी सत्ता में आई, तो क्या वह भ्रष्टाचार से आई है ? लोगों को पैसा देकर आई है ? वोटों को खरीदकर आई है ? अभी वे यहां पर मौजूद नहीं हैं , मैं उनसे यह सवाल करता कि आप दोबारा सत्ता में आए तो...(व्यवधान)...

श्री अली अनवर अंसारी (बहिर) : जनता के समर्थन से...(व्यवधान)...

श्री तारिक अनवर: वही तो मैं कह रहा हूं ... (व्यवधान) ...

श्री अली अनवर अंसारी : जनता के समर्थन से , और कोई ... (व्यवधान) ... लोग कॉर्पोरेट से पैसा लेते हैं या नहीं ? ... (व्यवधान) ... वे एक उसूल की बात कर रहे हैं।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, let him speak. ... (Interruptions) ... Please, let him speak. ... (Interruptions) ...

श्री तारिक अनवर: यही बात तो मैं कह रहा हूँ जो आप कह रहे हैं , वही मैं कह रहा हूँ मैं यही कह रहा हूँ कि आप भ्रष्टाचार की बात कर रहे हो कि चुनावों में लोग पैसा खर्च करके आते हैं , तो क्या आप चुनावों में ऐसे ही आ गए? आप भी उसी रास्ते से आए हैं , जसि रास्ते से हम सब आए हैं ... (व्यवधान) ...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No. Tariqji, address the Chair. ... (Interruptions)... There is shortage of time. ... (Interruptions)...

श्री तारिक अनवर: इस तरह की बात मत कीजिए , पहले अपने गरिबां में मुंह डालकर देखिए। ... (व्यवधान) ... सर, मैं आपको सम्बोधित कर रहा हूँ ... (व्यवधान) ...

श्री राम कृष्ण यादव : पचास -पचास लाख का डोनेशन दिया है।

श्री तारिक अनवर: अब क्या दिया है , क्या नहीं , मैं उसमें जाना नहीं चाहता , लेकिन मैं यह कहना चाहता हूँ कि ऐसे लोग ... (व्यवधान) ... मैं तखिरी जो का बहुत सम्मान करता हूँ , वे मेरे बड़े भाई के समान हैं , लेकिन जब ऐसे लोग भी गैर - जम्मेदाराना बात करेंगे , तो हमारी क्या छवि बनेगी ? तो ये बातें मैं इसलिए कहना चाहता हूँ कि देश में लगातार एक वातावरण बनाने का प्रयास हो रहा है कि हम सब लोग * और हम कुछ भी नहीं कर सकते हैं। हमारे देश में जो कुछ हो रहा है , वह कुछ अजूबा है और दूसरी जगह ऐसी घटनाएं नहीं हो रही हैं , भ्रष्टाचार नहीं हो रहा है , सिर्फ भारत में ही भ्रष्टाचार है , वह भ्रष्टाचार का सबसे बड़ा सम्बिल बना दिया गया है - तो ये सारी बातें हैं , जसि पर हमें विचार करने की आवश्यकता है। मैं समझता हूँ कि यह जो बलि आया है , यह बहुत सोच -समझकर आया है और जसि प्रकार से उसमें तमाम बातों का समावेश किया गया है , कोशिश की गई है , प्रयास किया गया है कि आने वाले दसों में उस भ्रष्टाचार पर अंकुश लग सके , तो मैं चाहूंगा कि हमारे विपक्ष के लोग इस पर सोचें , विचार करें। ठीक है , हो सकता है कि उसमें कुछ कमियां हों , त्रुटियां हों , आगे जब समय आएगा , तब हम उसमें सुधार कर सकते हैं। उसमें अगर कुछ कमी है , तो कभी भी उसमें सुधार किया जा सकता है। जब हम इस देश के संबिधान में संशोधन कर सकते हैं , तो क्या इस बलि में संशोधन नहीं कर

सकते ? लेकिन आज यह देश जो चाहता है , वह यह चाहता है कि यह बलि किसी तरह से कामून का रूप धारण करे , इसलिए हम चाहेंगे कि आप ऊपर उठिए और ऊपर उठकर इस बलि का समर्थन कीजिए और लोकपाल बलि को बनने दीजिए , ताकि जसि दशिम में हम सब लोग कदम उठाना चाहते हैं और देश की जनता आज हमारी ओर देख रही है कि भ्रष्टाचार से नष्ट होने के लिये आज सदन में जो लोग बैठे हैं , वे क्या कदम उठा रहे हैं , इस पर आज लोगों की नज़र है।

महोदय , हमारी पार्टी का एक दूसरा opinion में कहना चाहूंगा , खास तौर पर प्रधान मंत्री के मामले में , हालांकि अब तो वह बलि बन चुका है और उसमें अब संशोधन की गुंजाइश नहीं है , लेकिन हमारी पार्टी का जो opinion है , प्रधान मंत्री को जो लोकपाल के दायरे में लिया गया है , उस संबंध में मैं कहना चाहता हूं कि हमारी पार्टी इस पक्ष में नहीं थी। इसलिए नहीं थी कि प्रधान मंत्री का पद कोई व्यक्ति विशेष का पद नहीं है। प्रधान मंत्री का पद एक संवैधानिक पद है और हमारी लोकतांत्रिक व्यवस्था का प्रतीक प्रधान मंत्री होता है। उसको भी यदि हम शक के दायरे में रखेंगे , तो आने वाले समय में उसकी कीमत हमें चुकानी पड़ सकती है , इसलिए मैं

*Expunged as ordered by the Chair.

समझता हूँ कि अब आपने फैसला ले लिया है, सरकार ने फैसला ले लिया है, बल्लि में उनको शामिल कर लिया है, तो अब उसमें कोई गुंजाइश नहीं है, लेकिन मैंने अपनी पार्टी के वधियार को आपके समक्ष रखने का प्रयास किया है।

दूसरा, सी.बी.आई. के बारे में यह बहुत कहा जा रहा है कि सी.बी.आई. पर लोगों का विश्वास नहीं है जो भी सरकार सत्ता में होती है, जो भी सत्ता में होते हैं...

उनकी बात चलती है या उनके द्वारा उस पर अंकुश होता है। लेकिन जो सच्चाई है, वह यह है कि इन तमाम चीजों के बावजूद आज भी सी.बी.आई. के बारे में आम लोगों की धारणा अच्छी है। जहां पर वषिक्ष की सरकार है तथा जहां हमारी सरकार है, हर जगह जब भी कोई ऐसी घटना घटती है तो यही मांश उठती है कि सी.बी.आई. के द्वारा इसकी जांच होनी चाहिए। इस प्रकार उसकी क्रेडेबिलिटी आज भी है। उसकी इस क्रेडेबिलिटी को हमें बढ़ाना चाहिए, बचाना चाहिए। मैं समझता हूँ कि उस दश में इस बल्लि में जो प्रसवधान किया गया है, वह उचित है क्योंकि उसके डायरेक्टर की नयुक्ति को लेकर जसि तरह से इस बल्लि के अंदर यह तय किया गया है, यह व्यवस्था की गयी है कि प्रधान मंत्री, वषिक्ष के नेता और चीफ जस्टिस ऑफ इंडिया, तीनों मल्लिकर सी.बी.आई. के डायरेक्टर की नयुक्ति करेंगे - इससे सी.बी.आई. की क्रेडेबिलिटी बढ़ेगी तथा आने वाले दश में लोगों का उस पर और अधिक विश्वास बढ़ेगा। महोदय, बार-बार यह कहा जाता है कि सी.बी.आई. को लोकपाल के अंतर्गत कर दिया जाए, लेकिन यह भी एक हकीकत है कि सी.बी.आई. सर्फि भ्रष्टाचार के मामले को ही नहीं देखती है, बहुत सारे जो पेचीदे मामले आते हैं, उनको भी वह देखती है। यह यही है कि लोकपाल को वह अपनी रफ़ोर्ट दे, लोकपाल के द्वारा जो जांच सी.बी.आई. को सौंपी जाए, उसकी जानकारी वह सीधे लोकपाल को दे, उसके लखि जवाबदेह हो, लेकिन सी.बी.आई. को समाप्त करके किसी के अधीन करना मुनासिब नहीं होगा, ऐसा मेरा मानना है। अंत में, मैं यह कहना चाहता हूँ हमारे देश में जो सामाजिक बनावट है, इस बल्लि में खास तौर पर उसका भी ध्यान रखा गया है। इसीलिए जो लोकपाल बनेगा, उसमें इस बात का प्रोविज़न रखा गया है, इस बात का ध्यान रखा गया है कि समाज के सभी कमजोर वर्ग के लोगों को, चाहे वह शेड्यूलड कास्ट्स के हों, शेड्यूलड ट्राइब्स के हों, अदर बैकवर्ड क्लास के हों, माइनोंरिटीज़ हों, वुमैन हों, उन सबको उसमें प्रतिनिधित्व मल्लिना चाहिए। मैं समझता हूँ कि यह जो

व्यवस्था की गयी है, यकीनन सही मायने में हमारे देश की जो तस्वीर है, यह उसका प्रतिबिम्ब है। यह जरूरी था, आवश्यक था, ताकि लोगों का लोकपाल पर अधिक से अधिक विश्वास हो सके। महोदय, अंत में, मैं एक बार फिर से आपका शुक्रिया अदा करूंगा और इस सदन से यही कहना चाहूंगा कि जो भूल वहां उस सदन में हमारे वक्ता के द्वारा हुई ... (व्यवधान) ...

श्री रुद्रनारायण पाणि : तारिक साहब, भूल नहीं हुई है। ... (व्यवधान) ... कोई भूल नहीं हुई है। ... (व्यवधान) ...

श्री तारिक अनवर: उस भूल को ... (व्यवधान) ...

श्री रुद्रनारायण पाणि : उन्होंने कहा कि भूल हुई है। ... (व्यवधान) ...

उपसभाध्यक्ष (प्रो. पी. जे. कुरियन) : आप बैठिए।

श्री तारिक अनवर: वक्ता के द्वारा ... (व्यवधान) ...

श्री रुद्रनारायण पाणि : वे कह रहे हैं कि वक्ता के द्वारा भूल हुई है। ... (व्यवधान) ...

श्री तारिक अनवर: हां, भूल हुई है। ... (व्यवधान) ...

श्री रुद्रनारायण पाणि : वक्षि के द्वारा कोई भूल नहीं हुई है वक्षि ने सही कहा है ... (व्यवधान) ...

उपसभाध्यक्ष (प्रो . पी . जे . कुरियन) : पाणि जी , आप बैठिए। ... (व्यवधान) ...

श्री रुद्रनारायण पाणि : वक्षि ने लोक सभा में बलिकूल सही कथि है , आपके द्वारा भूल हुई है ... (व्यवधान) ...

श्री तारिक अनवर : जो गलती उन्होंने लोक सभा में की है , उस गलती का सुधार करने का यह अवसर है इसलिए मैं चाहूंगा कि सर्वसम्मति से यह लोकपाल बलि पास हो ताकि देश की जनता को यह विश्वास हो कि पूरा सदन भ्रष्टाचार से लड़ना चाहता है धन्यवाद।

SHRI PYARIMOHAN MOHAPATRA (Odisha): Sir, I rise to oppose certain provisions of the Bill for which I have given certain amendments. The entire discussion is taking place in the backdrop of the elections in most populous State, Uttar Pradesh, and posturings have been made in both Houses, in this House also, keeping in view the elections.

I think that I should speak in *Rashtra Bhasha* since UP elections are there. But our party is not there in UP elections. यहां भ्रष्टाचार के इतिहास का जेटली साहब ने जक्ति कथि , हम इतिहास के जस्ति कृष्ण पर खड़े हैं अभी हमारे तबिरी जी ने भ्रष्टाचार के बारे में वस्तितरित ढंश से बताया। उन्होंने जीप स्कैन्डल से लेकर कस्तिने स्कैन्डल्स बतलाए। अब इतने भ्रष्टाचार हुए हैं , मुंक्ष जेल् गए, लेकिन कथा एक-दो एक्सेप्शंस को छोड़कर , कोई जेल् जाते हैं ? पॉलिटिशियन जेल् नहीं जाते हैं , ऑफिशिएल्स जेल् नहीं जाते हैं पॉलिटिशियंस और ऑफिसिएल्स जेल् नहीं जाते हैं , यही मैं बोल रहा हूँ

श्री तारिक अनवर : अभी कुछ पॉलिटिशियंस जेल् में हैं

SHRI PYARIMOHAN MOHAPATRA: I said 'with a few exceptions'. अभी एल.ओ.पी. ने जो बोला , ये चार डकिंइस से , जब Santhanam Committee Report आई, यह बड़ी सुट्रंग रपॉर्ट थी। In the sixties, Santhanam Committee की जो रपॉर्ट थी , वह बड़ी शक्तिशाली रपॉर्ट थी। लेकिन इन पर कार्यवाही नहीं हुई। लोकपाल बलि आया , क्योंकि

इसमें किसी की sincerity नहीं थी, आज तक भी नहीं है। मैं इसके ऊपर चर्चा करूंगा, आज तक भी नहीं है। अब जब बड़े-बड़े घोटाले हुए, 2जी घोटाला हुआ, Commonwealth गेम्स घोटाला हुआ, ऐसे करके यह multiple घोटाले एक साथ हो गए, तो इसका असर सोसाइटी के ऊपर पड़ा। यह जब हुआ तो कई लोग, तथाकथित civil societies के लोग, सामने आए। मैं मानता नहीं हूँ civil society को, 15 हजार लोग, पचास हजार लोग और एक लाख लोग बैठ जाएंगे और आप लोग इनको मार्मैंगे कि हम civil society के साथ बात कर रहे हैं। मीडिया भी आई civil society, civil society, आप लोग मान गए। वहां जाकर आप लोगों ने संसद का अपमान किया और वहां जाकर बैठ गए। वहां negotiations की, drafting भी किया। इस तरह से आप लोगों ने कैबिनेट का भी अपमान किया, संसद का भी अपमान किया। इतने सब, ये घोटाले सामने आ गए और अभी तो कई और घोटाले सामने नहीं आए हैं, जैसे mining scam. इस बारे में रुद्रनारायण पाणि जी बोलते हैं, चाहते हैं कि Orissa में mining scam, Karnataka, Andhra Pradesh में नो। जो सबसे बड़ा mining scam हुआ है उसका रुद्रनारायण पाणि जी ने जिक्र नहीं किया है। यह mining scam पांच राज्यों में, Orissa, Jharkhand, Chhattisgarh, Andhra

Pradesh, है। मेरे हिसाब से 2003 से 2009 तक 22 लाख करोड़ रुपए का Iron ore बेचा गया या एक्सपोर्ट किया गया। इनका खर्चा सिर्फ़ दो से ढाई लाख करोड़ था, बाकी बीस लाख करोड़ माइनिंग कम्पनीज ने एन्जॉय किया। कैसे किया? जो पांच चीफ़ मनिस्टर थे, वे इतने सारे दिल्ली के corridor में जाकर भीख मांग रहे थे क्योंकि इनकी रॉयल्टी चार रुपए से 27 रुपए प्रति टन थी, जब Iron ore की बिक्री हो रही थी छः हजार से सात हजार रुपए। यह जो घोटाला हुआ, मैं बोलता हूँ कि बीस लाख टन का प्रॉफिट माइनिंग लोगो को दे दिया गया। ये लोग क्या मांगते थे, 20 per cent ad valorem royalty करो। इसमें से राज्यों को 5 राज्यों को 6 साल में चार लाख करोड़ मिलता। इसको भी आप लोगो ने दे दिया। हमको क्या मिला?

मैं आपलोगों के इमेजिनेशन पर छोड़ देता हूँ कि क्यों आपने ऐसा किया? यह जो भ्रष्टाचार हुआ, जब भ्रष्टाचार करते हैं तो नैतिक अधिपतन होता है। जब रामदेव ने धमकी दी कि हम आकर ये करेंगे, तथाकथित सबिल सोसायटी ने धमकी दी कि हम ये करेंगे, वो करेंगे, तो नैतिक अधिपतन के जरिए से आप लोग डर गए। एक सरकार, भारत की सरकार, इतने बड़े देश की सरकार उनके पास जाकर नेगोशिएट कर रही है। इस परिस्थिति में आपलोग इस बलि को लाये हैं। आपलोगों ने इनको बोला है कि हम सशक्त लोकपाल आपके लिए बनायेंगे। आपलोग सशक्त लोकपाल कैसे बनायेंगे? मैं लोकसभा के भाषण सुन रहा था, यहां की बहस भी वैसी ही है कि हम सशक्त लोकपाल बना रहे हैं जसिसे कि शक्तिशाली लोग यहां आ सकें, जसिकी नीयत ठीक हो, जसिकी इंटिग्रिटी हो जसिकी honesty हो, जसिहोंने कोई गड़बड़ी न की हो। आपने सलेक्शन प्रोसेस में पांच लोगो को रख दिया। दो प्राइम मनिस्टर और स्पीकर को रख दिया एक पार्टी के, दूसरे आपने लीडर ऑफ़ ओपोजिशन को रख दिया, तीसरे आपने सोचा कि चीफ़ जस्टिस मानेगा या नहीं मानेगा, कोई ठकाना नहीं। ... (व्यवधान) ... It is the LOP, not the Speaker. It is the LOP. I correct myself. तो चीफ़ जस्टिस मानेगा या नहीं मानेगा, eminent jurists to be nominated by the President. नॉमिनेटिड आदमी क्या होता है, यह पता है। प्रणब दा ने लोक सभा में बोला कि "हम तो अप्वाइंट करते हैं CEC, CAG and Judges of Supreme Court. Does it affect their independence?" ये बोले। Are there no examples? Because of this method, I regret to say, some Election Commissioners have behaved like Sarkari Election

Commissioners; some Judges have behaved like Sarkari Judges and some C&AGs have behaved like Sarkari C&AGs. तो आप कैसे बंद कर सकते हो ?... (व्यवधान) ...

SHRI V. NARAYANASAMY: These are all wild allegations. ... (Interruptions) ...

श्री प्यारीमोहन महापात्र : हम wild allegations इस डिक्शन में किसी के नाम पर नहीं कर रहे हैं। ... (व्यवधान) ... सर, ये टाइम कट किया जाए। ... (व्यवधान) ... उपसभाध्यक्ष महोदय , ये टाइम कट किया जाए। ... (व्यवधान) ...

SHRI V. NARAYANASAMY: This kind of allegations... (Interruptions) ...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Pany, please sit down. Mohapatraji, against Constitutional bodies, don't make wild allegations. ... (Interruptions) ...

SHRI PYARIMOHAN MOHAPATRA: I am not speaking against any institution. ... (Interruptions) ...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Election Commission is a Constitutional body. Don't make wild allegations against the Election Commission and the Judges. Don't make wild allegations against Constitutional bodies. ...(Interruptions)...

SHRI PYARIMOHAN MOHAPATRA: Sir, I am not speaking against any institution as such. ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD: Mr. Narayanasamy is a senior Minister. ...(Interruptions)... Why is he a little agitated today? ...(Interruptions)...

SHRI PYARIMOHAN MOHAPATRA: I am not speaking against any institution as such. ...(Interruptions)...

SHRI V. NARAYANASAMY: He shouldn't make wild allegations. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mohapatraji, please proceed.

SHRI PYARIMOHAN MOHAPATRA: You are taking my time, Mr. Minister. I will have to be given five minutes more because of this.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): So, you are seeking five minutes more. Please.

SHRI PYARIMOHAN MOHAPATRA: I can only state the facts which all of us know. Let us not play with this. This is an important moment. Unless we don't tell things honestly, we will never find a solution. So, let us make the process of selection transparent so that proper people can be selected and then उनको सशक्त करना चाहिए। He should be empowered. क्योंकि एक आदमी बैठेगा। You put the most powerful man with honesty and integrity. But if he does not have a powerful weapon, he can't function. What is the weapon? You have said that you will put someone but take away the CBI. You have amended it from inquiry to investigation. You will give them investigative agency or special investigative agency. Wherefrom will you find the special investigative agency? हम आपको बैठा देंगे , आप कहाँ से लाएंगे। You have a specialized experienced group on anti-corruption, like the CBI, which will not be found anywhere else in the country. Therefore, please give the Anti-Corruption Wing of the CBI to the Lokpal;

otherwise, this Lokpal will be a useless piece of anachronism. So this is about *sashakt* Lokpal.

Now I come to the federal structure. The hon. Minister, Shri V. Narayanasamy, started by saying that we have signed the Convention Against Corruption in 2000, eleven years ago. You have been in power for seven-and-a-half years. So many treaties, so many conventions...

SHRI V. NARAYANASAMY: India became member in May, 2011. Earlier we were only a signatory to the Convention. India became member only in 2011. ...(*Interruptions*)...

5.00 P.M.

SHRI PYARIMOHAN MOHAPATRA: You are saying that you became member in 2011. How many conventions and treaties India has signed which were implemented under article 253 of the Constitution? ...(*Interruptions*)... Since you have not done so, why do you talk of this? Even if it has been, then why did you wake up only when the so-called civil society or a Ramdev started threatening you? Till then you did not wake up. Then the Prime Minister said in the Lower House, "Federalism cannot be an impediment in the war against corruption." When has federalism become an impediment in the war against corruption before you could start the war against corruption this way, if at all you have started? Bihar has had a very powerful Lokayukta Bill; so has Uttarakhand. So, have a look at those Bills. If the States wish to do so, why do you impose clauses 62 to 97 on the States? Alright, you think you have done all this in your wisdom. Let us recognise that you have been very wise on that score. Then say that over and above there shall be a Lokayukta in the States and also say that clauses 62 to 97 may be treated as the guidelines for the States to follow. Don't bring in article 252. With article 253, you are adding article 252 which is contradictory. So, please say that these are the guidelines. Yes, the States will follow these as guidelines and make laws. This is about federalism.

Every speaker from this side, including our friends on the other side, have said that please honour the federal principle and see that the federal structure is not affected adversely in any manner, which has been a fact of history. Let us not change the course of history and let us honour federalism because we have come to a situation now when none of the political parties since the last 13 or 14 years has had enough majority to talk about hegemony of the Centre. Sir, one final point. You have left out Group 'C' and Group 'D' from the ambit of the Lokpal Bill. Why are you having reluctance in including them? Now, Dr. Singhvi talked about big-ticket corruption. That may interest the newspapers; that may interest the intelligence agencies. But the corruption at the grassroots level...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude.

SHRI PYARIMOHAN MOHAPATRA: This affects the common people, and in terms of population, about 80 per cent of the population is affected by corruption at the level of Group 'C' and Group 'D'. Please try to see that Group 'C' and Group 'D' are not given, in an ineffectual manner, to some structure which cannot really curb corruption. Thank you, Sir.

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I rise to oppose the Lokpal and the Lokayukta Bill, 2011...(Interruptions)... Sir, I oppose the Bill only to the extent that it relates to Part-III thereof, from clauses 63 to 97 under Chapters-I, II, III, IV, V, VI, VII and VIII, as also

clause 1 (i) and clause 1 (ii). Now, many eyebrows have been raised as to why the All India Trinamool Congress, being a partner of the Government, is opposing this Bill to the extent that I have stated. It is because I represent a party which is transparent; I am led by a leader who is transparent. And, she has set an example in this country as to how to fight against encroachment of civil liberties and how to fight against abridgement of fundamental rights. In the same way, we have been taught by her that whenever there is a violation of any constitutional provision affecting the interests of the people or the States as such, then, we must oppose it tooth and nail.

Now, I take this opportunity to invite the kind attention of the hon. Members of this august House to the statement made by the hon. Finance Minister on 27th August, wherein the hon. Minister desired that the Members should express their opinions in regard to certain issues, amongst those which included the issue as to whether one single Act should be provided for both the Lokpal at the Centre and the Lokayuktas in the States. That was a pointed question put by the hon. Finance Minister on 27th August. And, while participating in that discussion, I, on behalf of the All India Trinamool Congress, categorically stated that we do not want such a legislation, a Central legislation, which will determine the establishment of Lokayuktas in the States. This should be left for the State Legislatures to decide. Otherwise, we shall be encroaching upon the legislative competence of the State Legislatures.

Now, I would like to turn to some of the recommendations and suggestions made by different eminent personalities as well as various institutions in the meetings of the Standing Committee to which this Bill was referred to. Sir, in the morning, the hon. Minister for Personnel, Public Grievances and Pensions moved this Bill. Sir, what his Department suggested before the Standing Committee, I would like to read out from the proceedings of the Standing Committee. I may kindly be permitted to read that. I quote: "Set up a strong Lokayukta in the States within the framework of the Constitution." The DoPT, in its written comments on the issue has stated, *inter alia*, "The Bill seeks to provide Lokpal at the Centre; at the State-level, the

concerned State Government has to consider setting up of Lokayukta.”
At the Statelevel, the State Governments will have to consider and not
this House. This is the recommendation of the Department headed by Mr.
V. Narayanasamy, the hon. Minister of Personnel and Training.
...(Interruption)...

SHRI M. VENKAIAH NAIDU: What do you say now, Mr. Narayanasamy?

SHRI V. NARAYANASAMY: Sir, he is asking...

SHRI SUKHENDU SEKHAR ROY: No, please let me conclude.
...(Interruptions)... You will have the opportunity.

SHRI V. NARAYANASAMY: Sir, I need protection from the hon. Member!
...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, the monster has come out of the bag to play with the skeletons and the Ministry is exposed now.
...(Interruptions)...

SHRI SITARAM YECHURY: Mr. Naidu provokes you because you get provoked. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, nobody should be happy or unhappy with my remarks because we are with the Government. We are with the Government. That is why we did not join the jamboree outside where we have seen on the *dharna manch* somebody was sitting in the middle, on the left were the Left Parties and on the right were the Ram *panthis*. They, the *vaam panthi* and the Ram *panthis*, joined hands. We do not belong to that clan. ...(Interruptions)...

Sir, we did not disturb others, others should sit down. Now, what is the suggestion made by an eminent former Chief Justice of India before the Standing Committee while deposing before it. I quote only a few lines by Justice J.S. Verma, "My preference would be for a federal legislation because that is something which would ensure uniformity. The State would be involved only in making the appointment, etc..." Another eminent legal luminary, Shri Harish Salve, deposed before the Standing Committee and I quote: "We cannot sacrifice federalism." This is our stand too. "We cannot sacrifice federalism because a group of people do not have faith in the State Governments. If the law is to come in that form, then it cannot, in my respectful opinion, apply to the States. The States in Entry 41 of List-II of the Constitution have the right to regulate their own services as any employer should. If the States have to govern themselves, it must be under their own law." This Bill seeks to encroach upon that authority of the State, to which we are opposed.

Now, on the opinion of the Ministry of Law, Department of Legal Affairs, my DMK friend has already stated, I am quoting only one line, "Therefore, an enactment by Parliament in this subject to provide for State Lokayuktas in Lokpal Bill, 2011 may not only amount to encroachment upon the jurisdiction of the States, but would also affect the federal structure of the Constitution." This is their

recommendation.

What Shri Rajiv Dhavan, another legal luminary of our country says? I am quoting only one line: "Bringing Lokayuktas under the Bill may be unconstitutional. It is certainly anti-federal." This is his opinion, not mine." It is not only our opinion, but also the opinion of a legal luminary like Mr. Rajiv Dhawan, senior advocate in the Supreme Court, who stated before the Standing Committee that it is certainly anti-federal. Let the States decide what they want, and how their Chief Minister should be toppled or not. Therefore, so many views, recommendations and

suggestions came from different eminent personalities and institutions, including the governmental institutions before the Standing Committee which have not been taken note of. I am sorry to say this. Being a Member of the Standing Committee, I had a very feeble voice, only one single voice.

Sir, now I am coming to the next point. The next point is, suddenly the wordings came that the Lokpal Bill will have to include additional chapters in order to prescribe provisions applicable for Lokayuktas in the States, which will adopt the Lokpal provisions *mutatis mutandis* for the States. Assuming this Parliament has the power to enact, should the powers of the State Legislature be taken away only because they have the power? Only because they have the power, they will take away the rights of the States; they will abridge the autonomy of the States! This is why my leader has directed us to oppose this Bill, to the extent, it relates to Lokayuktas.

Now, Sir, I would like to quote two-three lines from the proceedings of the Standing Committee. "The arguments for preventing instability and those relating to national security or the image of the country do not apply in case of a Chief Minister". The image of the country do not apply in case of a Chief Minister! This is the wording there. Is the Chief Minister outside the country? Is any Chief Minister outside the country? If the image of the Chief Minister is affected, then, the image of the country is also affected. If a Chief Minister is put on trial, his or her image is denigrated, then, the image of the country is also denigrated. This is my humble submission, which has not been taken note of.

Sir, previously, it was the Lokpal Bill only. On 27th August, we discussed about the Lokpal Bill. Suddenly and surprisingly, it became Lokpal and Lokayuktas Bill, a new nomenclature has been inserted.

Sir, my next point is this. Dr. Abhishek Manu Singhvi, an eminent lawyer and also an hon. Member of this House, and many other hon. Members have referred to international treaties, article 253, etc. Now, my humble submission is that being a member-State of the United

Nations, we know that in certain cases, we ratify the international covenants on many issues. For eradication of corruption, we might have - I don't know - ratified an international covenant. But, does that international covenant enforce upon the Government of India to evolve such a mechanism which will abridge the federal structure of the Constitution of India? If not, the mechanism, which was supposed to be evolved, as per the statement of the hon. Finance Minister on 27th of August, should not have affected our federal character. We have moved so many amendments; we have submitted so many amendments. We would request that those amendments be accepted. ...*(Time-bell rings)*... Delete the portion, Part-III, from the existing

Bill in entirety. Delete Part-III. Sir, I have a feeble voice. But the voice of dissent is also to be listened.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No. You have a strong voice.

SHRI SUKHENDU SEKHAR ROY: Voice of dissent is also to be listened. Only because we belong to a minority party does not necessarily mean that we cannot continue with our submissions. Sir, kindly allow me sometime. The entire nation is looking at us. It is not only the case of West Bengal, it is not only the case of All India Trinamool Congress, but it is the issue of autonomy of the States. It is the issue of federalism of the country which cannot be abridged or affected under any circumstances. If we do that, we shall be answerable to our future generations and we shall be answerable to the people waiting outside looking at us as to what we are going to do today.

Therefore, finally, I would request the Government to delete Chapter-III in its entirety from this Bill.

With these words, I oppose the Bill to the extent that I have stated. Thank you.

श्री . राम गोपाल यादव (उत्तर प्रदेश): श्रीमन्, आपका बहुत धन्यवाद कि आपने मुझे इस महत्वपूर्ण मुद्दे और इस महत्त्वपूर्ण बिल पर बोलने का अवसर प्रदान किया। समय बहुत कम है, इसलिए मैं बहुत ही संक्षेप में बात करूँगा, लेकिन आप घंटी की तरफ मत देखिए। यह हाउस रात के 12 बजे तक चलना चाहिए, क्योंकि यह बहुत महत्वपूर्ण मामला है।

श्रीमन्, जसि वधियक पर हम आजर्चा करने जा रहे हैं, मैं प्रारम्भ में यह कह देना चाहता हूँ कि यह वधियक जसि स्वरूप में लोक सभा से पारित होकर यहाँ आया है, उसका समाजवादी पार्टी वसिध करती है। सच बात तो यह है कि इसकी शुरुआत ही गलत तरीके से हुई। Parliamentary system की जो मान्य परम्पराएँ हैं, उनको ताक पर रख कर इस वधियक को बनाने की प्रक्रिया शुरू की गयी थी और मैंने उसी वक्त प्रधान मंत्री जी को चिट्ठी लिख कर इसका वसिध किया था तथा यह माँग की थी कि अगर उसमें और लोग बैठ रहे हैं, तो सारी पॉलिटिकल पार्टियाँ के एक-एक प्रतिनिधि को बुला कर उसमें बठिया जाए, उनकी राय ली जाए और उसके बाद

इसको बनाने की कोशिश की जाए , लेकिन उसको बिल्कुल अनसुना
 किया गया और उसके बाद जो कुछ हुआ , उसे सारे देश ने देखा। एक
 तरफ तो आप इस तरह के कदम उठाते हैं कि किसी को हीरो बना दें ,
 फिर डर की वजह से अपनी सारी शक्ति , संसद की सारी शक्ति को
 किसी के इशारे पर चलाने की कोशिश करें , इसलिए मैं यह कहता
 हूँ कि इसकी शुरुआत बिल्कुल गलत तरीके से हुई और जिसकी
 शुरुआत गलत होती है , उसका अन्त भी ठीक नहीं होता है , उसका
 परिणाम भी ठीक नहीं होता है। उसका रजिस्ट्रार कभी ठीक नहीं
 मिला है , क्योंकि हम जानते हैं कि देश जब आज़ाद हुआ था , तब
 यहाँ के लोग आज से सौ गुना , हजार गुना ज्यादा ईमानदार थे।
 कर्प्शन को रोकने के लिए जैसे -जैसे कानून बनते चले गये ,
 कर्प्शन बढ़ता चला गया। 1988 में जो Prevention of Corruption Act
 बना उसके बाद क्या कर्प्शन कम हुआ ? उसके बाद कर्प्शन और बढ़ा और
 यह इतना बढ़ा कि कोलकाता से जो एक अखबार निकलता
 है , ... (व्यवधान) ... उसने
 1 लाख 76 हजार करोड़ को बन्दि डालते हुए लिखा कि लोग उसको
 गन्नि नहीं पा रहे थे कि उसमें कितने

जीरोज़ हैं , यह इतना बढ़ गया। One who thinks that Lokpal will root out corruption from the society, I think, he is living in a fool's paradise. अगर ये समझते हैं कि लोकपाल के आने से भ्रष्टाचार खत्म हो जाएगा , तो ये बहुत गलतफहमी में हैं। जब तक व्यक्ति का आचरण नहीं सुधरेगा , तब तक यह खत्म नहीं होगा। आजस्थिति यह हो गयी है कि अगर किसी के पास पैसा है या धन है , चाहे वह गलत तरीके से आया है या चाहे वह व्यक्ति अत्याचारी है , भ्रष्टाचारी है या दुश्चारी है , वह समाज में सम्माननीय है। जब उस को समाज सम्मान देने लगा , तो आदमी पैसे के पीछे भागने लगा और corruption बढ़ता चला गया। श्रीमन् , आजजसि के पास पैसा नहीं है , वह चाहे जितना बढ़िया आदमी हो , उस को सम्मान नहीं मलि सकता , उस को पॉलिटिकल पार्टीज टिकिट नहीं देंगी। वह पार्टी का बढ़िया कार्यकर्ता हो , लेकिन टिकिट नहीं देंगी क्योंकि वह चुनाव नहीं लड़ पाएगा। जब यह सोच हो जाएगी तो मैं समझता हूं कि लोकपाल कोई "रामबाण " है , ऐसा सोचना लोगों के लिये , देश के लिये गलत है। यह संभव नहीं है। इसलिए कोई ऐसी व्यवस्था होनी चाहिए जसि से ठीक लोगों को सम्मान मलि। अब सम्मान देने का काम कौम करता है ? अगर किसी मंत्री से मलिने के लिये साधारण व्यक्ति टाइम मांशता है , तो उसे टाइम मलि ही नहीं पाएगा और बड़े -बड़े कॉर्पोरेट हाउसेस के लोग आएंगे , उन के लिये दरवाजे खुले हुए हैं। उन को बठिया जाएगा , चाय पलियायी जाएगी और उन की बात सुनी जाएगी , लेकिन आम आदमी यहां घूमता रहेगा और उसे टाइम नहीं मलिगा। ... (व्यवधान) ...

श्रीमन् , मैंने इस वधियक में कई संशोधन दिये हैं , लेकिन मैं एक चीज कहना चाहूंगा कि डा॰ अभिषेक मनु सचिवी साहब ने रजिर्वेशन की बात कही। उस बारे में हम सब लोगों को गलतफहमी थी। उन्होंने हम पर बड़ा एहसान किय। अब जब मंत्री जी जवाब दें और अगर उन्होंने इस को स्पष्ट नहीं किय गया तो मैं अभी बता देना चाहता हूं कि हम इस का सख्त वसिध करेंगे। यह बहुत गंभीर बात है। आप सब को * देने की बात कर रहे हैं।

श्रीमन् इस वधियक के जरिए जो लोकपाल का गठन हो रहा है , मैं इस से भी सहमत नहीं हूं। मैं ने इस बारे में अमेंडमेंट दिय है। इस में 5 लोग हैं , अगर आप उसे देखें तो *prima facie* वह सत्ता के पक्ष में है , वह सत्ताधारी दल के पक्ष में है , सरकार के पक्ष में है। इसलिए मैं ने उस में अमेंडमेंट दिय

हैं कि उस में राज्य सभा के नेता प्रतिपक्ष होना चाहिए। फिर आप ने प्रेसीडेंट का जो प्रतिनिधि बताया है, उस में इन्हें होना चाहिए जैसी से दोनों सदनों के Leader of Opposition हों, एक चीफ जस्टिस ऑफ इंडिया हो, प्राइम मिनिस्टर हों, लोक सभा स्पीकर हों। उस में केवल एक को हटाकर उस की जगह Leader of Opposition in the Council of States का मेम्बर अमेंडमेंट दिया है।

दूसरे, सी.बी.आई. के बारे में बहुत चर्चा हुई है। श्रीमन्, यह सही बात है अभी तक सी.बी.आई. का जतिना दुरुपयोग हुआ है, अगर यह लोकपाल का काम बन तो यह उस का नामा बनेगा। जैसी तरह की मौजूदा स्थिति में लोकपाल वधियक को लाया जा रहा है, लोकपाल का उस से भी ज्यादा दुरुपयोग होगा। इसलिए मेरा उस में भी संशोधन है कि सी.आर.पी.सी. की धारा 173 में किसी तरह की भी छेड़छाड़ नहीं की जानी चाहिए बल्कि सी.बी.आई. जो भी investigation करे, वह कोर्ट को दे, उसे लोकपाल को नहीं देना चाहिए। साथ ही लोकपाल की नयुक्ति लोकपाल के pattern पर की जानी चाहिए। अभी सी.बी.आई. को अपने administration के लिए DOPT पर निर्भर रहना पड़ता है, इन का मुंह देखना पड़ता है कि हमें manpower

*Expunged as ordered by the Chair.

चाहिए , बजट चाहिए , अपील करनी है या नहीं करनी है तो लॉ मॉनिस्टर की तरफ देखना पड़ता है। यह सारी autonomy, ये सारे अधिकार सी.बी.आई. के पास होने चाहिए। फरि सी.बी.आई. के डायरेक्टर का tenure भी कम-से-कम पांच साल होना चाहिए जसि से उसे मनमाने तरीके से हटाने की कोशिश न की जा सके और मनमाने तरीके से उसे दबाने की कोशिश न की जा सके।

[श्री सभापति पीठासीन हुए]

श्रीमन् , जब तक आप सी.बी.आई. को autonomy नहीं देंगे तब तक उस का प्रयोग गलत तरीके से होता रहेगा , उस का नाजायज लोग लाभ उठाते रहेंगे। लोकपाल में इसी तरह की स्थिति है।

श्रीमन् , इसमें एम.पीज . के बारे में भी आया है , जसिमें इन्होंने एक्स -एम.पीज . को भी साल साल तक मान लिया है कि जैसे वह पब्लिक सर्वेन्ट है जो आदमी जसि दबि नौकरी में नहीं रहता है , वह पब्लिक सर्वेन्ट कैसे रह सकता है ? एम.पी. तो वैसे भी पब्लिक सर्वेन्ट नहीं है , अगर कोई ने कह दिया है , तो जब तक वह एम.पी. है , तब तक पब्लिक सर्वेन्ट है। जब वह एम.पी. नहीं है , तो एक्स -एम.पी. कैसे पब्लिक सर्वेन्ट है ? यह हमारी समझ में आज तक नहीं आया है। इसलिए जसि दबि कोई संसद सदस्य संसद सदस्य नहीं रहता है , तो वह लोकपाल के परिव्यू से बाहर हो जाना चाहिए। संसद सदस्य रहते हुए उसने अगर कोई संसद के बाहर गलत काम किया है और उस दौरान कोई कम्प्लेंट आती है , तो उसकी सुनवाई तो होनी चाहिए , लेकिन संसद सदस्य न रहने के बाद भी उसके पीछे कोई बात होती रहे , इससे हम सहमत नहीं हैं। मैं चाहता हूँ कि इसमें संशोधन होना चाहिए।

श्रीमन् , इस वधियक का पूरा चैप्टर तीन जो है , वह फेडरल सिस्टिम के खिलाफ है। हम इससे सहमत नहीं हैं , क्योंकि यह संघीय ढांचे के खिलाफ है। संघ के मामले में कानून बना ने का अधिकार एक वर्ष के लिए , जैसा मश्रा जी ने कहा था , भारतीय संविधान ने राज्य सभा को दिया है और उसमें भी दो -तह्रिई बहुमत से कहा जाए कि स्टेट लस्ति का फलां सब्जेक्ट या आईएस, ऑल इंडिया सर्विसेस स्थापित करने के लिए कि ये सेवाएं हों , तो केन्द्र उस पर कानून बना सकता है और वह भी लमिटेड टाइम के लिए बना सकता है। इसके अलावा नहीं हो सकता है। चूंकि यह संघीय व्यवस्था के खिलाफ है , इसलिए इसमें भी संशोधन की जरूरत है।

श्रीमन् , इसके अलावा भी मैंने कुछ संशोधन दिये हैं , जब वे यहां आएंगे , उस वक्त उन पर मैं बात करूंगा। मैंने इसमें मीडिया को भी इन्क्ल्यूड करने की बात कही है , क्योंकि दक्षिण यह है कि चाहे जितना ईमानदार व्यक्ति हो , जांच के बाद उसको सौ परसेंट क्लीन चिट भी मिल जाए , शकियत करने वाले को दंडित भी किया जाए , तब भी जसि दबि जांच की बात शुरू होगी , उसी दबि मीडिया ट्रयाल शुरू हो जाएगा , यह जज बन जाएंगे , उसी दबि उसको सारी दुनिया की नजर में दोषी साबित कर देंगे। इसलिए मैंने इसमें अमेंडमेंट दिया है कि इसके अंतर्गत मीडिया को भी इन्क्ल्यूड किया जाए। इस पर मैं सारे संसद सदस्यों से अनुरोध करूंगा कि जब मेरे उस अमेंडमेंट की बात आए, तो आगे लोग ग्रीन बटन दबाएं और उसको स्वीकार करें।

इन्हीं शब्दों के साथ , चूंकि मैं देख रहा हूँ कि आप नहीं कह रहे हैं , मैं अपनी बात समाप्त करता हूँ धन्यवाद।

SHRI D. RAJA (Tamil Nadu): Sir, my Party supports a strong and effective Lokpal Bill. The present Bill lacks that strength. That is the reason, my Party, like other Parties, has moved several amendments for consideration. I would like to deal with four issues. One is reservation to

the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Minorities and Women. The second one is the issues relating to federal principles of the country. The third one is bringing those who are in corporate and private big business houses, dealing with the Union Government and State Governments, manipulating its policies and the NGOs receiving foreign funds and the Government funds, within the ambit of the Lokpal Bill. Then, fourth one is the role of the CBI. Sir, before coming to these four concrete issues, I would like to make a few general observations. Over the past four years, successive Governments have failed to bring in a strong legislation on Lokpal. Mr. Narayanasamy was correct on only one point. The issue has been pending since nearly 1960s. ...(*Interruptions*)... Sir, in the first half of the 1990s, there were many incidents of big corruptions, which shook the whole Nation. I recall, Sir, the late President of India, Shri K.R. Narayanan, in his midnight speech delivered in the Central Hall of Parliament on the occasion of Golden Jubilee of our Independence, called for a social movement against corruption. It was a bold articulation coming from the President of India. None will disagree with the proposition that a major movement against corruption is necessary in the country. But while spearheading such a movement, we cannot afford to diminish the position of Parliament. Those people who are talking in the name of Mahatma Gandhi or who are taking the name of Mahatma Gandhi in launching the movement against corruption must be mindful of the fact that the Father of our Nation, Mahatma Gandhi, himself fought for and wanted Parliamentary Swaraj.

Sir, it is a fact that we went for a public debate and we had the courage and clarity to confront those people in a public debate and tell them that Parliament is supreme; legislations are made in Parliament, by Parliament. It is an acknowledged fact that there is a need for building effective public pressure to force the Government to bring a good legislation. To that extent, one can acknowledge that there was a movement and there is a movement. But, at the same time, we had the clarity and courage to tell them that 'You are not the wisest people in the world; there are others also. It is not that you

alone know about all the issues that are there under the Sun, whatever be the issue; others also do know the issues.' So, we could have that courage and clarity to tell them. Even though we were participating in the public debate, we did not sit with them in the drafting committee or shared the Committee sittings with them for drafting of a Lokpal Bill. We did not do that. Sir, as Left, we were part of the United Front Government also. When we were part of that Government, we were taking responsibility for omissions and commissions of that Government. But here I find some parties, which are part of the Government, refuse to take the omissions and commissions of the Government. They refuse to share the responsibility of the Government. But they claim that they are part of the Government. This is the irony that the House should take note of. But as far as Left is

concerned, we were clear; we were courageous to call a spade a spade; we were having the clarity to tell them that Parliament is supreme.

Having said that, Sir, the Lokpal Bill falls short of many strong provisions to counter corruption. There are several amendments which need to be considered seriously. However, I would like to say that corruption cannot be fought by merely enacting legislations. India has been appropriately described as one of the major legislative States in the world because we have enacted a number of legislations; we needed host of legislations to transform society and provide a legal regime for governance.

Sir, there are several countries which are hailed as practically corruption-free countries. For instance, Scandinavian countries have a track record of eradicating corruption. In fact, the idea of Lokpal has been derived from the idea of Ombudsman which was there in Sweden. I have the record. It says, "In 1713, Sweden had the Ombudsman." Sir, it is not only Sweden. There are several Scandinavian countries. But what we should learn from the experience of these countries? There are several studies on Scandinavian countries which throw light on the reasons behind absence of corruption in those countries. One of the reasons is that in these countries, there is a consensus. If Government talks of consensus, there should be consensus on this. There is a consensus that more tax would be levied on the rich and the taxes so collected would be used for the cause of the less-fortunate people. Yet another reason is that due to great representation of women in legislative bodies and other spheres of life, there is less corruption. Sir, if these are the factors for establishing a clean society, then, can a Lokpal ensure that rich pay more tax or more women represented in the Legislatures of our country? Can Hazare's team or Pranabda's team argue on these points, asking the rich to pay more and giving more representation to women in legislative bodies?

Having said that, I now come to the concrete issues that I have raised.

Talking of reservations, I welcome the fact that due to wide support in the country, Government has agreed to provide reservations – they can call it even representation – to Scheduled Castes, Scheduled Tribes, OBCs, women and minorities. It is not some sort of a

mercy that the Government is showing to these people. It is not some kind of a pity or philanthropy that the Government is showing to these people. It is their due right. If you ask me, the biggest corruption that India is facing today is the denial of rights, the denial of fair share, the denial of due place in the administration to the people belonging to Scheduled Castes, Scheduled Tribes, OBCs, women and minorities. That is the biggest corruption. We talk about the Scheduled Castes Component Plan and the Tribal Sub-Plan, but money is not adequately earmarked for these Plans. Even if money is earmarked, it is diverted. This itself constitutes big corruption. So, I find from that angle it is a must, it is necessary, and no Government can afford to ignore these sections. So, they should have representation and reservation in Lokpal. But the

point here is not that. The Government Bill says, at page 5 - Mr. Narayanasamy should take note of this - point no. 15 provides that not less than 50 per cent of the members of the Search Committee shall be from amongst persons belonging to the Scheduled Castes, Scheduled Tribes, OBCs, minorities and women. Then, it goes on to say, 'provided further the Selection Committee may also consider any person other than persons recommended by the Search Committee'. What is the meaning of this? I find an anomaly here. The Selection Committee can do something more than what is recommended by the Search Committee. So, is it arbitrary, or is there some big anomaly here? Government will have to look into this. The Government must be sincere in doing that, in giving them adequate representation and reservation.

What Dr. Abhishek Singhvi spoke in the morning was disappointing to hear. Is it the position of the Government? Do you think it is in rotation? Make your reservation policy clear. If you wish to give them adequate representation, increase the number.

SHRI V. NARAYANASAMY: That might be your interpretation. Whenever the Lokpal is constituted, 50 per cent of the people from the Scheduled Castes, Scheduled Tribes, OBCs, minorities and women would get representation. They would get representation at all times.

MR. CHAIRMAN: Mr. Raja, you have exhausted the time allotted to your Party.

SHRI D. RAJA: Sir, I would take a couple of minutes more.

Sir, this is what the Government will have to clarify. Secondly, about federal principles, many hon. Members have spoken. I endorse their points of view. Nothing, that would subvert or jeopardize the existing federal principles of our country, should be done. Nothing should be done that leads to encroachment of powers and rights of State Governments. With that I am done with the federal principles. So, our Party stands for protecting the federal principles.

MR. CHAIRMAN: Your time is over.

SHRI D. RAJA: Thirdly, Sir, we had also moved an amendment in regard to the need to bring Chairmen, Managing Directors, Members of Board of Directors of any private company or business house or its employees who deal with the Government or State Government and against whom there is a complaint of corruption regarding Government tenders or contracts or regarding an attempt to influence Government policy through corrupt practices; they should also be brought within the ambit of Lokpal. Then, Sir, the NGOs that receive funds from the Government and that receive foreign funds must also be brought within the ambit of Lokpal.

Finally, Sir, about CBI, I would like to say that CBI as an investigative agency should have independence. It should be freed from political interference. At the same time, we should be cautious; we cannot give absolute autonomy to an organization like CBI and CBI must be made accountable and answerable to some authority. Sir, I am finishing after one point. In an Article "Freeing the CBI" by G.P. Joshi, former Director of Bureau of Police Research and Development, it is pointed out, Sir, "The United Kingdom has successfully implemented a very subtle distinction between the Police as an organization and policing as a set of activities. While the Police as an organization is the responsibility of the Government, policing as a set of functions is the responsibility of the police force. Government's role is to formulate policies, provide Budget, set standards and monitor performance, but it cannot give any operational direction to any Police Chief." ...(*Time bell rings*)... In Queensland, Australia, communication between the Minister and the Commissioner of Police is guided by clear provisions in the Police Act. Directions from the Minister have to be given in writing and the Commissioner of Police is bound to comply with directions but keep a record of all correspondence which is later placed on the floor of the Assembly. This is the experience. Now, I am asking the Minister and the Government.(*Interruptions*)... Are they going to treat CBI like this?

MR. CHAIRMAN: Your time is over. ...(*Interruptions*)... There is no time left. ...(*Interruptions*)...

SHRI D. RAJA: The Government will have to consider these points with all seriousness. Otherwise, this Bill will remain a weak Bill. We want a strong and effective Bill for which we have given amendments. Our amendments need to be considered with all seriousness by the Government, by the House.

DR. V. MAITREYAN: Mr. Chairman, Sir, at the outset, I would like to reiterate and reaffirm that AIADMK is for a strong Lokpal and for an effective Lokpal. We are strongly opposed to the pernicious efforts of the UPA Government to thrust Lokayuktas on the States. One will notice

that the Lokayukta provision which you are trying to introduce is opposed not only by Tamil Nadu, West Bengal, Uttar Pradesh, Bihar, Orissa and all regional parties which are ruled by strong Governments with mass leaders as their Chief Ministers. Dr. Abhishek Manu Singhvi mentioned eloquently about various numbers like 253, 249, 251, etc., etc. I would like to remind him please do not forget 122. You do not have 122 in this House. Please remember that. Two days ago Lok Sabha passed the Lokpal Bill. It passed the Lokpal Bill with amendments. But it rejected the provision of constitutional body status to the Lokpal; it's a split verdict. The Government thought it wise to present a weak Lokpal and, at the same time, pretending to give a constitutional body status to that. But Lok Sabha proved to be wiser. Operation succeeded

but patient died. With the death of the patient, मुंबेरीलाल के हसीन सपने खत्म हो गए। वह कौन है, यह आपको माझूम है। Now the Lokpal and Lokayuktas Bill, 2011 is before Rajya Sabha, and Rajya Sabha has a historic opportunity to perform its duty. The Bill presented today, as passed by Lok Sabha, is a serious assault on the principle of federalism, which is a basic structure of our Constitution, and there cannot be a better place than Rajya Sabha to restore the spirit of federalism since it is a Council of States. I would like to draw the attention of the House to certain remarks made by the hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi, during the National Development Council Meeting, which was held two months' ago. "I am not sure whether the Government of India recognises the States as partners, leave alone equal partners, and respects their viewpoints. There are attempts by the Centre to weaken the States with too much interference, thereby reducing them to the status of qualified municipal corporations. The Union Government is continuously proving that it is completely out of sync with ground realities and is far remote from the man on the street."

By introducing this legislation, through article 253, to meet your international obligations, the UPA Government is not only taking away the legitimate rights of the States to enact laws on issues which squarely fall within the ambit of List-II of Seventh Schedule, but also it attempts to foist a body of its choice on the States where Lokayuktas already exist. For services under the States, it is the State Government alone which is competent to legislate. Even with reference to the matters enumerated in the List-III of the Seventh Schedule, since article 246 of the Constitution provides for both, the Parliament and the State Legislatures, to make laws, the choice of constituting Lokayuktas should be left to the State Governments, and the State Government may enact a legislation if deemed necessary. Hence, I strongly oppose this Bill on constituting State Lokayuktas and I have moved an amendment in this regard. I seek the support of all hon. Members of this House, who represent their respective States in this House, to restore federalism.

Intervening in the debate in Lok Sabha day before yesterday, the

hon. Prime Minister said that federalism cannot be an impediment in the war against corruption. I would like to remind the hon. Prime Minister that if there is one single greatest impediment in the war against corruption, it is the UPA Government which is stinking with mega scams.

My Party is of the strong view that the Lokpal Bill should exclude the Prime Minister since the Prime Minister is already covered under the Prevention of Corruption Act and any misconduct by the Prime Minister can be investigated by the CBI. The functioning of the Lokpal, inclusive of the Prime Minister, will pave the way for a parallel Government which would undermine the authority of the Office of the Prime Minister. My Party supremo, Dr. Puratchi

Thalaivi, has already communicated our view in this regard to the Finance Minister earlier. In consonance with our views that the Prime Minister should be kept out of the purview of Lokpal, for the very same reasons, the Chief Minister of the State should also be kept out of the purview of the State Lokayukta. I am very happy that Trinamool Congress, your ally, is with us on this point...(Interruptions)... Your ally, Trinamool Congress, is with us in this regard. The UPA Government knew well that it does not have the numbers in Lok Sabha, leave alone Rajya Sabha, to get the Constitutional Amendment passed. Still, you incorporated clause 24, thereby directing the Presiding Officers – in our case, the hon. Chairman, who also happens to be the Vice- President of this country – to report to the Lokpal, who is not a Constitutional body as of today. Imagine the sorry state of affairs if this had happened. It was because of the sustained efforts of the combined opposition....

SHRI V. NARAYANASAMY: I would like to make it very clear...(Interruptions)...

DR. V. MAITREYAN: No, I am coming to that...(Interruptions)...

SHRI V. NARAYANASAMY: Now, we are discussing...(Interruptions)...

DR. V. MAITREYAN: Why are you provoked so much?...(Interruptions)... You are more than me in this...(Interruptions)... You are more than me in provocation.

Sir, the Presiding Officer of our House, who is the Vice-President of this country, had to report to the Lokpal who is not even a Constitutional body. If that would have passed, then what would have happened? It was because of the combined and sustained efforts of the combined opposition that you were forced to remove clause 24. Otherwise, you would not have done it.

Sir, the AIADMK is for a strong and effective Lokpal. But, the Bill, in its present form, does not address the serious concerns raised by our Party on the above issues. Hence, I request all the hon. Members to support the amendments which I have moved on behalf of the All-India Anna DMK. Thank you.

SHRI H.K. DUA (Nominated): Thank you, Mr. Chairman. I rise to

support the Bill. Firstly, I would like to compliment Dr. Abhishek Manu Singhvi not only for the brilliance of his speech but also for the way he led the Standing Committee, which is the basis of this Bill. It was a marvellous task done, and, even those who have given dissenting notes, there are quite a few, even they have complimented his effort. I think, he took it as a mission, and, one reason could be that first time, it was his father, Dr. L.M. Singhvi, whom I had the fortune to meet in Parliament precincts as a young reporter, who proposed to Shri Jawaharlal Nehru that there should be an 'ombudsman' in India, and, what is this animal called, 'ombudsman'. Dr. Singhvi coined a very nice, simple word, 'Lokpal', which is much simpler word than ombudsman can be, and, it is with the spirit of the times. But neither Dr. L.M. Singhvi nor Mr. Jawaharlal Nehru

knew that this will lead, over four and a half decades later, into a lot of tumult and controversy in India and in Indian Parliament.

Nevertheless, I am very happy that the Standing Committee's Report, the Government's consideration have come out in the Bill, which personally, I think, is a good beginning in the exercise to eradicate corruption from the body politic. I hope, Sir, that this House endorses the decision of the Lok Sabha to pass the Bill. Not passing the Bill will send a wrong signal to the people of India that Parliament has again shirked its duty in passing the Bill. There has been a delay of over four decades. That is an argument for passing the Bill rather than delaying it further.

Sir, the question of federalism has been raised. I am quite surprised but I understand the reasons behind it. They think that the Parliament is encroaching upon the rights of the States, which may not be true. Corruption, on one side, we are told, is a national question. So, the remedies also have to be national, and, if national remedies have to be there, you cannot exclude the States. There can be instances when Centre would like to trip on the right of the States, but this is not that instance.

Federalism, as the Prime Minister has said, is not an impediment. There can be other reasons for impediment but an impression should not go that the States are avoiding fight against corruption. They and their parties should help the passage of this law lest that impression may go.

The Bill has one clause to which I have reservation but it is not that I would like to bring an amendment at this time and send it back to Lok Sabha. The clause is that the office of the Prime Minister has been included under the purview of the Lokpal. Now, you cannot have a situation when authority of the office of the Prime Minister is compromised, or, its hands are tied. You want strong Lokpal Bill and the weak Prime Minister, I think, that is not a very durable situation for a long time.

Now, this Bill has come in a strange kind of circumstances when the so-called civil society has tried to put pressure on the Parliament of India and its sovereign rights to pass the legislation. Attempts were made to decide or pass the law at Ramlila Ground, outside Jantar

Mantar, and, later at MMRDA ground. Now, it was presented as public opinion of the entire people of India. We heard some arrogant noises from the stages of Ramlila Ground and Jantar Mantar. If you see the entire country and its history, I have seen the Governments or rulers having the tendency to become arrogant, but I have never seen NGOs becoming arrogant. See the kind of language that was used, 'Anna is India'. Another civil society leader said in an interview on television, 'Anna is our Parliament'. All of us have seen that. I can't see more arrogant posture given by a set of NGO leaders saying that they represent the entire population of India. They do not know that they do not even represent the entire civil society. Somehow,

they come to presume that they are the only honest people, and, there are no other honest people. I thought, there are more honest people in the country than the NGO leaders presume they are. Otherwise, I think, their case of monopolising the honesty, standards of integrity should be referred to a monopolies commission and the Restrictive Trade Practices Commission. Sir, if you allow the laws to be passed at Ramlila Ground, at Jantar Mantar road or anywhere else by the civil society who have arrogated themselves that they are the people, and they say we are the 'Jan Parliament'. That was the word used only four days ago, immediately on the eve of the fast which has been aborted, rightly so, because nobody wants Anna Hazare to give away his life. He is not the only person who would like to give away his life for the country. There are millions of people who would like to give away their lives for the country's sake. Patriotism is also not anybody's monopoly. There are more people who would line up for giving away their lives to serve a national cause. But for passing of the laws, tomorrow another group can come at Ramlila Ground, and that worries me more. Another group can come and say, "Well, we represent the people of India. You should abolish Parliament, Judiciary or Executive and we will pass the law". People can leave Chhattisgarh jungles and Jharkhand jungles and come to Ramlila Ground. No army is going to shoot at them. Right to peaceful protest is there, but the danger is there. Don't give the right to odd groups outside to pass the law. Sir, I am very happy, Parliament of India has taken the right step to discuss this Bill, and the level of the debate in both the Houses has been very good. So, they should not disappoint the people of India by not passing the Lokpal Bill today. I will read the ...*(Interruptions)*... I agree with you. But that will become more superior after your intervention.

MR. CHAIRMAN: Kindly conclude.

SHRI H.K. DUA: Sir, I will just conclude in one minute. In the Constituent Assembly, Dr. B.R. Ambedkar visualized this danger that there could be groups who will decide what laws should be there for the people of this vast country. They would like to decide it, and

that will be a danger to the kind of Parliamentary democracy we have adopted. I am glad we adopted Parliamentary democracy; but we should not fritter it away after 64 years. Sir, I would quote from the Dr. B.R. Ambedkar's speech. I quote, "If we wish to maintain democracy, not merely in form but also in fact, what must we do? The first thing in my judgement we must do is to hold fast to Constitutional method of achieving our social and economic objectives. It means we must abandon the bloody methods of revolution. It means that we must abandon the method of civil disobedience, non-cooperation and satyagraha". Possibly, the civil disobedience was okay before independence but not afterwards when we have our own Constitution. We are

6.00 P.M.

not fighting against foreign rulers. I will quote again, "When there was no way left or constitutional methods for achieving economic and social objectives, there was a great deal of justification for unconstitutional methods. But where constitutional methods are open, there can be no justification for these unconstitutional methods. These methods are nothing but the grammar of anarchy, and the sooner they are abandoned, the better for us".

Sir, by passing the Lokpal Bill on our own, and with grace and possibly with unanimity, I think, we will be sending the right message to those who want to create anarchy in the country. Thank you, Mr. Chairman.

DR. MANOHAR JOSHI (Maharashtra): Mr. Chairman, Sir, thank you very much for giving me this opportunity. I heard the debates right from the time they started in this House. Also, I had heard the debates in the Lok Sabha. My first impression, which I had said in this House earlier, was that there must be some issues on which there is unanimity. I wanted that on the issue of Lokpal Bill also, unanimity was important. If different messages go from different sections, it creates more confusion in the mind of the common man of this country. I do not understand why such an attempt was not made because after listening to the thoughts of different people, I thought it was not impossible. This issue also would have been one on which there is unanimity.

For that, what was required was leaving aside ego in the minds. Then people would have started thinking of the people of the country. Corruption has, no doubt, become an important issue. I was very happy when the debate was opened in the House by Shri Arun Jaitley. It was followed by Dr. Abhishek Manu Singhvi and then by Shri Satish Chandra Misra and then by some others.

The issue was raised because there were a number of legal points. Thereafter also in the debate I could hear, fortunately, that all the Members, whichever party they may belong to, were anxious to speak on this issue; they wanted to put forward their views. The only difficulty while listening to the debate I thought was that the main issue was being neglected and procedural issues were getting more

importance.

Sir, today, not only in our country but in other parts of the world, this issue is treated as the most important issue. And, therefore, on this issue I wanted that the people sitting here should make recommendations for removing corruption totally. Some Members did speak about it. This issue is pending since 1966. The Administrative Reforms Commission in its Report in 1966 had given suggestions on problems of redress of citizens' grievances. Since then, this issue came up eight times before this House or the Other House. But it could not be settled. And therefore today this discussion is absolutely important and, to my mind, the decision, which we will take

after the discussion, will be historic. People are aware that corruption is everywhere. People also think that corruption cannot go any time by passing any law. I treat this as an experiment. But at the same time I must make it clear that we have made certain suggestions. A number of Members have given their amendments. They have demanded that this particular Bill needs important amendments before passing so that the people of the country get relaxation.

Sir, I will make only one suggestion. A number of ways and means have already been tried. But they failed. Some people thought that the CVC could do it. Some people thought that this could be done by passing the Anti Corruption Act. But I don't think this will be sufficient. If you really want to remove the corruption what is necessary is to change the mindset of the people in the country. Who can do it? Sir, I always think that the debate in the House is useful as a guidance. But actual implementing authorities are different. Implementing authorities are the people. But they did not think that it was necessary. These are the people who are higher officials in the administration. I personally always feel that if you try to do something with concentration and if you really apply your mind, corruption can be removed.

Of course, at the same time, even this type of Bill in the new manner can be able to restrict corruption to a certain extent. But, the way I had suggested as the Chief Minister of Maharashtra was that if you seriously want corruption to go, you should start giving education right from childhood and their minds should be made such that in their minds there is a great thought that we are working for the country and corruption is coming in the way of prosperity. Indeed, I amended the Act to the extent that in every school, the first lesson should be on morality and nationality. Are you not prepared to do this right from childhood? I personally feel that if it is done, there will be no difficulty in removing corruption. Corruption is not an issue which is an act of God. It is an issue which we have created. And, if we have created this issue, we can always resolve this issue. Therefore,

firstly, if such type of Lokpal Bill is brought, it should have been unanimous and secondly, if you want to take proper care, it should have been taken right from the childhood. But, it did not happen. Therefore, right from the beginning, as I said, it has already spread like cancer in the country. I am afraid that this Lokpal might become another centre of power in the country and this is the main point of my participating in the discussion.

Sir, after reading the Bill, I found that the Bill is drafted in such a way that this country may come in danger. It's not a question of individuals. We are the representatives of the people and, therefore, we have met them a number of times and the general thought amongst the people is that corruption will never go. If this thought has come to their mind, it is because they do not believe that Parliament can do something in this. While creating a Lokpal, it must be kept in mind

that the democracy must remain untouched and, therefore, Parliament should always remain supreme and above Lokpal. But, has it happened? According to me, this did not happen. The Parliament may not remain supreme after this Bill because earlier there was a provision that Members of both the Houses will also come under Lokpal.

Sir, in such a Bill, there should not be a personal prestige of individuals or there should be no prestige of any political party. Therefore, if we really want removal of corruption, this can be done without fail. The Lokpal Committee which has been appointed has also to work very seriously because this may probably be the last chance in our country to remove corruption.

MR. CHAIRMAN: Joshiji, please conclude.

DR. MANOHAR JOSHI: We feel that the Prime Minister should be brought within the purview of the Lokpal Bill, of course, with some conditions. The judiciary should be kept absolutely independent and should not be brought under Lokpal at any level. If there is any mistake on the part of Lokpal, there should be a provision to remove him through impeachment proceedings in Parliament.

Sir, this Bill has to be looked from different angles. I have also seen both the Bills - draft Lokpal Bill and the Jan Lokpal Bill. It can be discussed in detail.

But, today, what is most important for me is one of the conditions that the Lokpal will have. It is said, "All State anti-corruption agencies would be closed and responsibilities taken over by the Central Government Lokpal." And in the Jan Lokpal Bill, it is said, "Lokayukta and other local/State anticorruption agency would remain in place." I personally feel that my State, i.e. Maharashtra State, is very serious on this issue because Lokayukta, so far, was appointed mostly by the Chief Ministers, and the authority of the Chief Minister going away is also a difficulty in federal form of our country. Are we not serious about it? Are we not interested in seeing that the Lokpal should not be some authority which is above the State Government? I found, after reading the Bill, that there are a number of clauses which, in case of Central Government, are against the State Government

and which, in case of States, are against the Central Government. And I can always say, on behalf of my State, that if the appointments are taken in hand by the Central Government, say, in the form of this Bill, I am afraid, the Maharashtra State will never cooperate with this type of Bill. Therefore, I have decided, my party has decided to totally oppose the Bill which has come before us. The party will oppose, and I don't think that the Government also, after such a discussion, will try to go ahead. The Shiv Sena wants to make its stand clear that such things can be avoided.

Sir, one point is that the Lokpal can issue contempt orders and has the ability to punish those in contempt. No authority to obtain wiretaps, issue rogatory letters, or recruit investigating

officers. Sir, these are the things which are asked by the agitators. But, somewhere, such things are absolutely required to be stopped.

MR. CHAIRMAN: Thank you. Please conclude now.

DR. MANOHAR JOSHI: Sir, I will take just two minutes more.

Sir, we support some parts of the Lokpal Bill, and also, the demands made by the people who are agitating. Therefore, those points I have to make clear; that aspect of bringing the lower bureaucracy under the purview of Lokpal is not acceptable, but we support the uniform Lokayukta law at the State level. There should be tools to remove Lokpal if found guilty and corrupt.

MR. CHAIRMAN: Thank you, Joshiji.

DR. MANOHAR JOSHI: Parliament should be empowered to impeach the Lokpal.

MR. CHAIRMAN: Thank you.

DR. MANOHAR JOSHI: Sir, these are the few issues which I have mentioned here, and I personally feel that this entire Bill be taken seriously. It will require some time. If you really want to have this Bill passed in the interest of the people, let there be a serious discussion, and if, after the discussion, such a Bill comes considering whatever we agree, within a few minutes it would be passed.

MR. CHAIRMAN: Thank you.

DR. MANOHAR JOSHI: What is the point of difference in arguments? What you are trying to do is not something that the people are happy about. They say, and I have already mentioned that, if you appoint a good machinery to work in this Department, I am confident that the purpose for which this Bill has come can go.....

MR. CHAIRMAN: Please conclude.

DR. MANOHAR JOSHI: And, finally, Sir, I will say that corruption involves a whole range of activities, from bribery, influence peddling, patronage or favour, nepotism electoral fraud, kickbacks to officials and involvement in organised crimes.

MR. CHAIRMAN: You must conclude now.

DR. MANOHAR JOSHI: These are the things which can totally remove the corruption in the country. Therefore, I oppose the Bill on behalf of Shiv Sena, and also, I would request the Government either to totally withdraw such type of Bill or to pass it without voting. But this suggestion must come from the ruling party itself, if you agree with me and other Members who have spoken. This can be done by either withdrawing this Bill or taking back the proposal that

you have given. That is in the interest of the people of the country and not in the interest of any political party. Thank you very much.

SHRI RAM JETHMALANI (Rajasthan): Mr. Chairman, Sir, better late than never during the day.

Sir, I rise to explain why today I am totally opposed to this Bill. I don't know whether we, all of us, realise that the country is passing through a very critical moment in its history. It is that crucial moment in our history where if we don't make a sensible response to the imperatives of the situation, we shall suffer for years and years, if not for decades, in the future. It is, therefore, necessary to understand what are the essentials of the present situation which needs to be dealt with by the united wisdom of this whole House, forgetting the party loyalties, forgetting the party positions and, if necessary, rising to the level of our total intellectual and moral independence.

Sir, let us go back to the history of corruption. Corruption is not a discovery by Anna Hazare. It is not a discovery of the year 2010 or 2011. It was discovered long ago when India had one of the best Prime Ministers that this country has ever produced. A better Prime Minister than him, I believe, we have not produced till today, and that was the great Lal Bahadur Shastri. He was a Congress man and I have been fighting the Congress for ages, but my respect for that great Prime Minister of this country remains totally undiluted and in its old pristine form. He was the one who warned the nation that corruption had made progress at a galloping pace and it had risen from the lowest levels to the highest decks of our political life. He almost told us that it had reached the State and the Central Government as well. Unfortunately, Providence did not spare him for the good of the nation for long and, again, we relapsed into that condition in which we were before he drew our attention to this great disaster that was pending. An honest judge, quite a rarity, at some time in our country's history, honestly enforced the election law and set aside the election of a Prime Minister of this country. What happened? The Prime Minister who had sworn that the law and the Constitution of this country would be preserved at all costs, instead of meekly submitting to an honest

court decision...(Interruptions)...

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): Are you disagreeing with the disqualification of the Prime Minister? ...*(Interruptions)*... What is the reason for disqualification? ...*(Interruptions)*... Do you agree with that, as a lawyer? ...*(Interruptions)*... The disqualification created the problem and not cancelling the election. ...*(Interruptions)*... It was the disqualification. ...*(Interruptions)*... That was a judicial coup. ...*(Interruptions)*... Don't talk all this. ...*(Interruptions)*...

MR. CHAIRMAN: Please allow him. ...*(Interruptions)*... You please proceed.

SHRI RAM JETHMALANI: Sir, the result of not meekly submitting to a court decision was the destruction of democracy. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: What a *! ...(Interruptions)... It was upheld by the Supreme Court, Justice V.R. Krishna Iyer. ...(Interruptions)... It was announced within the four corners of the Constitution. It was removed within the four corners of the Constitution. ...(Interruptions)... So, please don't...(Interruptions)...

SHRI M. VENKAIAH NAIDU: It is unparliamentary. ...(Interruptions)...

SHRI RAM JETHMALANI: I am sorry, you know nothing about the court work. ...(Interruptions)...

MR. CHAIRMAN: Mr. Jethmalani, please continue. ...(Interruptions)...

[MR. DEPUTY CHAIRMAN in the Chair]

SHRI M. VENKAIAH NAIDU: Sir, the word * is unparliamentary. Please remove it. ...(Interruptions)... Sir, lakhs of people were sent to jail during the Emergency. ...(Interruptions)... He is proud of it!

SHRI BALAVANT ALIAS BAL APTE: Sir, the word * is unparliamentary. It should be immediately removed.

MR. DEPUTY CHAIRMAN: I will look into it. If it is unparliamentary, it will be removed.

SHRI RAVI SHANKAR PRASAD: Sir, it is unparliamentary. This word * is unparliamentary.

SHRI RAM JETHMALANI: Sir, I am not worried about a little abuse from anybody. I have withstood abuse all my life and I have done it patiently. But ultimately it is those who abused me have suffered for it in the rest of their life.

Sir, the good people in this country were locked in our jails while the bad people either kept quite or cooperated with what was happening in the country. This was the result of the death of a great Prime Minister,

Shri Lal Bahadur Shastri, that corruption went on in this country and there was zero tolerance for prevalence of corruption.

MR. DEPUTY CHAIRMAN: The word * is unparliamentary. It can be removed.

SHRI RAM JETHMALANI: Today, Anna Hazare has done one thing that he has brought out the consciousness of the nation to this great evil of corruption and even you have to pay a silent tribute to that man because you said that you appointed a Group of Ministers to go into the issue of corruption and study it. Obviously, you confess

*Expunged as ordered by the Chair.

that corruption has not gone down, that corruption has assumed such proportions that it now requires to be seriously examined. That is your confession by the very fact of the mention of this great Group of Ministers appointed, of which my friend, Shri Narayanasamy, spoke this morning. But I wish to give a bit of advice to Shri Narayanasamy because he is a very good friend of mine. When you want to introduce a Bill, please make it as sweet as possible. You don't use that kind of harsh language that you used this morning. Whatever sympathy people had, you lost a bit of that sympathy. But, Sir, the fact remains that the crowds that Anna Hazare collected and which you saw and which did unnerve you because you went and touched his feet and negotiated a settlement with him for a long time, those crowds did not know anything about the Lokpal. What they knew was that they were the sufferers of corruption in their everyday life. At a casual inquiry from one of the persons present in the crowd, I asked, "Why are you here in this crowd?" The man said, "Sir, don't ask me this. My mother died and I went to take a death certificate to cremate my mother. I was told to come the next morning. I had to fork out Rs. 1,000 before I could cremate my mother and get the death certificate." This is the state of corruption today which is all pervading. Please do not gloat over the fact which your Press has now started circulating that Anna is no longer attracting crowds. The crowds have lost their sense of novelty, but they have made up their mind that they are going to throw out this Government in the next election. Please be aware of it and speak in those terms that you are conscious of the people's wrath. My good friend, Dr. Abhishek Singhvi, for whom I have such great respect...(Interruptions).. Sir, will you please stop them from disturbing me?

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI RAM JETHMALANI: It is very relevant. It may not be relevant to you. Dr. Abhishek Singhvi is a very, very dear friend and a colleague at the Bar. In a somewhat irrelevant context this morning during his speech, he mentioned the great proverb that 'power corrupts and absolute power corrupts absolutely'. I wish to remind my young friend that this proverb has been amended long ago. I wish to remind him of

the amendment of that proverb. The amendment of that proverb is, "Power corrupts, but the prospect of losing power corrupts absolutely." So, now, we are meeting a situation of that tragic kind with which we have to deal with. But, Sir, there is another aspect of this corruption. While this corruption was growing by leaps and bounds, what else was happening to the most important and prestigious investigating agency of this country? I am talking of the CBI. The CBI was born, and it owes its origin to some corruption that came to light during the years of war. Many people had made large, illicit profits; they had to be hounded out and punished. Then, the CBI was created for the first time to prosecute those people after securing evidence of their conviction and guilt. Sir, I must record my appreciation of

the work which the CBI did for many years. I have seen their investigations in the early years of my practice at the Bar. They never arrested people. They never practiced third degree torture against anybody. After completing their investigation in the most lawful manner, they would submit a charge sheet in the Court and tell the accused, "Tomorrow, you come and appear in the Court. We are submitting a charge sheet against you." That reputation, no longer, exists. I wish to tell you now what the state of the CBI has become today. One of the most important points which I wish to make is, what should be done to the CBI and what should be done about the CBI. In my dissenting note on the Report on the Lokpal Bill, which I have submitted to the Standing Committee, I have written a three-page long essay on the disgraceful state of affairs so far as the most important investigating agency in this country is concerned. I had the greatest respect for it once upon a time, and today, I am so utterly disappointed. But, I realize, we cannot do without the CBI. The CBI has to exist as a primary investigating agency in this country. The question is: What do you do about it? Why has it happened? I believe that you must read with me two paragraphs. I want to inform the House about the two judgements delivered by the Supreme Court, one in the year 2000, in which they said, "The CBI had to explain this averment made in para 18 of the writ petition, if really it wanted to convey to the Court as to the non-availability of Part-II file." Further, they said, "That apart, the explanation given in the second affidavit of CBI also discloses a sad state of affairs prevailing in the organization. In that affidavit, CBI had stated before the Court that Part-II file with which the Court was concerned, was destroyed unauthorisedly with an ulterior motive by none other than an official of CBI in collusion with a senior officer of the same organisation which fact, if true, reflects very poorly on the integrity of CBI." This was a judgement given in 2000, and I don't wish to bother the House with the sordid facts of the case. Then, there was the earlier judgement in 1996, and that 1996 judgement was, perhaps, more vitriolic than even the 2000 judgement in which they said, "The High

Court has disbelieved the version of the CBI and has criticised it for suggesting such a funny explanation. A biased investigation of the type at hand from the CBI has, indeed, pained us because the people of this country have still high hopes from it which would get dashed if bias creeps into its investigations." I don't wish to give the recent examples. The recent examples are too recent, and they will, unnecessarily, irritate some persons who have these false loyalties, false loyalties about which they are more concerned. Sir, we cannot do away with the CBI. Whatever force you substitute in its place will also, by some other name, remain the CBI of the country. I suggest; and, I am not prepared to support this Bill until and unless at least two conditions are satisfied—that we must repeal section 4 of the Delhi Police Establishment Act which was passed when the war ended and the CBI was created as a force. It

said in that section that the power of superintendence shall be lodged and vested in the Central Government. I suggest that this power must now be divested from the Central Government. It must be transferred and vested in the Lokpal which you create under the Lokpal Bill and that is the only way to make some changes in the character of the CBI. And I have no doubt that the CBI will live up to it because in the CBI, I am afraid, there are honourable people who are prepared to do their duty, but they are prevented from doing their duty by the kind of association which they seem to have with some of the Ministers in the Cabinet.

My friends in this House will today admit that there are acts of corruption which the CBI should have detected long ago, which now the Supreme Court claims to have detected. That is why the present failure of the CBI. Sir, make the CBI independent; subject the power of superintendence vested in the Lokpal and that will remove a good part of at least my objections to this kind of a Bill. The CBI is willing to be relieved; there are honest people in the CBI who come and tell me, "We wish to be relieved from this incubus; we are prepared to go and work under the Lokpal, if necessary." But, somebody must make up his mind and to speak the truth and say that the CBI should remain an independent organisation. The ex-Chief Justice of India, Shri Verma, said the other day that the CBI today is not independent. It is not independent because of the misuse of the power under section 4, which the Central Government exercises habitually. There are other powers which the Central Government inevitably possesses over the CBI. These powers have to be relegated to some other body altogether.

Then, Sir, the latest friend, Mr. Narayanasamy, I want to communicate some facts to you, while present in this House, which probably even you may not know as a Minister. Sir, reliance has been placed on what? On trying to take away the autonomy of the States, their legislative independence and autonomy which the Constitution creates, which nobody is in a position to destroy. What are you relying upon? You are relying upon the Convention Against Corruption which the U.N. has passed. Therefore, you claim that this is legislation under article 253 of the Constitution of India.

Sir, the biggest * which this Government has perpetrated on this

nation is about what you have done to this Convention. This Convention was promulgated by the U.N. many years ago. It was promulgated by the year 2003, but it was late in the year 2003 the Government then in power was busy in organizing the next year's elections and they did not have much time. But, this Convention became ready for ratification in the year 2005. In 2005, your Government was in power. When did you ratify it? You took six years to ratify! From 2005 to 2011, what were you doing? When this Convention was open, you did not choose to ratify it and you ratified it when?

*Expunged as ordered by the Chair.

You ratified it, for the first time, four or five days before the Supreme Court was to deliver its judgment on the black money case. By your secret sources of information, which are superior to the sources of anybody else, you must have discovered what the Supreme Court is going to hold against you. The Supreme Court delivered a thumping judgment in which they said that your Government has done nothing to recover this money which is stashed in foreign banks.

And, may I remind you that the talk about money being stashed in foreign banks arose for the first time in 1991. It arose as a result of the pressure of democracies in the world over the Swiss banking system. The Swiss always claimed and became rich by mentioning to everybody that we respect the customer's confidentiality. Vast amounts of wealth from all over the world, illicit wealth of smugglers, of prostitution dealers, of drug dealers, all came to the Swiss Bank. The Swiss became rich, but somehow, sometimes, even the owners of the bank account died without their heirs knowing what money has been left. Switzerland's prosperity depended upon these secret bank accounts. But the House would be glad to know that the world democracies realised that this is a great fraud on the people of the world. If there is destitution, if there is poverty, if there is this demeaning living condition in which even a beast will revolt, it is because of the corruption that moneys are brought from all over the world and stashed in these accounts. I am ashamed as an Indian citizen, and you ought to be a little more ashamed than me that in 1991, the most prestigious paper in the country of Switzerland, a magazine whose name I have forgotten, it will be found in one of my articles, that magazine gave the names, the photographs, the bank account numbers, the amounts in the bank accounts of 14 international thugs. Sir, I am ashamed to say that the fourteenth person, the fourteenth-named person was * They are not prepared to tell the people of this country the stark truth which you ought to know. ...*(Interruptions)*...

SHRI VAYALAR RAVI: Sir, I am on a point of order. ...*(Interruptions)*... Sir, I am on a point of order. ...*(Interruptions)*... He can't say all this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have to substantiate it.
...(Interruptions)...

SHRI VAYALAR RAVI: Sir, I am on a point of order.
...(Interruptions)...

SHRI MANI SHANKAR AIYAR: You were the Law Minister.
...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, he cannot make allegations on the * of
the country.

SHRI VIKRAM VERMA (Madhya Pradesh): Sir, he has not mentioned the
name of any * ...(Interruptions)... Why are they guilty conscious?
...(Interruptions)...

*Expunged as ordered by the Chair.

SHRI RAM JETHMALANI: If you want, I will produce...(Interruptions)... They know the name. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, he cannot make allegation on the * of the country on the basis of reports published in a magazine. ...(Interruptions)...

SHRI VIKRAM VERMA: Why are they guilty conscious?

AN HON. MEMBER: He was the Joint Secretary, and, perhaps, he knows the name also. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: You were the Law Minister. ...(Interruptions)... Just because some newspapers published this story... ...(Interruptions)... You are just fighting some old case which you have lost. ...(Interruptions)... You are unable to prove any of the...(Interruptions)...

SHRI RAM JETHMALANI: Sir, the tragedy of this country is that we have great orators of this kind. ...(Interruptions)...

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Sir, it should be expunged. ...(Interruptions)...

SHRI VAYALAR RAVI: Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What exactly is your point of order? ...(Interruptions)... Please speak, one-by-one. ...(Interruptions)... What is your point of order?

SHRI V. NARAYANASAMY: Sir, my point of order is, he cannot make an allegation on a former * without any evidence. On the basis of a report published in a magazine or newspaper, he cannot make these allegations. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: Sir, all this has to be removed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have to substantiate your point. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, you please expunge it from the record.

MR. DEPUTY CHAIRMAN: I will examine it. ...(Interruptions)... I will examine it. ...(Interruptions)... I will examine the word because

without substantiating it, you cannot say this. ...(*Interruptions*)...
You have not substantiated it. See, in all fairness, it is not correct
to bring the name of the * of the country, and
then...(*Interruptions*)...

SHRI MANI SHANKAR AIYAR: Sir, he is the most *
...(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: Sir, he is making personal allegations.
...(*Interruptions*)...

*Expunged as ordered by the Chair.

श्री शक्तिनन्द तिवारी : सर, मैथिली में जो छपा , ये उसको refer कर रहे हैं... (व्यवधान)... एक खबर के बारे में इन्होंने कहा , अपनी ओर से इन्होंने कुछ नहीं कहा है और न किसी का नाम लिया है... (व्यवधान)...

SHRI M. VENKAIAH NAIDU: Sir, no name has been taken ... (Interruptions)... Why this reaction?... (Interruptions)...

MR. DEPUTY CHAIRMAN: But, you are drawing the * into it!... (Interruptions)... It is not correct... (Interruptions)... It is not in good taste... (Interruptions)... * का नाम क्यों लेते हो?... (व्यवधान)... Remove the word *... (Interruptions)...

SHRI M. VENKAIAH NAIDU: If they don't want to run the House, let them adjourn it... (Interruptions)...

MR. DEPUTY CHAIRMAN: There is no question of including that word. Remove it... (Interruptions)...

श्री मणि शंकर अय्यर : कतिने चोरो का केस आपने लड़ा है?... (व्यवधान)... यह भी बताइए ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: Whether you want to continue with the debate or not... (Interruptions)...

SHRI RAM JETHMALANI: Sir, I am prepared to use the word ** as a meaning for 'honest.' And, in that sense, I say that he is honest... (Interruptions)... You are honest ... (Interruptions)...

SHRI MANI SHANKAR AIYAR: *

DR. V. MAITREYAN: Sir, what is this? ... (Interruptions)... What language is he using?... (Interruptions)... What is he talking about? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: It has not gone on the record ... (Interruptions)... Nothing should go on record ... (Interruptions)... Nothing should go on record ... (Interruptions)...

SHRI PYARIMOHAN MOHAPATRA: *

SHRI MANI SHANKAR AIYAR: *

SHRI B.S. GNANADESIKAN: *

SHRI SHANTARAM NAIK: *

SHRI V. NARAYANASAMY: *

SHRI MOHD. ALI KHAN: *

MR. DEPUTY CHAIRMAN: Mr. Mohapatra, please ...(Interruptions)...
Please you
address the Chair ...(Interruptions)... That has been removed
...(Interruptions)... That

**Expunged as ordered by the Chair.

*Not recorded.

has been removed ...(Interruptions)... Please sit down...(Interruptions)... All the objectionable words have been removed ...(Interruptions)... Mr. Mohapatra, please sit down ...(Interruptions)... Please address the Chair ...(Interruptions)... That has been removed ...(Interruptions)... Please sit down ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: *

MR. DEPUTY CHAIRMAN: Please sit down ...(Interruptions)... Please sit down...(Interruption)... All the words have been removed from the record ...(Interruptions)... Nothing has gone on record ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: *

श्री उपसभापति : आप बैठिए। ...(व्यवधान)... बस हो गया। ...(व्यवधान)...

श्री शिवानन्द तिवारी : मणि शंकर अय्यर जी ने ** शब्द का इस्तेमाल किया है। इसका क्या मतलब है?...(व्यवधान)... ** शब्द का इस्तेमाल उन्होंने किया। ...(व्यवधान)... ** शब्द का इस्तेमाल कर रहे हैं और आप कहते हैं कि आप बहुत पढ़े-लिखे हैं। ...(व्यवधान)...

श्री उपसभापति : आप बैठिए। ...(व्यवधान)... तिवारी जी, आप बैठिए। ...(व्यवधान)... प्लीज़, आप बैठिए। ...(व्यवधान)... That has also gone...(Interruptions)... Please sit down, Mr. Mani Shankar Aiyar...(Interruptions)... Tiwariji, are you really interested in the debate or you want to score point on each other? ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, you tell this to them ...(Interruptions)... आप धमकी मत दीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Shivanand Tiwari, please sit down...(Interruptions)... Nothing will go on record ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Don't use the ** language ...(Interruptions)...

श्री उपसभापति : आप बैठिए। ...(व्यवधान)... Please conclude now ...(Interruptions)...I think, your party has only seven minutes ...(Interruptions)... Your party has seven minutes ...(Interruptions)...

SHRI RAM JETHMALANI: You cut out this from my time
...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, you remove this **
episode...(Interruptions)...

MR. DEPUTY CHAIRMAN: Your party has seven minutes
...(Interruptions)... Please sit down...(Interruptions)... Please sit
down...(Interruptions)... I cannot allow all this...(Interruptions)...
Your party has seven minutes ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, seven minutes plus seven minutes.

**Expunged as ordered by the Chair.

*Not recorded.

SHRI RAM JETHMALANI: Sir, now, let me talk of the *. The * is that on the 30th August, 2010, the Government of India and the Swiss Federal Council signed a Protocol which would amend the existing Double Taxation Avoidance Treaty. It is important to know what you achieved by this and what you intended to achieve by this.

Sir, the Germans broke the Swiss secrecy laws by bribing an employee of a Swiss bank giving him US \$ 475 million as a price for disclosing the names ...(Interruptions)...

SHRI P. KANNAN (Puducherry): Give evidence.

SHRI RAM JETHMALANI: I will give you all evidence. I have been writing about it. You don't have the courage even to reply.

Sir, US \$ 475 million were paid to a Swiss employee. The Swiss employee gave the names of the account holders in that bank. The German Government announced...(Interruptions)...

SHRI P. KANNAN: That is whom?...(Interruptions)...

SHRI RAM JETHMALANI: I am prepared to repeat this outside the court; sue me if you have the courage...(Interruptions)... Sue me outside.

SHRI P. KANNAN: He must prove it...(Interruptions)... He must give evidence ...(Interruptions)...

SHRI RAM JETHMALANI: I am not bound to give it to you ...(Interruptions)... I will give it outside ...(Interruptions)... We have given it to the court ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: He is accusing the Government of India of committing *. ...(Interruptions)... That is a word which is not justified. It is irrelevant. ...(Interruptions)... It is unparliamentary. ...(Interruptions)... I suggest you, Sir, to please ask him to stop. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The word * has already been removed. ...(Interruptions)... It is unparliamentary; we are removing it. ...(Interruptions)... Mr. Jethmalani, I request you not to use the unparliamentary words. ...(Interruptions)... It has already been declared that this word is unparliamentary. ...(Interruptions)...

SHRI RAM JETHMALANI: Sir, you should not curtail my time for these

disturbances. ...(*Interruptions*)... The Government of Germany has made an announcement that whichever friendly country wants to know the names of these * from their own country, they are prepared to give that information.

MR. DEPUTY CHAIRMAN: The Government of Germany did not use the word
*. ...(*Interruptions*)... आप बैठिए ...(*व्यवधान*)...

*Expunged as ordered by the Chair.

SHRI RAM JETHMALANI: Sir, those who have committed the act of pilfering the assets of the poor people of this country, for them the Government of Germany said that they are prepared to give that information to every friendly country that wants to know those names. The Americans have got those names. The Swiss have got those names. The Germans have got those names. The French have got those names. Many countries, in Europe, have got those names. The Americans arrested the officers of that bank and they gave them conditional bail on the condition that every week they would give them more and more names. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: I have a point to make, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Mani Shankar Aiyar, you make your point of order according to rules. ...(Interruptions)... If you want to raise any point of order, please tell me the rule I will look into it. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: Sir, my point of order is that no one can speak... ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You please tell me the number. ...(Interruptions)... Under which rule? ...(Interruptions)... You tell me what the unparliamentary expression is, I will remove that from the record. ...(Interruptions)... I have removed the unparliamentary expressions. ...(Interruptions)... All that has been taken care of. ...(Interruptions)...

श्री बलबीर पुंज : सर,...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Nothing will go on record. ...(Interruptions)...

SHRI RAM JETHMALANI: Sir, on 30th of August, 2010, the Government of India entered into a protocol with the Swiss that protocol document has been produced on the Floor of this House. It is available for anybody. The protocol says that we shall not seek any information about the past; we shall seek information only about the future. ...(Interruptions)... They are talking about the Double Taxation Avoidance Treaty, which applies to a businessman who is an honest businessmen. But because of his Indian nationality, he is being taxed

in India and, at the same time, because of the place of his business he is being taxed by Germany also. The same income is being taxed in two countries. For avoidance of that there is Double Taxation Avoidance Treaty. Under that Treaty, there is a mutual obligation of sharing information, but the information can only be used for tax purposes. We are not seeking... ..(Interruptions)...

SHRI MANI SHANKAR AIYAR: Sir, the board says that he has no more time. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I know. ... (Interruptions)... Mr. Mani Shankar Aiyar, please sit down. ... (Interruptions)... Please sit down. ... (Interruptions)... Please sit down. ... (Interruptions)... Please sit down. ... (Interruptions)...

श्री वक्रि म वर्मा : सर, 10 मिनट का टाइम इस्टिम किया है। ... (व्यवधान) ...

SHRI M. VENKAIAH NAIDU: Exactly ten minutes. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Jethmalani, I will give you another five minutes. ... (Interruptions)... Please conclude within five minutes. ... (Interruptions)...

SHRI RAM JETHMALANI: But why? ... (Interruptions)...

SHRI MANI SHANKAR AIYAR: Sir, I object to this. ... (Interruptions)... Why should he be given five minutes? ... (Interruptions)... Your board shows... ... (Interruptions)...

AN HON. MEMBER: They have disturbed.... ... (Interruptions).....

SHRI RAM JETHMALANI: Who are they? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down. ... (Interruptions)... Please sit down. ... (Interruptions)... I can't differentiate... (Interruptions)... Please sit down. ... (Interruptions)... It is debate. ... (Interruptions)... Please sit down. ... (Interruptions)... Don't force me to... ... (Interruptions)...

SHRI MANI SHANKAR AIYAR: What is this, Sir? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please Mr. Mani Shankar, I request you.... ... (Interruptions)... Don't tell me... ... (Interruptions)...

AN HON. MEMBER: You will decide, Sir, not he. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down. आप बैठ जाइए। ... (व्यवधान) ...

DR. V. MAITREYAN: They don't want to discuss. ... (Interruptions)... They are disrupting the House. ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, 15 minutes have been wasted. ... (Interruptions)...

DR. V. MAITREYAN: They don't want to discuss. ... (Interruptions)... They know that they will be defeated. ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, 15 minutes have been wasted. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Venkaiah Naidu, please sit down.

...(Interruptions)... Obstruction is from both the sides. When they speak, you obstruct. ...(Interruptions)... No, no. ...(Interruptions)...

AN HON. MEMBER: Sir, we have not disturbed at all. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: In the House, we are seeing obstructions from both the sides. ...(Interruptions)... When they speak, you obstruct. ...(Interruptions)... If it is not palatable to you, you object and if it not palatable to them, they object. ...(Interruptions)... Obstructions are there. Please conclude. ...(Interruptions)...

SHRI VIKRAM VERMA: But there has been continuous disruption for 15 minutes. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, 15 minutes have been wasted. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Go through the record, Sir. ...(Interruptions)... About 15 minutes have been wasted. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Venkaiah Naidu, I have seen the records. That is why, I said five minutes. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, they obstructed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, he has got up. Why is he obstructing? ...(Interruptions)... The Chair is there and the principal speaker is there. It is between them. ...(Interruptions)... Why do others get up? ...(Interruptions)... First, you got up, then, they got up. You get up, they get up. ...(Interruptions)... How can I run the House this way? ...(Interruptions)... If you don't cooperate, how can the Chair run the House? ...(Interruptions)...

DR. V. MAITREYAN: Sir, they have more responsibility. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Who asked you to get up and say? ...(Interruptions)... I have not called you. ...(Interruptions)... It is Shri Jethmalani who has to speak. ...(Interruptions)...

SHRI RAM JETHMALANI: Sir, in what form, do you want my cooperation, may I know? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why are your Members getting up? ...(Interruptions)... Why did you get up? ...(Interruptions)...

श्री वलिय कटियार (उत्तर प्रदेश): ये कब तक डिस्टर्ब करेंगे। ...(व्यवधान)... सब, जब तक ये हमारी बात नहीं सुनेंगे, तब तक हम बोलेंगे। ...(व्यवधान)... अगर उधर से वे खड़े होंगे, तो इधर से हम भी खड़े होंगे। ...(व्यवधान)...

श्री उपसभाति : आप बैठ जाइए। ...(व्यवधान)...

डा. वी. मैत्रेयन : सर, वे क्यों खड़े हुए

हैं ?...(व्यवधान)... अगर वे खड़े होंगे , तो हम भी खड़े होंगे।
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Jethmalani, please conclude.

SHRI RAM JETHMALANI: Sir, after having made this bilateral treaty with Switzerland, under which they gave up the right to ask for information — we would not ask information about the past from you; we will ask information only about the future—after having signed this document,

when they came to ratify the Convention, in the ratification, they added a condition that if there is a bilateral treaty between the two Nations ...(Time-bell rings)... the Convention does not apply.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI RAM JETHMALANI: This is the deception which has been practised. After ratification, the Prime Minister went to the Press and said, "See, we have ratified the Convention after five years. This shows that we are very much against corruption." But this is the great act of deception. I have not trusted this Government ever. Therefore, I say that we shall not support this Bill under any circumstances.

MR. DEPUTY CHAIRMAN: Shri Rajeev Shukla.

SHRI MANI SHANKAR AIYAR: Sir, I have a point of order. Sir, with respect to Shri Jethmalani's speech, I seek a direction from the Chair under Rule 240. ...(Interruptions)... Under Rule 240, I seek a direction from the Chair. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He has discontinued the speech. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: Sir, please give a direction. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Rajeev Shukla. ...(Interruptions)...

SHRI V. NARAYANASAMY: One minute, Sir. There is another point of order which I would like to make under Rule 238, sub-clause (1). Kindly see Rule 238, sub-clause (1). It says, "A Member while speaking shall not refer to any matter of facts on which judicial decision is pending." There is a conflict of interest as far as Mr. Ram Jethmalani is concerned. In black monies case, he has been appearing in the Supreme Court and he is raising the issue in this House. ...(Interruptions)... How can he raise the issue in this House? There is conflict of interest. This is number one. ...(Interruptions)... Number two is, judicial decision is pending in the court in the other Bench. ...(Interruptions)... It is a conflict of interest. How can he raise the issue in this House? And, judicial decision is also pending. ...(Interruptions)... Therefore, it should be expunged from the record. ...(Interruptions)... Sir, I want your ruling. ...(Interruptions)... Sir, I want your ruling on that. He is a Counsel

appearing in black monies case. ...(Interruptions)... There is a conflict of interest. So, whatever he spoke on that should be removed from the record. ...(Interruptions)... Number one, there is a judicial decision pending. The matter has gone to the larger Bench. Therefore, he cannot raise the issue; on two counts, Ram Jethmalani's speech on black money should be removed. ...(Interruptions)... The judicial decision is pending. ...(Interruptions)... Therefore, it should be removed from the record. ...(Interruptions)... I want your ruling on that.

MR. DEPUTY CHAIRMAN: I will have to examine it. I will give a ruling on it. I will examine it. ...(Interruptions)... Please. Mr. Rajeev Shukla. ...(Interruptions)...

SHRI V. NARAYANASAMY: There is conflict of interest.

MR. DEPUTY CHAIRMAN: As far as conflict of interest is concerned, it is for the Members to declare the conflict of interest before making. ...(Interruptions)...

SHRI V. NARAYANASAMY: Let him say. ...(Interruptions)... Let him say. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी : इनकी इच्छा बल्लि पर चर्चा करने की नहीं है। ... (व्यवधान) ...

श्री वनिय कटियार : यह देखिए , यह देखिए। ... (व्यवधान) ...

श्री उपसभापति : मस्टर कटियार , आप यह मत दिखाइए। ... (व्यवधान) ... I will have to warn you. I will have to warn you. ...(Interruptions)... Mr. Katiyar, please don't show this. आप बैठिए। ... (व्यवधान) ... आप बैठिए। ... (व्यवधान) ... I have not called you. I have not called you. ...(Interruptions)...

श्री वनिय कटियार : आप उनको तो नहीं बैठा रहे हैं। ... (व्यवधान) ... आप हमें बैठ रहे हैं। ... (व्यवधान) ... क्या हमें बोलने का अधिकार नहीं है ? ... (व्यवधान) ...

श्री उपसभापति : जब तक आपको नहीं बुलाया जाता , आप मत बोलिए। ... (व्यवधान) ... उनको भी अधिकार नहीं है , आपको भी अधिकार नहीं है। ... (व्यवधान) ... दोनों को अधिकार नहीं है। ... (व्यवधान) ...

श्री वनिय कटियार : वे लोग भी तो खड़े हैं ? ... (व्यवधान) ...

श्री उपसभापति : वे प्वाइंट ऑफ़आर्डर पूछ रहे हैं , वे खड़े नहीं हैं। ... (व्यवधान) ...

श्री वनिय कटियार : उनको बैठने के लिये नहीं कह रहे हैं। ... (व्यवधान) ...

MR. DEPUTY CHAIRMAN: He had asked for a point of order. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी : इनको नयिम बताना चाहिए कि वे कसि नयिम की बात कर रहे हैं। ... (व्यवधान) ...

श्री वनिय कटियार : ये कामून के जामकार हैं। ... (व्यवधान) ...

MR. DEPUTY CHAIRMAN: Please. Mr. Narayanasamy, I have seen the Rule. It is regarding ... (Interruptions)... Please. Please.

Please. ...(Interruptions)... आप बैठिए। ... (व्यवधान)... आप बैठिए।
Please. ...(Interruptions)... Mr. Narayanasamy, please sit down.
...(Interruptions)... Please sit down. Please sit down. Mr.
Narayanasamy, under Rule 238, you have said that there is conflict of
interest. It is for the Member to declare his conflict of interest
before making any statement in the House, and if a Member fails to
declare a conflict of interest(Interruptions)... You have
brought it to the notice. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, I made two points. Another point is,
judicial decision is pending. ...(Interruptions)... That is also
there. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You raised it after(Interruptions)...
You raised it(Interruptions)...

7.00 P.M.

SHRI V. NARAYANASAMY: No; no; judicial decision is also pending.
...(Interruptions)...

SHRI ARUN JAITLEY: Sir, the hon. Minister who has moved this Bill is raising these objections. What is, in nutshell, his objection? His objection is that outside this House, Mr. Ram Jethmalani is crusading against corruption, petitioning against corruption.
...(Interruptions)... Therefore, in this House, he must not speak against corruption. ...(Interruptions)... वे कह रहे हैं, conflict of interest यह है कि आपसदन के बाहर और कचहरियों में ब्लैक मनी के खलिफ बोलते हैं, इसलिए ब्लैक मनी का इश्यु इस सदन में मत उठाइए। ...(Interruptions)... Does it behove the Minister who is in charge of the CBI to raise an objection like this that you are crusading against corruption outside, so don't raise the issue of corruption inside? ...(Interruptions)... Mr. Narayanasamy, this is not a conflict of interest. This is the consistency of his interest both inside and outside the House. ...(Interruptions)...

श्री उपसभापति : श्री राजीव शुक्ल।

श्री राजीव शुक्ल : धन्यवाद उपसभापति जी। आजमुझे लगता है कि 40 साल के अथक प्रयासों के बाद इस सदन के लिए वह ऐतिहासिक दबि आया है, जब लोक सभा से लोकपाल बिल पारित होकर राज्य सभा में चर्चा के लिए लाया गया है। आज हम सबकी जम्मेदारी बनती है कि हम इस बिल को पारित कराने का प्रयास करें। भ्रष्टाचार से लड़ना किसी एक पार्टी का काम नहीं है, किसी एक सरकार का काम नहीं है। यह सारे दलों की जम्मेदारी है कि वे भ्रष्टाचार से लड़ें। सारे दलों के प्रति देश की जनता अपनी नज़िह लगा कर देख रही है। इसलिए जितनी हमारी जम्मेदारी बनती है कि हम भ्रष्टाचार की लड़ाई में सक्रिय हों, उतनी जम्मेदारी बाकी सब लोगों की भी बनती है कि वे भ्रष्टाचार की लड़ाई में शामिल हों। सिर्फ एक सरकार या एक दल को यह कहना कि यह भ्रष्टाचार से लड़े और हम भ्रष्टाचार से न लड़ें और उसी को हर बात के लिए दोषारोपित करते रहें, मुझे नहीं लगता है।

कि यह कोई अच्छी बात है।

सबसे पहली बात तो हम यह उठाना चाहते हैं कि हमारी नीयत पर सवाल उठाने की जो चेष्टा है, वह बन्द होनी चाहिए। अगर इस सरकार ने भ्रष्टाचार से अपनी लड़ाई की शुरुआत न की होती, तो ऐसे-ऐसे कामू न कहाँ से आते, जो आज लागू हुए हैं। सूचना के अधिकार कामून, भ्रष्टाचार की लड़ाई ... (व्यवधान) ...

MR. DEPUTY CHAIRMAN: Please, Mr. Ravi Shankar Prasad. Nothing except what the Minister is saying would go on record. ... (Interruptions) ...

श्री राजीव शुक्ल : 2जी में आपके मंत्री भी हैं *... दूसरी बात मत करिए।

*Not recoded.

MR. DEPUTY CHAIRMAN: Please, do not take names.
 ...(Interruptions)... Mr. Minister, please, do not take names.
 ...(Interruptions)... The names may be removed from the record.

श्री राजीव शुक्ल : 2जी में आप भी हैं , इसलिए 2जी की बात मत करिए। * से पूछिए कि 2जी कैसे हो गया ? * का रेकार्ड नकल लिए , मल्लि जाएगा। इसलिए आप दूध के धुले नहीं हैं। ... (व्यवधान) ... 2जी में आपके मंत्री का नाम भी आ गया है , इसलिए शांत रहिए।

सूचना का अधिकार कानून यह सरकार लाई। काला धन पर अभी हमारे अंकल , जेठमलानी जी बोल रहे थे। इस सरकार ने 22 देशों के साथ समझौता किया। जब आप भी कानून मंत्री थे , तब कर सकते थे। Whistleblowers' Bill यह सरकार लाई , Judicial Accountability Bill यह सरकार लाई , Money Laundering Bill यह सरकार लाई ... (व्यवधान) ... लोक सभा में ... (व्यवधान) ... लोक सभा में चर्चा हुई। चंदन मल्लि जी , कल ही चर्चा हुई। आप तो संपादक हैं , अपना अखबार पढ़ लीजिए करें। कल जो चर्चा हुई , आज उसमें छपी है। आप तो संपादक हैं। Money Laundering Bill यह सरकार लाई। अभी हमारे पहले के वक्ताओं ने बोला कि यह कोई आजका नहीं है , यह 60 सालों से , 70 सालों से चल रहा है। लेकिन सवाल यह उठता है कि कौन सरकार इससे लड़ी ? उसने कुछ उपाय किए या नहीं ? मैं आपको दोष नहीं देता हूँ। आपने 6 सालों में कोई उपाय नहीं किए , मैं इसके लिए आपकी आलोचना नहीं करता हूँ। लेकिन हमने कुछ उपाय किए। अगर आजबहस हो रही है , तो सर्फ़ इसलिए हो रही है कि हम एक बलि लाए , जो 40 सालों से नहीं आ पाया। बजाय इसके कि उसकी सराहना करें , आप उसकी आलोचना करने में जुटे हुए हैं। आपको बलि की मेरिट पर बोलने का पूरा अधिकार है , आप उसकी आलोचना कर सकते हैं , लेकिन नीयत पर सवाल मत उठाइए। आप नीयत को देखिए कि इस सरकार ने भ्रष्टाचार के खिलाफ एक, दो , तीन , चार , पाँच , सात-सात कदम उठाए। पूरा देश देख रहा है। सूचना का अधिकार कसिने दिया ? ... (व्यवधान) ...

MR. DEPUTY CHAIRMAN: Please, do not disturb the House.

श्री राजीव शुक्ल : आप भी 6 साल थे। रवि शंकर प्रसाद जी , आप तो सूचना एवं प्रसारण मंत्री थे , आप सूचना का अधिकार ला सकते थे। आप नहीं लाए न , आपने सूचना का अधिकार नहीं दिया। ... (व्यवधान) ...

श्री रवि शंकर प्रसाद : मंत्री जी , आपके काम बोलते हैं , 2जी , कॉमनवेल्थ ... (व्यवधान) ...

MR. DEPUTY CHAIRMAN: Mr. Ravi Shankar Prasad, you are such a senior Member of the House.

श्री वलिय कटियार : माननीय उपसभापति जी, ये जो बोल रहे हैं ... (व्यवधान) ...

MR. DEPUTY CHAIRMAN: Allow him ... (Interruptions)... You don't want him to speak ... (Interruptions)... Please ... (Interruptions)...

श्री राजीव शुक्ल : वलिय जी, आप तो मेरे मखि हैं, आप क्यों बीच में बोल रहे हैं ... (व्यवधान) ... आप तो बैठ जाइए न... (व्यवधान) ...

श्री उपसभापति : आप बैठिए भई... (व्यवधान) ... हमेशा उठ कर खड़े हो जाते हैं ... (व्यवधान) ... आप बैठिए ... (व्यवधान) ... अभी आपने कहा कि हम डस्टिब नहीं करेंगे, लेकिन आप डस्टिब कर रहे हैं ... (व्यवधान) ... प्लीज़ ... (व्यवधान) ...

*Not recoded.

श्री राजीव शुक्ल : उपसभापति जी, मैं यह कहना चाहता था कि सरकार ने इतने काग़र कदम उठाए हैं, इसलिए सरकार की नीयत पर सवाल उठाना उचित नहीं है, अपने लोगों से हमारा यही अनुरोध है।

अब सवाल लोकपाल बलि का उठता है, मैं अपनी बात लोकपाल बलि पर ही रखूंगा, इधर-उधर नहीं जाऊंगा। लोकपाल बलि पर सबसे पहले क्या मांगें उठीं? लोकपाल बलि लाने के वक्त जब देश में एक बहस चल रही थी और कुछ लोग इसकी आलोचना कर रहे थे, तब कहा गया कि इसमें प्रधान मंत्री को होना चाहिए, इसमें 'ए', 'बी', 'सी', 'डी', चारों श्रेणी के कर्मचारियों को होना चाहिए, एक सटिज़न चार्टर लाना चाहिए, लेकिन कांग्रेस पार्टी और सरकार ये तीनों चीज़ें नहीं ला रही हैं, हम लोकपाल पर सरकार को कटघरे में खड़ा करेंगे, सरकार की आलोचना करेंगे। जब यह बलि आया है, तो इसमें प्रधान मंत्री भी लोकपाल बलि के दायरे में हैं, 'ए', 'बी', 'सी', 'डी', चारों श्रेणी के कर्मचारी भी इसके दायरे में हैं और सटिज़न चार्टर भी अलग से है। आपने जब यह देखा कि सारी मांगें पूरी हो गईं तो दाएं-बाएं से तीसरा एक बहाना नक़िल लया कि ऐसा नहीं वैसा करो, वैसे नहीं ऐसे करो। आप यह देखिए कि अल्टीमेटली जो आपकी मांगें थीं, इसमें वे सारी की सारी आई या नहीं आई? अगर व्यक्तिगत रूप से आप मुझसे पूछिए तो मैं प्रधान मंत्री को इसके नीचे लाने की

खलिफ था।

श्री नारायण सहि केसरी : *

श्री उपसभापति : देखिए , आप रुकिए ... (व्यवधान)... Nothing will go on record. ... (Interruptions)... आप बैठिए न... (व्यवधान)... आप यह मत कीजिए , प्लीज़ ... (व्यवधान)... There is a limit. ... (Interruptions)... All of you are requested. ... (Interruptions)...

श्री राजीव शुक्ल : हमारे डा. मैकेयन , श्री मनोहर जोशी जी... (व्यवधान)... आवाज़ उठाई ... (व्यवधान)...

श्री साबिर अली : *

श्री उपसभापति : आप भी बैठिए ... (व्यवधान)... आप यह मत कीजिए , प्लीज़ ... (व्यवधान)... सबको डाँटते हैं ... (व्यवधान)... उनको भी डाँटते हैं और आपको भी डाँटते हैं ... (व्यवधान)... उनको भी डाँटते हैं और आपको भी डाँटते हैं ... (व्यवधान)... आप यह मत कीजिए ... (व्यवधान)... आप यह मत कीजिए ... (व्यवधान)... प्लीज़ , आप खामोश रहिए , आप बहुत उठते हैं ... (व्यवधान)...।

श्री राजीव शुक्ल : सर, ताऊ को ऐतराज़ हो तो आप हम लोगों को भी डाँट लीजिए ... (व्यवधान)...

व्यक्तिगत रूप से मैं प्रधान मंत्री को इसमें लाने के खलिफ हूँ , मेरी अपनी नज़ि राय यही है। लेकिन प्रधान मंत्री जी ने स्वयं कहा कि मैं इसके अंतर्गत आना चाहता हूँ। लोकतंत्र की बुनियाद क्या होती है? मेरा यह मानना है कि लोकतंत्र की बुनियाद यही होती है कि जो जनता से चुना हुआ प्रतिनिधि होता है , वह सत्ता और शासन में सबसे ऊपर रहता है। यह मेरा अपना तर्क है। जो लोकतंत्र की मूल धारणा है , अगर उस आधारभूत धारणा के साथ कुछ होता है , तो वह उचित नहीं है। लेकिन उन्होंने स्वयं कहा कि मैं इसके नीचे आना चाहता हूँ और वह लोकपाल के अंतर्गत आए। हमारे वक्ता के भी कई लोगों ने कहा कि वह गलत बात है , लेकिन मैं इससे सहमत नहीं हूँ , फ़िर भी प्रधान मंत्री जी इसमें आए।

*Not recoded.

अब एक नया तर्क दिया जा रहा है कि यह जो लोकपाल है, यह प्रभावशाली नहीं है, मजबूत नहीं है। सचिवी साहब ने सुबह कहा कि मजबूती की परिभाषा हर एक की अलग-अलग होती है। उस दबि दूसरे सदन में कपिल सच्चिदर साहब ने भी यही बात कही कि मजबूती की बात कहना और उस पर तर्क देना, इस पर सबका अलग-अलग नजरिया हो सकता है। मेरे अपने हिसाब से, जो हमने बलि पढ़ा, यह बहुत मजबूत और बहुत प्रभावशाली बलि है, आप भले ही इसकी कसिनी भी आलोचना करते रहें ... (व्यवधान) ...

श्री उद्वनारायण पाणि : *

MR. DEPUTY CHAIRMAN: Nothing will go on record. ... (Interruptions) ... आप बैठिए। ... (व्यवधान) ... देखिए, आपको मैम्बर से एक्सप्लेनेशन पूछने की जरूरत नहीं है ... (व्यवधान) ... प्लीज़, पाणि जी, आप बैठिए ... (व्यवधान) ... नहीं-नहीं, आप बैठिए ... (व्यवधान) ...

श्री राजीव शुक्ल : पाणि जी, आप यह मान कर चल रहे हैं कि आप पचास साल तक पावर में आने वाले नहीं हैं और हमारा ही प्रधान मंत्री रहने वाला है, यही मान कर आप चल रहे हैं आप। ... (व्यवधान) ... प्रधान मंत्री को लाना चाहते हैं ... (व्यवधान) ...

श्री उपसभापति : देखिए, आप पूछते हैं कि हम आपको डांटते हैं ... (व्यवधान) ... आप ऐसा करते हैं, इसीलिए आपको डांटना पड़ता है ... (व्यवधान) ... प्लीज़, बैठिए ... (व्यवधान) ... I do not understand ... (Interruptions) ...

श्री राजीव शुक्ल : पाणि जी, आपको यह लगता है कि अरुण जेटली जी या नीतीश कुमार में से कोई कभी इधर बैठने वाले नहीं हैं, इसलिए आप यह मान कर चल रहे हैं कि हम ही यहां बैठे रहेंगे। इसीलिए आप हर चीज़ चाहते हैं कि प्रधान मंत्री या केन्द्र सरकार ... (व्यवधान) ...

श्री उपसभापति : आप चेयर को address कीजिए, उनको address मत कीजिए, क्योंकि वे समझ रहे हैं, आप उनसे बात कर रहे हैं। ... (व्यवधान) ...

श्री राजीव शुक्ल : सरकार ने जो लोकपाल कानून बनाया है, उसमें लोकपाल को सारे अधिकार देने के साथ-साथ सत्ता को संतुलन भी बना कर रखा है, शक्तियों को संतुलन भी बना कर रखा है ताकि कोई व्यक्ति ऐसा न हो जाए कि वह सर्वोपरि हो जाए या

सबसे ऊपर हो जाए और उसके अंतर्गत हर चीज़ हो। अगर आप यह सोचते हैं कि यह मजबूत नहीं है, प्रभावशाली नहीं है, तो इसका मतलब क्या होता है? इसमें सारे अधिकार तो दखि गए, चाहे वह सीबीआई का मसला हो - कोई केस रेफर करेगा, सीबीआई उसको रपॉर्ट करेगी, उसका director investigation होगा, director prosecution होगा। ये सारी चीज़ें लोकपाल के अंतर्गत दी गई - ग्रुप ए, बी, सी और डी, ये सारे सरकारी कर्मचारी उसके अधीन आएंगे। लेकिन, बाहर यह दुष्प्रचार चल रहा है कि जो लोकपाल बलि आया है, उसमें सिर्फ़ दस परसेंट नेता इसके अंतर्गत आएंगे और पांच परसेंट सरकारी कर्मचारी इसके अंतर्गत आएंगे। लोग यह बात टीबी चैबलों पर जाकर बोल रहे हैं। सच तो यह है कि सारे नेता इसके अंतर्गत हैं और सारे सरकारी कर्मचारी इसके अंतर्गत हैं, लेकिन कहा तो यह जा रहा है कि सिर्फ़ दस प्रतिशत नेता इसके अंतर्गत हैं और बाकी सब बच गए हैं। इसमें कोई सांसद नहीं है, कोई नहीं है, यह गलत propaganda किया जा रहा है। आप इसको पढ़ कर देखिए कि क्या इसमें कोई छूटा है? सारे लोग तो इसके अंतर्गत हैं। लोकपाल को पूरी शक्तियां प्रदान की गई हैं। यह बहुत मजबूत लोकपाल है।

*Not recoded.

देश की जनता इसको website पर जाकर देख सकती है। लेकिन , यह कहना कि इसको और मजबूत कर दो , ताकि यह राष्ट्रपति , प्रधान मंत्री सबके ऊपर हो , तो कोई मंगल ग्रह या चन्द्रमा पर से तो लोकपाल नहीं आएगा। यह तो हमारे लोगों के बीच से ही आएगा। आप ऐसी चीजें देना चाहते हैं , आप balance of power हटाना चाहते हैं , आप शक्तियां हटाना चाहते हैं , तो क्या कोई दूसरे गुरु ह से आदमी आकर बैठेगा , जो ऐसा होगा कि उसके अंदर कोई कमी ही नहीं हो सकती है ? उस संस्था के नीचे कौन रहेगा ? उस संस्था के नीचे यही सरकारी कर्मचारी तो होंगे।

यह सोच लीजिए कि कोई कामून एक गवर्नमेंट या एक पार्टी के लिये नहीं बनता है , बल्कि कामून सौ साल के लिये बनता है। इस देश में औसत कामून कम से कम 60 साल रहा है। आप भविष्य की पीढ़ियों के बारे में सोचिए। अगर आप सोचते हैं कि किसी कामून के चलते हम इस सरकार को दबोच लें या उसको इस सरकार के खिलाफ बना दें , इस प्रधान मंत्री के खिलाफ बना दें , इस मंत्री के खिलाफ बना दें , तो कल आप भी कठघरे में होंगे , तब आप आंसू बहाकर मत रोइंगा। ... (व्यवधान) ... कामून सौ साल के लिये बनता है और दसियों पीढ़ी उस कामून को झेलती है , इसलिए कामून ऐसा बनाना चाहिए , जिससे देश की जनता आपको साधुवाद दे , आपकी तारीफ करे और वह कामून सत्ता के साथ चल सके , लोकतंत्र के साथ चल सके। लोकतंत्र की बुनियाद क्या है ? लोकतंत्र की बुनियाद तो यही है कि चुने हुए लोग , जव्हि जनता चुनती है , वरना लोकतंत्र हटा दीजिए। एक रटियर्ड जज को राष्ट्रपति बना दीजिए , एक रटियर्ड आई.ए.एस. ऑफिसर को प्रधान मंत्री बना दीजिए , एक रटियर्ड आई.पी.एस. ऑफिसर को होम मन्निस्टर बना दीजिए। अगर आपको लगता है कि ये elected members गलत हैं , गड़बड़ हैं और जो appointed हैं , वही सही हैं , तो इस बात को छाती पर हाथ रख कर सोच लीजिए। इसमें हमें कोई ऐतराज नहीं है। ... (व्यवधान) ...

Elected आदमी का कुछ सम्मान होता है , चाहे वह नेता वरिष्ठ हो या नेता सत्ता पक्ष हो , क्या उन पर विश्वास नहीं है ? कोई मुख्य मंत्री है , तो क्या उस पर विश्वास नहीं है ? क्या एम.पी. पर विश्वास नहीं है ? आज पूरे देश में एक माहौल बन गया है कि elected आदमी सबसे खराब है और सर्फ़ ये जो appointed लोग हैं , बस वही सही हैं। यह कहा जा रहा है कि appointed को elected के साथ लाया जाए , यह कौन सा तुक है , वह कौन सी ताकत देना चाहते

हैं ? कहा जाता है कि मुझे तो एक मजबूत और प्रभावशाली लोकपाल चाहिए , लेकिन मजबूत और प्रभावशाली का अर्थ क्या है ? सारी सत्ता , सारी powers सब कुछ उसको दे दीजिए , लेकिन क्या आप मंगल ग्रह या चन्द्रमा से लोकपाल को मंगाएंगे ? आप क्या कर रहे हैं , इस पर जरा सोचिए। इसलिए , हमेशा संतुलन बनाइए। सत्ता का संतुलन , शक्तियों का संतुलन , balance of power, ये होना चाहिए और तब आप इस सत्ता को , इस सिस्टम को चला सकते हैं। रवि शंकर प्रसाद जी भी कल इधर हो सकते हैं , चंदन मणि जी भी इधर हो सकते हैं। ... (व्यवधान) ...

श्री रवि शंकर प्रसाद : हम सत्ता में आने वाले हैं। ... (व्यवधान) ...

उपसभाध्यक्ष (प्रो . पी . जे . कुरियन) : रवि शंकर प्रसाद जी , कृपया आप बैठ जाइए। ... (व्यवधान) ...

श्री राजीव शुक्ल : फरि यह मत कीजिएगा। ... (व्यवधान) ...

श्री बलबीर पुंज : सर... (व्यवधान) ...

उपसभाध्यक्ष (प्रो . पी . जे . कुरियन) : प्लीज़ , प्लीज़।

श्री राजीव शुक्ल : बलबीर पुंज जी, आपके साथ हमारी पूरी हमदर्दी है, लेकिन आपकी पार्टी आपको बोलने का मौका नहीं देती है, लेकिन आप अच्छा बोल सकते हैं, अगर आप इस पर बोलिएगा तो। ... (व्यवधान) ... आप हमारी बहिदारी के आदमी हैं मेरा कहने का अर्थ यह है कि जो चुसा हुआ व्यक्ति है, उसकी भी कुछ सम्मान रखिए, उसकी भी इज्जत रखिए, चाहे वह कोई भी हो, चाहे वह किसी भी पार्टी का हो, चाहे वह कैसा भी हो। अगर कुछ बगड़ गया, तो बाद में इतना आसान नहीं होगा, इसलिए मैं अभी बता देता हूँ।

60 साल में सर्फ़ एक जज को हटाया गया है 50 एम.पी. के हस्ताक्षर कराने के बाद और दो साल का प्रोसेस चलने के बाद यह हुआ है। सीताराम येचुरी जी यहां बैठे थे 60 साल में आप एक जज हटा पाए। अगर कोई गड़बड़ व्यक्ति आ गया, तो क्या आप उसको ऐसे हटा लेंगे ?

यहाँ तो सर्फ़ नौ लोकपाल होंगे, जबकि देश में तो हजारों जज हैं, जिनमें से केवल एक को आप 60 सालों में हटा पाए हैं, इसलिए वह इतना आसान नहीं है। आज हँसी-मजाक में सब चीज़ें नक़िल जाही हैं। हम आज पॉलिटिकल प्रवायंट्स स्कोर करने के लिए एक-दूसरे के खलिफ बाहें कर लेते हैं, लेकिन कल इसका खामियाजा सब को भुगतान पड़ेगा। जो कानून बनाया गया है, उसमें सारे प्रवधान रखे गये हैं। उसमें उन सब चीज़ों को रखा गया है, जैसे कि सौ एमपीज़ के दस्तखत चाहिए, तब आप लोकपाल हटा पाएंगे। इन सारी चीज़ों को ध्यान में रख कर उसे बनाया गया है। ऐसा संतुलित कानून बनाया गया है जिससे हमारी जतिनी भी संस्थाएँ हैं, उन सब का भी सम्मान रहे और उसके साथ-साथ हम ऐसा कानून दें, जो चल सके, जिसमें लोकपाल संस्था भी चले, देश से भ्रष्टाचार भी दूर हो और जिसमें इले क्टेड लोगों का भी सम्मान रहे। राज्य सरकारें और केन्द्र सरकार, सब कुछ अपने समानांतर ढंग से चलती रहें, कहीं किसी को कोई तकलीफ न हो। लोकतंत्र भी बचा रहे और संविधान भी बचा रहे। आखिर क्या बात थी कि 40 साल नक़िल गये ? कभी तो ऐसी कोई मांग होती होगी ! पंडित जवाहरलाल नेहरू जी हों, इंदिरा जी हों, मोरारजी देसाई हों, पी.वी. नरसिंह राव हों, अटल बह्लिरी वाजपेयी हों, उन्होंने कुछ तो सोचा होगा ! जब इस तरह की मांगें होती होंगी, तब केवल सोच कर तो कुछ नहीं होता होगा ! आपने भी छः साल तक कुछ नहीं किया, लोकपाल की बात पर चुप बैठ गये। लोगों ने कुछ

सोचा तो होगा , कुछ अक्ल तो लगायी होगी ! आज आप डा॰ मनमोहन सिंह के खिलाफ प्वायंट स्कोर कर लेंगे , लेकिन कल क्या होगा , वह आपको सोचना चाहिए।

तीसरी बात लोकयुक्त के संबंध में है। आप लोगों ने लोकयुक्त की बात रखी है। देखिए , मैं राज्यों के अधिकारों का प्रबल समर्थक हूँ। राज्यों के अधिकार रहने चाहिए , मुख्य मंत्रियों के अधिकार रहने चाहिए , लेकिन केन्द्र सरकार के साथ-साथ राज्यों में भी , चाहे वहाँ हमारी कांग्रेस की सरकारें हों या दूसरे दलों की सरकारें हों , राज्यों में जो नीचे की मशीनरी है , उसमें भी बड़ा भ्रष्टाचार व्याप्त है। सब्बिल साहब ने जैसा उस दल्लि कहा कि चाहे वह थानेदार हो , राशन कार्ड वाला हो या फरि ट्रैफिक वाला हो , आदमी उनसे बहुत त्रस्त होता है। यहाँ अभी राम जेठमलानी जी उदाहरण दे रहे थे। उन्होंने कहा कि एक व्यक्ति की माँ मर गयी और उसका डेथ सर्टिफिकेट बनाने के लिये उससे हजार रुपये माँगे गये। केन्द्र सरकार डेथ सर्टिफिकेट नहीं देती , बल्कि राज्य सरकार का जो मुलाजिम होता है , वह डेथ सर्टिफिकेट देता है। आप सोचिए कि आम आदमी कहाँ से परेशान है , तो राज्यों में भी एक कड़ा कामून आना चाहिए। वहाँ भी इतनी सख्ती होनी चाहिए कि आम आदमी को इस तरह की जो तकलीफें होती हैं , उनको दूर किया जा सके। अगर आप यह सोचें कि नहीं , सिर्फ केन्द्र सरकार में ही होना चाहिए राज्यों में नहीं होना चाहिए , तो मुझे नहीं लगता कि हम न्याय कर पा रहे हैं।

श्री सुखेन्दु शेखर राय : क्या वधान सभा की शक्ति नहीं है ?

श्री राजीव शुक्ल : वधान सभा की शक्ति है। हमने पहले कहा कि राज्यों का अधिकार, उसका प्रोसिज़र क्या है, यह अलग चीज़ है, लेकिन उसके साथ-साथ हमें दोनों चीज़ों को लेकर चलना चाहिए। हम अपनी कांग्रेस सरकारों की भी बात कर रहे हैं, हम सबकी बात कर रहे हैं। हम राज्यों की सरकारी मशीनरी की बात कर रहे हैं। ... (व्यवधान) ...

डा॰ अखिलेश दास गुप्ता (उत्तर प्रदेश) : राजीव जी, इसमें आरक्षण के बारे में जो प्रक्रिया दी गयी है, ज़रा उसको भी आप क्लियर कर दीजिए। ... (व्यवधान) ...

श्री राजीव शुक्ल : हम अभी उस पर आते हैं, आप चिन्ता मत कीजिए।

हमारे मन्त्रि, नेता वपिषक्ष शायद कहीं चले गये हैं। वे बार-बार एक बात रख रहे थे कि इसमें सरकार का हक है, इसमें सरकार का अधिकार है, यह सरकार यहाँ ज्यादा शक्तियाँ ले लेगी। जैसे सरकार में होना कोई गुनाह हो गया। सरकार बनती कैसे है? ऐसा थोड़े हैं कि भगवान ने एक व्यक्ति को नॉमिनेट कर दिया कि अब ये जम्बिगी भर सरकार में रहेंगे! सरकार बनने के लए हर पाँच साल बाद वोटिंग होती है और एक दल या एक समूह को जनता चुन कर सरकार बनाने के लए भेजती है। उसको ये अधिकार दिये गये कि अब आप आये हो, आप सत्ता को चलाओ और नीतियों पर नर्णय लो तथा ये सब करो। अब यह कहा जा रहा है कि आप सरकार में हैं, इसलिए आप यह नहीं करें, सरकार के पास कोई अधिकार न रहे, सारे अधिकार वपिषक्ष के पास रहें। जब वपिषक्ष को जनता ने नहीं चुना है, जनता ने हममें वशिवास व्यक्त किया है या इनमें वशिवास व्यक्त किया है या कल आप में वशिवास व्यक्त करेगी, तो आपको वे अधिकार तो मल्लिगे ही जो संविधान में हैं, जो सरकार चलाने के लए दिये गये हैं या जो रूल्स बुक में हैं। क्या हम उनका भी उपयोग न करें? जैसे सरकार में आना कोई पाप हो गया हो कि सरकार ये न करे, इसमें सरकार के आदमी हैं जे०टली साहब, आप भी सरकार में थे, क्या आपके जमाने में सीबीआई का डायरेक्टर गलत नयुिक्त हुआ? क्या आपने गलत सीएजी बनाया? क्या आपने सुप्रीम कोर्ट और हाई कोर्ट के गलत जज

बनाये ? हम तो ऐसा नहीं कहते। हम भी बना रहे हैं , हम भी कोई गलत थोड़े ही बनाएँगे। हम अच्छा आदमी लाएँगे , इसमें पूरा सस्टिम होगा। यह कहना कि इसमें सरकार है , सरकार तो गड़बड़ लाएगी , इससे तो आप सारी सरकारों को दोषारोपित कर रहे हैं। सरकार में होने का यह मतलब थोड़े ही है कि जो भी होगा गलत होगा।

इस बख्ति में एक और बहुत महत्वपूर्ण प्रसवधान कथिा गया और आप कहते हैं कि वह कड़ा नहीं है। अगर वह कड़ा नहीं है , तो लाख जी क्यों कहते हैं कि यह कामून डेथ वारंट है। अभी यहाँ पर मनोहर जोशी जी ने भी कहा कि इस कामून के अंदर कई कड़े प्रसवधान हैं। अगर वह प्रभावशाली नहीं है , शक्तिशाली नहीं है , तो इतने कड़े प्रसवधानों की बात लोग क्यों कर रहे हैं ? इसमें तो एक अच्छी बात यह भी की गयी है कि अगर कोई गलत शकियत करेगा , तो उसके लएि एक साल की सजा का प्रसवधान है। क्योंकि नेताओं के खलिाफ तो लोग रोज ही सुबह से शाम तक शकियत करेंगे। जो चुनाव हार गया , वह दूसरों के खलिाफ complaint भजिवाने लगेगा। इसलिए उस में यह भी प्रसवधान है कि उस के लएि एक साल की सजा और उसे एक लाख रुपए जुर्माना देना होगा। ... (व्यवधान) ... एक साल की सजा भी तो है। सिर्फ़ एक लाख रुपया नहीं , सजा का एक साल भी साथ में जुड़ा हुआ है। इस में झूठी शकियत करने वालों के लएि भी प्रसवधान कथिा गया है।

महोदय , कहने का मतलब यह है कि यह एक ऐसा कानून आप के सामने रखा गया है जो कि पूरी तरह से संतुलित है , जसि सारे पक्षों और सारे पहलुओं को ध्यान में रखकर बनाया गया है। हाँ , अगर इसे उस सदन में संवैधानिक दर्जा मल्लि जाला तो और अच्छी बात होती। फरि चुनाव आयोग व अन्य संवैधानिक संस्थाओं की तरह यह और अच्छा होता और इस में चार चांद लग जाते , लेकिन वह नहीं हो पाया। अब उस के बारे में हम क्या कहें ? वह होना चाहिए था , लेकिन नहीं हुआ। मैं उस पर कोई टप्पिणी नहीं करना चाहता हूँ , लेकिन यह एक बहुत अच्छा कानून आया है। मैं चंद पंक्तियां यहां रखना चाहूंगा , आप सुन लीजिए। “समर शेष है , नहीं पाप का भागी केवल व्याध , जो तटस्थ है , समय लखिगा उन का भी अपराध। ” इसलिए मेरा कहना है कि , “उत्तिष्ठ जाग्रत प्रसप्य वरान्निबोधत। ” उठो , जागो और इस कानून को पास करो। धन्यवाद।

SHRIMATI SHOBHANA BHARTIA (Nominated): Thank you, Sir. Sir, there is nothing new about corruption. There is also nothing new about the intention to fight corruption. But over the years, graft has taken such deep roots in every sphere of public life that it has almost become institutionalized, and that is where the problem lies. To tackle something as tangible as systemic corruption, the best of intention is not good enough. What we need are laws that can be implemented and a law-enforcing body that is empowered for this purpose. That is the reason why it is imperative to have the institution of Ombudsman or Lokpal. Sir, whilst every care must be taken to ensure that the Lokpal is protected from interference, at the same time, we need to ensure that we take enough care to allay the genuine fears of the institution of the Lokpal acquiring unlimited power and becoming unaccountable to no one. There is little purpose in setting up a parallel investigative body to monitor if it has the same ills that plague the existing system.

Sir, I would like to put forth certain suggestions, I know the time is brief, which I think will go a long way in ensuring that the body serves its functions and yet we prevent it from becoming an unaccountable body, a run-away body. Sir, right at the beginning, I would like to compliment the Government for including in its ambit the institution of the Prime Minister. I know that the earlier Bill that had been proposed did not cover the institution of the Prime Minister.

But I think no law of the land gives the Prime Minister any special immunity, whether it is the Prevention of Corruption Act or the IPC or the Cr.PC. Since they all apply evenly to the Prime Minister, keeping him out of this important institution, to my mind, would have been at conflict with the existing laws of the country. The Government has done well to hear the voice of the House and to incorporate the same. At the same time, taking a decision to provide certain safeguards like having in-camera proceedings so that this important office does not get destabilized, I think, is a step in the right direction.

Sir, this year-long debate on corruption has resulted in a sharp focus on the functioning of the country's premier investigative agency, the CBI. At the outset, let me just state some of the disturbing points based on common perception which undermine the good work that is actually

done by the CBI. There is a perception that it works under Government pressure because all the top appointments are controlled by the Government, that majority of the officers working in the CBI are IPS officials who have been seconded or provided by the States.

Sir, appearing before the Standing Committee, the Director, CBI, said that there are over 900 posts which are lying vacant because of clearance pending by the DoPT since 2009. Care has to be taken to allay any such allusion that the CBI will remain under the control of the Government and that the CBI will not be given the due independence and authority that it so rightly deserves. There is a solution available in the Vineet Narain Judgement of the Supreme Court in 1997. It has been fourteen long years. But it has been implemented only in bits and pieces. While the Director, CBI, should have full functional autonomy, the meaning of the word 'administrative control' of the DoPT should be very clearly defined.

Also, Sir, it should be the Director, CBI, and not the Law Ministry, who should have a final say in deciding whether a chargesheet should be filed in a case probed by the agency. As far as the Lokpal is concerned, I know that the CBI would refer the matter back to the Lokpal and the Lokpal has also been given the powers of superintendence and direction over it. But in all other cases, the CBI needs to be invested with the authority to take its final decision. It should have its own directorate of prosecution. May I suggest that the appointment of the director of prosecution should be done by the same process that the Government has proposed in the Lokpal Bill to select the Director, CBI? The Government wants the appointment of the Director, CBI, to happen in an independent, transparent, and objective fashion. In fact, the panel, which the Government has recommended, will go a long way in instilling a certain sense of confidence. I would like to commend the Government for that. But the director of prosecution should also be empowered in the same way. He should have a free hand in selecting his team, which should comprise of eminent lawyers from different fields like criminal law, or international treaties like extradition or human rights. The CBI can use the model of Crown Prosecution Services in the UK for setting up such an agency

and that will go a long way in giving the CBI the kind of focus and attention that the agency deserves.

Sir, the Lokpal Bill presented in the Lok Sabha in August had only covered Group A of the bureaucracy. The Standing Committee subsequently recommended covering Group A and Group B. But the fresh Bill puts an end to the whole month of wrangling by including all the four categories – Group A, Group B, Group C, and Group D – under the Lokpal. Sir, this is a mammoth recruitment exercise. Team Anna in its discussion with the drafting committee of the Government had put a figure of almost 15,000 people that would need to be recruited if Group C and Group D had to be included in it. You are going to have a floodgate open of all kinds of

complaints coming in because bulk of the people actually face problems in areas which pertain to Group C and Group D. I would request the Government to consider augmenting the strength of the CBI and the CVC which currently has only about 260 people. I think the strength required would be much, much more than that.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Yes.

SHRIMATI SHOBHANA BHARTIA: Sorry, Sir.

SHRI RAVI SHANKAR PRASAD: Sir, she is retiring. We wish her to come here again. Sir, give her extra time to speak more.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I did not say anything. Take two more minutes. I did not say anything.

SHRIMATI SHOBHANA BHARTIA: I was looking at the board myself.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): If you have finished, it is okay. If you have not finished, then you can take two more minutes.

SHRIMATI SHOBHANA BHARTIA: Sir, I will take two more minutes. Sir, the last point I would like to make is about the decision to cover trusts, societies, and other bodies under clause 14 (g). To my mind, this Bill was proposed to cover public servants. Now taking the Bill to try and cover trusts, societies, and bodies, which are outside the purview, will not only, to my mind, not retain the focus it ought to but it will also mean again a huge exercise. Sir, can you imagine the number of complaints and the number of petitions that the Lokpal is going to be flooded with if every trust, society, body and foundation is going to come under its purview?

Lastly, Sir, I would just like to say that it is a very good initiative on the part of the Government. I know that many of my colleagues have differences in the House. There can be no perfect Bill. But nothing prevents us from making changes as we go along. To my mind, the Government has set the best architecture for fighting corruption in the form of the Lokpal and Lokayuktas Bill, the Whistle Blowers Protection Bill, and the Judicial Accountability Bill, which is yet to be introduced. All these three Bills form a bulwark against corruption. They will go a long way. I only hope that all our

colleagues rise to the occasion, bury their differences and pass the Bill. We can always make changes as we go along. Thank you.

SHRI M.V. MYSURA REDDY (Andhra Pradesh): Sir, at the outset, I would like to speak about the procedure of selection of Lokpal, Lokpal having its own investigating agency and creation of Lokayuktas which won't affect the federal fabric. Sir, regarding this, I have given amendments also and the amendments have already been dealt with elaborately by the LOP and

also our colleagues. My time is also very limited, so I am not going into that subject. I associate myself with those amendments on behalf of my Party, Telugu Desam Party.

Sir, just now, the Minister was saying that they are bringing forward so many Bills - Judicial Standards Bill, Whistleblowers Bill, Lokpal Bill, etc. Who has brought forward all these Bills? Sir, in this country, if you go two years back, not one scam, there are a number of scams - irrigation scam in Andhra Pradesh, illegal mining scam in Karnataka and Andhra Pradesh, Adarsh scam, CWG scam and above all, 2G scam. Sir, it is a national shame. It has brought disrepute to the political system and utter contempt towards politicians. Thanks to this Government rule!

Sir, if they had acted stringently against the defaulters, they might have created confidence and faith in the Parliamentary system. Instead of that, they have brought forward one Lokpal Bill. People are thinking that this is done deliberately to divert public attention and also to get political mileage. That is why, even though our Minister said that they have brought forward so many Bills, people are looking suspiciously at all these Bills thinking that there are loopholes, it is a weak Bill and that it won't solve or weed out corruption in political system.

Sir, this is a big Bill. I will quote one or two examples and point out what are the loopholes. Sir, clause 49 says, "Lokpal shall function as the final appellate authority in respect of appeals arising out of any other law for the time being in force providing for delivery of public services under the Prevention of Corruption Act 1988." That means, as per the Anti Corruption Act, after the ACP court, appeal lies with the High Court; after the High Court, it is the Supreme Court. Then, Lokpal will become supreme to supreme. What remedy people will get against corruption? That's why, they are looking at all these Bills suspiciously.

Then, Sir, I thought that Lokpal means ombudsman for political system of the Union Government and Lokayuktas mean ombudsmen for political system in States. But, by pressure or by intention, whatever

may be the cause, now the public servants are also brought under the Lokpal and Lokayuktas. If these public servants are brought into the system, then what will be the effect of these PAC and SP establishments, and also the ACP and ACP Courts in the State? What about the Commission of Inquiry Act? This is the ambiguity in the Act itself. That is why the Minister may clarify what we are going to do with this establishment. Either repeal all these Bills or they may be transferred to the Lokpal establishment, Sir. That is why everybody is pointing out that this Bill is having weaknesses. What I want to tell you here is the intention of the Government. *Jus Dicere, et non just dare*. Sir, that means, judges can only declare the law, but they cannot make the law. We are the lawmakers. If you make an imperfect law, definitely we are leaving room for courts to interpret the law. To substantiate my argument also, Sir, in the other

House, the hon. Finance Minister intervened and said – and I quote: “It is the responsibility of this House to pass a law within its legislative competency and it is for the judiciary to sit upon whether the laws passed or the various provisions of the Bill are in conformity with the various provisions of the Constitution.” This exposes the intention of the Government. See, the Government wants to pass a law. ...(*Time-bell rings*)... I am going to complete it in one minute, Sir. It will go to a court. If the Court passes any judgment, they want to sit like that, Sir. Suppose the Supreme Court passes a judgment. What can we do? That is why people are looking at it suspiciously. Even if they are bringing the laws, they are suspiciously looking at these Bills. The intention of the Government is not good; this is what I want to tell the House. This Act is not a panacea for all the ill, evils of society. For improving the services given to the people, some investment would have been required. For that investment, the Government has liberalized the economy without a human face. Because of that, there is a lot of corruption in every infrastructural project, in every field. With this corruption, the society also has become greedy for money. Everybody is not a Mahatma Gandhi. Though we have to educate the people on the evils of corruption, we have to bring some more laws concerning election reforms. Laws concerning the corporates have to be amended so that there should not be corruption in these areas. With these words, Sir, I thank you for giving me the opportunity.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you, Mr. Mysura Reddy. Now, Shri Birendra Prasad Baishya.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you very much, Sir, for giving me the opportunity to speak on the Bill moved by the Government, the Lokpal and Lokayuktas Bill, 2011. To curb corruption in the country is the call of the hour. Mr. Mysura Reddy, my college from Telugu Desam, very rightly says that there is a lot of corruption going on in the country not only at the Central level but also at the state level. My State of Assam also is facing a serious problem due to

a lot of corruption. Sir, from the very beginning, my party, Asom Gana Parishad, took the same stand, which we are going to take today also. The stand of my party is the same, what we took in the first meeting called by the hon. Prime Minister, and both inside and outside the Parliament, we are telling the same story. Sir, we are in favour of a strong Lokpal at the Centre and simultaneously a strong Lokayukta in the State. The United Front Government, in the year 1996, when they announced the Common Minimum Programme, announced that the Prime Minister of the country would be brought under the purview of the Lokpal. In the year 1996, our stand was quite clear. In the year 1996, we very strongly said that the Prime Minister should be brought within the purview of the Lokpal. In the last all-political party meeting called by the Prime

Minister also we took the same stand and our opinion was that the Prime Minister should be brought under the purview of the Lokpal. I am happy today that in the Bill, which was moved by the Government, they brought the Prime Minister under the purview of the Lokpal. It is a welcome move and that is our stand also.

Sir, there is an interesting part of this Bill which I would like to discuss. I would like to discuss about the CBI. I have seen that in the last several months everybody was talking about the CBI and everybody had said that all the successive Central Governments, whether the Congress Government or some other Government, misused the CBI. This is accepted by everyone. But we are not doing anything about the CBI. In the Bill, which was moved by Narayanasamyji, there is nothing about the CBI. Our opinion is that the investigation wing of the CBI should be brought under the purview of the Lokpal. This is the suggestion of Asom Gana Parishad. In this regard, we propose to move an amendment and I hope we will get support from all our colleagues in this House to bring the CBI under the purview of the Lokpal. Without the CBI under the Lokpal, this Bill will be incomplete. Our stand is quite clear and, again, we repeat our stand that the investigation wing of the CBI should be brought under the purview of the Lokpal.

As regards the provisions relating to the appointment of the CBI Director in the Bill presented by the hon. Minister, I would like to say something. On page 4, Chapter II, it is mentioned that the Chairperson and Members shall be appointed by the President after obtaining the recommendations of a Selection Committee consisting of the Prime Minister—Chairperson; the Speaker of the House of the People—member; the Leader of the Opposition in the House of the People—member; the Chief Justice of India or a Judge of the Supreme Court nominated by him—member; one eminent jurist nominated by the President—member. Here, I would like to refer to the case of the appointment of the Chief Vigilance Commissioner of our country. What happened when Mr. Thomas was appointed as the Chief Vigilance Commissioner? The people have got a right and they challenged his appointment in the hon. Supreme Court.

People got justice from the hon. Supreme Court. I feel that in this Bill there is a conflict with natural justice. I would like to say that the hon. Chief Justice of the Supreme Court will be a member or his nominee, an hon. Judge of the Supreme Court, will be a member of this Committee. Here there is a conflict with natural justice. When the Chief Justice of India is himself a member of the appointing authority of the CBI Director or an hon. Judge of the Supreme Court is himself a member of the appointing authority, if anything happens, nobody can go to the Supreme Court. The Chief Justice of India is himself appointing the CBI Director. This is an issue of conflict. I have given the reference of the appointment of the Chief Vigilance Commissioner, Mr. Thomas, for a comparison. It is known to everybody and people got relief

from the Supreme Court. Here the Chief Justice of the Supreme Court himself is going to be one of the appointing authorities. So, I want you to amend this. I would request the Government to review its decision. My suggestion is that the CBI Director should be appointed by a Committee under the Chairmanship of the Prime Minister, and then the Leader of the Opposition and the Lokpal should be its Members. If this is done, then it will have no conflict with the natural justice.

Thirdly, I come to judicial accountability. I would not like to go into greater detail of it. We are in favour of a Judicial Commission. There should be a separate Judicial Commission. Whenever the Government brings any Bill on the Judicial Commission, my Party will support it. In so far as appointment, promotion, etc. are concerned, these things will be looked after by this Commission. So far as lower bureaucracy is concerned, which is a very important issue, we want that the lower bureaucracy should be brought under the purview of the Lokpal. It is not possible for the common man to knock at the door of higher authorities. In our country, to get a BPL Card or a driving licence or a passport or a ration card or a bed in a hospital, people have to pay money for that; otherwise, they do not get driving licence or BPL Card or ration card. So this lower bureaucracy relates to the common people and poor people of this country. For these common people, poor people, it is not possible to knock at the door of higher bureaucracy. So I want that lower bureaucracy should be brought under the purview of the Lokpal. We are in favour of a strong Lokpal. Simultaneously, we are in favour of strong Lokayuktas in States; otherwise, you cannot curb corruption at the State level. This is the opinion of my Party. On the one hand we want a strong Lokpal in the Centre, and on the other hand, there should be a strong Lokayukta at the State level. I hope the Government will consider it. Sir, we are not against the Bill. We want to pass the Lokpal Bill. But it will not be possible for us to support this Bill in the existing form. It is not possible for us to support this Bill. This Bill cannot serve the purpose. If the Government comes with a fresh Bill, then we will support it. We will oppose the existing Bill. We cannot support this Bill. Thank you.

श्री भगत सहि कोशयारी (उत्तराखंड) : महोदय , लोकपाल पर काफ़ी बहस हो चुकी है। हमारे कानून के माननीय सदस्यों ने और अन्य वद्वान सदस्यों ने अच्छे वद्वार व्यक्त कए हैं। मैं तो इसके केवल कानूनी पहलू को छोड़ करके अन्य पहलूओं पर जाना चाहूंगा। वास्तव में आजलोकपाल की आवश्यकता क्यों पड़ी ? मैं अभी पछिले दलियों कॉलेज के लड़कों के बीच में था। मैंने उन लड़कों से पूछा कि जब हम कॉलेज में पढ़ते थे तो एक गीत चलता था – “हम उस देश के वासी हैं जसि देश में गंगा बहती है। ” तो लड़कों ने झट से मुझे एक स्वर में कहा नहीं –नहीं , सर, ऐसा नहीं है , “हम उस देश के वासी हैं जसि देश में भ्रष्टाचार की गंगा बहती है। ” तो मुझे बड़ा कष्ट हुआ। लेकिन यह बात सही थी। मैं इसके दो-चार दलिया बाद ग्रामीण अंचल में था। मेरे उधर के मन्नि आमआदमी की बात करते हैं , मैं वहां एक आमआदमी से मन्नि। मैंने उस आमआदमी से कहा कि जब हम युवा थे , बचपन में सुनते थे कि – “हम उस देश के वासी हैं जसि देश में गंगा बहती है। ” वह आम आदमी

कहता है कि नहीं , “हम उस देश के वासी हैं जसि देश में यू.पी.ए. के भ्रष्टाचार की गंगा बहती है। ” अब आप देखिए कि देश का युवा क्या बोल रहा है , देश का आम आदमी क्या बोल रहा है मेरी समझ में यह नहीं आता कि आखिर , हम सब लोग भ्रष्टाचार के बारे में कतिने चर्चित हैं अभी कल ही मैं अखबार में पढ़ रहा था कि Rs. 6 lakh crore were illegally siphoned out of India from 2000 to 2009... ...(व्यवधान) ... मुझे जरा बोलने दीजिए। उन्होंने कहा कि 2000 से लेकर 2009 तक 6 लाख करोड़ रुपया बाहर गया है।

प्रभा जी, आपको अच्छा लगता है कि 6 लाख करोड़ रुपया बाहर चला गया। ...(व्यवधान) ...

डा. प्रभा ठाकुर : आप गंगा का नाम ...(व्यवधान) ...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Kindly sit down...(Interruptions)... You will get a chance to speak...(Interruptions)... आप बोलिए। आप बोलिए।

श्री भगत सिंह कोश्यारी : मैं ऐसी कोई बात नहीं बोल रहा हूँ जो असंवैधानिक हो। ...(व्यवधान) ... आखिर सुनने की क्षमता क्यों नहीं है ? उपसभाध्यक्ष महोदय , मुझे तो ऐसा लगता है कि चोर की दाढ़ी में तस्बिका। अगर मैं यह कह रहा हूँ कि वर्ष 2000 से 6 लाख करोड़ रुपया बाहर गया है , कोई अकेले आपकी सरकार के समय में तो नहीं गया , आ क्यों बार -बार इंटरप्ट करते हो ? मैं केवल वह बात बोल रहा हूँ , जो नेशन के इंटरस्ट में है। मैं पार्टी के हिसाब से नहीं बोल रहा हूँ। आम आदमी बोल रहा है कि हम उस देश के वासी हैं जसि देश में यूपीए की भ्रष्टाचार की गंगा बहती है , तो आपको बुरा क्यों लगता है ? यह बात आम आदमी बोलता है।

मान्यवर , मैं आपसे नविदन करना चाहता हूँ कि अभी तक क्लोजर्स के बारे में , सीबीआई के बारे में , फेडरल स्ट्रक्चर के बारे में बहुत सी बातें कही गई हैं। मैं अपने सभी वरिष्ठ के मर्जि से सहमत हूँ हमने अपने यहां इतना अच्छा वधियक पास किया है। क्या जरूरत थी कि सेंटर लाकर वधियक पास करेगा ? हमने आपसे अच्छा वधियक पास किया है। क्या आपको वह अच्छा नहीं लगता है ? इसलिए मेरा नविदन है कि अच्छी चीज़ कहीं भी हो। ...(व्यवधान) ... जी, मैं वही बोल रहा हूँ आप जरा इसको समझने की कोशिश करिए , या तो मेरी समझ कम है

या आपकी कम है। मान्यवर , मैं आपसे यह नविदन कर रहा हूँ कि आज हमारे देश से भ्रष्टाचार को मटिने के लिये जो यह वधियक लाया गया है - मुझे कभी-कभी लगता है , मैंने कभी स्कूल में पढ़ा था कि "Every saint has a past and every sinner has a future." मुझे जब पता लगा कि इतने सैन्टनुमा हमारे प्रधान मंत्री जी हैं और हमारे प्रणब दा भी कम saint नहीं हैं। इनके बारे में भी कोई बुरा बोलता नहीं है। "Every saint has a past and every sinner has a future." मुझे ऐसा लगा कि जब एक प्रधान मंत्री की नाक के नीचे अगर 1,75,000 करोड़ रुपये का घपला हो जाता है , करप्शन होता है , एक मंत्री को जेल जाना पड़ता है इसका अर्थ यह है कि कहीं न कहीं , आजहम लोगों को केवल एक लोकपाल वधियक पास करना नहीं है , वह तो शायद हम लोग कर लेंगे , आज नहीं तो कल कर लेंगे। लेकिन हम इसको पूरा देखें कि आप किस प्रकार का वधियक ला रहे हैं। इस वधियक में जहां देखो छेद ही छेद हैं। मैं इसकी डिटिल में नहीं जाऊंगा। हम सब लोग आज जसि वधियक को पास करने की बात कर रहे हैं और यह कह रहे हैं कि एक सशक्त लोकपाल होना चाहिए। आप लोग एक लूना -लंगड़ा लोकपाल लेकर आए हैं। जब हम कहते हैं कि इसमें संशोधन करो , इसको ठीक करो , तो अखबारों में पढ़ने को मल्लिता है कि बीजेपी इसको नहीं चाहती है , इस तरह के आपके बयान आ जाते हैं। मैं यह कहना चाहता हूँ कि हमको आज एक सशक्त लोकपाल वधियक चाहिए। जैसा कि मनोहर

जोशी जी बोल रहे थे तथा एक-दो और माननीय सदस्यों ने बोला है कि वास्तव में हमको लोकपाल की आत्मा दूँदनी पड़ेगी। लोकपाल का जो इनर स्वरूप है, उसको हमें देखना पड़ेगा। हमारा करेक्टर क्या है, हम इस देश में कहां जा रहे हैं, हम इस देश को कैसे ठीक बनायेंगे? गीता में कहा है, “यद् यद् आचरति श्रेष्ठः, तत् दवोत्तर जनः।” जैसा-जैसा बड़ा आदमी आचरण करता है, छोटा आदमी वैसा ही आचरण करता है। मैं मुख्य मंत्री था, अगर मैं किसी तहसीलदार का, किसी पटवारी का, किसी जे.ई. का खाना नहीं खाता, तो कल को वह मेरे पर आरोप नहीं लगा सकता है। इसलिए हमारा जो आचरण होगा, उस आचरण पर नीचे का आदमी भी आचरण करेगा। आज हम नीचे वाले पर तो दोष लगा देते हैं - क्लास थ्री, क्लास फोर, लेकिन हमारे यहां क्या है, 1,75,000 करोड़, यानी कोई ऐक्सेप्टेड चीज़ है, इसलिए अब इसमें कोई ज्यादा हल्ला करने की भी जरूरत नहीं है। आज अगर यह स्थिति है, तो कहीं न कहीं हमें यह सोचना पड़ेगा कि हमें यह अच्छा करना पड़ेगा। मैं चाहता हूँ कि लोकपाल सशक्त होना चाहिए। हमारे देश के अंदर जब से आपने इलेक्शन कमीशन बनाया, मैं जानता हूँ कि आज कोई मनी पावर कम नहीं हुई है, लेकिन मैं दावे के साथ कह सकता हूँ, मैंने 1957 से लेकर आज तक के इलेक्शन देखे हैं - मसल पावर इस इलेक्शन कमीशन की ताकत की वजह से नहीं के बराबर रह गई है। अब केवल मनी पावर रह गई है। हम चाहते हैं कि आप इलेक्शन कमीशन की ताकत को और बढ़ाएं, उस मनी पावर को खत्म करिए, उसमें संशोधन करिए। आखिर कब तक हम इसमें संशोधन नहीं करेंगे? हम स्वयं अच्छा उदाहरण प्रस्तुत नहीं करते हैं और हम दूसरे के लिये बोल देते हैं। इतने संशोधन हैं, जैसे CBI है, CVC है और न जाने कितने संशोधन हैं, इनसे कुछ होने वाला नहीं है। यदि लोकपाल बनाएं तो एक सशक्त लोकपाल बनाएं। हम लोगों का यह उद्देश्य होना चाहिए कि यह देश वास्तव में भ्रष्टाचार से एकदम मुक्त हो, तो निश्चित रूप से हमारे पास अपनी moral authority होनी चाहिए। लोकपाल को भी वही moral authority होनी चाहिए, जो पुराने जमाने में थी। एक जमाने में जब कोई prince राजा बनता था, तो लोग कहते हैं कि उसके पीछे एक लँगोटी वाला साधु प्लाश का डंडा लेकर चलता था। वह राजा कहता था, *अदंडो अस्मि*, *अदंडो अस्मि* अर्थात् मुझे कोई दंड नहीं दे सकता। राजा के पीछे चलने वाला साधु उसको प्लाश का डंडा लगाते हुए बोलता था कि *धर्म दंडो असी*, *धर्म दंडो असी* अर्थात् तुम कानून के द्वारा, नयिमों के द्वारा

दंडित हो सकते हो, इसलिए वह राजा अपने को कभी autocrat नहीं बनाता था, dictator नहीं बनाता था। मेरा आपसे नविदन है कि हम अपने मूल्यों को देखें, अपने जीवन के प्राचीन सद्धांतों को देखें और यह भी देखें कि यदि हम भविष्य का निर्माण करना हैं, अच्छा भविष्य बनाना है तो लोकपाल को सशक्त बनाएं और उसके साथ-साथ हम कैसे शिक्षा के माध्यम से, कैसे जीवन रूढ़ी आचरण के माध्यम से, अच्छा उदाहरण प्रस्तुत कर सकते हैं। यदि हम इस ओर ध्यान देंगे, तो मैं समझता हूँ कि इस लोकपाल की सार्थकता सद्धि होगी। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

DR. K. KESHA RAO (Andhra Pradesh): Sir, it has been a long wait for the people on this side, for the people from the Congress Party.

Sir, I confess, I would not be able to match the legal sophistry of my friend, Abhishek, nor the fluency of the Leader of Opposition. I don't know why my friends on this side got really disturbed when my good friend, Mr. Ram Jethmalani, was speaking. We must all understand that he has been representing the Swiss Bank case. He has been representing all the cases of corruption against the CBI. So, he would know things better than all of us know. We must give

8.00 P.M.

him time. At the same time, let me also say that when a senior leader, who was a Chief Minister earlier, spoke, he tried to arouse some passions, as we witnessed today a most animated and polarized debate on an issue on which, paradoxically, all of us have been saying that we all agree that there should be a strong Lokpal. The most perplexing paradox is that, while all of us agree that there should be a strong Lokpal, we are still fighting with the basic tenets as to what would make a strong Lokpal. Before going into that, we have been witnessing some kind of *tamasha* that is going around the Parliament, which my friend, Mr. Mani Shankar Aiyar, would call the Goebbels movement, or, a great writer like Mr. Dua would call it as an 'outside movement', outside this Parliament. Whatever it may be, it is nice and very good that today we are not sitting under duress, or, in some kind of a fear of somebody who is holding a gun to you. One has been playing God to you; one has been laying down gospels for you, one who forgot that all of us go back to 14 lakhs of people every five years and that we become accountable to them and, so, we know their sentiments and moods every now and then, when we go back to our constituencies. We know about it. It is not that I am just arrogating it to myself that we know more than anybody else.

Certainly, the civil society has the right as every man in this country has the right to talk to us. It could be quite possible that it is my constituent who is talking to me, finding fault with my own Government's functioning. It is quite possible that a man on the street could just come to me and say that something was going wrong with my governance. But let the civil society know that we are not 'uncivil'; all of us also constitute the civil society. It is just a chance that we have come here because we love to spend more time with our people, which you would like to romanticise. To romanticize the poverty, to romanticize the corruption is something which we have not understood. Sir, I would like to say something. What really hurt us more in the Treasury Benches? The Congress party feels that all of you

are speaking as if we are running away from the Bill against corruption, as if we have been abetting corruption. But, I say, Mr. Vice-Chairman, Sir, that if at all there is any party in this country, or in the world even, which has always been for fighting corruption, it is the Congress party. In 1946, it is we who first brought in the Bill. It was the Delhi Special Police Establishment Act, 1946 which came because of war crimes. ...(*Interruption*)...

DR. CHANDAN MITRA: In 1946, the British were ruling. How would you have
done
that?

DR. K. KESHAHA RAO: Dr. Chandan, you have always been really agitated. I know, you are always a man in haste, as you have always been on TV. Without hearing me, you used to reply. Hear me, please.

What happened was, after the war crimes, they came with the Delhi Special Police Establishment Act. In 1947, on the eve of declaration of the Independence, we had concretized it as a regular Act. The credit goes at that time to Panditji, who wanted that. Then, Sir, again, it was the Prevention of Corruption Act. It is this Congress party which has brought it.

SHRI RUDRA NARAYAN PANY: That was the National Government, not Congress. ...*(Interruption)*...

DR. K. KESHAHA RAO: Agreed, you were also there. ...*(Interruption)*... Mr. Pany, let me tell you, I am not more patriotic than you. All of us are patriots. What I am saying is, the very history of fighting corruption has been a national movement. It is another matter if the Congress has been leading it. It is another matter. Perhaps, you were more infant than us; it does not matter. The point I am saying is, when the Leader of the Opposition said it is not the sense of the House, that it is the sense of the nation, I welcome that. We have been fighting this since way back.

Then, what exactly had happened in 1949? The then Government appointed the Bakshi Committee to go into corruption. In 1953, we got the Railway Anti-Corruption Act. Then, in 1955, we got administrative issues under vigilance divisions. Every Ministry or Department has a vigilance wing. Sir, now we have got this Lokpal Bill. I am saying all this to say that we are committed in our journey, and it has been tiresome too. To say that for forty years we have not brought the thing means you have forgotten all these. Mr. Dua tried to compliment the speech made by Mr. Singhvi on the Ombudsman, it was to give it a shape more as a grievance redressal mechanism; it was trying to sort out things by not the kind of the Lokpal, which we are talking. That is why we all are trying to put our minds together. It is not only the 500 or 800 MPs who decide as to what this nation wants, where you think it to be the sense of the nation. What we want is to take them all.

Sir, having covered this much journey, it is Mrs. Sonia Gandhi, for the first time in the National Advisory Committee who in 2010 envisaged this, which is today in the form of the Lokpal Bill. She has appointed a task force under Smt. Aruna Roy and she wanted this Bill to come. Yesterday, for the first time, she came out to speak to the nation, although she was keeping quiet for some time, and said, "We have to get this Bill passed."

SHRI BALBIR PUNJ: Sir, the name of the person who is a Member of the other House should not be taken here. I want a ruling of the Chair.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is not an allegation. ...*(Interruption)*... It is no allegation, please take your seat. ...*(Interruption)*...

DR. K. KESHA RAO: Sir, let me submit that I am one who never crossed limits. I should not be disturbed. ...*(Interruption)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is no allegation. ...*(Interruption)*... When it is allegation, I will intervene. Please take your seats.

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): पाणि जी, आप बैठिए ...*(व्यवधान)*... आप लोग बैठिए ...*(व्यवधान)*... प्रश्न जी, आप बैठिए ...*(व्यवधान)*... Why do you stand up? Mr. Pany, please sit down. ...*(Interruption)*...

DR. K. KESHA RAO: Sir, Mr. Dua tried to talk about the big movement outside, the tamasha outside. Do you know what it is?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Keshava Raoji, you address the Chair.

DR. K. KESHA RAO: Sir, Mr. Kejriwal met the Lokpal Bill in the NAC; he got the Lokpal Bill in the NAC, not anywhere else. It is another matter that he tried to play a melodrama there. I am not saying that. What I am saying is, all of us, sitting here, who know our people better, who know the needs of the nation better, who have been always put to some kind of a test for every five years, have been putting our minds. I will tell you about one great thing. Once the Bill came from the NAC, and when it was being discussed in the House, the great thing about our Prime Minister was, he wanted that a Bill like this should not just be drafted by a few people because they can write English or they can write law. He felt that it should incorporate the mind and the sense of the people; it should reach out to as many people as possible; it should reach out to larger sections of the people in the country. Then, what the hon. Prime Minister, with the great help of Mr. Pranab Mukherjee and two-three other colleagues have been trying to do is this. It was not that they had no time at

all; it was not that they had leisure time. They did it because a Bill of this nature should talk not only to the MPs or a few Ministers here and there or the experts but also talk to the very genius and ingenious of the people; it should talk to their mind. Then, what they did is before all of us. Then, we have the Standing Committee's Report before us. It is the hon. Prime Minister who held the meetings. He did not bother if someone was trying to pose himself as God or playing God, laying down the gospel. We did not bother because we behave culturally; we behave decently because we belong to this House. We do not belong to the streets or the Ramlila Ground. We thought that we should invite them, if they have something to tell us, which is being mistaken by the media. Our flexibility is being mistaken as our weakness.

Our talking to the people is being mistaken as if we have no mind of our own. Did we succumb to this kind of pressure? We have not; we have not worked under duress at all.

Sir, in one of the television programmes, the gentleman was asking me, "Why care for them at all?" Mr. Chandan Mitra was there. Shri Shanti Bhushan asked, "Why do you care for us?" I said, "We care because you are not decent, but we are the one. We are cultured enough. So, we care for you". And, today, I am telling you that all the Members of the House are happy, and we pray to God about Shri Anna Hazare's health. We still care, whatever be his posturing.

Now, Sir, having said all this, we have tried to take with us as many people as possible. I am immediately jumping into it because I have no time, Sir. I will complete it in three-four minutes. Sir, my friends from the TMC and my friends in the States have been talking about federalism or the rights of the States are being curtailed or being invaded. Sir, I have the Bill with me. Please show me one chapter wherein the States' rights have been taken away. If you read the Bill, after the amendment, what it says is this. It says that there will be a Lokayukta, bla, bla, bla. It says, "The provisions of this Act shall be applicable to a State which has given its prior consent to the application of this Act". If a State has not given its consent, then, it will not apply to it.

SHRI SUKHENDU SEKHAR ROY: Sir,...

DR. K. KESHAVA RAO: I will come to you just now. There are three things. You have raised three issues. Let me speak, then, you can reply. Then, what happens is, a State might get up, like West Bengal, or, I was just talking to you, Tamil Nadu. All right. We do not talk about it at all. What happens? Again, let us go back to 64(5). It says, 'The Lokayukta or State Lokpal (by whatever name called) constituted under any State law...

SHRI SUKHENDU SEKHAR ROY: What about 64(1)?

DR. K. KESHAVA RAO: I will come to you, Sir. As a law, it is not one. It overrides 64(1). Please understand. But, if you still see...

SHRI SUKHENDU SEKHAR ROY: My understanding is that it is a

mandatory provision. It is *mutatis-mutandis* apply to the States.

DR. K. KESHAVA RAO: Sir, let me say one thing.

Sir, these perceptions on law should be tested either when we both sit together...

SHRI SUKHENDU SEKHAR ROY: It is...

DR. K. KESHAVA RAO: I understand you. If you think that I should sit with you and talk about 64(1) and also 64(5) wherein I will be able to convince you that 64(5) has an overriding

power over 64(1). But, if you can convince me, I think, there is need for a change. Why all this? Sir, the spirit of the Bill and the spirit of what the Government thinks is that we should not take away your rights and that is why the amendment has come at the last moment of the debate. And, somebody raises it how can you bring it at the last minute. You don't even give time to a man to correct himself. That is wrong. In a democracy, in a polity like this, we should always change. A dynamic society like ours must be changing; it should not be rigid. It could be another man sitting somewhere else trying to bridge it anywhere.

Sir, now, I go to the hon. Leader of the Opposition, who said, 'Look, you wanted to bring a weak Bill...' - and said - '...We would have given you the Constitutional backing.' You knew that the Bill was strong. That is all the reason why you should help us. That is all the reason you must vote for us, because once we give a strong foundation or the constitutional foundation or backing by which it becomes a constitutional institution, even if the Bill is a little weak, we can change it at any day. I just quote; I was impressed by one sentence of Mr. Pranabda. He said, 'You may say it is imperfect.' Yes, it may be; it may not be the best. But, that does not mean that in order to achieve the best we will give up the good. So, we must know that what today we have to talk about is a Bill. If you still think that it should be made strong, if you still think that a few clauses to be added or taken out a few clauses, if you still think how the CBI should come are all can be discussed. You have really shot down a thing which would have given us more strength had it become a constitutional institution. What is this? Or, somebody is saying that it is catering Rahul Gandhi. When the discussion is going on in the Lok Sabha, after hearing, after knowing the mood, he thought that it should be passed and thought that this institution must come and it should become a reality. So, he came one step further to say that it not only becomes a reality but it must become a constitutional reality where you cannot change, meddle or tinker with it. That is the kind of commitment that the Congress has. It is quite possible that everybody is not infallible. If you think that something has gone wrong, I still believe, it can still be corrected and that could have come in a framework where it would have been a constitutional body.

SHRI RUDRA NARAYAN PANY: Keshava Raoji, what happened to the

commitment for Telangana?

شری मोहम्मद अली खान : जब तेलंगانا کا वہجیہ آہیگا ، تب ہم اس پر باہت کریں گے۔۔۔ (ویوویدان)۔۔۔ پاہی جی ، آپ بےفکر رہیہ۔۔۔ (ویوویدان)۔۔۔

جناب محمد علی خان: جب تلنگانہ کا وشئے آئے گا، تب ہم اس پر بات کریں گے۔

— (مداخلت)۔۔ پانی جی، آپ بے فکر رہئیے۔۔ (مداخلت)۔۔

†[]Transliteration in Urdu Script.

DR. K. KESHAHA RAO: Mr. Pany since you have raised the issue, I would say that I am a strong protagonist of Telangana. There is no doubt on that. But, I would not believe in disrupting the Houses. When my friends, whom I was leading – while I could go out and protest – disrupt the House from inside, I would, at least, disagree with them. That is my view. That is why I don't want you to disrupt me. I might disagree with my friends. A few friends of mine might mistake me. But, that is my commitment as far as the House and House proceedings are concerned.

Panyji, please give me sometime to understand this. I am trying to talk about the Bill. Sir, there is another contentious issue – CBI. I am asking you, Panyji, people like you, a tribal activist, as a rights activist, do you want a Police State in this country? For what do you want an independent CBI? The CBI, today, is a police institution. It is not an *ombudsman* as you are thinking. It is a police institution. By giving independence to it, do you want it to arrest you, to prosecute you, to confiscate your goods, to put you in jail, to lodge cases against you? Do you want all these things to be done? Do you want the entire police to go down to the *Mandal* level and the nation to be run by *Mandal* level police stations? This is absolutely not acceptable in a democracy. I am asking the BJP or, for that matter, any other party which goes by the name of civil society, although without civility. What exactly is that that we have not met? Please give me one example. I can understand you people talking because you talk about the State because you know the people and you know the needs of the States. We have been talking in legal terminology and you are trying to question. That is acceptable. If we are wrong we should sit together and sort it out. You say that the Lokpal should be appointed by so and so individuals. We have agreed. When we gave eight names, they said, "No, it should be four", we agreed to four. Then, we came down to as to who should be included. The inclusion of PM was another contentious issue. Although, as a student of Political Science, as a student of Law, I personally feel that the Prime Minister of this country is different from the Prime Ministers of other Westminster countries. He represents a diversified society. He

represents this big nation. He cannot be equated with the Prime Minister of the UK or any other country. Then, you mentioned the conditions. We talked about 3/4th majority, you came with an amendment that 2/3rd majority is enough. We agreed to that. Then, what exactly did you want? You wanted the investigation and the prosecution to go together. Again, as I said earlier, can you give me one example in any Westminster system in the world, as the parliamentary system is only in few countries, where an agency, like the CBI, is not accountable to political executive? Can you give me even a single example? Still you talk about this because you have to talk. As Mr. Yechury said, "उँआ पे नशिहें , कहीं पे xÖÖÖÖÖ...". We are indulging in some kind of political brinkmanship, one upmanship. I understand what started as a real good movement, a national

movement, which we understood, to which we tried to respond to, is now mired in politics; and, then, it has come to the electoral politics. This cannot be expected from a House like this. Sir, I don't want to repeat those ten points because the hon. Finance Minister, Shri Pranab Mukherjee, while replying in the other House, replied to all the ten points which they had asked, had been agreed. Again, I would not like to go into the details because Dr. Abhishek Manu Singhvi has already spoken about it. My repetition will, perhaps, dilute his strong arguments. I would just say that you can't make a complaint and, then, inquire yourself, investigate yourself and prosecute yourself. You can't be both, the jury and the judge. This is not acceptable in any legal system. Then, you say that the CBI should be independent. As I said, it can't be independent. We can, at the most, say that the CBI should be headed by an independent man. The Director, CBI, is not appointed by any executive order. He is appointed by the Leader of the Opposition, the Speaker and other persons. So, he is absolutely safe. He is independent. He has all the wherewithal to be independent. He need not bother about your interference at all. Sir, again, on this, I am talking. The Leader of the Opposition is not here. But, let my friends know, there was hawala case and the Vineet Narayana case where the benchmark of the CBI, investigating authority's rights were fixed. Please evaluate our Bill against the background of what the Supreme Court had said. Please evaluate this Bill against the background of the other two judgements that have come.

Sir, now I come to the last point, that is, reservation. As far as reservation is concerned, for God's sake, don't say, it is under article 15 or 16. I don't know why the word 'reservation' is being wrongly taken. This, in fact, has become the policy, article of faith, with this Government that we want to take all people along whenever important institutions like this come up. We are not interested in who is going to get what percentage. We say that this country belongs to all of us, the majority of us who have been forgotten, whose tears cannot be seen by you, whose burning is never understood by you, whose vibrations are always aberrations to you. We thought we should take

them along as equals, as a policy decision. This is, therefore, not a matter of article 15 or 16. This is our policy and we shall have it. Today, it is the beginning. Quite possible. Somebody expressed in the Lok Sabha: Will it come to the Supreme Court also? So what, if it comes. Do you think you will throw me out from the mainstream? For 2000 years, you have kept us out of schools. You have kept us out from touching your books. What is this you now are trying to talk? So, it is a policy decision of ours. Muslims are not getting any special 4.5; please understand that. We thought of reservation for the BCs, they are part of it. It is another matter that few States have not implemented this, but as far as Andhra Pradesh is concerned, we have started implementing this. We didn't take it to Supreme Court. Somebody said it would not

stand the test. It has stood the test in Andhra Pradesh. We went to High Court, we went to the Supreme Court and it is there. Let this be known to them. Let us not become cynical. I can understand your being critical. What I am saying is, let us start this. Sir, that is why, I am saying it is a policy issue. We have taken it as a policy issue. So, reservation will, certainly, stand the test as a policy and shall remain an article of faith with us. Thank you very much, Sir.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, since we are sitting late, arrangement for dinner has been made for the hon. Members in Room No. 70 on the first floor. Hon. Members may go in small batches and then come back to the House. That is all I have to announce, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We thank the hon. Minister. Now, Dr. Ashok S. Ganguly.

DR. ASHOK S. GANGULY (Nominated): Mr. Vice-Chairman, first of all, I wish to say that I support the Lokpal Bill as it has been presented to the House. I was talking to my neighbour and we were discussing the events of the day. The Leader of the Opposition is not here, Dr. Abhishek Manu Singhvi is not here, but a number of speakers are here, the emotions of the day rose like a wave, then, it broke out into a storm and now, we have entered the qualms from which we are trying very hard to recover and finding it very difficult. I support the passage of this historic Bill reflecting what has been described as the sense of the House. No doubt, some Members have expressed certain apprehensions, which I am sure have been heard by the Treasury Benches. ...(*Interruptions*)...

Okay; that is the order of the Chair. I will follow it.

Sir, I do not wish to get into the nitty-gritty of the Bill, but I recognize the sentiment of the views expressed, especially, about the sanctity of the Constitution and the federal structure of this country, and, I am sure, some of the apprehensions might be real, some of them might be apprehensions as such, and they will be replied to appropriately. However, the events both inside this House and outside the House as well have been extremely bewildering over the last several months. The protests led by both the givers and takers of bribes have gone completely out of control. But I am glad that some

sanctity is being finally restored. However, I am sorry to say that the so-called leaders of civil society, whom we had not heard about day-before-yesterday, have now turned out to be promoters of elections or detractors of elections. And, as my friend from the Trinamool Congress said, they have found legitimacy both from the *Vampanthis* and *Rampanthis*.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Order, please. Please.

DR. ASHOK S. GANGULY: Corruption has spread like a plague. I have been watching it since the midnight hours of the 15th of August, 1947. Not that the corruption was not there even

previous to that; not that corruption has not been reported in the *Puranas* as well. But the corruption has spread like plague and the time for debate is over. My appeal to all my fellow Members is that the time for debate is over. The time for draconian action is now. But the issue cannot be hijacked by self-styled leaders using derogatory language day-in-and-day-out in public and which have been telecast and repeated in the Press and which I find extremely unhappy and against the culture of this country and insult to all of us both in this House and in the lower House of the Parliament.

India's tryst with destiny, as it has been called, must not be trampled upon by those who don't have a stake in it. My appeal to every section of this House is to restore the sanctity of the Constitution drafted under the Chairmanship of the great and immortal Dr. Babasaheb Ambedkar. Let us not disappoint the silent majority of our citizens by not approving a Lokpal Bill. Let us approve the Lokpal Bill before corruption becomes a fatal infection for India. Let history not accuse us. Let history(*Interruptions*)... Is it all right, Sir? May I proceed, Sir?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please.

DR. ASHOK S. GANGULY: I am just coming to the end because I am used to the Chair, not allowing me more than three minutes. Anyway, I don't take extra time. Oh; sorry, I have taken more than three minutes. Just half a minute more, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I didn't ask you to stop.

DR. ASHOK S. GANGULY: Let history not accuse us of dining with the devil and praying with the Gods.

Let us resolve today that even though there might be differences, and there will be differences, in the politics, in the commitment and in what we feel with each other in our private and public lives, we would not disappoint the people of this country who are anxiously waiting to see real action being taken after so many years of Independence. I appeal to everyone present in this House, or taking dinner or waiting to come into the House, let us pass this Bill and let the Treasury Benches also respond to some of the apprehensions that have been expressed, so that we may end the day amicably and positively with the passage of the Lokpal Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Shri Ahmad Saeed Malihabadi.

SHRI M. VENKAIAH NAIDU: Sir, could you give us an idea how long we are going to discuss this Bill?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): There are nearly 20 speakers left.

SHRI M. VENKAIAH NAIDU: It might go on up to 11.30 p.m.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I can't say. That depends on how long the Members take. Dinner has already been announced.

SHRI M. VENKAIAH NAIDU: Sir, there has to be some time-limit.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That would mean that the hon. Members will have to restrict their speeches and not take too much time. Each Member may take five minutes.

श्री अहमद सईद मलीहाबादी (पश्चिम बंगाल): उपसभाध्यक्ष जी, आजदिली भर यहां जो बहस हुई है, उसको सुनने के बाद मुझे अफसोस के साथ यह बात कहनी पड़ रही है कि जिस सवाल पर पूरा देश मुस्लिम है, एक राय है और हम सब भी एक राय हैं, वह यह है कि करप्शन, बदउन्वानी, रश्चितखोरी और बेईमानी की दलदल में जो हम गले तक धंस रहे हैं, उससे हम सबको बचना चाहिए। इसमें किसी को कोई ऐतराज नहीं है, कोई नहीं कहता कि हम इसी हालात में रहेंगे, लेकिन सवाल यह है कि इससे कैसे निकला जाए? इसके लिए जो लोकपाल बिलि हमारे पास आया है, जिसको Lower House पास कर चुका है और आज यह हमारे सामने है, इसमें यह हालात नज़र आ रही है कि जिस तरह नदी के दो किनारे कभी नहीं मिलते, उसी तरह दाएं और बाएं, दो किनारे हमारे सामने हैं और उनके बीच से लोकपाल बिलि की नदी बह रही है। यहां सवाल यह है कि एक हाउस में तो बिलि पास हो चुका है, यह बिलि यहां भी पास हो जाए, लेकिन अगर इस पर अमल नहीं हुआ और लोगों की जो आशाएं और उम्मीदें हैं कि इस बिलि के पास होने के साथ ही करप्शन खत्म हो जाएगा, अगर ऐसा नहीं हुआ, तो पब्लिक को जो रद्देअमल है, वह बड़ा ही सख्त होगा। लल्लिजा हम सभी लोगों को इस बात पर सोच-विचार करना चाहिए कि इस बिलि को हम जल्दना मजबूत बना सकते हैं, उतना मजबूत बनाकर पेश करें, लेकिन उसके ऊपर अमल भी होना चाहिए। कहीं ऐसा न हो जैसा अब तक चलन था कि रश्चित लेते हुए पकड़ा गया और रश्चित देकर छूट गया। कहीं कल भी वह हालात न हो जाए कि रश्चित की गर्मबाज़ारी होती रहे और पब्लिक इसी तरह से हाहाकार करती रहे। हमारे ऊपर एक तारीखी जम्मेदारी है और इस जम्मेदारी को हमें पूरा करना चाहिए और पूरी संजीदगी के साथ पूरा करना चाहिए। यदि नदी के ये दो किनारे नहीं मिलते हैं, तो भी नदी को बहते रहना चाहिए और हमारे देश में करप्शन की जो गल्लिज़त आ गई है, उसको धो देना चाहिए। धन्यवाद।

جناب احمد سعید ملیح آبادی (مغربی بنگال) : اپ سبھا ادھیش جی، آج دن بھر یہاں جو بحث ہوئی ہے، اس کو سننے کے بعد مجھے افسوس کے ساتھ یہ بات کہنی پڑ رہی ہے کہ جس سوال پر پورا دیش متفق ہے، ایک رائے ہے اور ہم سب کی بھی ایک رائے ہیں، وہ یہ ہے کہ کرپشن، بدعنوانی، رشوت خوری اور بے ایمانی کی دلدل میں جو ہم گلے تک دھنس رہے ہیں، اس سے ہم سب کو بچنا چاہئے۔ اس میں کسی کو کوئی اعتراض نہیں ہے، کوئی نہیں کہتا کہ ہم اسی حالت میں رہیں گے، لیکن سوال یہ ہے کہ اس سے کیسے نکلا جائے؟ اس کے لئے جو لوک پال ہل ہمارے پاس آیا ہے، جس کو Lower House پاس کر چکا ہے اور آج

†[]Transliteration in Urdu Script.

یہ ہمارے سامنے ہے، اس میں یہ حالت نظر آ رہی ہے کہ جس طرح ندی کے دو کنارے کبھی نہیں ملتے، اسی طرح دائیں اور بائیں، دو کنارے ہمارے سامنے ہیں اور ان کے بیچ سے لوگ پل کی ندی بہہ رہی ہے۔ یہاں سوال یہ ہے کہ ایک ہاؤس میں تو پل پاس ہو چکا ہے، یہ پل یہاں بھی پاس ہو جائے، لیکن اگر اس پر عمل نہیں ہوا اور لوگوں کی جو آسائیں اور امیدیں ہیں کہ اس پل کے پاس ہونے کے ساتھ ہی کرپشن ختم ہو جائے گا، اگر ایسا نہیں ہوا، تو پبلک کا جو ردعمل ہے، وہ بڑا ہی سخت ہوگا۔ لہذا ہم سبھی لوگوں کو اس بات پر سوچ وچار کرنا چاہئے کہ اس پل کو ہم جتنا مضبوط بنا سکتے ہیں، اتنا مضبوط بنا کر پیش کریں، لیکن اس کے اوپر عمل بھی ہونا چاہئے۔ کہیں ایسا نہ ہو جیسا اب تک چلن تھا کہ رشوت لیتے پکڑا گیا اور رشوت دیکر چھوٹ گیا۔ کہیں کل بھی وہ حالت نہ ہو جائے کہ رشوت کی گرم بازاری ہوتی رہے اور پبلک اسی طرح سے ہانکار کرتی رہے۔ ہمارے اوپر ایک تاریخی ذمہ داری ہے اور اس ذمہ داری کو ہمیں پورا کرنا چاہئے اور پوری سنجیدگی کے ساتھ پورا کرنا چاہئے۔ اگر ندی کے یہ دو کنارے نہیں ملتے ہیں، تو بھی ندی کو بہتے رہنا چاہئے اور ہمارے دیش میں کرپشن کی جو غلاظت لگنی ہے، اس کو دھو دینا چاہئے۔ دھنیواد۔

SHRI M. VENKAIAH NAIDU: Sir, political parties have exhausted their time-limit.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Congress Party has not exhausted its time, all other Parties have.

SHRI RAMA CHANDRA KHUNTIA (Orissa): Sir, I stand here to support the Lokpal and Lokayuktas Bill, 2011. Also, I would like to thank the Congress Party and the UPA Government for bringing this Bill as per the commitment of the Congress Party and the assurances given by the Prime Minister, Dr. Manmohan Singhji, and the UPA Chairperson, Shrimati Sonia Gandhiji.

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SHRI RAMA CHANDRA KHUNTIA (Odisha): Sir, I stand here to support the Lokpal and Lokayuktas Bill, 2011. Also, I would like to thank the Congress Party and the UPA Government

for bringing this Bill as per the commitment of the Congress Party and the assurances given by the Prime Minister, Dr. Manmohan Singhji, and the UPA Chairperson, Shrimati Sonia Gandhiji.

Sir, the Lokpal Bill alongwith the Whistleblowers Protection Bill, 2011, the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 and the Judicial Accountability Bill has been introduced in the Parliament as per the commitment. I want to ask one question to the opposition. You are telling about the black-money. The Leader of the Opposition, once upon a time, was the Law Minister from 1999 till 2004 in this country. I want to ask the opposition as to what prevented you to look into this Citizens' Charter? What prevented you to bring the Lokpal Bill in the House? What prevented you to bring back black-money? A senior Member, Shri Ram Jethmalani, has said that in 1991 a list was given by a Swiss Magazine and another list was exposed in 1999. That is why I am asking this. What prevented the NDA Government and the Leader of the Opposition who was the then Law Minister to take action and bring them, whatever may be the names, whether 14 or 15? Why could the NDA Government not take action at that time? The NDA Government and the BJP were not interested to bring back the black-money and were not interested to bring the Lokpal Bill. They can only blame the Congress Party. Taking advantage of the situation, they are talking about the Lokpal Bill. Sir, one jurist and ex-Chief Justice has said today, and it has come into the media, that in one way BJP is telling along with Anna Hazare that they want a strong Lokpal Bill and, on the other hand, they do not support the constitutional authority to be given to the Lokpal. It is surprising. It is well-known in the media what the situation is. People are telling that we were not there to fulfil the dream of Rahul Gandhi. I do not expect also to do that. But this is not the dream of Rahul Gandhi alone. This is the dream of lakhs and lakhs of youth of this country; this is the dream of general public and aam aadmi that if at all there is Lokpal it must have the constitutional authority, it must have independent power to deal with corruption and it should not be subservient to any Government. Sir,

they are talking about the CBI. I think the Bill has taken care of that. Much has been taken care about the overall supervision of CBI and CVC by Lokpal. It is good. Group 'C' and 'D' employees also will be taken care of by the CVC and the ATR is to be filed with the Lokpal. We are talking about the CBI and CVC, which are, no doubt, the investigative agencies of the Central Government, and we are also talking about the corruption. So, do you expect that corruption is only in Central Government, not in the State Government? In one way we are telling that we should not intervene in State Government's jurisdiction. State Government has a Vigilance Department. They are enquiring the corruption. One hon. Member from Odisha was telling about Rs. 20 lakh crore mining scam in Odisha. ...(*Interruptions*)... Corruption is committed in Odisha where the Mining Secretary, Director and other higher officials

of State Government are involved. They are in jail and there is an allegation that State Chief Minister is also involved. Whether the State Government Vigilance Department can impartially enquire and take action in this case?

Do you agree that the Vigilance Department of the Odisha Government will be taken over by the Lokayukta? If you do not agree that the State Government's Vigilance Department is taken over by the Lokayukta, what right do you have to say that the CBI should be taken over by the Lokpal? In Odisha also, the Lokayukta has passed a judgment in the case of Vedanta, taking away six thousand acres of Lord Jagannath temple's land and Lokayukta has given a very stringent order on this issue, which has now gone to the Court. It is my information. You can correct it. So, in Odisha, they have done it. Now, when we say that the CBI should be impartial, I do agree, but I do also say that the State Government should also agree to hand over their investigating agency, like the Vigilance Department, to the Lokayukta. I think, hon. Members should be prepared for that also.

Now, the 116th Constitution Amendment Bill is, at present, before the Parliament in the year 2011. Now, the point is that at the time of our independence, Dr. Ambedkar and his team drafted the Constitution taking into account the situation prevailing at that time. With the passage of time, the situation has changed. After that, we have seen reforms in the electoral process. There are also reforms in various other sectors. So, I want to say that this is not the final Lokpal Bill which has come before the Parliament. It can further be amended in future also in the same manner as we have brought about 130 amendments in the Constitution. Amendments in this Bill can also be discussed and accepted by the Parliament in future.

Sir, about media and corporate houses, my personal view is that I fully agree with some hon. Members who have spoken here that corporate houses should also come under the purview of the Lokpal. The corporate houses, who are investing huge sums of money in industries, are not investing their own money. They are raising the capital from the market. If you take the case of Satyam, thousands of crores of public money was misappropriated. So, the money used by big industrial houses is not their own money; it is also public money. That should also be brought under the scrutiny of Lokpal. Secondly, about media, I would

like to say that the Press is the fourth pillar of democracy. We have four pillars of democracy - Legislature, Judiciary, Executive and the Press. If three pillars of a democratic set-up are covered by the Lokpal, why should we not cover the Press? In my opinion, media should also be covered in the Lokpal Bill.

Regarding NGOs, I would like to mention that about Rs.10,000 crores are coming, through NGOs, into this country. Some people are opposing that the NGOs should not be included. Is there any argument that Rs.10,000 are coming into our country through various NGOs and why it should not be scrutinised, why it should not be investigated? This argument cannot be

accepted. There are good NGOs; there are also good corporate houses; there are also good media persons. But, they should also come under the purview of the Lokpal and this point should also be taken into consideration.

Sir, I just want to mention one thing. Sir, when we are going to pass a unique Bill, the Lokpal Bill, to prevent corruption, we must not have any political intention. The opposition, at the first day, assured that they would support the Constitution Amendment Bill, but they are going back. The only reason for this is that there are elections in five States. There is a fear that if the Congress Party is able to pass this Bill in the Parliament, it will get the credit. Therefore, it should not be passed before the elections. It is not correct. I appeal to all the Members to support and pass the Bill in the House so that a new chapter in the history can be written. Thank you.

श्री मोहम्मद अदीब (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपका बहुत-बहुत शुक्रिया। परसों लोक सभा में और आज राज्य सभा में सब की यह बात सुन रहे हैं कि लोकपाल बलि आना चाहिए और सबकी यह खाहिश है और पार्टियामेंट के बाहर भी यह बात हो रही है कि लोकपाल बलि आना चाहिए। लेकिन मेरी समझमें यह नहीं आया, जो कहा जा रहा है कमजोर लोकपाल बलि और मजबूत लोकपाल बलि। कमजोर लोकपाल बलि क्या है और मजबूत लोकपाल बलि क्या है, यह मेरी समझमें नहीं आया। आज हमारे एल.ओ.पी. साहब ने बड़ी अच्छी तकरीर की, तो उससे समझमें आया कि इस लोकपाल बलि में वे सब चीजें नहीं हैं, जो इस बलि में होनी चाहिए। यानी इस मुल्क का जितना नजाम है वह एक लोकपाल के हाथ में दे दिया जाए और जो हुकूमत है वह सर्कि फाइलों को देखे। इस मजबूत लोकपाल बलि के मायने यह है कि प्राइम मनिस्टर भी इसमें हो, सी.बी.आई. भी इसमें हो, सी.वी.सी. भी इसमें हो, जितनी तरमीमें हैं, वे उस लोकपाल बलि में आ जाएं। लेकिन हकीकत यह है कि इस तरह का लोकपाल लाने का मतलब यह है कि हिन्दुस्तान में जो हमारी पार्टियामेंटी डेमोक्रेसी है, उसको तोड़ने और कमजोर करने की यह साजिश है। जहां तक मजबूत लोकपाल बलि का सवाल है, सचिवी साहब की तकरीर हुई, तो उससे समझमें आ गया कि यह लोकपाल इतना मजबूत है कि इसमें वे लोग जव्होंने कंसेशनल टिकिट पर फलाइंग के पूरे पैसे लए हैं, वे जरूर जेल जाएंगे, यह इतना मजबूत बलि है। यह बलि ऐसा मजबूत है कि जिसे

लोगों ने अपने पैसे को लेकर बाहर के सफर किए हैं और सरकार का पैसा खाया है, वे जरूर पकड़े जाएंगे। मैं समझता हूँ, मुझे यह मासूम है कि इस बलि में कुछ कमजोरियाँ भी हैं और वह कमजोरी, जो सबसे बुनियादी बात मुझको लगी कि आपने इस बलि में प्राइम मनिस्टर को दाखिल कर दिया है। मेरी समझ में नहीं आता कि एक मुल्क का प्राइम मनिस्टर और वह भी उस मुल्क का, जहाँ पंडित जवाहर लाल नेहरू से लेकर अटल बिहारी वाजपेयी और मनमोहन सिंह जैसे प्राइम मनिस्टर हों, उनको आप शक और शुष्कात की नगिह में रख रहे हैं। आप कैसी सोच बनाना चाहते हैं। यह कहलाना चाहते हैं जो सड़कों पर कहा जा रहा है कि इस मुल्क का प्राइम मनिस्टर चोर होगा, इस मुल्क का मनिस्टर चोर होगा, इस मुल्क के मेम्बर ऑफ पार्लियामेंट चोर होंगे, आप यह मजिज बनाना चाहते हैं। यह आप किस तरह का मजिज तैयार कर रहे हैं? किस तरह की हुक्मत बनाना चाहते हैं। मैं समझता हूँ कि इस बलि को कमजोर और फाजिल की बात मत करें, बल्कि यह सोचें कि यह जो मुल्क है, इसने जो हमको डेमोक्रेटिक वेल्यू दी है, उनको कायम रखना हमारी जम्मेदारी है। मैं समझ नहीं पाया कि हुक्मत कैसे चलती है। मैं हुक्मते हब्दि से कहना चाहता हूँ कि डर कर, खौफ करके कोई चीज नहीं की जाती, जो कौमें डर जाती है वह मर जाती है और जो कयादत में हल्कापन करता है उसका यह नज़ाम होता है। एक ऐसा इंसान जिसके

बारे में कल टी.वी. पर आ रहा था कि उसको बुखार चढ़ गया और तबियत खराब हो गई और प्रेशर इतना हो गया, जब मजमा उठ गया तो तबियत ठीक हो गई। लेकिन आप नहीं समझे, आप किस खौफ में बैठ गए। आपको यह सोचना चाहिए था कि आपको यह मुल्क और इस मुल्क की डेमोक्रेटिक वेल्फ़ेयर को कायम करना है किसी भी कीमत पर भी। इलेक्शन जीते जाते हैं और हारे जाते हैं, लेकिन इलेक्शन के बाद यह फैसला नहीं किया जाता। मैं अपोजिशन से कहना चाहता हूँ कि इन्होंने जो छः साल की बेहतरीन हुकूमत चलाई, उसी हुकूमत के सहारे यह अपनी बाकी ज़िंदगी गुजारना चाहते हैं। इन्होंने सोच लिया है कि अब इनको उस गद्दी पर नहीं आना है। इसलिए ये वो हरकत कर रहे हैं जो हम लोग क्रिकेट के खेल में करते थे कि अपनी बैटिंग के वक्त फील्ड को खराब देते थे और फोड़ देते थे और वक़िट के ऊपर ऐसे दौड़ते थे कि वक़िट खराब हो जाए और दूसरा बेट्समैन बैटिंग न करने पाए। यह आप कर रहे हैं, आप यह करने जा रहे हैं। आप इस तरह की हरकत करने जा रहे हैं कि यह पूरा सिस्टम बैठकर रह जाए।

मीडिया को लाया जाना चाहिए। रा.मंगोपाल जी ने जो कहा मैं उसकी पूरी ताईद करता हूँ। मीडिया एक ऐसा बड़ा माफिया हुआ है, मुझे मालूम है और अभी पेंसर्स भी आए हैं, बहुत-से ऐसे लोग जो राइटर्स हैं, जो बहुत छोटे-छोटे अखबारों के एडिटर थे, आज मालिक बन गए हैं, उनसे कोई नहीं पूछ रहा है कि वे कहां से आए? वे पूरा मज़ाक बनाते हैं। यहां जो बहस होती है, रात में मीडिया में बहस की जाती है। मैं आपके जरिए से हुकूमत - ए-हब्दि से कहना चाहता हूँ कि हुकूमतें बहादुरी से की जाती हैं। आप प्राइम मनिस्टर को इससे बाहर नक़िलिए। ये सोच हमारे बच्चों को मत दीजिए। इस मुल्क में नेहरू से लेकर राजीव गांधी और अटल बिहारी वाजपेयी तक प्रधान मंत्री रहे। मैंने एक वाक़या आज देखा, बहुत सी बहसें हुई - एक वकील, इंदिरा गांधी के कातिल का वकील, उसने जरूर एक इल्ज़ाम अपने प्राइम मनिस्टर पर लगा दिया, नहीं तो आज तक किसी को मैंने अपने प्राइम मनिस्टर पर इल्ज़ाम लगाते हुए नहीं देखा है। सफ़ि एक वकील ऐसा था, जो इंदिरा गांधी के कातिल का भी वकील था। उसने यह बहस की। मैं प्राइम मनिस्टर साहब के इस बलि को पास करना चाहता हूँ इस गुज़ारिश के साथ कि प्राइम मनिस्टर मनमोहन सिंह नहीं हैं, प्राइम मनिस्टर मेरी अज़मत है, प्राइम मनिस्टर इस हाउस की अज़मत है, प्राइम मनिस्टर मेरे बच्चों की सोच है, उसे आप कटहरे में लाना चाहते हैं। सी.बी.आई. को

कह रहे हैं कि हम लोकपाल में ले जायेंगे , यानी कातिल भी वही
 और मंसिफ भी वही। क्या आप सी.बी.आई. को इस तरीके से छोड़
 देंगे ? अभी तक कोई जुर्म होता है , तो सबसे पहले आवाज आती है
 कि सी.बी.आई. को इसे दे दिया जाए। अब कहा जा रहा है कि लोकपाल
 को दे दिया जाए। लोकपाल फैसला करेगा कि इसको पकड़ना है , इसको
 बंद करना है , इसको सजा भी देनी है , इसका जज भी बनना है। यह
 कसि तरह का नज़ाम है ? मैं समझता हूं कि पिछड़े और अक्लियतों
 को यह सोचना चाहिए कि उनके लिये अगर इस तरह का नज़ाम आया और
 पार्लियामेंटी डेमोक्रेसी खत्म हुई , तो इस मुल्क में
 आइंदा अब कोई ऐसा नज़ाम नहीं होगा , जहां चार-चार प्रेसिडेंट
 अक्लियत के बन जायें , जहां अक्लियत का प्रेसिडेंट मन्निस्टर बन
 जाए , वह इस पार् लियामेंट की डेमोक्रेसी से ही हो सकता है। जो
 लोग पार्लियामेंटी डेमोक्रेसी को तोड़ने के मुजरिम आज
 हैं , उनको सोचना पड़ेगा , उनको फकि करनी पड़ेगी कि वे आज
 रहेंगे और कल चले जायेंगे। ऐसा समाज और ऐसी सोच न पैदा
 कीजिए। जहां हर शख्स के ऊपर शुबहा कथि जाए। हमसे बड़ी एक और
 डेमोक्रेसी है अमेरिका की भी डेमोक्रेसी है। अमेरिका के
 प्रेसिडेंट के ऊपर तो ये अख्तियार नहीं दए गए, अमेरिका के
 प्रेसिडेंट को तो यहां तक कह दिया गया कि अगर मुल्क की
 हफ़िज़त करनी हो तो कत्ल भी कर दो। आज तक पी.एम. पर कोई ऐसा
 शुबहा नहीं कथि गया , ऐसी कौमें तरक्की करती हैं , तो अपने
 कायद की इज्जत करना जामती हैं और जो अपने कायद की इज्जत
 नहीं करती , उन कौमों का वही हाल होता है , जो बहुत सी कौमों
 का हो गया। बहुत-बहुत शुक्रिया।

[جناب محمد ادیب (اٹر پردیش) : آپ سبھا ادھیکش مہودے، آپ کا بہت بہت شکریہ، پرسوں لوک سبھا میں اور آج راجیہ سبھا میں سب کی یہ بات سن رہے ہیں کہ لوک پال بل انا چاہئے اور سب کی یہ خواہش ہے اور پارلیمنٹ کے باہر بھی یہ بات ہو رہی ہے کہ لوک پال بل انا چاہئے۔ لیکن میری سمجھ میں یہ نہیں آیا، کہا جا رہا ہے کمزور لوک پال بل اور مضبوط لوک پال بل۔ کمزور لوک پال بل کیا ہے اور مضبوط لوک پال بل کیا ہے؟ یہ میری سمجھ میں نہیں آیا۔ آج ہمارے ایل۔او۔پی۔ صاحب نے بڑی اچھی تقریر کی، تو اس سے سمجھ میں آیا کہ اس لوک پال بل میں وہ سب چیزیں نہیں ہیں، جو اس بل میں ہونی چاہئے۔ یعنی اس ملک کا جتنا نظام ہے وہ ایک لوک پال کے ہاتھ میں دے دیا جائے اور جو حکومت ہے وہ صرف فائل کو دیکھے۔ اس مضبوط لوک پال بل کے معنی یہ ہیں کہ پرائم منسٹر بھی اس میں ہو، سی۔بی۔آئی۔ بھی اس میں ہو، سی۔وی۔سی۔ بھی اس میں ہو، جتنی ترمیمات ہیں، وہ اس لوک پال بل میں آ جائیں۔ لیکن حقیقت یہ ہے کہ اس طرح لوک پال لانے کا مطلب یہ ہے کہ ہندوستان میں جو ہماری پارلیمنٹری ڈیموکریسی ہے اس کو توڑنے اور کمزور کرنے کی یہ سازش ہے۔ جہاں تک مضبوط لوک پال بل کا سوال ہے، سنگھونی صاحب کی تقریر ہوئی، تو اس سے سمجھ میں آ گیا کہ یہ لوک پال اتنا مضبوط ہے کہ اس میں وہ لوگ جنہوں نے کنسیشنل ٹکٹ پر فلاننگ کے پورے پیسے لئے ہیں، وہ ضرور جیل جائیں گے، یہ اتنا مضبوط بل ہے۔ یہ بل ایسا مضبوط ہے کہ جن لوگوں نے اپنے پیسے کو لے کر باہر کے سفر کئے ہیں اور سرکار کا پیسہ کھایا ہے، وہ ضرور پکڑے جائیں گے۔ میں سمجھتا ہوں، مجھے یہ معلوم ہے کہ اس بل میں کچھ کمزوریاں بھی ہیں اور وہ کمزوری، جو سب سے بنیادی بات مجھ کو لگی کہ آپ نے اس بل میں پرائم

منسٹر کو داخل کر دیا ہے۔ میری سمجھ میں نہیں آتا کہ ایک ملک کا پرائم منسٹر اور بھی اس ملک کا، جہاں جواہر لال نہرو سے لے کر اٹل بہاری واجپئی اور منموہن سنگھ جیسے پرائم منسٹر ہوں، ان کو آپ شک و شبہات کی نگاہ میں رکھ رہے ہیں۔ آپ کیسی سوچ بنانا چاہتے ہیں۔ یہ کہلانا چاہتے ہیں جو سڑکوں پر کہا جا رہا ہے کہ اس ملک کا پرائم منسٹر چور ہوگا، اس ملک کا پرائم منسٹر چور ہوگا، اس ملک کے ممبر آف پارلیمنٹ چور ہوں گے، یہ مزاج بنانا چاہتے ہیں آپ۔ یہ آپ کس طرح کا مزاج تیار کر رہے ہیں۔ کس طرح کی حکومت بنانا چاہتے ہیں؟ میں سمجھتا ہوں کہ اس بل کو کمزور اور فاضل کی بات مت کریں، بلکہ یہ سوچیں کہ یہ جو ملک ہے، اس نے جو ہم کو ڈیموکریسی ویلیو دی ہیں، اس کو قائم رکھنا ہماری ذمہ داری ہے۔ یہاں پر ویسے بھی لوگ موجود ہیں، میں سمجھ نہیں پایا کہ حکومت کیسے چلتی ہے؟ میں حکومت بند سے کہنا چاہتا ہوں کہ ڈر سے، خوف پیدا کر کے کوئی چیز نہیں کی جاتی ہے، جو قومیں ڈر جاتی ہیں وہ مر جاتی ہیں اور جو قیادت میں ہلکا پن کرتا ہے اس کا یہ نظام ہوتا ہے۔ ایک ایسا انسان جس کے بارے میں کل ٹی وی پر آ رہا تھا کہ اس کو بخار چڑھ گیا اور طبیعت خراب ہو گئی اور پریشر اتنا ہو گیا۔ جب مجمع اٹھ گیا تو طبیعت ٹھیک ہو گئی۔ لیکن آپ نہیں سمجھیں، آپ کس خوف میں بیٹھ گئے، آپ کو یہ سوچنا چاہئے تھا کہ آپ کو اس ملک اور اس ملک کی ڈیموکریٹک ویلیوز کسی بھی قیمت پر قائم کرنا ہے۔ الیکشن جیتے جاتے ہیں اور ہارے جاتے ہیں۔ لیکن الیکشن کے بعد یہ فیصلہ نہیں کیا جاتا۔ میں اپوزیشن سے کہنا چاہتا ہوں کہ انہوں نے جو چھ سال کی بہترین حکومت چلائی، اسی حکومت کے سہارے یہ اپنی باقی زندگی گزارنا چاہتے ہیں۔ انہوں نے سوچ لیا ہے کہ اب ان کو اس گڈی پر نہیں آنا

ہے۔ اس لئے یہ وہ حرکت کر رہے ہیں جو ہم لوگ کرکٹ کے کھیل میں کرتے تھے کہ اپنی بیٹنگ کے وقت فیلڈ کو کھرونج دیتے تھے اور پھوڑ دیتے تھے۔ اور وکٹ کے اوپر ایسے دوڑتے تھے کہ وکٹ خراب ہو جائے اور دوسرا بیٹنگ نہ کرنے پائے۔ یہ آپ کر رہے ہیں، آپ یہ کرنے جا رہے ہیں۔ آپ اس طرح کی حرکت کرنے جا رہے ہیں کہ یہ پورا سسٹم بیٹھ کر رہ جائے۔ میڈیا کو لایا جانا چاہئے۔ رام گوپال جی نے جو کہا میں اس کی پوری تائید کرتا ہوں۔ میڈیا ایک ایسا بڑا مافیا ہوا ہے، مجھے معلوم ہے اور ابھی پپرس بھی آئے ہیں، بہت سے ایسے لوگ جو رائٹرس ہیں، جو بہت چھوٹے چھوٹے اخباروں کے ایڈیٹرس تھے، آج مالک بن گئے ہیں، ان سے کوئی نہیں پوچھ رہا ہے کہ وہ کہاں سے آگئے؟ وہ پورا مذاق بناتے ہیں۔ یہاں جو بحث ہوتی ہے، رات میں میڈیا میں بحث کی جاتی ہے۔ میں آپ کے ذریعے سے حکومت بند سے کہنا چاہتا ہوں کہ حکومتیں بہادری سے کی جاتی ہیں۔ آپ پرائم منسٹر کو اس سے باہر نکالنے۔ یہ سوچ ہمارے بچوں کو مت دیجئے۔ اس ملک میں نہرو سے لے کر راجیو گاندھی اور اٹل بہاری واجپئی تک پردھان منتری رہے۔ میں نے ایک واقعہ آج دیکھا، بہت سی بحثیں ہوئیں۔ ایک وکیل، اندرا گاندھی کے قاتل کا وکیل، اس سے ضرور ایک الزام اپنے پرائم منسٹر پر لگا دیا، نہیں تو آج تک کسی کو میں نے اپنے پرائم منسٹر پر الزام لگاتے ہوئے نہیں دیکھا ہے۔ صرف ایک وکیل تھا، جو اندرا گاندھی کے قاتل کا بھی وکیل تھا۔ اس سے یہ بحث کی۔ میں پرائم منسٹر صاحب کے اس بل کو پاس کرنا چاہتا ہوں اس گزارش کے ساتھ کہ پرائم منسٹر ممنوعہ سنگھ نہیں ہیں، پرائم منسٹر میری عظمت ہے، پرائم منسٹر اس ہاؤس کی عظمت ہے، پرائم منسٹر میرے بچوں کی سوچ ہے، اسے آپ کٹہرے میں لانا چاہئے

ہیں۔ سی۔بی۔آئی۔ کو کہہ رہے ہیں کہ ہم لوگ پال میں لے جائیں گے یعنی قاتل بھی وہی اور منصف بھی وہی۔ کیا آپ سی۔بی۔آئی۔ اس طریقے سے چھوڑ دیں گے؟ ابھی تک کوئی جرم ہوتا ہے، تو سب سے پہلے آواز آتی ہے کہ سی۔بی۔آئی۔ کو اسے دے دیا جائے۔ اب کہا جا رہا ہے کہ لوگ پال کو دے دیا جائے۔ لوگ پال فیصلہ کرے گا کہ اس کو پکڑنا ہے، اس کو بند کرنا ہے، اس کو سزا بھی دینی ہے، اس کو جج بھی بننا ہے۔ یہ کس طرح کا نظام ہے؟ میں سمجھتا ہوں کہ پچھڑے اور اقلیتوں کو یہ سوچنا چاہئے کہ ان کے لئے اگر اس طرح نظام آیا اور پارلیمنٹری ڈیموکریسی ختم ہوئی، تو اس ملک میں میں آئندہ اب کوئی ایسا نظام نہیں ہوگا، جہاں چار چار پریسیڈنٹ اقلیت کے بن جائیں، جہاں اقلیت کا پرائم منسٹر بن جائے، وہ اس پارلیمنٹ کی ڈیموکریسی سے ہی ہو سکتا ہے۔ جو لوگ پارلیمنٹری ڈیموکریسی کو توڑنے کے مجرم آج ہیں، ان کو سوچنا پڑے گا، ان کو فکر کرنی پڑے گی کہ وہ آج رہیں گے اور کل چلے جائیں گے۔ ایسا سماج اور ایسی سوچ نہ پیدا کی جائے۔ جہاں ہر شخص کے اور شبہ کیا جائے۔ ہم سے بڑی ایک اور ڈیموکریسی ہے، امریکہ کی بھی ڈیموکریسی ہے۔ امریکہ کے پریسیڈنٹ کے اوپر تو یہ اختیار نہیں دئے گئے، امریکہ کے پریسیڈنٹ کو تو یہاں تک کہہ دیا گیا کہ اگر ملک کی حفاظت کرنی ہو تو قتل بھی کر دو۔ آج تک پی۔ایم۔ پر کوئی ایسا شبہ نہیں کیا گیا، ایسی قومیں ترقی کرتی ہیں، جو اپنے قائد کی عزت کرنا جانتی ہیں اور جو اپنے قائد کی عزت نہیں کرتیں، ان قوموں کا وہ حال ہوتا ہے، جو بہت سی قوموں کا ہو گیا۔ بہت بہت شکریہ۔

DR. BARUN MUKHERJEE (West Bengal): Thank you, Sir. At the very outset, I submit that we want a strong and effective Lokpal. Of course, I admit that the term 'strong' may be a relative term and so may be debatable, but 'effective' is a term which has direct implications. One Lokpal cannot be effective if it does not have its own independent investigative wing. So, I assert that corruption related investigation under the CBI should be independent and completely free from Government influence and control. Rather, the Lokpal should have its own investigative wing which will be accountable to Lokpal only. Thirdly, Lokpal cannot be effective if it excludes corporates. Corporates which are Government-funded and/or Government-aided and also the foreign-funded NGOs must be under the ambit of Lokpal. They are in a major way at the root of corruption. Fourthly, inclusion of Lokayukta in the Bill goes against the spirit of the Constitution. It will severely disturb our federal structure. I wonder why this second thought of including Lokayukta has come at a later stage which, of course, leads to many controversies and opposition. Lokayuktas should be left to the States to enact their own anti-corruption Act. Hence, the provision with respect to the Lokayuktas should be taken back from this Bill.

At best, the Centre can frame one model Bill that can give guidelines to the States. Moreover, it is also absolutely necessary to bring the lower bureaucracy under the ambit of Lokpal as the 'aam aadmi' is mainly in close touch with them and stands to suffer.

Due to paucity of time, I cannot elaborate on other points. I must assert on behalf of our party - All India Forward Block - that supremacy of Parliament must be upheld in matters of framing laws.

Sir, we are aware of the theory of Young's Modulus which reminds us that there is always a limit to increasing stress or load, leading to a breaking point. The people of our country have reached the breaking point of their patience to bear with the prevailing gigantic corruption. So, we must have a strong and effective Lokpal in true sense. Let us join hands together to narrow down our differences, the onus of which mainly lies on the Government and pass an amended Lokpal Bill. Thank you, Sir.

SHRI NARESH GUJRAL (Punjab): Sir, this Government under immense

public pressure finally, after much hesitation, introduced an insipid and half-baked Lokpal Bill which satisfies no one. In the absence of either making the CBI totally an independent body or putting it under the purview of the Lokpal, the new entity can at best be seen as a stillborn baby. The CBI as an organ of the Government has been an utter failure in checking corruption in public life and has been misused for political purposes by successive Governments. In recent times, we have seen how it has been making contradictory statements to the judiciary in high-profile cases to suit the objectives of its political masters. In fact, the fear of the CBI is the glue that binds this disparate coalition together. Gurudev said, "Where the mind is without fear and the head is held

9.00 p.m.

high, ..into that heaven of freedom, my father let my country awake.” I would appeal to the Government to free those lending you support from this human bondage. Sir, I am reminded of the day my father became Prime Minister and suddenly a bevy of political leaders from across the House started to call on him. For a while I mistakenly thought that they were coming because he had universal goodwill. But soon I realised that they all had just one mission – to keep the CBI at bay from their cases which were registered against them.

Sir, I have suggested an amendment. Let the Government keep control over the CBI but restrict its role to non-graft and noncorruption cases like homicide, cyber crime, economic offences, etc. The Government should create another body under the Lokpal for investigation and prosecution in corruption cases.

Sir, this Bill directly attacks the sanctity of the federal structure of our Constitution and my party takes very serious objection to it. Our Constitution mandates that Parliament cannot enact a law which affects the States. This power is only with the State Legislature. At best, this can be a model law for the States’ consideration. The entire opposition and even some of your coalition partners are critical of this proposal. I hope the Government will accept this proposed amendment of my party in the interest of Centre-State harmony and to uphold the spirit of our Constitution.

Sir, I welcome clause 8 of chapter 2 that on ceasing to hold office, the chairman and members will be ineligible for appointment as Governors, Ambassadors, Members of Parliament or State Legislatures so that the Government of the day cannot tempt them in any way. I would suggest that we also enact a law to include all Election Commissioners, CVCs as well as Director of CBI, RAW and IB in this list so that the Government is not able to influence them by offering them post-retirement benefits.

Sir, the LOP has made a very cogent case regarding the method of appointment and dismissal of Lokpal. He must be free of Government control and my Party fully endorses this view. Sir, in regard to chapter 6 clause 14, since the jurisdiction of the Lokpal will include the Prime Minister, Ministers, Members of Parliament and Group A, B, C

and D officials, I would like to suggest an amendment to the effect that in case, a case has to be registered or initiated against a Member of Parliament or a Minister or Officer of the rank of Secretary to the Government of India then, the Lokpal must have a quorum of, at least, two-thirds of its members present in the meeting, taking such a decision and the decision must be endorsed by two-thirds majority of the members present or more than fifty per cent of the total Lokpal members.

Sir, in the end, I would like to say that the people of this country ...(*Time-bell rings*)... have huge expectations from the Lokpal. We need preventive measures in order to bring transparency

and accountability in official decision making. This can be possible if firstly, we reduce administrative discretion in order to shrink opportunities to manipulate public rules for private gains; secondly, penalise deliberate delay, the favoured tactic of corrupt bureaucrats and politicians; and, thirdly, strengthen and enforce Citizens' Charter and make it a part of this Bill. In Punjab, we have enacted the Right to Service Act and brought 67 services under it. I am delighted to inform the House that even in a short span of time, we are beginning to see positive results.

Sir, I appeal to the Prime Minister who, I and many in this House believe, is a true nationalist and has given the nation a new direction during many a difficult time to once again rise to the occasion and usher in hope, honesty and transparency in public life through a strong and effective Lokpal Bill and withdraw this present toothless tiger.

[MR. CHAIRMAN in the Chair]

Sir, I conclude with a couplet by Faiz Ahmad Faiz which I address to the hon. Prime Minister.

यह दाग दाग उजाला , यह शबगज़ीदा सहर
वह इंजान था जसिका , यह वह सहर तो नहीं।

श्री सभापति : डा. प्रभा ठाकुर।

डा. प्रभा ठाकुर (राजस्थान) : धन्यवाद सभापति जी। चूँकि समय की कमी है, मैं उन बातों को नहीं दोहराऊँगी, जो कही जा चुकी हैं। सबसे पहले मैं सरकार की भावना का समर्थन करती हूँ कि वह जनभावना को ध्यान में रखते हुए और भ्रष्टाचार को मटिने के लिए लोकपाल का यह मजबूत वधियक लेकर आई है। इसके साथ ही, सटीजन चार्टर, व्हिसल ब्लोअर्स और ज्यूडिशियल एकाउंटेंटिलटी बिल को भी उसने पूर्णता दी है, ताकि कहीं किसी तरह की कोई कमी नहीं रह जाए। महोदय, मैं इसके लिए यूपीए की अध्यक्ष, श्रीमती सोनिया गाँधी जी, माननीय प्रधान मंत्री जी, यूपीए सरकार, सभी को बहुत बधाई और धन्यवाद देना चाहती हूँ... (व्यवधान)...

प्रणब दादा को बहुत-बहुत धन्यवाद देती हूँ, जसि प्रकार से उन्होंने... (व्यवधान) ... यह जो जगजाहिर है और आप भी जानते हैं। हम बहुत दलों से टीबी पर, अखबारों में, चौकियों पर, हर जगह लोकपाल की चर्चा कर रहे हैं तो आपसे मेरा यही निवेदन है

कि आज जब लोकपाल वधियक आ रहा है , तब आप उसका स्वागत करें , उसे पारित करें और इसमें यह न देखें कि नंबर यहां कतिना है , बल्कि यह देखें कि देश की जनता का नंबर कतिना है। आज देश की 120 करोड़ जनता इंटरजार कर रही है और देख रही है कि इस सदन में हमारे प्रतिनिधि क्या कर रहे हैं , जम्हिन भ्रष्टाचार मछिने की इतनी फक्रि थी , आज वे कहीं छोटी -छोटी बातों को लेकर अड़ंगा तो नहीं लगा रहे हैं या सचमुच यह वधियक पारित करने की उनकी नीयत है ?

महोदय , कई लोग कहते हैं कि अन्ना हजारे के दबाव में सरकार यह वधियक लाई है , लेकिन यह गलत है। अगर उनका दबाव होता , तो वह जो चाह रहे थे कि इसमें NGOs को शामिल नहीं किया जाए , तो इसको इसमें शामिल नहीं किया जाता , लेकिन NGOs को इसमें शामिल किया गया है। मैं यह पूछना चाहती हूँ कि NGOs को क्यों नहीं शामिल किया जाए ? उन्होंने जन लोकपाल में यह प्रवधान नहीं रखा। उनको क्यों नहीं

शामिल किया जाए, जो देश-वर्षों से करोड़ों का चंदा जन सेवा के नाम पर लूट रहे हैं? उनका हिसाब-किताब कोई न रखे, लेकिन माननीय प्रधान मंत्री लोकपाल के दायरे में हों, सांसद हों, संसद हो, मंत्रीगण हों, ग्रुप ए, बी, सी एवं डी के सारे कर्मचारी हों, लेकिन NGOs सबसे पाक-साफ हैं, इसलिए उनको इससे बाहर रखा जाए। ऐसा क्यों?

महोदय, आज मुझे तब बड़ा ताज्जुब हुआ, जब हमारे नेता प्रतिपक्ष ने भी उसी तरह की वकालत कर डाली। उन्होंने दलील दी कि उनको बाहर रखना चाहिए। उनकी और अन्ना साहब की भाषा एक सी ही लग रही थी। यह सुन कर मुझे बड़ा आश्चर्य हुआ। जब उनसे कहा गया कि जब एनडीए की सरकार थी, उस समय भ्रष्टाचार के कई मामले हुए, तब अन्ना ने कोई इस तरह का लोकपाल विधायक ड्राफ्ट तक नहीं किया। चलो, अन्ना साहब ने तो कोई बिलि ड्राफ्ट किया, इस सरकार ने बिलि ड्राफ्ट किया, अरूणा राय का भी बिलि आया, लेकिन एनडीए सरकार ने क्या कभी लोकपाल के नाम पर कोई विधायक ड्राफ्ट भी किया है?... (व्यवधान) ...

महोदय, तहलका प्रकरण हुए, इतने मामले हुए, यूटीआई घोटाला हुआ... (व्यवधान) ... हां, हमारी सरकार ने भ्रष्टाचार के विरुद्ध कार्रवाई शुरू की। जब सोनिया जी ने वहां पर plenary session में call दी कि भ्रष्टाचार मणिने का संकल्प करना है, तब हमारी सरकार ने कार्रवाई की। यहां पर जो कॉमनवेल्थ गेम्स हुए थे,.... (व्यवधान) ...

MR. CHAIRMAN: Please address the Chair.

डा. प्रभा ठाकुर : खेल चलेगा नहीं, उसी तरह, जैसी तरह अन्ना साहब ने कहा था कि जेल भरेंगे, वह भी सोनिया जी और राहुल जी के घर के सामने से जेल भरेंगे, तो हासत यह हुई कि एक दल में उन्हें अपना डेरा-डंडा उठाना पड़ा। क्यों? क्योंकि जनता को उनकी असलियत समझ में आ गई कि उनकी लड़ाई भ्रष्टाचार की नहीं है, बल्कि यह दिखावे की बात है और वह RSS तथा बीजेपी के प्रवक्ता बन कर बोल रहे हैं। वह कांग्रेस के विरुद्ध प्रचार की बात कर रहे हैं। वह सोनिया गांधी और राहुल जी के खिलाफ बोल रहे हैं।... (व्यवधान) ...

MR. CHAIRMAN: Please address the Chair.

श्री मुख्तार अब्बास नकवी : प्रभा जी, बीजेपी में

प्रवक्ताओं की कमी नहीं है। ... (व्यवधान) ... बीजेपी में प्रवक्ता के लिये अन्ना हजारे जी की जरूरत नहीं है। ... (व्यवधान) ...

डा. प्रभा ठाकुर : Unofficially जरूरत है। ... (व्यवधान) ...

MR. CHAIRMAN: Please address the Chair.

डा. प्रभा ठाकुर : महोदय, मुझे तब बहुत आश्चर्य की बात लगी, जब जेटली साहब ने कहा कि हमारी सरकार के समय अगर 1 लाख 76 हजार करोड़ रुपए का घोटाला हुआ होता, तो हम 6 दबि में लोकपाल वधियक ले आते। क्या आपको यही इंज्जार था? 76 हजार करोड़ का घोटाला, घोटाला नहीं है, 25 हजार करोड़ का घोटाला, घोटाला नहीं है, जो Disinvestment policy के नाम पर या और सबके नाम पर हुआ? कोश्यारी जी ने भ्रष्टाचार की गंशा कहा। मान्यवर, कम से कम भ्रष्टाचार के साथ गंशा का नाम मत जोड़िए। आप बहुत बुजुर्ग हैं, हम आपका सम्मान करते हैं।

श्री भगत सिंह कोश्यारी : आप भ्रष्टाचार को रोकिए, हम यह कभी नहीं कहेंगे। ... (व्यवधान) ...

डा०. प्रभा ठाकुर : महोदय , यह देश भगत सिंह के लिए ,
विक्रानंद के लिए , महात्मा गांधी के लिए जाना जाता है और यह
देश सुभाष चन्द्र बोस के लिए , रवीन्द्र नाथ टैगोर के लिए ,
इंदिरा गांधी के लिए , जन्होंने देश की एकता और अखण्डता के
लिए अपनी जान दी , जाना जाता है। ... (व्यवधान) ...

MR. CHAIRMAN: Please conclude.

डा०. प्रभा ठाकुर : यह देश राजीव गांधी के लिए जाना जाता
है। आज इस परिवार में विश्वास है , तो आप लोगों को तकलीफ
क्यों होती है ? ... (समय की घंटी) ...। अब अन्ना साहब पूरी तरह से
expose हो गए हैं और उनका असली चेहरा भी सामने आ गया है।

लेकिन , मैं यही कहना चाहूंगी कि

फागूस बन कर जसिकी हफ़िजत हवा करे ,
वह शमा क्या बुझे जसि रौशन खुदा करे।

वह सिर्फ कांग्रेस पार्टी है , जसिने कमजोरों का साथ दिया
है। चाहे बाबा साहब अम्बेडकर ने एससी / एसटी को आगे लाने का
काम किया है , तो वह कांग्रेस ने किया है। आज खाद्य सुरक्षा
बिल अगर कोई लाया है , तो यह सरकार लायी है। सूचना के अधि का
का बिल अगर कोई लाया है , तो यह सरकार लायी है। आज लोकपाल
वधियक भी अगर कोई लाया है , तो यह सरकार लायी है। ... (समय की
घंटी) ... मनरेगा के माध्यम से गाँव के लोगों को अगर किसी ने
रोजगार दिया है , तो इसी सरकार ने दिया है।

MR. CHAIRMAN: Please conclude.

डा०. प्रभा ठाकुर : कांग्रेस एससी , एसटी , अल्पसंख्यकों ,
पछिड़ों और कमजोरों की पार्टी है , इसीलिए उनका विश्वास
कांग्रेस और नेहरू - गांधी परिवार में है और रहेगा। धन्यवाद।

श्री बश्विजीत दैमारी (असम): सम्माननीय सभापति महोदय , हम
इस बिल को बोडोलैंड पीपुल्स फ्रंट दल की तरफ से पूर्ण समर्थन
देते हैं और चाहते हैं कि यह बिल आज ही पास हो जाए , क्योंकि
सारे लोग इस बिल के इंज्जार में हैं और सभी को यह आशा भी है कि
सारे दल इसका समर्थन करके इस बिल को पास करेंगे। हम सभी
जानते हैं कि आज देश में भ्रष्टाचार बहुत बढ़ गया है और उसने
सारी सीमाएँ पार कर ली हैं। अगर उसको रोकना है , तो कुछ
कामूनी व्यवस्था की जरूरत होगी। जो वर्तमान कामूनी

व्यवस्था हैं , उससे हम लोग भ्रष्टाचार को रोकने में कामयाब नहीं हो सके , इसलिए जितनी जल्दी हो सके , यह लोकपाल आना चाहिए। हम भ्रष्टाचार को पूरी तरह से तो रोक नहीं सकते , लेकिन इस लोकपाल के जरिये हम भ्रष्टाचार को कुछ हद तक रोकने का काम कर सकेंगे।

मेरा विचार है कि हम एक ही बार में सब को संतुष्ट करने वाला बिल या कोई व्यवस्था नहीं ला सकते हैं। आज जो हमें सच लग रहा है , कल यह गलत भी हो सकता है और इसके लिए हमें बार -बार सुधार लाना होगा। इसलिए मैं सोचता हूँ कि अगर इस बिल में आज कोई कमी नजर आ रही है , तो भविष्य में हम इसमें सुधार भी ला सकते हैं। किसी को भी यह संदेह नहीं होना चाहिए कि यहाँ जितने लोग मौजूद हैं उनमें से कोई एक शक्तिशाली या ताकतवर लोकपाल नहीं चाहता है। यह सभी चाहते हैं , सिर्फ हमारे विचारों में थोड़ा -सा डफ़रेंस आ गया है या आ रहा है।

सर, ऐसी बात नहीं है कि हम केवल इस लोकपाल के जरिये ही भ्रष्टाचार को रोक सकेंगे। भ्रष्टाचार करने के लिए जो चीज़ हमें उत्साहित करती है, उसे भी हमें देखना है। हमारी जो वर्तमान कानूनी व्यवस्थाएँ हैं, उनमें बहुत सुधार लाने होंगे, हमें उनको बदलना होगा। आज देश में हम लोग बर्बाद रुके जीवन-यापन कर रहे हैं। यहाँ बहुत सारी संस्थाएँ, चाहे वे शिक्षा के नाम पर हों या दूसरे कामों के नाम पर हों, चल रही हैं। मैं एक सस्पिटल-सा उदाहरण देना चाहता हूँ कि शिक्षा सब के लिए एक जरूरी चीज़ है, लेकिन इस शिक्षा के नाम पर आज ज़िंदगी लोगों ने प्राइवेट शिक्षण संस्थाएँ बनायी हैं, वही लोग एक साल में लाखों रुपये लेते हैं। उस संस्थान में अपने बच्चों को पढ़ाने के लिए सारे देशवासी इच्छुक हैं। लोग अपने बच्चों को भविष्य में एक अच्छा आदमी बनाने के लिए किसी भी काम को करने के लिए तैयार रहते हैं। चाहे वह कानून के वस्त्र ही क्यों न हो। इसलिए ऐसी चीज़ों को भी हमें रोकना चाहिए। आज लोगों को जीवन-यापन के लिए एक गाड़ी की जरूरत है, लेकिन एक ही परिवार में पाँच-दस गाड़ियाँ हैं। जितने मॉडल्स की गाड़ियाँ हैं, उनमें हमारी कोई रुकावट नहीं है, उन सब को हम ले सकते हैं। हमारे गरीब लोग एक ही बस में भर कर सारा रास्ता तय कर रहे हैं, लेकिन धनी लोगों की गाड़ी में सिर्फ़ इसीवर बैठ कर मार्केट जा रहा है और उससे सारा रास्ता ज़ाम हो रहा है। आज उनके साथ मछिने के लिए सभी लोग कंपीटिशन कर रहे हैं और इसके लिए जो सामने आता है, उसको ही हम लोग हड़प कर जाते हैं। इन चीज़ों को हम कैसे रोकें? लोकपाल आदमी को भ्रष्टाचार करने के बाद ही पकड़ सकता है, आदमी को रोक सकता है, लेकिन भ्रष्टाचार करने के लिए हमको जो बाध्य करेगा, उसको हम कैसे रोकेंगे? इसलिए हमें इस वजह पर भी आज ध्यान देना है। इसको हाउस के नोटिस में और आप लोगों के नोटिस में लाते हुए मैं इस बिल को समर्थन करते हुए अपनी स्पीच समाप्त करता हूँ। धन्यवाद।

DR. CHANDAN MITRA (Madhya Pradesh): Mr. Chairman, Sir, lot of things have already been said. I do not wish to take too much of the House's time. As for the legal and technical infirmities of the Bill that has been brought, they have all been pointed out in considerable detail by my Leader and Leader of the Opposition in the House. So I am not going to get into the technicalities of the Bill. My point is

larger. I would like to pose a direct question to the Ruling Party that whether they are serious about bringing the level of corruption down in the country and introducing a strong and effective Lokpal. I don't believe that they can be because corruption runs in the genes of the Congress Party. There has never been a single Prime Minister with the exception of Lal Bahadur Shastri against whom corruption charges have not been levelled. ...(*Interruptions*)

SHRI OSCAR FERNANDES (Karnataka): Sir, this is very unfair. ...(*Interruptions*)...

MR. CHAIRMAN: Please confine yourself to the subject. ...(*Interruptions*)...

श्री पवन कुमार बंसल : सर, कैसे ये लोग ...(*व्यवधान*)... हमें समझाने लगे हैं, “जो खुद नहीं समझे, औरों को समझाने लगे हैं” ...(*व्यवधान*)... Which pedestal is he occupying, Sir? What is he trying to do?

DR. CHANDAN MITRA: I know that the memory is...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: What role is he assuming for himself? What is he thinking? What role is he assuming for himself?

DR. CHANDAN MITRA: Let me come to my point.

SHRI PAWAN KUMAR BANSAL: What role is he assuming for himself? What is he thinking? What role is he assuming for himself? ...*(Interruptions)*... On what pedestal does he place himself? He can't be permitted to pass such a judgement. ...*(Interruptions)*... सर, कौन से genes का ये जर्ज़ि करते हैं और कहाँ खड़े हैं, मासूम हैं इन को?...*(व्यवधान)*...

DR. CHANDAN MITRA: Have I said anything unparliamentary?

श्री पवन कुमार बंसल : राजनीति इन के लिये सर्कि धंधा है...*(व्यवधान)*...

DR. CHANDAN MITRA: I would like to know whether I have said anything unparliamentary. Sir, you please give a ruling. If I am saying anything unparliamentary, please tell me.

MR. CHAIRMAN: Please proceed with your speech.

DR. CHANDAN MITRA: I have not completed even one sentence. ...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL: It has to be deleted. It has to be expunged. ...*(Interruptions)*... Sir, he is not sitting and writing an article somewhere. He must know where he is standing. ...*(Interruptions)*...

MR. CHAIRMAN: It will not go on record. Please proceed.

SHRI PAWAN KUMAR BANSAL: He is in Parliament. He must know that. He must discharge his responsibility with utmost ...*(Interruptions)*...

DR. CHANDAN MITRA: Sir, the manner in which the CBI...*(Interruptions)*... The manner in which the CBI has been used in case after case after case...*(Interruptions)*... they are talking about the action being taken against corrupt people.

MR. CHAIRMAN: Please resume your places. बैठ जाइए, बैठ जाइए।

DR. CHANDAN MITRA: In the matter of the 2G Scam ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. Please sit down.

DR. CHANDAN MITRA: Sir, I know they are trying to create disturbance to get the House adjourned. ...(*Interruptions*)...

MR. CHAIRMAN: Please address the subject.

DR. CHANDAN MITRA: They are trying to get the House adjourned so that the Bill is not passed. ...(*Interruptions*)...

MR. CHAIRMAN: None of this is going on record.

DR. CHANDAN MITRA: What have I said? Have I said anything unparliamentary?

MR. CHAIRMAN: Please address yourself to the subject of debate.

DR. CHANDAN MITRA: Sir, I am talking on the subject. I am giving some background.

MR. CHAIRMAN: No, no, we are not discussing the background. We are discussing the subject of debate.

DR. CHANDAN MITRA: I will abide by what you say. I am talking about the recent situation.

MR. CHAIRMAN: Please sit down. बैठ जाइए , बैठ जाइए। डा. मैत्रेयन , प्लीज़। ...**(व्यवधान)**... आप बैठ जाइए , सोज़ साहब , बैठ जाइए।

SHRI RAMA CHANDRA KHUNTIA: Sir, what he has said should be expunged.

DR. V. MAITREYAN: Sir, they cannot dictate terms. They have already accepted the defeat. ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down...*(Interruptions)*... Everybody, please sit down...*(Interruptions)*...

DR. CHANDAN MITRA: I am pointing to the actions of the CBI. It is a crucial factor. If they don't want to listen to anything,...*(Interruptions)*...

MR. CHAIRMAN: Please sit down.

DR. CHANDAN MITRA: I would like to point out the action of the CBI in just one case and, that is, the 2G spectrum scam. I want to draw the attention of the House, through you, Sir, as to what happened in the 2G spectrum case. The CBI filed a case against unnamed persons, and for two years, took no action, despite the fact that repeatedly the stories appeared in the media. Sir, the Prime Minister is sitting in the House, and we all have high regards for him...*(Interruptions)*... I am saying that we have high regards for the

Prime Minister. They don't want to listen to that even...(*Interruptions*)...

श्री सभापति : आप बैठ जाइए। ...(*व्यवधान*)...

DR. CHANDAN MITRA: The CBI was pressurized into not acting.

MR. CHAIRMAN: This is not a subject of discussion today...(*Interruptions*)... There is a point of order. Let us hear him.

SHRI PAWAN KUMAR BANSAL: Sir, I wish to raise a point of order. As per the rule, "A

Member, while speaking, shall not refer to any matter of fact on which a judicial decision is pending." You are talking about a case which is pending in the Court...

DR. CHANDAN MITRA: Then, is 2G spectrum banned? Can we not talk on 2G spectrum? Can we not talk on CWG?

श्री रवि शंकर प्रसाद : दू जी पर कुछ नहीं बोले ?...(व्यवधान)...

डा. चंदन मिश्र : सर, हम ब्लैक मनी पर नहीं बोले , दू जी पर नहीं बोले और अब आप बोलेगे कि लोकपाल पर मत बोलिए , प्रधान मंत्री का नाम मत लीजिए। कमाल है ... (व्यवधान)... हमारे मन में जो शंका है , उस पर हम न बोले। ... (व्यवधान)... I am rejecting this point of order. They are doing it deliberately.

MR. CHAIRMAN: It is not for you to accept or reject a point of order.

DR. CHANDAN MITRA: I am representing it through you, Sir,...(Interruptions)...

MR. CHAIRMAN: Can you please resume without...

DR. CHANDAN MITRA: Without what, Sir? Kindly give me a direction.

MR. CHAIRMAN: Please resume your speech. Your time is running out.

DR. CHANDAN MITRA: For two years, the CBI did not proceed in the matter of the 2G spectrum at all. That was the obvious fact, and under whose direction, it was so! Thereafter, when it was impossible to contain it, after the CAG Report, then, the CBI started acting.

MR. CHAIRMAN: We are discussing a legislative proposal which is before the House. So, please confine your remarks to the subject.

DR. CHANDAN MITRA: The CBI is a part of the Lokpal Bill...(Interruptions)...

SHRI M. VENKAIAH NAIDU: The functioning of the CBI is very much a part of it...

MR. CHAIRMAN: But with reference to the Bill, not apart from it.

DR. CHANDAN MITRA: The conduct of the CBI can be discussed in the

House. We can discuss as to how the CBI has been misused...(Interruptions)...

MR. CHAIRMAN: If everyone wishes to speak at the same time, then, nobody will be heard...(Interruptions)...

श्री मोहम्मद अदीब : सर, ... (व्यवधान) ...

श्री सभापति : अदीब साहब , आप बैठ जाइए।

श्री मोहम्मद अदीब : सर, एक मिनट बोझने दीजिए।

श्री सभापति : आप बैठ जाइए। I request you all to resume your places.

DR. CHANDAN MITRA: I am pointing to the role of the CBI in the 2G spectrum case, and, in that context, I am demanding that the CBI be given the real autonomy which this Government has refused to allow in the Lokpal Bill. That is why we are demanding a strong and effective Lokpal. Can the Lokpal be strong and effective without the CBI being independent? If the CBI is not independent and if it effectively remains the same as it is today, scam after scam, the 2G scam and so on would keep happening in this country.

MR. CHAIRMAN: Thank you. Your time is over.

DR. CHANDAN MITRA: Sir, I have not yet completed.

MR. CHAIRMAN: No, please. I am afraid, your Party's time is long exhausted.

DR. CHANDAN MITRA: Sir, I have not even started.

MR. CHAIRMAN: I am afraid you can't get more time.

DR. CHANDAN MITRA: Sir, I would take two more minutes.
...(Interruptions)...

MR. CHAIRMAN: You can't get more time than this. Shri Tapan Kumar Sen. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, I shall join my leader who has dwelt on the Lokpal Bill, and I am not here to oppose the Bill but to suggest certain important changes that are required to make the Lokpal effective, to correct the distortions and aberrations with which the Bill is born and presented in the Parliament. If that is not done, the purpose of the Bill stands defeated and I don't think the House wants that.

My leader, Mr. Sitaram Yechury, outlined the changes that are required to be brought in this Bill. I would only focus on one particular point. Besides correcting the constitutional propriety and making an effective Lokpal by making the selection process much more independent and credible, what is important and what also needs to be paid attention to in order to eliminate corruption, which is basically the purpose of the Bill, is to address the supply side of corruption. The Bill is over-busy with managing the demand side, giving the supply

side a free run, and that itself has a corrupting influence on the entire process. So, the supply side needs to be addressed and, for that, the corporate houses and private entities that are operating in the public service area in a very big way – the private entities operate in the public service area directly; they operate under the new philosophy of PPP, Public-Private Partnership. Public money-and-private profit is making inroads into the public service area. Unless those areas are also brought within the ambit and scrutiny of the Lokpal and its intervention, the whole purpose stands defeated. Only by addressing the demand side, we would reach nowhere in eliminating

corruption. So, you may bring it only if there is sincerity of purpose, and let us move the amendments. I stand encouraged by the presentation of some of my colleagues on this side who said that all major corporate business houses make money, not out of their own pockets, but with public money. How private are the private big corporates? They operate with public money. So, they need to be brought within the ambit of the Lokpal. I stand encouraged by the presentation of many of my colleagues on this side of the House and, I believe, these amendments will be accepted by the Government.

The second point is, to make it effective, the concept of public servant, who is being scrutinized by the Lokpal to prevent corruption, needs to be expanded. Now, so many things have been said about Group C and Group D employees. I think many of us are not even aware that the Group D does not exist any more in the Central Government, after the Sixth Pay Commission recommendations. Their place has been taken over by outsourced workers of contract agencies. They are also rendering public service. In many areas, besides this *contractorisation*, a new pattern has emerged which cannot be considered even as *contractorisation*; it is outsourcing; it is purely getting the work done perennially by outsourced agents, but it is done as a commercial contract which is outside the purview of all this.

I think, all these things need to be addressed because now-a-days the ambit is expanding and corruption in these areas is harassing the people in a much bigger way. So, these need to be addressed. Along with that, you must come out very clearly on one more thing. A majority of the public sector undertakings come in the domain. 50 per cent of the workforce is on contract basis. How will they be treated? Unless these are not clearly clinched, the Bill will in no way become effective. You have to clinch it in clear terms. At the same time, construe within the definition of corruption the kind of corruption going on these days. You are undertaking a contract with a Government entity. According to the contract, you are paying the workers say Rs. 5,000, but you are actually paying Rs. 1,000. I am saying that such types of corruption are taking place every day in the world of work. In the world of work, the workers create value for the economy, create revenue for the exchequer, who create wealth to the employer. These

workers are subjected to corruption. If it is quantified, then it will be, I think, a hundred times more than a 2G scam, a CWG scam or a KG6 scam. These are all big scams. So, how you are going to address? Because of the governance deficit, this should also be construed as corruption. Accordingly, it has to be tackled. How are you going to do it? You owe an answer to these.

My last point is, without doing these things, the Lokpal cannot be made effective. Please do not say that we do not want the Lokpal. At the same time, we do not want some thing to be considered the Lokpal which is played to the gallery. We do not want such a thing. We want an effective Lokpal because the people are suffering due to corruption. That purpose-orientedness

is much more important. For that purpose-orientedness, if at all we are sincere, these issues have to be addressed. If you do not do that and yet claim that you are going to put in a very strong and effective Lokpal to address the issue of corruption, then it is not good. These basic issues will have to be seriously considered by the Government. When I heard from the Treasury Benches that they want a strong Lokpal, हमने बनाया और अगर बनाया तो seriously, these things will be taken care of. Please take these things seriously to make it credible. Thank you.

SHRI PREM CHAND GUPTA (Bihar): Sir, we are discussing this for the past eleven hours. Our party has not been given a single chance so far. Most of the parties are given 4-8 chances. Okay, you do not have time but it does not mean that we should not be given a chance. We too are a part of the House. We are discussing for eleven hours. Not once have we been given a chance to speak. I do not understand, Sir.

MR. CHAIRMAN: Give me a couple of minutes while I check this out.

SHRI PREM CHAND GUPTA: Sir, sorry to say this but please take a note of it.

MR. CHAIRMAN: Yes, thank you.

श्री हुसैन दलवाई (महाराष्ट्र): आदरणीय सभापति महोदय, लोकपाल बिल पर बोलने के लिए आपने मुझे जो मौका दिया है, उसके लिए मैं आपका आभारी हूँ। लोकपाल बिल का समर्थन करते हुए मैं एक बात का विशेष उल्लेख करना चाहता हूँ कि वर्तमान राज्य सभा सदस्य और स्टैंडिंग कमेटी के चेयरमैन आदरणीय अभिषेक मनु सचिवी जी के प्रति स्वर्गीय एल.एम. सचिवी जी ने यह बिल प्राइवेट मेंबर की हैसियत से पहली बार लोकपाल के नाम से संसद में प्रस्तुत किया था। मैं सचिवी जी और स्टैंडिंग कमेटी के सारे सदस्यों को धन्यवाद देना चाहता हूँ। उन्होंने स्टैंडिंग कमेटी में सभी वर्गों के लोगों, दलों और संगठनों से विचार-विमर्श करके कई अच्छे सुझावों के साथ एक अच्छी रफ़्तार से संसद में पेश की है। महोदय, इस संबंध में तीन हजार से भी ज्यादा नविदन आए, डेढ़ सौ लोगों की

सुझवाई हुई और केवल ढाई महीने में यह सारी रफ़ोर्ट आयी, इतना बड़ा काम हुआ है। अब हमारी संसद का कर्तव्य है कि उसको अमली-जामा पहनाया जाए और मजबूत लोकपाल वधियक पारित किया जाए। महोदय, उसके बाद 1966 से Administrative Reforms Commission के सुझावों के बाद भ्रष्टाचार निवारण के लिये समय-समय पर सरकारों ने सात बार लोकपाल बिल प्रस्तुत किया जो समय के साथ लैप्स हुआ और फिर 1985 में आठवीं बार बिल को वढ़िड़ा किया गया। यूपीए सरकार के सत्ता में आने के बाद 2010 में जब अखिल भारतीय कांग्रेस कमेटी का सेशन चल रहा था, तब कांग्रेस की अध्यक्ष आदरणीय सोनिया गांधी जी ने भ्रष्टाचार मछिने के लिये प्रभावी मेकैनिज्म प्रस्तुत करने का वधिर व्यक्त किया था। जनवरी, 2011 में माननीय प्रधान मंत्री जी ने मंत्री समूह को प्रभावी लोकपाल बिल बनाने का जम्मा सौझा था। लोकपाल बिल बनाने के लिये सरकार कृतसंकल्प थी। ऐसे मौके पर सखिल सोसायटी ने माननीय अन्ना हजारे के साथ मलिकर अनशन शुरू किया। सरकार ने अन्ना हजारे की बातों पर तवज्जो देकर उनके वधिर सुझने के लिये संसदीय परम्पराओं से हटकर इतिहास में पहली बार किसी बिल का मसौदा तैयार

करने के लिये सखिल सोसायटी के साथ मिलकर एक कमेटी भी बनायी। सरकार ने अप्रैल , 2011 से लेकर सखिल सोसायटी से चर्चा करके 4 अगस्त , 2011 को नए बलि का प्रारूप संसद के सामने प्रस्तुत किया। सटिजन चार्टर और लोअर ब्यूरोक्रेसी की मांगों भी मान ली गयीं और बलि को स्टैंडिंग कमेटी के पास वधिर -वसिर्श के लिये भेजा गया। आज हमारे सामने जो बलि है , यह एक परिपूर्ण बलि है। इसके पारित होने पर इस देश में पनप रहा भ्रष्टाचार खत्म होगा , ऐसा तो मैं नहीं कहूंगा , लेकिन कम जरूर होगा। उद्देश्यों और कारणों के कथन के मुताबिक बलि में 50 फीसदी प्रतिनिधित्व अनुसूचित जाति , अनुसूचित जनजाति , पछिड़ा वर्ग , अल्पसंख्यक और महिलाओं के लिये दिया गया है , यह एक स्वागत योग्य कदम है - ऐसा मैं समझता हूँ। पहली बार इसके बारे में तबज्जो दी गयी , पहली बार अल्पसंख्यकों को न्याय देने का काम इस बलि की वजह से हुआ है। मैं बलि इराफ्ट करने वालों को और सरकार को इसके लिये बधाई देता हूँ और उनके प्रति आभार प्रकट करता हूँ। महोदय , लोकपाल की नियुक्ति राष्ट्रपति द्वारा की जाएगी और चयन समिति में प्रधान मंत्री , लोक सभा अध्यक्ष , लोक सभा में वक्ता के नेता , मुख्य न्यायाधीश या उनके द्वारा मनोनीत न्यायाधीश और राष्ट्रपति द्वारा मनोनीत न्यायविद् आदि के द्वारा की जाएगी। लोकपाल के कार्यक्षेत्र में सभी श्रेणी के कर्मचारी होंगे। महोदय , मैं कुछ बातों को रिकॉर्ड में लाना चाहता हूँ। यूपीए सरकार इस बलि को 2010 से ही लाने की मंशा रख रही थी। किसी के दबाव में आकर यह बलि नहीं आया , बल्कि प्रभावी लोकपाल आ रहा है , यह देखकर उसका समर्थन करने के लिये बहुत सारे लोग आगे आए। लेकिन अन्ना हजारे साहब ने यह मुद्दा आन्दोलन का बनाया और कुछ लोग खास मुखाँटे बनकर घूम रहे हैं। वास्तविकता यह है कि हम यह बलि पास कराने के लिये कृतसंकल्प हैं। इतिहास इस बात का गवाह है कि 1966 से लेकर इस बलि पर चर्चा हो रही है , लेकिन न किसी ने भी इस लोकपाल को संवैधानिक बाँड़ी बनाने की पहल नहीं की थी।

लेकिन हमारे दल के युवा नेता राहुल जी ने पछिले सत्र में लोक सभा में यह मांग की थी कि लोकपाल को एक कंस्टीट्यूशनल बाँड़ी बनाया जाए। यह बहुत ही दुर्भाग्य की बात है कि आज यह मांग अधर में लटक गई। फिर भी हमारी सरकार आजसशक्त लोकपाल बलि ला रही है। उसका स्टेटस कंस्टीट्यूशनल होगा। लेकिन कुछ

लोगों ने इसका विशिष्ट कथि, जसि कारण यह नहीं बन पाया। इसका मुझे जरूर दुख है। इस बलि के दो महत्वपूर्ण बन्धुओं पर मैं अपने बेबाक विचार व्यक्त करना चाहता हूँ। इस बलि का मैं समर्थन करता हूँ और मैं यहां कुछ बन्धु उठाना चाहता हूँ। पहला बन्धु यह है कि क्या प्रधान मंत्री को इस दायरे में रखना चाहिए, मेरे ख्याल से हम ऐसा कर रहे हैं। मेरे विचार से यह बात बहुत दुर्भाग्यपूर्ण है कि सवा सौ करोड़ की जनसंख्या वाले इस देश के एक प्रधान मंत्री पर हम विश्वास नहीं कर सकते। देश को दश दशक वाले कर्णधार पर हम विश्वास नहीं करेंगे तो इससे हमारी अंतर्राष्ट्रीय छवि खराब होगी, चाहे सरकार किसी की भी हो, कल आपकी सरकार भी हो सकती है। उसमें प्रधान मंत्री को शामिल नहीं किया जाना चाहिए। अगर वाजपेयी जी प्रधान मंत्री होते तो क्या आप यह बात करते, आप बिल्कुल नहीं करते ? आज आप इस तरह की राजनीति मत करिए। मेरा दूसरा मुद्दा सी.बी.आई. के संबंध में है। सी.बी.आई. एक ऐसी स्वतंत्र बॉडी है, उसको लोकपाल के अंतर्गत कसितिए जाना है, यह बात अभी तक मेरी समझ में नहीं आई। इसकी जांच ऐसी है, देश में जहां भी नष्पिक्ष जांच की जरूरत होती है, उसमें वह अपना कार्य बखूबी करती है। अगर लोकपाल को सी.बी.आई. की सहायता की जरूरत होगी तो वह अवश्य करेगी, लेकिन सी.बी.आई. का कंट्रोल अगर लोकपाल को दे दें, तो बात कुछ हजम नहीं होती। कोई भी सरकार इस बात से सहमत नहीं होगी और न होनी चाहिए। शासन में एक दंड शक्ति होती है और ऐसी दंड शक्ति किसी दूसरे के हाथ में देना गलत बात है। अन्ना जी के नाम से जो इराफ्ट, बलि

आया है, उसको पढ़ने के बाद मुझे ऐसा लगा कि जो हमारे चार खम्भे हैं, उसमें वे अपना पांचवां खम्भा स्थापित करना चाहते हैं और वह सारे चार खम्भों के ऊपर रहेगा। वे इस तरह की बात करते हैं। इसका मतलब वे कंस्टीट्यूशन को चेर्नोज कर रहे हैं। महोदय, संसदीय लोकतंत्र में वृद्धि का रोझ बहुत महत्वपूर्ण होता है। वह सरकार पर नियंत्रण का काम करती है। लेकिन आज वृद्धि नष्ट तथा दशिहीन हो गया है। इसलिए वह आज इस तरह की बातें कर रहा है। मैं चाहता हूँ कि भारतीय लोकतंत्र में एक ऐसा मजबूत वृद्धि हो, जो सरकार पर नियंत्रण रखे, दूसरे के साथ से नहीं। कभी अन्ना को लेना, कभी बाहर के और संगठनों को लेना और उस पर अपनी राजनीति चलाना बिल्कुल गलत बात है। वृद्धि को किसी और के सहारे की क्यों जरूरत महसूस हो रही है, उत्तर बड़ा सीधा है कि वृद्धि अपना उत्तरदायित्व नष्टाने में दक्षिण-दक्षिण वैचारिक दृष्टिकोण से कमजोर महसूस कर रहा है। उसका कारण यह है कि यू.पी.ए. सरकार आमजनता के हितों के लिए बहुत तरह की स्कीम्स लाई हैं, मनरेगा आया, राइट टू फूड ला रही है, राइट टू एजुकेशन ला रहा है, ग्रामीण स्वास्थ्य योजना है, लैंड एक्विजिशन बलि आ रहा है। ये सारी स्कीम्स आने के बाद अल्पसंख्यक समाज व खास करके गरीब समाज के लिए पहली बार यू.पी.ए. ने बहुत बड़ा काम किया है। ऐसा मैं समझता हूँ। दलित हैं, आदिवासी हैं, ओबी.सी. हैं, इन सबके बारे में सोचने वाली यह सरकार है। इस देश में पनप रहे भ्रष्टाचार को मछिने के लिए लोकपाल को पर्याप्त अधिकार दिए गए हैं लेकिन फरि भी कुछ दलों को और मजबूत लोकपाल चाहिए। मेरी समझ में नहीं आता — और मजबूत, और मजबूत यानी इस देश का संविधान खत्म करो और एक आदमी के हाथ में इस तरह से सत्ता दो जो उनके दमिग में उनकी पार्टी की जो शुरुआत हो रही है, उसके साथ-साथ है।

उन्होंने हमेशा इस देश में लोगों को वोटिंग राइट देने का वरिध किया था, यह मैं याद दखिना चाहता हूँ। इस देश में वे लोकपाल को सुझ पावर बनाना चाहते हैं। वे इतना मजबूत लोकपाल चाहते हैं कि भ्रष्टाचार मछिने के लिए एक भस्मासुर पैदा हो जाए।

महोदय, डॉ. बाबा साहेब अम्बेडकर ने 1949 में संविधान सभा में बोलते वक्त आने वाले समय में देश को तीन संभावित खतरों से सचेत किया था।

MR. CHAIRMAN: Please conclude.

श्री हुसैन दलवाई: उन्होंने अपनी आशंका आधी सदी पहले ही व्यक्त की थी। उन्होंने जबि तीम संभावित खतरों का उल्लेख किया था, उनमें से एक है सामाजिक और आर्थिक असमानता। दूसरा, असंवैधानिक आंदोलन, असंवैधानिक मांगों, असंवैधानिक सत् याग्रह आदि।

MR. CHAIRMAN: Why don't you lay your speech on the Table of the House?

श्री हुसैन दलवाई: तीसरा खतरा उन्होंने बताया था हीरो वर्शिप — महिमामंडन या स्तुतिगान। आज मेरे जैसे सामान्य कार्यकर्ता को भी डा. बाबा साहेब अम्बेडकर की आशंका सच में तब्दील हो रही है, ऐसा लगता है। इसलिए मैं वषिष्ठ में अनुरोध करूंगा कि समय की मांग को देखो और ये बलि पास करो। मैं एक शेर बोलूंगा। तुम शहर लूटकर भी मोहज्जब बने रहे। एक बड़े वकील जबिका भाषण सुनते वक्त मुझे एक शेर याद आया। तुम शहर लूटकर भी मोहज्जब बने रहे, हम बेकसूर भी हवालात में रहे।

MR. CHAIRMAN: Now, Shri Ram Kripal Yadav. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: Mr. Chairman, Sir, we started this discussion at 11.37 am. Now, it is about 9.50 pm. We have already exhausted more than eight hours on this discussion. Just inform us at what time you are putting this subject to vote, so that Members can go out and ease themselves and have some food, and, then, come back again. ...*(Interruptions)*...

श्रीमती वल्लिव ठाकुर : सर, ये क्या बात है? ...*(व्यवधान)*...

श्री सभापति : आप बैठ जाइए। आप बैठ जाइए। श्री राम कृष्ण जी, आप बोलिए। ...*(व्यवधान)*... I still have a list of speakers. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... आप बोलिए।

SHRI S.S. AHLUWALIA: At what will time the voting take place? ...*(Interruptions)*... I have just seen that...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*... I have understood your point. ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: I have just seen that the time of the Congress Party is over, but still seven more speakers are there in the list of Congress. Are we going to...*(Interruptions)*...

MR. CHAIRMAN: Those parties, whose time has exhausted, will not be called to speak.

SHRI S.S. AHLUWALIA: Please do that. And, please tell us how much more time is required for this? ...*(Interruptions)*...

श्री सभापति : श्री राम कृष्ण जी, आप बोलिए। ...*(व्यवधान)*....

SHRI S.S. AHLUWALIA: It cannot go on indefinitely because... ...*(Interruptions)*... The electronic media is showing outside that as soon as it is 12 o' clock, you are automatically going to adjourn the House. ...*(Interruptions)*... The electronic media is showing this. ...*(Interruptions)*... So, my point is that this House is in continuity. We had started our debate at 11.30 am. It is in continuity till it goes for voting. ...*(Interruptions)*... No; no, we want to know

at what time we will vote. ...(Interruptions)...

MR. CHAIRMAN: We will try our level best to finish...(Interruptions)... Since morning we have been trying to...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, within another half-an-hour? ...(Interruptions)...

श्री राम कृष्ण यादव (बहिर): सभापति महोदय, मुझे आपका संरक्षण चाहिए। ...(व्यवधान)...

श्री सभापति : श्री राम कृष्ण जी, आप बोलिए।

श्री राम कृष्ण यादव : धन्यवाद सर।...(व्यवधान)...

श्री रामविलास पासवान : सर, वहां भी 12.00 बजे रात तक लोक सभा चली थी। जरूरत पड़ेगी, 12.00 बज जायेंगे, तो फरि राष्ट्रपति के यहां जायेगा। ... (व्यवधान) ...

श्री सभापति : आप बैठ जाइए। ... (व्यवधान) ...

श्री एस.एस. अहलुवालिया : हम यहां बैठे हुए हैं। कोई 12.00 बजे चैंज नहीं होना टाइम। कंटेन्युअ स हाउस बैठा हुआ है। ... (व्यवधान) ...

श्री सभापति : आप बैठ जाइए। ... (व्यवधान) ...

SHRI S.S. AHLUWALIA: Until you finish the subject, it cannot be adjourned. ... (Interruptions) ...

MR. CHAIRMAN: Precious minutes are being lost. ... (Interruptions) ... Now, Shri Ram Kripal Yadav.

श्री राम कृपाल यादव : सभापति महोदय, हम आज लोकपाल बिल, 2011 पर सुबह से ही चर्चा कर रहे हैं। लोकपाल बिल जसि वर्तमान स्वरूप में है, हमारी पार्टी उसके समर्थन में नहीं है। हमने इसका प्रतिकार सुईडिंग कमेटी में किया, दूसरे सदन लोक सभा में किया और यहां भी मैं इसका प्रतिकार कर रहा हूँ। मेरी कई आपत्तियां हैं, जब आपत्तियों को हमने गवर्नमेंट के सामने रखा, लेकिन गवर्नमेंट ने उनपर कोई वधिर नहीं किया। कुछ एक पर जरूर वधिर किया है, उसके लिये मैं गवर्नमेंट का आभार व्यक्त करना चाहता हूँ। आपने इससे सेवा को बाहर नकाल दिया, हम इसके लिये आपका आभार व्यक्त करना चाहते हैं। आप एक अरब तीस करोड़ लोगों का प्रतिनिधित्व करते हैं। अगर प्रधान मंत्री demoralized होंगे, तो देश demoralized होगा। क्या आरोपित प्रधान मंत्री देश से बाहर जाकर हस्मित और बहादुरी के साथ कोई एग्रीमेंट कर सकेगा ?

[श्री उपसभापति पीठासीन हुए]

क्या वह अपनी बात कहने का काम कर सकेगा ? देश को क्यों demoralized कर रहे हैं और वह भी किसी के दबाव में वे चन्द लोग जबकि पोलिटिकल मोटिवेशन हो, जो लोकतंत्र को बरबाद करना चाहते हैं, पार्लियामेंट को खत्म कर देना चाहते हैं। बाबा साहेब अम्बेडकर ने जो संविधान बनाया था, उसकी धजियां उड़ाना चाहते हैं। हम कुछ लोगों के एजिटेशन के दबाव में आ रहे हैं। मैं सदन के सभी सदस्यों से यह अनुरोध करना चाहता

हूँ कि यह आत्मघाती कदम न उठाया जाए। आप इस पर कदापि अपनी मुहर लगाने का काम मत कीजिए। यह कदम सुसाइडर होगा। यदि आज हमने इसको इस रूप में पास कर दिया तो यह लोकतंत्र की समाप्ति में कील ठोकने का काम होगा। मैं चाहता हूँ कि लोकपाल एक सशक्त बलि बने। एक ऐसा बलि बने जो देश की लोकतांत्रिक व्यवस्था को सुव्यवस्थित करने का काम करे, जो पार्लियामेंट को बचाने का काम करे और जो संविधान को बचाने का काम करे। हमें आजादी बहुत मुश्किल से मिली थी और जब हमारे जन्म पुरुषों ने इस देश का संविधान बनाया था, उनकी सोच अलग थी। आज हम उसी संविधान के तहत कामून बना रहे हैं। हम लोग भ्रष्टाचार से लड़ रहे हैं। हमने बहुत लोगों को जेल भेजा है और हम आजकी तथि में भी जेल भेजने का काम कर रहे हैं। देश में एक माहौल बनाया गया कि अगर कोई करप्ट है, तो वह राजनीतिज्ञ है। पूरे देश में यह प्रचारित किया जा रहा है।

महोदय, मैं दावे के साथ कहना चाहता हूँ कि आज भी राजनीति करने वाले लोग, जिनका 30-35 का कैरियर होता है, जो जनता की समस्याओं के लिए लड़कर, कभी MP बनते हैं, कभी MLAs बनते

हैं। वे इस स्थान पर बड़ी मुश्किल से आते हैं। देश में हजारों, लाखों लोग कुर्बान हो जाते हैं, लेकिन वे संसद का मुंह देखने का काम नहीं करते हैं। आज हम उस व्यवस्था को खत्म करने का काम कर रहे हैं। आज भी जो 80 परसेंट पॉलिटिकल लोग हैं, उनकी वजह से देश बचा हुआ है और देश की लोकतांत्रिक व्यवस्था बची हुई है। यह कहा जा रहा है कि सारे राजनीतिज्ञ चोर हैं। मैं तो यह दावा करना चाहता हूँ कि हिन्दुस्तान की एक एजेंसी बने और जतिने पॉलिटिशियन्स हैं, जो रहे हैं और रहेंगे, उनकी सम्पत्ति की जाँच करने का काम कीजिए। बहुत से ऐसे सांसद हैं जबकि दवा के लिये पैसा नहीं मँजूर है, उनके बच्चों को दो वक्त की रोटी भी नहीं मिलती है। जतिने अपना पूरा जीवन सार्वजनिक सेवा में बतिने का काम किया, आज उनकी क्या स्थिति है? आज उनको चोर कहा जा रहा है। हम और आप एक दूसरे पर आरोप, प्रत्यारोप लगाते हैं मगर अपने पैरों पर खुद कुल्हाड़ी मारने का काम कर रहे हैं और वह भी राजनीतिक स्वार्थ के लिये। महोदय, क्या हो रहा है? अन्ना हजारे जी अपनी टीम के साथियों के साथ अनशन पर बैठे थे, उनको अनशन करने की आवश्यकता नहीं थी। संसद पर विश्वास करना चाहिए था। कामून यही से बनता है, सड़क से नहीं बनता है। मगर उस पर विश्वास नहीं किया गया और जब प्रदर्शनी लगी, तो क्या किया गया? महोदय, मेरे पास एक चिन्ना है...

श्री उपसभापति : इसे मत दिखाइए।

श्री राम कृष्ण यादव : यह बहुत ही महत्वपूर्ण मामला है। पार्लियामेंट को * कहा गया है। यह जो हमारा अशोक स्तम्भ है, इसको क्या बताया गया है? जो सत्यमेव जयते है, उसको * जयते कहा गया है।

श्री उपसभापति : इसे मत दिखाइए।

श्री राम कृष्ण यादव : महोदय, यह देखा जाए कि क्या मजाक हो रहा है। यह अशोक स्तम्भ है, यह पार्लियामेंट *! किसी को स्वतंत्रता है, वह आन्दोलन कर सकता है, अपनी बात कह सकता है, मगर इस रूप में गालियाँ दी जा रही हैं। * महोदय, इसकी एक limitation होती है। इस limitation को cross करने की इजाजत किसी

को नहीं दी जा सकती। इसलिए मैं आपसे नविदन करना चाहता हूँ मुझे पीड़ा से बोलना पड़ रहा है मैं पीड़ा से बोल रहा हूँ कि मेरे जैसे कई लोग हैं , जन्होंने अपना जीवन ईमानदारी के साथ बताने का काम किया है मैं अन्ना हजारे की टीम को चुनौती देना चाहता हूँ कि मेरा पूरे 33 साल का कैरियर है , अगर मेरे ऊपर एक भी आरोप prove करने का काम करे , तो मैं राजनीतिक जीवन से संन्यास ले लूँगा। कई ऐसे लोग हैं , जो इस सदन में बैठे हुए हैं , जन्होंने अपने पूरे जीवन को समर्पित करने का , जन सेवा करने का काम किया है और देश की रक्षा , सुरक्षा और देश को आगे बढ़ाने का काम किया है। इसलिए यह बहुत चस्ती का वषिय है

महोदय , मैं दो-तीन बातें रखना चाहूँगा। आज मुझे बोलने दिया जाए , आप घंटी मत बजाइएगा। महोदय , प्रधान मंत्री को demoralize नहीं किया जाए। उनको इससे बाहर किया जाए।

महोदय , मैंने कहा कि कामून में प्रशवधान है और इस कामून के प्रशव धान के अन्तर्गत हमें सजाएँ मल्लि रही है भ्रष्टाचार पर अंकुश लगाने की कोशिश की जा रही है हम इस पर अंकुश लगाने का काम कर रहे हैं इसी संविधान के तहत, कामून के प्रशवधान के तहत हमारे देश के एक प्रधान मंत्री के ऊपर भी जाँच चली थी , कई

*Expunged as ordered by the Chair.

10.00 P.M.

मंत्रियों के ऊपर जाँच चली है, चल रही है, कई लोग जेल में हैं। आश्चर्य की बात है कि यह लोकपाल भी हमारे संविधान में, हमारे कानून में जो प्रावधान हैं, उनके अन्तर्गत ही काम करने का काम करेगा। हम कोई नया कानून नहीं बना रहे हैं। हमारी IPC की धाराएँ अपने आप में पर्याप्त हैं। मैं समझता हूँ कि उसके तहत ही लोकपाल भी काम करेगा। मगर मैं बताना चाहता हूँ कि 2005 के UN Convention on Corruption की बात की गई। हम देश में पहला ऐसा कानून बनाने की बात कर रहे हैं। हमने इस Convention पर जो हस्ताक्षर किये ... (समय की घंटी) ... सर, घंटी मत बजाइए। हमें derail मत कीजिए। मैं सदन से भी अनुमति चाहता हूँ कि मुझे अपनी भावना रखने का मौका दिया जाए। यह बहुत ही important चीज है। महोदय, क्या दुनिया में कहीं ऐसा कानून है, जहाँ तरह के कानून पर हम मोहर लगाने की बात कर रहे हैं? कई माननीय सदस्यों ने UN Convention की चर्चा की कि हमारा इंटरनेशनल एग्रीमेंट है, उसके अनुसार हमें इसे बनाना है। 2053 और क्या-क्या बात की जा रही है। मैं पूछना चाहता हूँ, मंत्री जी आप इसका जवाब दीजिएगा, जब जवाब देते की बात होगी, कि क्या इस तरह का कानून दुनिया के किसी भी अन्य राष्ट्र में है, जहाँ कानून पर हम मोहर लगाने जा रहे हैं? अजुबा ! इतिहास हमें कभी माफ़ नहीं करेगा, क्योंकि हम अपने हाथ से लोकतंत्र को मारने की कोशिश कर रहे हैं। इसलिए सांसद भाइयों, मैं आपसे नविदन करना चाहता हूँ कि इस पर मोहर मत लगाइए। कभी आप आएँगे, कभी आप आएँगे, मगर यह जो गर्दन में फाँसी का फाँस है, यह फाँस आप पर भी लगेगी। जेटली साहब, मैं आपसे नविदन करना चाहता हूँ।

बहुत मुश्किल से हम लोग इस सदन में आए हैं। इस सदन की एक गरिमा है, लेकिन सांसदों को इसमें डाला जाएगा, वधायकों को इसमें डाला जाएगा और भूतपूर्व सांसदों को भी इसमें डाला जाएगा। यह बहुत आश्चर्य की बात है। यह क्या हो रहा है? क्या कभी नहीं देखा है कि कोई नामित व्यक्ति चुने हुए लोगों को शासित करेगा? What is this *? यह क्या हो रहा है? क्या आपने कभी सुना है कि हम जहाँ नामित करेंगे, जहाँ हम नॉमिनेट करेंगे, वही हमारे खिलाफ कार्यवाही करेगा, हमारे खिलाफ चार्जशीट करेगा? यह कोई कानून है क्या? इस कानून पर हम कभी भी मोहर

नहीं लगा सकते।

SHRI SITARAM YECHURY: Sir, * is unparliamentary.

MR. DEPUTY CHAIRMAN: That word may be removed from the record.

श्री राम कृष्ण यादव : महोदय , मुझे सुना जाए।

श्री उपसभापति : आप ज़रा अनपार्लियामेंट्री लफ्ज़ों को इस्तेमाल मत कीजिए।

श्री राम कृष्ण यादव : सर, इसे डिलीट कर दिया जाए। बहुत सारे मामनीय सदस्यों ने भावनाओं में अपनी बातें व्यक्त की हैं।

इसमें रज़िर्वेशन की बात कही गई, जसि पर हम लोगों को घोर आपत्ति है , क्योंकि इसमें एक महत्वपूर्ण प्वाइंट है। हमारी पार्टी ने बहुत जद्दोजहद के बाद इसमें रज़िर्वेशन दल्लिवाया। इसमें माइनॉरिटी का रज़िर्वेशन नहीं था , ओबीसी का रज़िर्वेशन नहीं था , एससी /एसटी का रज़िर्वेशन नहीं था। हमारी पार्टी

*Not recorded.

के कई लोग हैं , जन्होंने इसके लए सड़क से लेकर सदन तक एजिटेशन किया। मैं आभार व्यक्त करना चाहता हूँ कि आपने सैद्धांतिक रूप से इसे मान लिया है। मगर मैं सचिवी साहब को सुन रहा था , साथ ही कपिल सच्चल साहब का जो जवाब था , उसे भी सुन रहा था। उन्होंने ने कहा कि 18 करोड़ लोगों की भावनाओं के अनुरूप हमने माइनोंरिटीज़ को इसमें रखा है। आप क्या कह रहे हैं ? आपने 50% आरक्षण तो दे दिया , मगर प्रसवधान में इसे कहीं नहीं रखा है। आपने तो यह कहा कि कभी ओबीसी को आरक्षण मल्लिगा , कभी माइनोंरिटी को आरक्षण मल्लिगा , कभी शैड्यूल्ड ड कास्ट को मल्लिगा , कभी शैड्यूल्ड ट्राइब्स को आरक्षण मल्लिगा और कभी महिलाओं को मल्लिगा। क्या चालाकी है ? सबको एक साथ प्रतिनिधित्व नहीं देंगे आप। आप करोड़ों लोगों की आत्मा को चोट पहुंचाने का काम करेंगे। We can not tolerate this.

अगर इसमें संशोधन नहीं किया गया , अगर इसको वाजिब हक नहीं दिया गया , तो हमारी पार्टी इसका प्रतिकार करेगी , अंतिम दम तक प्रतिकार करेगी। इस स्वरूप में हम इस बिल को कभी पास नहीं होने देंगे। आप शैड्यूल्ड कास्ट , शैड्यूल्ड ट्राइब्स , माइनोंरिटीज़ , ओबीसी और महिलाओं के लए इसमें प्रसवधान कीजिए। क्यों नहीं आप ऐसा करते ? आप चालाकी के साथ काम करना चाहते हैं ? क्या पर्दे की पीछे गठबन्धन हो गया है कि गठबन्धन के कारण आपने इस तरह से प्रसवधान रखने का काम किया है ? खुदा न खास्ता इनकी सरकार तो पाबर में नहीं आएगी , लेकिन अगर आ गई तो ये कभी माइनोंरिटीज़ को आरक्षण नहीं देंगे। इनको तो माइनोंरिटीज़ और अल्पसंख्यक शब्द सुनते ही छींक आती है , देह पर जुड़पित्ती हो जाती है। 18 करोड़ लोग , जन्मके लए आपने भाषण किया था , उनको इसमें प्रतिनिधित्व नहीं मल्लिगा ? शैड्यूल्ड कास्ट / शैड्यूल्ड ट्राइब्स को इसमें प्रतिनिधित्व नहीं मल्लिगा ? ओबीसी को प्रतिनिधित्व नहीं मल्लिगा ?

संविधान की धारा 15-16 के तहत इसमें आरक्षण का प्रसवधान नहीं दे रहे हैं , लेकिन आपने कहा कि लोगों की भावनाओं को देखते हुए हम इसमें प्रतिनिधित्व देने का काम रहे हैं। अभी केशव राव साहब बता रहे थे कि हमने संविधान की शपथ लेने का काम किया है और आदर करेंगे। ... (व्यवधान) ...

श्री उपसभापति : राम कृष्ण जी , आप कब तक बोलेंगे ?

श्री राम कृपाल यादव : क्या यही आदर है आपका ? सर, मैं खत्म कर रहा हूँ ... (व्यवधान) ...

सर, मैं आपसे नविदन करना चाहता हूँ , कृपया आप ऐसा कोई काम न करें। चालीस साल से आप यहां हैं , लेकिन इतिहास आपको कभी माफ़ नहीं करेगा। मैं आपको यह बता रहा हूँ आजादी के बाद बहुत मुश्किल से संविधान निर्माताओं ने इस संविधान को बनाया और पार्लियामेंट कायम हुई। पार्लियामेंट की स्वतंत्रता , पार्लियामेंट की स्वायत्ता और पार्लियामेंट की सर्वोच्चता को अगर कोई चुनौती देगा , तो मेरे जैसे लोगों और हमारी पार्टी ने न कभी इसे बर्दाश्त किया है और न ही करेंगे। इसीलिए मैं नविदन करना चाहता हूँ कि आप लोग एक मन से राजनीतिक दुर्भावना को छोड़ करके ... (समय की घंटी) ... यह आपके लिये सुझाव है , आत्महत्या है ... (व्यवधान) ...

श्री उपसभा पति : समाप्त कीजिए ... (व्यवधान) ...

श्री राम कृपाल यादव : खुद को फांसी देने की बात है। इस पर मोहर लगाने का काम आपको मत कीजिए। यह किसी के हस्ति में नहीं है। न तो यह पार्लियामेंट के हस्ति में है , न देश की स्वतंत्रता के हस्ति में है और न ही देश के आम लोगों की भावनाओं के हस्ति में है।

प्रधान मंत्री जी, आप चन्द लोगों के आन्दोलन से डरने का काम मत कीजिएगा। यह बलि हमारे हति में नहीं है। हम चाहते हैं कि एक सशक्त बलि आए, लेकिन इस रूप में हम कदापि इस पर मुहर नहीं लगा सकते हैं। सीबीआई को इससे बाहर करना चाहिए, साथ ही 'सी' और 'डी' कर्मचारियों को इससे बाहर करना चाहिए। इन्हीं चन्द शब्दों के साथ पुनः आपके प्रति आभार व्यक्त करते हुए हम अपनी बात समाप्त करते हैं। धन्यवाद।

SHRI O.T. LEPCHA (Sikkim): Mr. Deputy Chairman, Sir, I support the Bill, but of the many issues that this august House has raised I would like to make my remarks on two issues.

First is the issue of CBI and how should it be handled. I would like to reiterate some points made by some senior leaders in the House. Firstly, no Government organization would like the fact that other Government organization appoint its Members. Thus, it is very important to strike a balance in matters concerning appointments of such strategic positions. The appointment provision of the Director of CBI has been amended through this Bill and we welcome this step.

Sir, as per the current practice, the appointment of the CBI Director, a lot of time, attracts criticism that this system allows the Government to select a candidate who would be biased to them. But it is safe to say that a person selected on advice of a committee comprising of the hon. Prime Minister, hon. Leader of the Opposition and the hon. Chief Justice of India or his nominee would ensure not only selection of a capable person but such a system of selection would make the process more transparent and inclusive.

Hon'ble Sir, apart from the appointment of Director, there is one more point that I would like to bring to the attention of this House. Placing of CBI under another body will not be right and this idea has been upheld by the apex court of the country also in its various judgments that ensuring CBI independence is critical. The Supreme Court in Vineet Narain's case made it very clear that the independence of the investigation wing of the CBI should remain intact and even the Supreme Court cannot interfere in the investigation of CBI.

Hon'ble Sir, thus upholding the sanctity of the Constitution and not undermining the federal structure of the country, the amended provisions of this Bill, which state that the Bill, once passed, shall be applicable to States if they give consent to its application is a positive step and we completely agree to it.

Also before I conclude, I would like to state that bringing a law under Article 253 of the Constitution to honour an international agreement sends out a very strong message to the international community about the level of importance that our country attaches to the issue of eradication of corruption.

With these words, I welcome the Bill and hope that the Lokpal at the Centre and Lokayuktas at the States march furiously to end the ages old war against corruption. Thank you.

श्री रामविलास पासवान (बहिर) : उपसभापति जी, आज लोकपाल पर यहाँ जो डबिट चल रही है, हमने शुरू में ही बुनियादी सवाल को उठाया था, जब इसके पहले अन्ना हजारे जी का अनशन हो रहा था। हमारे इस देश में पार्लियामेंट्री डेमोक्रेसी है और पार्लियामेंट्री डेमोक्रेसी में जनता पार्टी को चुनती है और पार्टी अपने नेता को चुनती है जो बहुमत का नेता होता है, वह देश का प्रधान मंत्री बनता है, जो प्रधान मंत्री होता है, वह कैबिनेट को बनाता है और वह कैबिनेट सरकार कहलाती है। आज जो यह लोकपाल और अन्य सारी चीज़ें चल रही हैं, उसमें हम एक सीधा-सा सवाल यह पूछना चाहते हैं कि यह लोकपाल कसिका स्थान लेना चाहता है? हमारी जो पार्लियामेंट्री डेमोक्रेसी है, वह एक इलेक्टड बॉडी है और जो लोकपाल है, वह एक नॉमिनेटेड बॉडी होगा। सर, अभी भी सुप्रीम कोर्ट में यदि किसी मुजरिम को फाँसी की सजा हो जाती है, तो उसके बाद भी राष्ट्रपति के यहाँ अपील करने का प्रवधान है, क्योंकि राष्ट्रपति इलेक्टड है। हमारे साथियों ने यह ठीक कहा कि जो इलेक्टड बॉडी है, उसे आज हम नॉमिनेटेड बॉडी के सामने घुटने टेकने के लए कह रहे हैं। लोकपाल क्या है? क्या लोकपाल भगवान का दिया हुआ है? लोकपाल का आदमी कहाँ से आएगा? देश का प्रधान मंत्री चुना हुआ है। प्रधान मंत्री चाहे कोई भी हो, उसको पार्टी चुनती है और उस प्रधान मंत्री को आप लोकपाल के अंतर्गत रख रहे हैं। चाहे यह कंडीशंस के साथ हो या बन्नि कंडिशंस के साथ हो। यह मजाक नहीं है, तो और क्या है? ऐसा क्यों हो रहा है? ऐसा इसलिए हो रहा है कि हमारी जो पार्लियामेंट्री डेमोक्रेसी है, वह मोबोक्रेसी के सामने घुटने टेक रही है। कुछ लोग मॉब को जमा करते हैं, भले ही उनको किसी का समर्थन हो, ऐसे तत्व को याद रखिए। एक कहावत है कि होशियार दुश्मन अच्छा होता है, लेकिन मूर्ख दोस्त अच्छा नहीं होता है। बीजेपी के लोगों ने अपना मूर्ख दोस्त चुना है। याद रखिए कि अगर वह इधर काटेगा, तो उधर आपको भी काटने का काम करेगा और वह काट रहा है। यह क्या मजाक है? अभी पता चल गया।

सोनिया जी ने एक रुख लिया। उन्होंने स्पष्ट कह दिया कि हम

जनता के बीच face करेंगे। सासा का सासा मामला खत्म हो गया। वह भी चल रहा था, तो आप लोगों के कारण चल रहा था। कुछ लोग मीडिया के सहारे और कुछ लोग, कुछ लोगों को जमा करके – मैंने इसीलिए उस दबि कहा था कि यदि इस तरह की परम्परा चली, तो याद रखिए कि इस देश में डेमोक्रेसी क्या, ये वीकर सेक्शन के लोग आजसर्वाइव कर रहे हैं और आगे बढ़ रहे हैं, कल यदि कोई मॉब जमा करके यह कह दे कि रज़िर्वेशन को खत्म कर दो, कोई कह दे कि मुसलमानों से नागरिकता ले लो, क्रिश्चियंस से देश की नागरिकता ले लो, तो क्या हम उसके सामने घुटने टेकने का काम करेंगे ? इन सारी बातों को मैंने पहले ही दबि कहा था कि ये सासा का सासा प्लान उनको बाइपास करने का है। पार्लियामेंटी डेमोक्रेसी के सहारे जो दलित वर्ग के लोग आ रहे हैं, रामविलास पासवान जैसे लोगों को जहाँ अछूत कहा जाता था, untouchable कहा जाता था, आज वह पार्लियामेंट जैसी सर्वोच्च संस्था में आपके सामने है। आपके सामने आजगंगा चरण राजपूत हैं, हमारी माइनॉरटी के लोग हैं, सारे बैकवर्ड क्लासिज़ के लोग हैं, शेड्यूलड कांस्ट्स के लोग हैं, शेड्यूलड ट्राइब्स के लोग हैं, ये लोग जो आगे बढ़ रहे हैं, इनके कारण बहुत से लोगों को पेट में दर्द हो रहा है। जो आबादी के 80 प्रतिशत लोग हैं – दलित, आदिवासी, पछिड़ा, अल्पसंख्यक, उनको कैसे बाइपास किया जाए, कैसे उसको फ़ि से पीछे धकेला जाए।

पाँच लोग मल्लि करके बैठ कर सुपर कैबिनेट बना रहे हैं कि लोकपाल कौन होगा और हम यहाँ कामून बनाने जा रहे हैं कि लोकपाल की नियुक्ति ऐसे होगी। हम देख रहे हैं कि अगर उसमें पाँच आदमी हैं, तो उसमें सरकार के तीन आदमी क्यों हो गये, एक उसका क्यों हो गया ? अगर जज का नाम hundred per cent आ जाए, तो किसी को आपत्ति नहीं होती है, लेकिन यदि उसमें शेड्यूल्ड कॉस्ट्स, शेड्यूल्ड ट्राइब्स, बैकवर्ड और माइनॉरिटी का नाम आ जाता है, तो आलोचना होमे लगती है। यहाँ जोशी जी बैठे हैं। हमारा शक्ति सेना से बहुत मतभेद है, लेकिन जसि दत्त बाल ठाकरे जी का यह बयान आया कि अन्ना तालिबानी गांधी है, हमने सपोर्ट कर दिया।

उन्होंने अन्ना हजारे को तालिबानी गांधी कहा। हम से अखबार वालों ने पूछा, आप एक तालिबानी को क्यों सपोर्ट कर रहे हो ? हम ने कहा कि वह गांधी कैसे हो सकता है। गांधी ने कहा था कि अगर कोई एक गाल में थप्पड़ मारे तो दूसरा गाल आगे कर दो। अगर कोई एक गाल में थप्पड़ मारे तो यह आदमी कहता है, एक ही गाल में थप्पड़ मारा। यह उन के साथ इस तरह का मजाक नहीं हो सकता है। श्री शरद पवार हमारे नेता हैं, आप हमारे नेता हैं, कल आप के गाल पर कोई थप्पड़ मार दे, तो हम उसे condemn करेंगे या कहेंगे एक ही गाल पर थप्पड़ मारा ! वह अपने बारे में कहता है कि 40 साल तक शराब पी थी। हम ने तो कभी नहीं छुई। वह कहते हैं कि कोई शराब पिए तो उस को कोड़ा मारो, पेड़ से बांधकर कोड़ा मारो। यह हम अपने को कहां ले जा रहे हैं ? वह कहते हैं कि किसी पर चोरी का आरोप लग जाए तो उस का हाथ काट दो। आप ऐसे व्यक्ति के हाथ में शासन देना चाहते हैं ! इसीलिए मैंने कहा कि जब मामला सामने आया तो दो दत्त में पर्दा साफ हो गया। कहां गया ताम - झाम मुंबई में ? कहां गया ताम - झाम दिल्ली में ? इसलिए जब ऑल पार्टी की बैठक हुई थी, प्रधान मंत्री जी आप से सब ने कहा था कि कोई काम hurry में नहीं होना चाहिए, जल्दीबाजी में नहीं होना चाहिए, लेकिन आप ने टी.वी. के सामने कह दिया कि हम तो चौबीसों घंटे बैठकर लोकपाल बलि बना रहे हैं। क्यों बना रहे हैं लोकपाल बलि ? भ्रष्टाचार के खिलाफ लोग हैं, लेकिन लोकपाल और अन्ना लोकपाल के नाम की लड़ाई यहां लड़ी जा रही है ! इसलिए हम आप से कहना चाहते हैं कि कुछ व्यक्ति मल्लिकर

पार्लियामेंटरी डे मोक्रेसी को खत्म करना चाहते हैं। यह जो
 मंत्री ऑफ पार्लियामेंट हैं, उसे गांभी दी जाती है। राम कृष्ण
 जी ने ठीक कहा, कोई एक दमि में एम.एल.ए. बनता है, कोई एक दमि
 में एम.पी. बनता है? जद्विबाद, जद्विबाद, नेता का जद्विबाद
 करो, पब्लिक का जद्विबाद करो, जूता घसिते-घसिते जाकर कभी
 राज्य सभा, लोक सभा या विधान परिषद् का मुंह वह देखता है। वह
 कार्य करता है, लोगों के दुख में, सुख में, अपने घर-परिवार
 के लोगों को भूखा, बेटे को बीमार छोड़कर जनता के बीच में लगा
 रहता है। कौन अफसर है जो 9 बजे रात के बाद ऑफिस में बैठकर
 जाग-जागकर काम करता है? वह एक पॉलिटिकल पार्टी का नेता है जो
 12 बजे रात को भी यदि जनता आती है और अधिकार के साथ अपने
 प्रतिनिधि को उठाती है और वह कहता है कि चलो देखेंगे। उस
 कार्यकर्ता का अपमान किया जाता है, ऐसे-वैसे लोग अपमानित
 करते हैं। कहा जाता है कि 180 गुंडे हैं, कहा जाता है कि
 पार्लियामेंट में सारे-के-सारे अनपढ़ लोग बैठे हुए हैं। यहां
 तो एक से एक बढ़कर ग्रेजुएट बैठे हुए हैं, लेकिन जबी को नेता
 मानकर चल रहे हैं, उन का qualification है? इसलिए हम आप से कहना
 चाहते हैं कि ऐसी गीढ़ भभकी से काम नहीं चलता है। सरकार को
 सरकार की तरह काम करना चाहिए। संसद परिसर है, संसद किसी के
 अधीन नहीं है। हम को आश्चर्य लगा, हम आप को धन्यवाद देना
 चाहते हैं कि आप संशोधन लाए। क्लॉज 24 रखा गया था, आप क्या
 समझकर क्लॉज 24 लाए थे? मंत्री ऑफ पार्लियामेंट के

खलिफ , किसी के खलिफ आरोप होगा तो उस के खलिफ लोकपाल जांच करेगा , लोकपाल चार्जशीट देगा और फिर लोक सभा के स्पीकर को और यहां राज्य सभा के चेयरमैन को नोटिस भेजेगा , रफ़ीर्ट करेगा और उस से Action taken report मांगेगा कि हम ने आपको complaint दी थी , आप ने उस के ऊपर क्या कार्यवाही की? वह उधर मामला कोर्ट में देगा और इधर आप से explanation call करेगा। यह किस कानून के तहत हो रहा था? हम लोग उस सदन के सदस्य थे , मंत्री थे और सुप्रीम कोर्ट ने जब नोटिस भेजा था तो अध्यक्ष ने कहा था कि यह उस का पॉवर नहीं है। यह हमारा पॉवर है , हम कुर्सी पर बैठे हुए हैं। हम को अपने मंत्री के साथ कैसे डील करना है , यह हम को देखना है , उसे नहीं देखना है। एक मंत्री ऑफ पार्लियामेंट को वह सबक सखिने का काम करेंगे ? मंत्री ऑफ पार्लियामेंट रणियर हो जाएगा , उस के खलिफ सात साल के अंदर जांच शुरू की जा सकती है। क्यों जांच चलायी जा सकती है ? प्रधान मंत्री के रणियर होने के बाद क्यों प्रधान मंत्री के खलिफ लोकपाल जांच करेगा ? आखिर प्रधान मंत्री देश का प्रधान मंत्री है , लोक सभा को अधिकार है , राज्य सभा को अधिकार है , प्रधान मंत्री को हटा दे।

ने कॉन्फ़ीडेंस मोशन लाएं , लेकिन यह लोकपाल कौन होता है ? अन्ना हजारे कौन होता है ? हमको सबसे ज्यादा दुख इस बात का है , मैं शुरू से ही कहता आया हूँ कि प्रधान मंत्री को इसके अंदर रखने मतलब है कि हम देश की सक्चुरिटी के साथ खलिवाड कर रहे हैं। आज हमारा पाकिस्तान दोस्त नहीं है , आज हमारा बंगलादेश दोस्त नहीं है , आज हमारा श्रीलंका दोस्त नहीं है , बगल का कंट्री चीन हमारा दोस्त नहीं है और हम प्रधान मंत्री को लोकपाल के दायरे में रखना चाहते हैं। उस हाउस में मुलायम सहि यादव जी ने ठीक ही कहा था , इसका मतलब है कि कोई एक आदमी , एक चौकीदार , एक दरोगा जाकर के एक एमएलए को , एक एमपी को पकड़ने का काम करेगा और प्रधान मंत्री , जो देश के शरिम्पौर है , देश का गौरव है , राष्ट्र के नेता है , उनके खलिफ कोई भी आदमी पटिशन देकर उनको हमेशा कलप्रिट के रूप में देखने का काम करेगा और इसके लखि आप झुकने का काम करते हैं। हम लोगों ने इसको कमेटी में लखि था , सचिवी साहब यहां बैठे हुए हैं , हम

लोगों ने नोट ऑफ प्रोटेस्ट भेजा था, आपने उसमें क्यों अगर, मगर लगाने का काम किया? हमारे ये बीजेपी के साथी बैठे हैं, प्रधान मंत्री जी के साथ जब सर्वदलीय बैठक हुई थी, सुष्मा जी बोली रही थीं, हमने पाइंट ऑफ ऑर्डर रखा किया था, जेटली साहब यहां बैठे हुए हैं, वहां अडवाणी साहब थे, हमने प्रधान मंत्री जी से कहा था कि प्रधान मंत्री जी, आपके यहां हम लोग शेड्यूल कास्ट, शेड्यूल ट्राइब्स के 50 से ज्यादा एमपीज आए थे और हमने आपसे मांग की थी कि शेड्यूल कास्ट, शेड्यूल ट्राइब्स, बैकवर्ड, माइनोरिटीज, महिला को लोक पाल के अंदर रखने का काम कीजिए। आपने उस समय कहा था कि पार्लियामेंट सर्वोपरि हैं और हमने कहा था कि पार्लियामेंट सर्वोपरि हैं, लेकिन बलि सरकार बनाती हैं और उसी बलि पर बहस होती है उसके बाद हम लोगों ने बाबा साहब अम्बेडकर की मूर्ति के सामने जाकर के धरना देने का काम किया, फरि मेन गेट पर जाकर धरना देने का काम किया। जब वह सर्वदलीय बैठक हो रही थी, सुष्मा जी जब बोली, तो हमने प्रधान मंत्री जी से कहा कि प्रधान मंत्री जी, आप सभी पार्टियों के नेताओं से पूछिए कि रजिर्वेशन के ऊपर इनकी क्या राय है? अनुसूचित जाति, जनजाति, पछिड़ी जाति, महिला हमने कहा था, हमने सिर्फ अनुसूचित जाति, अनुसूचित जनजाति नहीं कहा था, हमने कहा था कि शेड्यूल कास्ट, शेड्यूल ट्राइब्स, बैकवर्ड, माइनोरिटी, वीमेन के संबंध में हर पार्टी की राय पूछिए। यहां किसी पार्टी ने वसिध नहीं किया, सबने समर्थन

करने का काम किया और आज यहां राजनीति हो रही है। कि माइनोरिटी को क्यों जोड़ा गया ? यह संविधान के खिलाफ है। ... (व्यवधान) ... आप बैठिए , पहले।

श्री उद्वेगनाथ पाणि : सर, ... (व्यवधान) ...

श्री उपसभापति : पाणि जी , बैठिए। ... (व्यवधान) ... बैठिए , बैठिए।

श्री रामविलास पासवान : सर, आप देखिए , मंडल कमीशन के तहत माइनोरिटी का रजिर्वेशन है या नहीं है ? ... (व्यवधान) ... मैं आपसे कहना चाहता हूँ कि यह जो अनुसूचित जाति , अनुसूचित जनजाति , पछिड़ी जाति का मामला था , हमको खुशी हुई और हमने स्वागत किया , लेकिन आज हमारे साथी सचिवी साहब कह रहे थे , उनसे तो हम बाद में बात करेंगे , वह कह रहे थे , उन्होंने क्लेरिफिकेशन दिया कि वह रजिर्वेशन नहीं है , रप्रिजेंटेशन की बात होगी। हमने उस समय भी कहा था और लिखकर स्टैंडिंग कमेटी से वाकआउट किया था। यह रजिर्वेशन और रप्रिजेंटेशन में अंतर होता है। इसलिए हम यह कहना चाहते हैं कि अगर इसमें कमेटी में साहब सदस्य हैं , तो उसे आप दस कर दीजिए , सेलैक्शन कमेटी के नौ सदस्य हैं तो ग्यारह का दीजिए , लेकिन शेड्यूल्ड कास्ट , शेड्यूल्ड ट्राइब्ज , बैकवर्ड , माइनोरिटीज , महिला को जरूर होना चाहिए। इसके बगैर हम न किसी बलि का समर्थन करेंगे , न हम लोग उसे पास होने देंगे। यह हमारे लिए जीवन -मरण का सवाल है।

महोदय , दूसरी चीज़ हम यह कहना चाहते हैं , यह अन्ना हजारे कौन हैं ? भगवान हैं क्या ? धमकी देते हैं कि सोनिया गांधी के यहां जाकर के धरना देंगे , राहुल गांधी के यहां जाकर के धरना देते का काम करेंगे और अगर कांग्रेस पार्टी भी अपने वर्कर को कह दे कि तुम जाकर नष्ट लो , तो क्या होगा ? ... (व्यवधान) ... जी , बगल में हम भी रहते हैं , 12 नंबर में। इसलिए धमकी से देश नहीं चलता है। एक बार कहीं बीजेपी के नेता के यहां जाकर के धरना देते का काम करेंगे , कहीं किसी और के यहां जाकर के धरना देने का काम करेंगे। क्या ये बड़े भारी सूझा बन गए हैं ? क्या इन पांच लोगों ने सबकी ठेकेदारी ले ली है ? इन पांच लोगों का क्या कैक्टर रहा है , क्या कैरियर रहा है , वह सब लोगों को मासूम है। देश को मासूम है , दुनिया को मासूम है। इसलिए हम

आग्रह करना चाहते हैं कि दबाव में या जल्दबाजी में यह बिलि लाया गया है, ... (व्यवधान) ... सर, मैं दो मिनट में खत्म करना चाहता हूँ।

दूसरा CBI का मामला है। पहले सरकार के ऊपर आरोप लगता था कि CBI सरकार के जख्मि है। अब ये लोग मांग कर रहे हैं कि सरकार के बजाय लोकपाल के जख्मि कर दो। लोकपाल के जख्मि क्यों कर दो, लोकपाल क्या है? हम लोगों की मांग रही है कि CBI को बिल्कुल independent करो। चाहे investigation का मामला हो, चाहे prosecution का मामला हो, आप CBI को पूरी पावर दे दीजिए और इसको accountable बनाइए। हम आज तक लोकपाल का मतलब नहीं समझ पाए हैं, यह नाम कहां से आया, कैसे आया, लोकपाल का क्या मतलब है? लोकपाल के ऊपर आपधर्मपाल को बठा दीजिए।

MR. DEPUTY CHAIRMAN: Please conclude.

श्री राम वल्लभ पासवान : सर, मैं दो मिनट में खत्म कर रहा हूँ। Group A के एक लाख कर्मचारी हैं, उनकी जांच CVC कर रहा है। आप Economic Survey में पढ़िए कि CVC ने पछिले साल एक लाख कर्मचारियों में से 5,327 कर्मचारियों के केस देखे। Group D के 10 लाख कर्मचारी हैं। यदि आप इसमें Group D को जोड़ दें, तो 50 हजार कर्मचारियों को देखना पड़ेगा और यदि Group C and Group D के कर्मचारियों

को जोड़ दी जायगा, तो 65 लाख कर्मचारियों को देखना पड़ेगा। इनके 4 लाख केसेज हैं, क्या 4 लाख केसेज कोई देख पाएगा? फरि political cases अलग हैं। इसका मतलब है कि बड़ी-बड़ी मछलियां उसमें से निकल जाएंगी और छोटी मछलियां उसमें फंस जाएंगी। इसलिए जहां तक Group A and Group B का मामला है, वहां तक ठीक है, लेकिन Group C and Group D का मामला, जैसे चपरासी के मामले और दूसरे मामले चल रहे हैं, राज्य में राज्य सरकार इनको deal कर लेगी और केन्द्र में केन्द्र सरकार है, डिफरेंट है, वह इनको deal करेगा। इसलिए इनको किसी के पास नहीं रहना चाहिए, न CVC के पास रहना चाहिए, न लोकपाल के पास रहना चाहिए। लोकपाल के अंतर्गत केवल Group A and Group B के कर्मचारियों को देना चाहिए और जो बड़े-बड़े मामले हैं, वे देने चाहिए।

तीसरी चीज़ Citizens' Charter है। हम Citizens' Charter के समर्थक हैं। हमारे यहां बहिर में अभी Citizens' Charter लागू है, लेकिन Citizens' Charter में यह हो रहा है कि डेट बढ़ाकर कह दिया गया है कि caste certificate 30 दिनों में मिलेगा। पहले हमको सर्विस के लिए जाना होता था, तो हम caste certificate के लिए apply करते थे कि हमको कल तक caste certificate जमा करना है, आप certificate दे दीजिए। नहीं भी होता था, तो पैसे देकर लोग ले लेते थे। अब जिसके पास भी जाओ, अफसर कहता है कि 30 दिनों के बाद आना। किसी को BPL कार्ड मिला रहा है, तो अफसर कहता है कि 30 दिनों के बाद आओ, अब तक ऑल इंडिया मेडिकल इंस्टीट्यूट में वह मर जाता है, वरना 10 गुना घूस देने के बाद वह certificate मिलता है। इसलिए हम Citizens' Charter के समर्थक हैं, लेकिन Citizens' Charter को कैसे बनाया जाए? इसको बहुत सोच-समझकर बनाया जाए, जिससे परेशानी न हो। संविधान की धारा 312 में लिखा हुआ है कि Indian Judicial Service होगी। Indian Administrative Service की तर्ज पर Indian Judicial Service बनाई जाए और उसमें SC, ST, minorities, backwards को automatic reservation मिलेगा।

अंत में मैं यही कहना चाहता हूं कि यह जो बलि आया है, वह total corruption के खिलाफ नहीं है। हमारे लेफ्ट के साथियों ने ठीक कहा कि जो Corporate Houses हैं, ये total corruption के खिलाफ नहीं हैं। हमने अन्ना हजारे जी से भी पूछा था। यह बलि total corruption के खिलाफ नहीं है, यह selective corruption के खिलाफ

हैं, जो पोलिटिकल लोगों को इंगित करके बनाया गया है। इसलिए इस बलि को सरकार को वापस लेना चाहिए, अन्ना हजारे के दबाव में नहीं पड़ना चाहिए और उन्हें अल्टीमेटम देना चाहिए कि पार्लियामेंट सुप्रीम है, जो पार्लियामेंट चाहेगी, वही होगा, किसी के डराने से, किसी की mobocracy में आकर संसद अपना अधिकार और संविधान अपना अधिकार नहीं खोएगा और बाबा साहब अम्बेडकर का बनाया हुआ जो संविधान है, हम उसकी रक्षा करेंगे, हम हर हाल में बाबा साहब अम्बेडकर का बनाया हुआ जो संविधान है, उसकी मंशा को पूरा करने का काम करेंगे। सरकार इस बलि को वापस ले या इसको सेलेक्ट कमेटी में भेजे और दोबारा इस पर चर्चा हो तथा चर्चा होने के बाद फिर यह बलि संसद में लाए, तब उसके बाद इस पर विचार हो, यह हमारा मत है। धन्यवाद।

श्री रणवीर सहि प्रजापति (हरियाणा): उपसभापति महोदय, आपने मुझे इस महत्वपूर्ण बलि पर बोलने का मौका दिया, इसके लिये मैं आपको धन्यवाद देता हूँ। महोदय, देश की जनता को बड़ी उम्मीद थी कि सरकार जनभावना के अनुरूप एक सशक्त एवं मजबूत जन लोकपाल बलि लेकर आएगी, लेकिन सरकार द्वारा पेश किए गए बलि को देखकर बड़ा दुख हुआ कि यह लोकपाल बलि जनता की भावनाओं के अनुरूप नहीं है। असल में यह लोकपाल बलि जनता के साथ किए गए वायदे का सरासर धोखा है। ... (व्यवधान) ...

श्री रवि शंकर प्रसाद : सर, क्या ऐसी योजना है कि हाउस को रात बारह बजे के बाद आगे बढ़ाया जाएगा ?

श्री उपसभापति : देखेंगे।

श्री रणवीर सिंह प्रजापति : असल में सरकार की मंशा लोकपाल बलि लाने की नहीं थी। सरकार यह लोकपाल बलि अन्ना हजारे के आंदोलन के दबाव में लेकर आई है, इसलिए सरकार के लोग लगातार अन्ना के वरिद्ध बोल रहे हैं। मान्यवर, मैं सरकार से अनुरोध करूंगा कि वह अन्ना के खिलाफ बोलने के बजाय जनभावनाओं का सम्मान करते हुए एक सशक्त व मजबूत लोकपाल बलि तैयार करे।

महोदय, हमारी पार्टी इंडियन नेशनल लोकदल ने हमेशा ही जन लोकपाल बलि का समर्थन किया है। हमारी पार्टी ने चौधरी ओम प्रकाश चौटाला के नेतृत्व में हरियाणा विधान सभा के मामूल सत्र में जन लोकपाल बलि पर चर्चा करनी चाही थी, लेकिन हरियाणा की कांग्रेस सरकार ने विधान सभा स्पीकर की सहायता से न केवल इन लोगों को चर्चा की अनुमति नहीं दी, बल्कि पूरे सत्र के लिए मुख्य वरिष्ठी पार्टी को नलिम्बित करने का काम किया। राज्य की सरकार जन लोकपाल बलि नहीं चाहती थी, इसलिए हमारी पार्टी के वरिष्ठीकों ने चंडीगढ़ विधान सभा के बाहर समानान्तर विधान सभा चलाकर जन लोकपाल प्रस्ताव पारित किया।

महोदय, केन्द्रीय सरकार ने अपने लोकपाल बलि में सी.बी.आई. को लोकपाल दायरे से बाहर रखा है। सी.बी.आई. सरकार के अधीन है, इसलिए सरकार चुनाव के समय वरिष्ठी के लोगों के खिलाफ सी.बी.आई. का दुरुपयोग करके अपनी मंशा की पूर्ति करती है और वरिष्ठी के लोगों की छवि खराब करने का काम करती है। मान्यवर, पांच-पांच वर्ष पुराने मामलों को चुनाव के समय पर छात्रे मारकर, समाचार-पत्रों एवं मीडिया में हाइलाइट करके वरिष्ठी के लोगों को बदनाम करने का काम किया जाता है। इसलिए मैं मांग करता हूँ कि सी.बी.आई. का दुरुपयोग रोकने के लिए जरूरी है कि सी.बी.आई. को सरकारी शक्ति से बाहर कर लोकपाल के दायरे में लाया जाए।

उपसभापति महोदय, सरकार जो लोकयुक्त का provision लेकर आई है, वह राज्यों की स्वायत्तता पर अतिक्रमण है, जो संविधान की मूल धारणा के वरिद्ध है। Domicile Certificate बनवाने के लिए, जति प्रमाण-पत्र बनवाने के लिए, बी.पी.एल. कार्ड बनवाने के लिए, जमीन की फर्द लेने के लिए, सेक्स टैक्स भरने के लिए, रजिस्ट्रेशन कराने आदि के लिए आम आदमी का वास्ता इस्पेक्टर, क्लर्क व पटवारी से पड़ता है। यह काम कराने के

लए आम आदमी को न केवल दफ्तरों वे तहसील के चक्कर काटने पड़ते हैं , बल्कि रश्वत भी देनी पड़ती है। आम आदमी को राहत दलाने के लिए “सी” और “डी” श्रेणी के कर्मचारियों को भी लोकपाल दायरे में लाना ज़रूरी है। इसके बगैर इस लोकपाल बिल के कोई मायने नहीं हैं , इसलिए मैं आपके माध्यम से चाहूंगा कि इसमें अमेंडमेंट किया जाए और उसके बाद ही लोकपाल बिल को पारित किया जाए , धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri Mohammad Shafi. Not here. Shri Kumar Deepak Das. You have two minutes.

SHRI KUMAR DEEPAK DAS (Assam): Sir, I am thankful that you have given me time to make my observations on this Bill. I am thankful to the Government that it has brought forward this Lokpal Bill. But, I am sorry to say that it is not the strong Lokpal Bill that people of India need. Sir, we need a strong and effective Lokpal. We want end of corruption. We want that black-money should be brought back from the foreign banks to India. Why is there corruption? It is because we have failed to give proper emphasis to the Preamble of the Constitution in

preparing the Bill. What is there in the Preamble? The Preamble of the Constitution of India lays down that the people of India, having solemnly resolved to constitute India into a sovereign socialist secular democratic republic and to secure to all its citizens, justice, freedom and equality.

Sir, the Government's endeavour to tackle corruption is highly appreciable and is a relevant step to address the chronic problem in the prevailing systems. It is really appreciable. But, Sir, we need to have a wider debate and discussion which may help in having our progress towards socialism as envisaged in the Preamble of our Constitution, and in also having a corruption-free society.

In addition to this Bill, Government should take necessary steps to raise the ceiling on income and the ceiling on property. To curb black money, Government should take steps after every ten years, and demonetization of currency notes of Rs. 500/- and Rs. 1,000 should also be done.

Sir, no individual should be allowed to possess any fire arms in the country. Right to work should be made a fundamental right. A company should not be allowed to set up more than two heavy industries. Agricultural land should not be privatized for industrial purposes. We need the corruption to be removed from our society. We should have a strong Lokpal. We have to take some fruitful steps towards this end. Sir, the Government can bring a strong Lokpal Bill. The Bill should be more specific and more transparent. Please take back this Bill and bring in a new Bill accommodating the strong provisions in question.

With these words, Sir, I conclude my speech and I also thank the Government. But I oppose the Bill, Sir.

श्री उपसभापति : श्री मोहम्मद शफी। ... (व्यवधान) ...

श्री राजनीति प्रसाद : सर, हम 12 घंटे से बैठे हैं , हम साढ़े दस बजे आ गए थे।

श्री उपसभापति : आप बैठिए। अब खत्म हो रहा है , तब आप ऐसा क्यों कर रहे हैं ?

श्री मोहम्मद शफी : जनाब वाइस चेयरमैन साहब , सुबह से

लोकपाल और लोकप्रयुक्त बल्लि पर इस सेवन में मुबाहिसा हो रहा है।
 इस बल्लि की खूबियों और खामियों के हवाले से हजिबे इक्तिदार
 और हजिबे इखितलाफ , दोनों की जानिब से अपने खयालात रखे गए।
 मैं समझता हूँ कि मेरी अपनी पार्टी , जम्मू -कश्मीर नैशनल
 काँग्रेस का क्योंकि फैसला है कि हम इस लोकपाल बल्लि , जिसको
 बहुत अरसे के बाद किसी हुकुमत ने ऐवान में लाकर पास करने की
 कोशिश की है , की हिमायत करते हैं। लेकिन हमारे कुछ अहम आईनी
 ऐताराजात हैं। मैं उन ऐताराजात की जानिब हुकुमत की तवज्जह
 दल्लिना चाहूंगा। जनाब , जम्मू -कश्मीर रयिसत को दफा 370 के
 तहत कामून बनाने के हवाले से खुसूसी दर्जा हासिल है - बाकी
 मामलात में भी है , लेकिन कामून बनाने के हवाले से खुसूसी
 दर्जा हासिल है जो आपने लोकपाल का बल्लि यहां पेश किया है ,
 इसको आईन की दफा 253 के तहत लाया गया। कतानज़र इस बात की है कि
 इसको इस दफा के तहत लाया जाना चाहिए था या दफा

252 के तहत लाया जाना चाहिए था। इस बात पर यहां बहस हो चुकी है, लोक सभा में भी बहस हो चुकी है, यहां भी बहस हो चुकी है। लेकिन मेरा यह मानना है कि यह दफा सफ़ि खास मामलात के हवाले से ही कामूनसाज़ी के लिए इस्तेमाल की जानी चाहिए थी।

लोकपाल बिल को दफा 252 के तहत यहां पर पेश किया जा सकता था और उस पर वोट लिया जा सकता है। अब देखिए, आपने इस कामून को सारे मुल्क पर लागू किया। जम्मू -कश्मीर को इस्तसना नहीं रखा। जबकि कामून के तहत जो भी कार्रवाईयां होनी हैं करप्शन के हवाले से वे इंडियन पीनल कोड और इंडियन सी.आर.पी.सी. - क्रिमिनल प्रोसीजर कोड के तहत होनी हैं और दोनों बाहें आईन की लस्टि टीम कॉमकरंट लस्टि के दायरे में आती हैं और वह लस्टि जम्मू -कश्मीर पर लागू ही नहीं है। यह सटेट लस्टि है या यूनियन लस्टि है? और यह दफा जिसके तहत यह कामून बनाए जा रहे हैं वह दफा हम पर लागू ही नहीं। इसीलिए रयिसत जम्मू -कश्मीर में अपना रनबीर पीनल कोड है। और रनबीर पीनल कोड के हवाले से रनबीर प्रोसीजर कोड भी, अब आपके आईनमें है। आप जो कामून लाए हैं उसमें आपको आई पी.सी. और सी.पी.सी. के तहत कार्रवाई करनी है। हम पर लागू करने जा रहे हैं, लेकिन हम पर आपके यह कामून लागू ही नहीं है। इससे एक मैसेज जाने का खतरा है कि कहीं यह कामून लाकर आप बाद में यह बात तो नहीं कहेंगे सटेट गवर्नमेंट को कि आप अपने लेजिस्लेचर में, जो आपके खास क्वानीन, जो आपकी रयिसत में लागू हैं, आप उन क्वानीन को बदलकर आई पी.सी. या यह लागू कीजिए, ये क्वानीन लागू कीजिए। मैं यह इस ऐवान के रकिर्ड पर रखना चाहता हूं, रयिसत जम्मू -कश्मीर की सूरते हाल के पेशेनज़र, जो सूरतेहाल वहां पसेमंज़र में रही हैं, आप डायलॉग भी करते रहे हैं कि इस रयिसत की आईन के दायरे के अंदर इसके खास दरजे को बहाल किया जाना चाहिए और हमारा भी मुतालिबा है। आप भी इस पर बातचीत करते रहे हैं। अब बहाली की बजाए अगर आप किसी ऐसे कामून के जरिए से, जिसमें हमारी रयिसत की असेम्बली के जो कामून बनाने के अख्त्यारात हैं, अगर वे भी महदूद हो जाते हैं तो कैसा मैसेज जाएगा जिसके बड़े मन्फ़ी नताइज भी नक़िल सकते हैं। मैं तमाम ऐवान को यह एक बात बताना चाहता हूं। अब आप एक दूसरा कामून भी इसके साथ लाए हैं, Whistle Blowers Protection Bill.

श्री उपसभापति : वह तो अब नहीं है।

श्री मोहम्मद शफी : नहीं है, लेकिन मैं उसके हवाले से यह कहना चाहता हूँ, क्योंकि इस बिल का तात्त्विक इसके साथ बराहारास्त है। इसमें आपने यह बात कही है "It extends to the whole of India except the State of Jammu and Kashmir". अब आप Whistle Blowers Protection Bill के हवाले से तो कहते हैं कि यह सारे मुल्क में लागू होगा और रजिस्ट्रार जम्मू -कश्मीर पर लागू नहीं होगा, राइटली लागू हो ही नहीं सकता है। क्योंकि, जो दफात हैं जिनके तहत आप यह कानून ला रहे हैं वे हम पर लागू ही नहीं हैं और जब आप इसमें एक्सेप्शन करते हैं तो इस कानून में भी एक्सेप्शन करने में कोई हर्ज नहीं है। इसीलिए हमने अपने आईन के तहत, जम्मू -कश्मीर का जो आईन है, उस आईन के तहत अपना एकाउंटेंटिलिटी कमीशन पहले ही बनाकर रखा है, वह काम भी कर रहा है। अब यदि आपके लोकयुक्त कानून को कबूल कर लिया जाए, तो लोकयुक्त की क्या हैसियत रहती है? यह तो एक तरह का आईनी कंफ्लेक्ट पैदा हो सकता है स्टेट के लेजिस्लेचर और पार्लियामेंट के दरम्यान। इसीलिए, मेरी यह गुजारिश होगी, मैंने इस बारे में ऑनरेबल मन्निस्टर नारायणसामी जी से भी बात की है, इसमें आपको फरि से गौर करके लोकपाल बिल को भी उसी तरह से एक्सेप्शन देनी चाहिए जैसी तरह से आपने इसमें दी है। दूसरी बात जो मैं आपसे कह रहा हूँ,(व्यवधान)

MR. DEPUTY CHAIRMAN: Please conclude.

श्री मोहम्मद शफी : वह यह है कि हमारी पार्टी का यह मौकूफ रहा है कि वजीरे आजमका इंस्टीट्यूशन जो है वह एक मुल्क की शाम को दिखाता है।

आपने इसमें इसको रखा है। हमारी पार्टी की यह पॉलिसी रही है कि पार्लियामेंट के इस कामून के दायरे में, लोकपाल के दायरे में वजीरे आजमको नहीं लाना चाहिए। अगर आप इसको इस दायरे में लाते हैं, जैसा हमारे मुल्क का माहौल रहा है, शकियतें बनाने और शकियतें करने में कोई देर नहीं लगती है। शकियतें बनाई जा सकती हैं। जब तक सच साबित होगा, तब तक एक मुल्क के वजीरे आजम के नाम के साथ एक सवालिया नशान पड़ेगा ... (समय की घंटी) ... मेरी बड़े अदब से आपसे यह गुजारिश होगी कि आप वजीरे आजमको इसके दायरे में नहीं रखें ...।

श्री उपसभापति : श्री राजनीति प्रसाद।

श्री मोहम्मद शफी : सर, मैं एक बात और कहना चाहता हूँ। आपने पहली बार किसी कामून में मुल्क के तमाम तबकों को नुमाइंदगी देने का काम किया है। जैसा कि सचि वी जी ने अपने बयान में कहा कि नुमाइंदगी देने के लिये हमने 50 प्रतिशत की बात की है। पहले भी नुमाइंदगी की बातें होती रहीं। पहली बार आप इसको लाए हैं और लोगों ने अपने इजहार किये हैं। जब इस पर अमल करने का वक्त आएगा ... (समय की घंटी) ... उसमें यह जरूर खयाल रखिए कि कहीं माइनारिटीज़ को और जसमें सबसे बड़ी माइनारिटी मुस्लिम है, जसकी 18 करोड़ की आबादी है, आप 18 करोड़ आबादी को एक तरफ रख कर एक करोड़ या डेढ़ करोड़ की आबादी को नुमाइंदगी देकर ये मत करिए कि हमने इनको नुमाइंदगी दे दी।

श्री उपसभापति : आप खत्म कीजिए।

श्री मोहम्मद शफी : आखिर में, मेरी यह गुजारिश होगी, जैसा कि यहां पर माहौल बन रहा है, आप इसको मानें या न मानें, हालात तो इस तरह के हो रहे हैं, हालात इस तरह के इस आवाम में मौजूद हैं, मेरी गुजारिश होगी, कोई आसमान नहीं गरिने वाला, अगर आप इस कामून को किसी सलेक्ट कमेटी के हवाले करें और जसि हद तक भी मुश्किन हो सके इसमें एक इत्तफाके राय पैदा करने की कोशिश की जाए। शुक्रिया।

جناب محمد شفیع (جموں و کشمیر) : جناب وائس چینرمین صاحب، صبح سے لوک پال اور لوک ایکٹ بل پر اس ایوان میں مباحثہ ہو رہا ہے۔ اس بل کی خوبیوں اور خامیوں کے حوالے سے حزب اقتدار اور حزب اختلاف، دونوں کی جانب سے اپنے خیالات رکھے گئے۔ میں سمجھتا ہوں کہ میری اپنی پارٹی، جموں و کشمیر نیشنل کانفرنس کا یہ فیصلہ ہے کہ ہم اس لوک پال بل، جس کو بہت عرصے بعد کسی حکومت نے ایوان میں لاکر پاس کرنے کی کوشش کی ہے، اس کی حمایت کرتے ہیں۔ لیکن ہمارے کچھ اہم آئینی اعتراضات ہیں۔ میں ان اعتراضات کی جانب حکومت کی توجہ دلانا چاہوں گا۔ جناب، جموں و کشمیر ریاست کو دفعہ 370 کے تحت قانون بنانے کے حوالے سے خصوصی درجہ حاصل ہے۔ باقی

معاملات میں بھی ہے، لیکن قانون بنانے کے حوالے سے خصوصی درجہ حاصل ہے۔ جو آپ نے لوک پال کا بل یہاں پیش کیا ہے، اس کو آئین کی دفعہ 253 کے تحت لایا گیا۔ قطعہ نظر اس بات کی ہے کہ اس کو اس دفعہ کے تحت لایا جانا چاہئے تھا یا دفعہ 252 کے تحت لایا جانا چاہئے تھا۔ اس بات پر یہاں بحث ہو چکی ہے، لوک سبھا میں بھی بحث ہو چکی ہے، یہاں بھی بحث ہو چکی ہے۔ لیکن میرا یہ ماننا ہے کہ یہ دفعہ صرف خاص معاملات کے حوالے سے ہی قانون سازی کے لئے استعمال کی جانی چاہئے تھی۔

لوک پال بل کو دفعہ 252 کے تحت یہاں پر پیش کیا جا سکتا تھا اور اس پر ووٹ لیا جا سکتا ہے۔ اب دیکھئے، آپ نے اس قانون کو سارے ملک پر لاگو کیا۔ جموں و کشمیر کو استثنیٰ نہیں رکھا۔ جبکہ قانون کے تحت جو بھی کاروائیاں ہونی ہیں کرپشن کے حوالے سے وہ انڈین پینل کوڈ اور انڈین سی۔آر۔پی۔سی۔ - کریمینل پروسیجر کوڈ کے تحت ہونی ہیں اور دونوں باتیں وہ آئین کی لسٹ تین کنکریٹ لسٹ کے دائرے میں آتی ہے اور وہ لسٹ جموں و کشمیر پر لاگو ہی نہیں ہے۔ یہ اسٹیٹ لسٹ ہے یا یونین لسٹ ہے؟ اور یہ دفعات جس کے تحت یہ قانون بنائے جا رہے ہیں وہ دفعات ہم پر لاگو ہی نہیں۔ اسی لئے ریاست جموں و کشمیر میں اپنا رنیر پینل کوڈ ہے۔ اور رنیر پینل کوڈ کے حوالے سے رنیر پروسیجر کوڈ بھی، اب آپ کے آئین میں ہیں۔ آپ جو قانون لائے ہیں اس میں آپ کو آئی۔پی۔سی۔ اور سی۔پی۔سی۔ کے تحت کاروائی کرنی ہے۔ ہم پر لاگو کرنے جا رہے ہیں، لیکن ہم پر آپ کے یہ قانون لاگو ہی نہیں ہیں۔ اس سے ایک میسج جانے کا خطرہ ہے کہ کہیں یہ قانون لاکر بعد میں یہ بات تو نہیں کہیں گے اسٹیٹ گورنمنٹ کو۔ کیا آپ اپنے لیجسلیچر میں جو آپ کے خاص قوانین جو آپ ریاست میں لاگو ہیں، آپ ان قوانین کو بدل کر اپنی۔پی۔سی۔ یا یہ لاگو کیجئے۔ یہ قوانین لاگو کیجئے۔ اسے ایک میسج جانا ہے۔ میں یہ اس ایوان کے ریکارڈ پر رکھنا چاہتا ہوں۔ ریاست

جموں و کشمیر کو صورت حال کے پیش نظر، جو صورت حال وہاں کے پس منظر میں رہی ہے، آپ ڈانیا لگ بھی کرتے رہے ہیں کہ اس ریاست کے آئین کے دائرے کے اندر اس کے خاص درجے کو بحال کیا جانا چاہئے اور ہمارا بھی مطالبہ ہے۔ آپ بھی اس پر بات چیت کرتے رہے ہیں۔ اب بحالی کی بجائے اگر آپ کسی ایسے قانون کے ذریعے جس میں ہماری ریاست کی اسمبلی کے جو قانون بنانے کے اختیارات ہیں، اگر وہ بھی محدود ہو جاتے ہیں تو کیسا میسج جائے گا جس کے بڑے منفی نتائج بھی نکل سکتے ہیں۔ میں تمام ایوان کو ایک یہ بات بتانا چاہتا ہوں ایک بات۔ اب دیکھ لیجئے آپ ایک دوسرا قانون بھی اس کے ساتھ لانے ہیں

-Whistle Blowers Protection Bill

شری اپ سبھا پتی : وہ تو اب نہیں ہے۔

شری محمد شفیع : نہیں ہے، لیکن میں اس کے حوالے سے یہ کہنا چاہتا ہوں، کیوں کہ اس بل کا تعلق اس کے ساتھ براہ راست ہے۔ اس میں آپ نے یہ بات کہی ہے "It extends to the whole of India except the State of Jammu and

Kashmir." اب آپ Whistle Blowers Protection Bill کے حوالے سے تو کہتے

ہیں کہ یہ سارے ملک میں لاگو ہوگا اور ریاست جموں و کشمیر پر لاگو نہیں ہوگا، رانتلی لاگو ہو ہی نہیں سکتا ہے۔ کیوں کہ جو دفعات ہیں جن کے تحت آپ یہ قانون لا رہے ہیں وہ ہم پر لاگو ہی نہیں ہیں۔ اور جب آپ اس میں ایکسیشن کرتے ہیں تو اس قانون میں بھی ایکسیشن کرنے میں کوئی حرج نہیں ہے۔ اسی لئے ہم نے اپنے آئین کے تحت جموں و کشمیر کا جو آئین ہے اس آئین کے تحت اپنے اکاؤنٹنٹی کمیشن پہلے ہی بنا کر رکھا ہے، وہ کام بھی کر رہا ہے۔ اب جو آپ کے لوک ایکٹ قانون کو قبول کر لیا جائے تو لوک ایکٹ کی کیا حیثیت رہتی ہے؟ یہ تو ایک طرح کا اپنی کنفلکٹ پیدا ہو سکتا ہے اسٹیٹ کے لیجسلیچر اور پارلیمنٹ کے درمیان۔ اسی لئے میری یہ گزارش ہوگی، میں نے اس بارے میں آنریبل منسٹر نارائن سامی

جی سے بھی بات کی ہے، اس میں آپ کو پھر سے غور کر کے لوک پال بل کو بھی اسی طرح سے ایکسیشن دینی چاہئے۔ جس طرح سے آپ نے اس میں دی ہے۔ دوسری بات جو میں آپ سے کہہ رہا ہوں۔۔۔(مداخلت)۔۔۔

MR. DEPUTY CHAIRMAN: Please conclude.

جناب محمد شفیع : وہ یہ ہے کہ ہماری پارٹی کا یہ موقف رہا ہے کہ وزیر اعظم کا انسٹی ٹیوشن جو ہے وہ ایک ملک کی شان کو دکھاتا ہے۔ آپ نے اس میں اس کو رکھا ہے۔ ہماری پارٹی کی یہ پالیسی رہی ہے پارلیمنٹ کے اس قانون کے دائرے میں، لوک پال کے دائرے میں وزیر اعظم کو نہیں لانا چاہئے۔ اگر آپ اس کو اس دائرے میں لاتے ہیں، جیسا ہمارے ملک کا ماحول رہا ہے، شکایتیں بنائے اور شکایتیں کرنے میں کوئی دیر نہیں لگتی ہے۔ شکایتیں بنائی جاسکتی ہیں۔ جب تک سچ ثابت ہوگا، تب تک ایک ملک کے وزیر اعظم کے نام کے ساتھ ایک سوالیہ نشان پڑے گا۔۔۔(وقت کی گھنٹی)۔۔۔ میری بڑے ادب سے آپ سے یہ گزارش ہوگی کہ آپ وزیر اعظم کو اس کے دائرے میں نہیں رکھیں۔

شری اپ سبھا پتی : شری راجنیتی پرساد۔

جناب محمد شفیع : سر، میں ایک بات اور کہنا چاہتا ہوں۔ آپ نے پہلی بار کسی قانون میں ملک کے تمام طبقوں کو نمائندگی دینے کا کام کیا ہے۔ جیسا کہ سنگھوی جی نے اپنے بیان میں کہا کہ نمائندگی دینے کے لئے ہم نے 50 فیصد کی بات کی ہے۔ پہلے بھی نمائندگی کی باتیں ہوئی رہیں۔ پہلی بار آپ اس کو لائے ہیں اور لوگوں کو اپنے اظہارات کئے ہیں۔ جب اس پر عمل کرنے کا وقت آئے گا۔۔۔(وقت کی گھنٹی)۔۔۔ اس میں یہ ضرور خیال رکھئیے کہ کہیں مائنارٹیز کی اور جس میں سب سے بڑی مائنارٹی مسلم ہے، جسکی 18 کروڑ کی آبادی ہے، آپ 18 کروڑ کو ایک طرف رکھ کر ایک کروڑ یا ڈیڑھ کروڑ کی آبادی کے نمائندے دے کر یہ مت کریں کہ ہم نے ان کو نمائندگی دے دی۔

شری اپ سبھا پتی : آپ ختم کیجئے۔

جناب محمد شفیع : آخر میں، میری یہ گزارش ہوگی، جیسا کہ یہاں پر ماحول بن رہا ہے، آپ اس کو مانیں یا نہ مانیں، حالات تو اس طرح کے ہو رہے ہیں، حالات اس طرح کے اس ایوان میں موجود ہیں، میری گزارش ہوگی، کوئی آسمان نہیں گرنے والا، اگر آپ اس قانون کو کسی سلیکٹ کمیٹی کے حوالے کر دیں اور جس حد تک بھی ممکن ہو سکے اس میں ایک اتفاق رائے پیدا کرنے کی کوشش کی جائے۔ شکریہ۔

شری राजनीति प्रसाद (बहिर) : सर, सबसे पहले मैं आपको धन्यवाद देना चाहता हूँ कि आपने मुझे बोलने का मौका दिया। सर, मैं अपने भाषण को एक शेर से शुरू कर रहा हूँ। यह शेर बड़ा माकूल है।

[श्री सभापति पीठासीन हुए]

इसको आप समझ लीजिए और अगर किसी को तकलीफ हो तो मुझे माफ़ करिएगा। ... (व्यवधान) ...

“न समझोगे तो मटि जाओगे हम्दिस्तां वाले , तुम्हारी दास्तां तक न होगी दास्तानों में” यह इकबाल की शायरी है।

सर, हमारे जैसा आदमी 50 साल राजनीति में जेल गया , मार खाया , यहां गया , वहां गया। सर, हम एक लोअर कोर्ट के वकील हैं , हम साधारण आदमी हैं , सर, हम दस रुपये साइन के लेते हैं। हम सन्निचर के दस रुपये लेते हैं। दस रुपये , पाचस रुपये , सौ रुपये लेने वाले , हमारे जैसे आदमी को एक शहंशाह -ए-परवर दगिर , मैं नाम लेने में हचिकिचाता नहीं श्री लालू प्रसाद यादव ने हमारे जैसे आदमी को राज्य सभा का मੈम्बर बना दिया और हम बहुत अनुगृहीत हुए कि हमें लालू यादव ने राज्य सभा का मੈम्बर बना दिया। सर, कुछ महीनों से लगातार यह सुनने में आ रहा है कि जो लोग राज्य सभा के मੈम्बर हैं , जो लोग लोक सभा के मੈम्बर हैं , वे सब चोर हैं। सर, हमारे पास छोटी सी कुटिया घर है और हम भी चोर हो गए। श्री राम कृष्णल यादव के घर में कुट्टी काटने का काम होता है , चार बार हम लोगों ने उनको बनाया , वे चोर हो गए।

सर, यह भी कहा कि जो 15वीं लोक सभा के लोग हैं, सब चोर हैं। लोक सभा में मधुलिमेय जी भी रहे हैं। वे घड़े का पानी पीते थे। उन्होंने फरीज़ नहीं रखा था। जब मैं उनके साथ में रहता था, तो मैंने पूछा कि आप फरीज़ क्यों नहीं रखते हैं, तो उन्होंने कहा कि प्यास लगती है, तो घड़े का पानी पीना अच्छा होता है। क्या वे भी चोर हो गए हैं? डा. राम मनोहर लोहिया भी क्या चोर हो गए हैं। कबीरा खड़ा बाज़ार में लखि लुगाटी हाथ, जो घर जाये अपना चले हमारे साथ। इस देश में चोर कौन हैं, वही अन्ना हज़ारे चोर हैं। आपने उनको कैसे परमिशन दी? आपको पता है कि हमारे यहां कामून है कि हम राष्ट्रिय झंडा कब फहराएंगे? अगर किसी ने झंडा नीचे

†[]Transliteration in Urdu Script.

गशि दया, अगर सायंकाल में 6 बजे के बाद और रात में गड़बड़ हो गई, तो उस पर केस चलता है। लेकिन अब भारतीय जनता रात में भी झंडा फहरा रही है। आप बताइए कि यह सब कैसे हो रहा है?

सर, मैं आप से कहना चाहता हूँ कि अब यह भूत खत्म हो गया है। अब यह भूत नहीं है, आप डरिए मत। आप डर कर यह लोकपाल कामून लाए हैं। यह चलने वाला नहीं है। मैं आप से नविदन करने आया हूँ कि संत फेरुमान ने 80 दबि तक अनशन किया और मर गया। उसने कहा था कि चंडीगढ़ पंजाब में रहना चाहिए। एक आदमी ने गंगा पोस्ट्यूशन के लिए अनशन किया था, वह भी मर गया।

श्री सभापति : राजनीति जी, खत्म कीजिए।

श्री राजनीति प्रसाद : सर, मैं आप से कहना चाहता हूँ कि इस आदमी का कुछ भी क्यों नहीं हो रहा है? अब तो इसका भूत भी खत्म हो गया है। मैं सोनिया गांधी जी को धन्यवाद देना चाहता हूँ कि उन्होंने लड़ाई लड़ी और कहा ... (समय की घंटी) ... कि मैं आपका मुकाबला करने के लिए तैयार हूँ। सर, आप घंटी मत बजाइए। मेरा बहुत समय बाकी है। ... (व्यवधान) ...

श्री सभापति : अब आपको खत्म करना है। प्लीज़ फिनिश।

श्री राजनीति प्रसाद : सर, मैं कहना चाहता हूँ कि जब सोनिया गांधी ने कहा कि अब मैं मुकाबले के लिए तैयार हूँ, तो उसके बाद उन लोगों की सट्टी पट्टी गुस्सा हो गई और रामलीला मैदान में 500 आदमियों से भी ज्यादा आदमी नहीं रहे। इसलिए मैं भी कहना चाहता हूँ कि मैंने क्या पाप कए थे, जो मैं

राज्य सभा का मैम्बर बन गया और आगे क्या प्राप्त करूंगा जब मैं रणियर होकर जाऊंगा , तो मेरे ऊपर तलवार झूळती रहेगी और मेरे ऊपर केस दर्ज होगा। एक आदमी पूछेगा कि आपने फंड दिया , तो मैं कहूंगा कि दिया। वह मुझसे पूछेगा कि आपने कमीशन लिया , तो मैं कहूंगा कि नहीं लिया , नहीं लिया तो ले , हम दरखावा देते हैं। ... (व्यवधान) ...

श्री सभापति : आप समाप्त कीजिए।

श्री राजनीति प्रसाद : सर, रुकिए , मेरा बहुत समय बाकी है। सर, यह चलने वाला नहीं है।

श्री सभापति : प्लीज़ फिनिश।

श्री राजनीति प्रसाद : मेरा बहुत समय बाकी है। मैंसे कभी बोला नहीं है।

श्री सभापति : प्लीज़ कन्क्लूड।

श्री राजनीति प्रसाद : मैं आपसे नविदन कर रहा हूँ ... (समय की घंटी) ... सर, जो एक्स मैम्बर होते हैं , उनकी क्या हालत होती है। अभी तो आपने 22 हजार रुपए पेंशन में दे दिए हैं। एक्स मैम्बर्स क्या हालत होती हैं , उनके ऊपर भी केस चलेगा। मैं आपसे कहना चाहता हूँ कि ... (व्यवधान) ...

श्री सभापति : राजनीति जी , प्लीज़।

श्री राजनीति प्रसाद : सर, एक मिनट सुनिए। मैं पब्लिक सर्वेन्ट नहीं हूँ। राज सभा का मैम्बर पब्लिक सर्वेन्ट नहीं होता है। रणियरमेंट के बाद घर में जाता है , उस पर भी केस चलेगा। मैं आपसे पूछना चाहता हूँ कि आपने यह कौन सा कामून बनाया है , यह कौन सा कामून है ? ... (व्यवधान) ...

श्री सभापति : थैंक यू राजनीति जी। प्लीज़ कन्क्लूड।

श्री राजनीति प्रसाद : मैं इस लोकपाल बिलि का बिल्कुल भी समर्थन नहीं करता हूँ। मैं यह कहता हूँ कि यह लोकपाल बिलि नहीं चलेगा, यहाँ वोटिंग भी नहीं होगी। इस वोटिंग को adjourn कीजिए, इसकी जरूरत नहीं है। यह लोकपाल कभी नहीं चलेगा।

MR. CHAIRMAN: Please, conclude now. That is it.
...(Interruptions)...

श्री राजनीति प्रसाद : हमारे ऊपर कुठाराघात हो रहा है, पार्लियामेंट के मैम्बर्स के ऊपर कुठाराघात हो रहा है।

श्री सभापति : आप बैठ जाइए। Please, resume your place.

श्री राजनीति प्रसाद : इसलिए मैं कहना चाहता हूँ कि आप कृपया करके इसको सलिवट कमेटी में भेजिए। धन्यवाद।

MR. CHAIRMAN: Shri Narayanasamy, please. The discussion is now over.

SHRI V. NARAYANASAMY: Hon. Chairman, Sir, I am grateful to the hon. Leader of the Opposition and also leaders of various political parties for having participated in the discussion in this august House. I am not able to mention the names of individual leaders.
...(Interruptions)...

SHRI RAM KRIPAL YADAV: Sir, I have a point of order.

MR. CHAIRMAN: What is the point of order?

श्री राम कृपाल यादव : सर, प्वायंट ऑफ ऑर्डर यह है कि जो रजिर्वेशन के प्रावधान की बात कही गई थी, उसके साथ धोखा हुआ है।

MR. CHAIRMAN: The discussion is over. ...(Interruptions)... Please, don't do this. प्लीज़ बैठ जाइए। ...(व्यवधान)... Hon. Minister, please. ...(Interruptions)... Please, allow the hon. Minister to reply to the debate. ...(Interruptions)...

SHRI V. NARAYANASAMY: I would start by replying to the issues raised by the hon. Leader of the Opposition. He has mentioned that the Lokpal...(Interruptions)...

श्री सभापति : राजनीति जी, आप यह क्या कर रहे हैं ?...(व्यवधान)... No, no. What is this? ...(Interruptions)... Please, go back to your places. ...(Interruptions)... Please, allow the hon. Minister to speak. ...(Interruptions)... Mr. Rajniti Prasad, please go back to your place. ...(Interruptions)... आप यह क्या कर

रहे हैं ?...(व्यवधान)... Please, stop it. This is wrong.
...(Interruptions)... आप लोग अपनी जगह वापस जाइए। ...(व्यवधान)...

SHRI V. NARAYANASAMY: Sir, the hon. Leader of the Opposition had raised this issue...(Interruptions)...

श्री सभापति : आप अपनी जगह वापस जाइए। ...(व्यवधान)... Please, go back to your places. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, he has also stated that the removal mechanism has not been done perfectly. ...(Interruptions)...

11.00 P.M.

MR. CHAIRMAN: What are you doing? ...(*Interruptions*)... आप यह क्या कर रहे हैं ?...(*व्यवधान*)... Stop it. This is not right. Go back to your place. ...(*Interruptions*)... आप यह क्या कर रहे हैं ?...(*व्यवधान*)... आप अपनी जगह वापस जाइए। ...(*व्यवधान*)...

SHRI V. NARAYANASAMY: Sir, he said that the mechanism for investigation that has been created is unworkable. He also said that...(*Interruptions*)...

MR. CHAIRMAN: Please go back to your places. ...(*Interruptions*)... आप अपनी जगह वापस जाइए। ...(*व्यवधान*)...

SHRI V. NARAYANASAMY: Several amendments have been given by them. Amendments have also been given by various other political parties. ...(*Interruptions*)...

श्री सभापति : राम कृष्णल जी, आप अपनी बात कह चुके , आप अपनी जगह वापस जाइए। ...(*व्यवधान*)... No, this is very wrong. ...(*Interruptions*)...

SHRI V. NARAYANASAMY: I would like to tell them that this Bill proposes to give an autonomous status to the institution of Lokpal....

श्री सभापति : आप अपनी जगह वापस जाइए। ...(*व्यवधान*)... आप अपनी जगह वापस जाइए। ...(*व्यवधान*)... Please go back to your places. ...(*Interruptions*)...

SHRI V. NARAYANASAMY: This has many important provisions. ...(*Interruptions*)...

श्री सभापति : राजनीति जी, आप बैठ जाइए। Please sit down.

SHRI V. NARAYANASAMY: The anti-corruption initiative that has been taken by various Governments, has got very salient provisions like confiscation of property before conviction. This is one of the very important provisions that has been included here in this Bill. But observation of various quarters has been that this is a weak Bill, it is not strong, it is not effective, it is toothless. Sir, in no other legislation in this country or even in the world confiscation of property before conviction is there. This is one of the path-breaking initiatives. Apart from this, the Lokpal has got the power to direct the Government to transfer the officers...(*Interruptions*)...

MR. CHAIRMAN: Silence please.

SHRI V. NARAYANASAMY: Apart from that, Sir, the assets of the public servants...(Interruptions)... Now, in this legislation, competence has been given.

Sir, I would like to remind you on two issues. The hon. Leader of the Opposition may remember about the Bill which was brought during the NDA regime. In the Lok Sabha, the Bill was brought by the NDA Government on 14th August, 2001. It then went to the Standing Committee. Hon. Leader of the Lok Sabha, hon. Finance Minister, was heading the Committee

as Chairman then. He submitted the report. But, for two years, the then NDA Government did not take any step to bring an effective Lokpal. They have not done anything. Now, they are talking about the Selection Committee process. I would like to mention the Selection Committee composition in the Bill which they brought. It included the hon. Vice-President of India, hon. Prime Minister, hon. Speaker of the Lok Sabha, the Minister in-charge of the Ministry of Home Affairs, the Leader of the House other than the House in which the Prime Minister is the Member of Parliament, the Leader of the Opposition of the House of People, the Leader of the Opposition of the House of Councils.

In the present Bill, we have five members. It comprises the hon. Prime Minister, hon. Speaker, hon. Chief Justice, an eminent person, the hon. Leader of the Opposition. They say that our proposal of five members is loaded with the Government nominees. Is our proposal loaded with Government nominees or yours is loaded with the Government nominees? You proposed the Prime Minister, the Speaker, the Minister in-charge of the Ministry of Home Affairs, the Leader of the House other than the House in which the Prime Minister is the Member of Parliament. You have got four members in that. But, in the present Bill where five members are mentioned, it comprises the Leader of the Opposition, hon. Speaker, the eminent jurist—all these three are not the Government nominees—and the Prime Minister, who is the only person heading the team. Now, what is the complaint? When you bring the Bill, it is not loaded with the Government nominees. When it comes to the UPA moved Bill, it is loaded with the Government nominees!

What is the other one? It is about the initiation of proceedings against the hon. Prime Minister. You all know that during the NDA regime, when the Prime Minister's name was brought, I am grateful to the former Prime Minister Vajpayeeji. He said very clearly, "I want that the Prime Minister should come within the ambit of the Bill." But, the Cabinet colleagues in the BJP said very clearly, "The Prime Minister should not come." Therefore, even two years after the Standing Committee report, they did not take any step to form the Lokpal. Now, they are saying that the Prime Minister should come within the ambit. We agreed on the

proceedings against the Prime Minister. When we proposed for the three-fourth majority for deciding any inquiry against the Prime Minister, they said two-thirds; and we agreed. An amendment was carried out in the other House. Now, see the difference. With some reservation it has been mentioned in the Bill—external affairs and internal security. These two issues have been mentioned in that. You say now that the Prime Minister should come within the ambit with more safeguards.

I would like to remind the august House, when hon. Vajpayeeji was the hon. Prime Minister,

Prime Minister should not come under the ambit of the Lokpal. But, when the UPA Government comes, Prime Minister should be there with some reservations. This is your stand.

Now, the hon. Leader of the Opposition has moved an amendment on the selection of the CBI Director. Very divergent views have been expressed from all sections of the House. One section says that the CBI should be independent. The other section says that the CBI should come under the purview of the Lokpal. The third section says that an investigation wing should be created under the Lokpal. The fourth section says that the CBI should entirely be out of the purview of the Lokpal. There are five-six different views which are coming. Sir, as far as the selection process is concerned, we wanted that the selection process should be independent. The Government has agreed to it. Therefore, we have put the hon. Prime Minister, hon. Leader of the Opposition, the Chief Justice of India or his nominee. What is the difficulty? They say, the Lokpal should come. They don't have faith in the Chief Justice of India. Now, you have faith in the Lokpal! This is the way you are giving the amendments in the august House about the minorities. The sense of the majority of the political parties in the All-Party Meeting was that the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, the Minorities, the women should come. Therefore, it has been put there. Now, they have given amendment to delete minorities. The minorities are also the citizens of this country. They have got every strength to occupy the position of Lokpal. It is not the Government employment; it is not like going to a school or a college. There are also capable, eminent and important leaders in the minority communities. They can also occupy the position there. Why are you opposing it? ...*(Interruptions)*... Why are you opposing from your side? ...*(Interruptions)*...

MR. CHAIRMAN: Let the Minister speak. ...*(Interruptions)*...

SHRI V. NARAYANASAMY: Once again I am telling them. ...*(Interruptions)*...

MR. CHAIRMAN: Ram Gopalji, please. ...*(Interruptions)*...

पु० . राम गोपाल यादव : सर, जब कांग्रेस की तरफ से ड० .
अभिषेक मनु सचिवी बोझ रहे थे, तो उन्होंने रजिर्वेशन के

बाबू में जो कुछ कहा , it was unbelievable, उन्होंने यहां explain किया। आप कुछ और कह रहे हैं और उन्होंने कुछ और कहा। इस चीज़ पर हम लोग पछिले 11 घंटे से डिस्कस कर रहे हैं और आपको नई चीज़ नहीं कह रहे हैं। पूरे हाउस का sense आ चुका है , majority of the House is of the view कि यह जो आपका बलि है , यह बेकार है , इसको आप दोबारा लाइए। ... (व्यवधान)... इसका कोई अर्थ नहीं है। ... (व्यवधान)...

श्री सतीश चन्द्र मश्री : सर, बलि में रजिर्वेशन के बारे में स्पष्ट किया जाए। ... (व्यवधान)... सर्फ़ बोझने से नहीं होता है। ... (व्यवधान)...

श्री सभापति : कृपया आप लोग बैठ जाइए। ... (व्यवधान)... कृपया आप लोग बैठ जाइए। ... (व्यवधान)... आप यहां मत आइए। ... (व्यवधान)... आप अपनी जगह पर वापस जाइए। ... (व्यवधान)...

श्री सतीश चन्द्र मश्री : सर, डॉ. अभिषेक मनु सघिवी ने स्पष्ट कर दिया। ... (व्यवधान) ...

श्री सभापति : आप अपनी जगह पर वापस जाइए। ... (व्यवधान) ... आप अपनी जगह पर वापस जाइए। ... (व्यवधान) ... आप मंत्री जी को बोलने दीजिए। ... (व्यवधान) ... Please, go back to your places. ... (Interruptions) ... Please, go back to your places. ... (Interruptions) ... आप मंत्री जी को बोलने दीजिए। ... (व्यवधान) ... आप अपनी जगह पर वापस जाइए। ... (व्यवधान) ... Please, go back to your places. ... (Interruptions) ... आप अपनी जगह पर वापस जाइए। ... (व्यवधान) ... Please, go back to your places. ... (Interruptions) ...

श्री सतीश चन्द्र मश्री : सर, हम सिर्फ़ यह चाहते हैं कि रजिर्वेशन के बारे में बलि में mention हो। ... (व्यवधान) ...

श्री सभापति : आप लोग बैठ जाइए ... (व्यवधान) ... आप मंत्री जी को बोलने दीजिए। ... (व्यवधान) ... देखिए, राम कृष्ण जी, इनको बोलने दीजिए। ... (व्यवधान) ...

SHRI D. RAJA: Sir, there is a contradiction between what Dr. Abhishek Manu Singhvi said and what the hon. Minister is saying. ... (Interruptions) ...

MR. CHAIRMAN: Let the Minister clarify the position. ... (Interruptions) ... Please allow the hon. Minister to continue with his speech... (व्यवधान) ... यह कहने वाले आपकौन होते हैं ... (व्यवधान) ...

SHRI V. NARAYANASAMY: Sir, in proviso to Clause 3, it has been mentioned... (Interruptions) ...

MR. CHAIRMAN: No, no. Please... (Interruptions) ... प्लीज़ आप अपनी जगह वापस जाइए। ... (व्यवधान) ...

SHRI D. RAJA: Sir, ... (Interruptions) ...

MR. CHAIRMAN: This is not right. आप बैठ जाइए। Please, no slogans here... (Interruptions) ...

SHRI V. NARAYANASAMY: Sir, proviso to Clause 3 says, 'Provided that not less than fifty per cent of the Members of the Lokpal shall be from amongst the persons belonging to the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women.' ... (Interruptions) ... The provision is very clear

...(Interruptions)...

श्री सभापति : आप अपनी जगह वापस जाइए। ...(व्यवधान) ... Allow the hon. Minister to continue with his reply...(Interruptions)... Yes, go ahead with your reply...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, Clause 3 of the Bill is very clear. The proviso to Sub-Clause 3(2)(b) is very clear. It says, 'Provided that not less than fifty per cent of the Members of the Lokpal shall be from amongst the persons belonging to the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women.' The provision is very clear to that effect. Therefore, there is no difficulty in that.

Sir, the main issue is, our Government has taken
...(Interruptions)...

MR. CHAIRMAN: Please, let him finish...(Interruptions)...Let him
finish...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, our Government has taken a lot of steps
for the purpose of curbing corruption in this country
...(Interruptions)...

श्री राजनीति प्रसाद : मैम्बर ऑफ पार्लियामेंट के बारे
में ... (व्यवधान) ...

श्री सभापति : आप बैठ जाइए।

DR. YOGENDRA P. TRIVEDI (Maharashtra): Sir, there is a point in the
Bill with regard to Members of Parliament.

SHRI V. NARAYANASAMY: Sir, the Whistleblowers Bill is before this
House. The Judicial Standards and Accountability Bill is before the
other House. The Prevention of Bribery of Foreign Public Officials and
Officials of Public International Organisations Bill is with the
Standing Committee...(Interruptions)...

SHRI D. RAJA: Sir, the Minister has not explained his position
...(Interruptions)...

MR. CHAIRMAN: Mr. Raja, please stop interrupting like this
...(Interruptions)...

SHRI D. RAJA: Sir, the hon. Minister has not made his position
clear on the reservation policy. There is a
confusion...(Interruptions)... There is confusion between what you are
saying and what Mr. Abhishek Manu Singhvi has
said...(Interruptions)... I have also pointed it
out...(Interruptions)...

MR. CHAIRMAN: You cannot do like this...(Interruptions)... This is
not the way to do...(Interruptions)... Please resume your place
...(Interruptions)...

SHRI D. RAJA: There is confusion...(Interruptions)...

SHRI V. NARAYANASAMY: It has been clarified...(Interruptions)...
There is no confusion...(Interruptions)... I read the provision

...(Interruptions)... I read the provision...(Interruptions)... Sir, I explained all the time...(Interruptions)...

श्री राजनीति प्रसाद : ऐसा नहीं चलेगा।

श्री सभापति : राजनीति जी, बैठ जाइए। ...(व्यवधान)...

SHRI SITARAM YECHURY: Sir, there is confusion in the House. In the all-party meeting, it was agreed that SC, ST, OBC, Minorities and Women will find place in the Lokpal.

SHRI V. NARAYANASAMY: It is there in the Bill.

SHRI SITARAM YECHURY: Please bear with me, Sir.

There is confusion in the morning saying that this will happen on rotation and need not necessarily be altogether...(Interruptions)... Now, you clarify this...(Interruptions)... That is the point he is raising. You clarify this position. That is why I want to assist you, Sir.(Interruptions)... You said it very clearly...(Interruptions)... You clarify the position whether all the five will find place ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, for the benefit of the hon. Members, I will read the provision very clearly. I know that you know it better. It says, 'Provided that not less than fifty per cent of the Members of the Lokpal shall be from amongst the persons belonging to the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women.' What more do you want? The provision is very specific ...(Interruptions)... The provision is very specific ...(Interruptions)...

SHRI PYARIMOHAN MOHAPATRA: If it is only four, is it on rotation? ...(Interruptions)...

श्री सभापति : यह क्या हो रहा है ?...(व्यवधान)... प्लीज़ बैठ जाइए। ...(व्यवधान)...

SHRI V. NARAYANASAMY: Sir, the Members of Parliament may have their own views...(Interruptions)... But, as far as the Government is concerned, the people belonging to these sections will be representing there.

श्री शक्तिनन्द तिवारी : सभापति महोदय ,...(व्यवधान)...

श्री सभापति : शक्तिनन्द जी , प्लीज़ बैठ जाइए। ...(व्यवधान)...

SHRI V. NARAYANASAMY: They will find place there. I am telling you this very clearly. What more do you want?...(Interruptions)...

SHRI D. RAJA: Sir, I have a point to make...(Interruptions)...

MR. CHAIRMAN: Mr. Raja, you cannot do like this ...(Interruptions)...

SHRI D. RAJA: Sir, the point is...(Interruptions)...

MR. CHAIRMAN: I am afraid, you cannot do like this ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, the BJP wants that the majority should be removed...(Interruptions)... It is the stand of the BJP. They want it to be deleted...(Interruptions)... BJP says that 'minorities' to be deleted...(Interruptions)...

SHRI D. RAJA: Sir, when there are eight members in the Lokpal and when the Bill says that not less than 50 per cent would get representation, how do they accommodate five members?...(Interruptions)...

SHRI V. NARAYANASAMY: It is not less than fifty per cent...(Interruptions)... It is there in the Bill. I had mentioned about it...(Interruptions)... I had mentioned it very clearly...(Interruptions)...

MR. CHAIRMAN: Mr. Rajniti Prasad, please go back to your seat
...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 has been introduced. The Public Procurement Bill is on the anvil. Apart from the Bill relating to Mines and Minerals and Removal of Discretionary Powers of the Ministers, several mechanisms have been introduced as anti-corruption measures by our Government. Let the NDA say what steps they had taken when they were in power for the purpose of curbing corruption in the country. Let them say that.

Let them tell one by one. They should list out.
...(Interruptions)... I agree that the Lokpal Bill is a part of anti-corruption machinery. But there are other mechanisms also. Did you do anything? ...(Interruptions)... What have you done in Uttarakhand? In Uttarakhand, they brought the Janlokalpal Bill and passed it hurriedly. And, then, you demand to implement the Lokpal Bill in the country.
...(Interruptions)... Are you agreeing with that? You must have a consistency in your policy. If you accuse that the intentions of the Government is not clear, you must first see your background. Many hon. Members spoke on the federal structure of the Constitution.
...(Interruptions)...

श्री सतीश चन्द्र मश्री : सर reservation प्रोवीजन देख लीजिए , It says the reservation will be from amongst the SCs, the STs, the OBCs, the minorities and women. It does not say that there will, at least, be one from each. The reservation clause says, "Provided that not less than 50 per cent Members of the Lokpal shall be from amongst the persons belonging to the SCs, STs, OBCs, minorities and women." And, Dr. Abhishek Manu Singhvi rightly...(Interruptions)... that it can be five women or it can be five OBCs or five SCs. But it has to be one each. ...(Interruptions)...

SHRI V. NARAYANASAMY: I want to say that all the communities will be there. ...(Interruptions)...

MR. CHAIRMAN: Why are you interrupting? ...(Interruptions)... आप बैठ जाइए ...(व्यवधान)... आपबैठ जाइए ...(व्यवधान)...

श्री अली अनवर अंसारी : सर, मंत्री जी का गला खराब है, समझ में नहीं आ रहा है प्रधान मंत्री जी... (व्यवधान)...

श्री सभापति : आप बैठ जाइए ... (व्यवधान) ... अरे भाई, क्यों interrupt कर रहे हैं ? ... (व्यवधान) ...

SHRI V. NARAYANASAMY: About the constitutional status to the Lokpal, which has been defeated in the Lok Sabha, the hon. Leader of the Opposition has been telling that they had voted against it. ... (Interruptions) ... Sir, I would like to submit in this august House that when a dissent note was given by the BJP in the Standing Committee... (Interruptions) ...

DR. YOGENDRA P. TRIVEDI: Sir, I have a point of order.
...(Interruptions)...

MR. CHAIRMAN: What is your point of order?

DR. YOGENDRA P. TRIVEDI: Sir, a Member of Parliament cannot become a member of the Lokpal, irrespective of the fact whether he is a sitting Member or an Ex-Member. So, even an ex-Member cannot become a member of the Lokpal. They should have clearly mentioned 'sitting Members of Parliament cannot become a member of the Lokpal'.
...(Interruptions)...

MR. CHAIRMAN: Do you have an amendment on this?

DR. YOGENDRA P. TRIVEDI: Yes, Sir.

MR. CHAIRMAN: Good. Hon. Minister, please continue.

SHRI V. NARAYANASAMY: Sir, so far as giving a constitutional status to the Lokpal is concerned, we wanted to have a strong and effective Lokpal. But it was defeated in the Lok Sabha. But when it came in the Rajya Sabha, the hon. Leader of the Opposition has been mentioning that a constitutional status cannot be given to the Lokpal. But, unfortunately, their party, while giving a dissenting note in the Standing Committee, had made it very clear that they agree with giving a constitutional status to the Lokpal. But, now, they have turned around. They defeated it in the Lok Sabha and are, now, making a hue and cry in this House. Apart from that, an issue came about the federal structure. Several issues have been raised by the hon. Members. Here, I would like to quote section 1, sub-clause (4), under 'proviso'. I quote, "It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different States and for different provisions of this Act, and any reference in any provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision."
...(Interruptions)...

MR. CHAIRMAN: Silence please. ...(Interruptions)...

SHRI V. NARAYANASAMY: The proviso is very important. The provisions

of this Act shall be applicable to a State, which has given prior consent - the State has to give a prior consent - if a State is not giving prior consent, the Lokayukta Act would not come into force in that State. What is the difficulty in that? ...(*Interruptions*)... What was the sense of the House? The sense of the House was that the Lokayukta...(*Interruptions*)...

MR. CHAIRMAN: Let him conclude. ...(*Interruptions*)...

SHRI V. NARAYANASAMY: Therefore, Lokayukta has partly been covered in that. ...(*Interruptions*)... If that being the case...(*Interruptions*)...

MR. CHAIRMAN: Silence please.

SHRI V. NARAYANASAMY: So, until and unless the State Government gives a consent, it will not be enforced in that State. You please read that provision. The proviso clearly says...(Interruptions)...

Sir, I will read again. ...(Interruptions)...

MR. CHAIRMAN: One minute please. ...(Interruptions)... Please allow the hon. Minister to complete his statement. ...(Interruptions)... There is no point in making the noise. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, we will respect your ruling. We will allow the hon. Minister to complete, but you please tell this House what will happen at 12 o'clock. Do we continue or do we go to the next day? Is it a Session in continuity or will there be a break? That is what is agitating many Members.

MR. CHAIRMAN: Business of the day will go on. ...(Interruptions)... We are a long way from 12 o'clock.

SHRI SITARAM YECHURY: Shri Narayanasamy has the capacity to go a long way. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, the proviso clause is very clear. ...(Interruptions)...

SHRI N.K. SINGH (Bihar): Sir, we want a ruling from you on that issue. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, the hon. Minister is misleading the House. ...(Interruptions)...

SHRI V. NARAYANASAMY: You have every right to say that. ...(Interruptions)...

SHRI MOINUL HASSAN (Bihar): Sir, are we going to continue after 12 o'clock or not? ...(Interruptions)...

MR. CHAIRMAN: Will you please continue with your speech, Mr. Minister?

SHRI V. NARAYANASAMY: Sir, the proviso clause is very clear to show that the provisions of this Act shall be applicable to a State which has given its prior consent to the application of this Act. If the State Government does not give prior consent, it will not be enforced.

...(Interruptions)...

MR. CHAIRMAN: Please resume your places. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, he is, absolutely, misleading the House. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, the hon. Leader of the Opposition was speaking about the process of removal. He was mentioning that the removal of Lokpal should lie with the Supreme Court. The Supreme Court has to be given the powers to do this. Sir, the appointing authority of Lokpal is the hon. President of India. ...(Interruptions)...

MR. CHAIRMAN: Silence please.

SHRI V. NARAYANASAMY: That being the case, how can the Supreme Court suspend or remove the Lokpal? The appointing authority alone can remove the Lokpal and not any other agency, which has not appointed him. Therefore, Sir ...(Interruptions)...

SHRI MOINUL HASSAN: Sir, we want a ruling because the clock is now near to 12 o'clock. Sir, we want a simple ruling.

MR. CHAIRMAN: Let us get to 12 o'clock.

SHRI MOINUL HASSAN: Perhaps, the hon. Minister will continue up to 12 o'clock. Nobody wants to hear him but he is continuing. ...(Interruptions)...

MR. CHAIRMAN: You don't have to worry on that count. ...(Interruptions)... You don't have to worry on that count. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, give a ruling. ...(Interruptions)...

SHRI MOINUL HASSAN: What is the need of the reply of the Minister? ...(Interruptions)... Nobody wants to hear him. ...(Interruptions)...

SHRI V. NARAYANASAMY: Shri Sitaram Yechury, I am coming to you. ...(Interruptions)...

MR. CHAIRMAN: Please continue. ...(Interruptions)...

SHRI V. NARAYANASAMY: Shri Sitaram Yechury has given an amendment. In that amendment, he has mentioned that it should be an eminent person who can be nominated by the CEC, C&AG and the UPSC Chairman.

That is the suggestion which he has given. Sir, I would like to humbly submit that these three people – the UPSC Chairman, the C&AG and the Chief Election Commissioner – are the appointees of the Government. The appointees of the Government can appoint the eminent jurist(Interruptions)...

श्री मुख्तार अब्बास नकवी : सर, ये 12 बजे से पहले खत्म
नहीं करेंगे ... (व्यवधान) ...

MR. CHAIRMAN: Please. Let him finish. ... (*Interruptions*)...

SHRI V. NARAYANASAMY: What is your objection? I would like to know
from the hon. Member (*Interruptions*)...

SHRI SITARAM YECHURY: Sir,(Interruptions)...

SHRI V. NARAYANASAMY: Let me complete it.(Interruptions)...

SHRI SITARAM YECHURY: No; no; I have faith in your Government.(Interruptions)... That is what I am telling him.(Interruptions)... He doesn't believe me.(Interruptions)... Sir, I have moved an amendment saying that I have faith in their nominees. So, what is your problem?(Interruptions)... I am paying you a compliment. I have faith in your nominees. So, what is your problem in accepting my faith in your nominees?(Interruptions)... I am giving this compliment to you.(Interruptions)...

SHRI V. NARAYANASAMY: When the Government itself appoints it, what is your problem?(Interruptions)... This is what I wanted to know from you.(Interruptions)... Therefore,(Interruptions)...

MR. CHAIRMAN: Mr. Yechury, please resume your place.(Interruptions)...

SHRI V. NARAYANASAMY: Sir, another argument that was made was that the investigation is an unworkable mechanism.(Interruptions)...

MR. CHAIRMAN: Silence, please.(Interruptions)...

SHRI V. NARAYANASAMY: The hon. Leader of the Opposition ...

श्री सभापति : राजनीति पुरसाद जी, आप बैठ जाइए(व्यवधान) ...

SHRI PRASANTA CHATTERJEE: Sir, we want your ruling?(Interruptions)...

SHRI V. NARAYANASAMY: Sir, here, this august House knows, most of the hon. Members know that CBI is an independent investigating agency.(Interruptions)...

DR. V. MAITREYAN: We want an assurance from you that this House(Interruptions)...

MR. CHAIRMAN: We have the listed Business.(Interruptions)...

SHRI PYARIMOHAN MOHAPATRA: Sir, give some ruling.(Interruptions)...

SHRI V. NARAYANASAMY: Sir, the hon. Members know that CBI is an independent investigating agency. ...*(Interruptions)*... Why have the people, the State Governments faith in the CBI? ...*(Interruptions)*... Why has the Supreme Court faith in the CBI? ...*(Interruptions)*... Why have the High Courts faith in the CBI? ...*(Interruptions)*... Whenever the cases are filed in the court or the State Government ...*(Interruptions)*...

श्री सतीश चन्द्र मश्री : सर, 12 बजे के बाद हाउस चलेगा या नहीं , इस पर आपअपनी रूखिं ग दे दीजिए ...*(व्यवधान)*...

श्री सभापति : आप लोग यह क्या कर रहे हैं ?

श्री प्यारीमोहन महापात्र : सर, हम चाहते हैं कि हाउस 12 बजे के बाद चलेगा या नहीं , इसका clarify कर दें ... (व्यवधान) ...

SHRI V. NARAYANASAMY: Sir, they can sit for half-an-hour ...
...(Interruptions)...

SHRI PYARIMOHAN MOHAPATRA: Sir, there is a suspicion that this House will be... ...(Interruptions)...

MR. CHAIRMAN: The House is adjourned for 15 minutes.

The House then adjourned at twenty-eight minutes past eleven of the clock.

The House re-assembled at forty-three minutes past eleven of the clock,

MR. CHAIRMAN in the Chair.

SHRI M. VENKAIAH NAIDU: Sir, there was no reason to adjourn the House.

MR. CHAIRMAN: Just one minute, please. I have received a request from the Minister for Parliamentary Affairs. He wishes to say something. ...(Interruptions)... Please, sit down.

SHRI PAWAN KUMAR BANSAL: Sir, we all know that when the House had been summoned earlier, it was supposed to conclude on the 21st of this month. That was extended by one day because we had a holiday in between. Since the work relating to the Lokpal Bill could not be taken up, and the Government was committed to bringing the Bill during the Winter Session, we had requested for a three days' extension. The extension was granted and then, the BAC allocated time for the Lokpal separately, as far as the Rajya Sabha is concerned, for eight hours.

We have been discussing it at length. The Bill was discussed in Lok Sabha day before yesterday. Yesterday, the Bill could not be transmitted to this House by afternoon because of certain procedural requirements and the Bill was then circulated. We wanted the Bill to be taken up for discussion right from yesterday onwards. There was an objection when we met and then, of course, ...(Interruptions)...

MR. CHAIRMAN: One minute, please. ...(*Interruptions*)...

DR. V. MAITREYAN: They did not want to discuss the Lokpal.
...(*Interruptions*)...

MR. CHAIRMAN: Dr. Maitreyan, please. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: After our discussion we said that time had been allocated separately both for the Whistle Blowers Bill and the Lokpal Bill. The Whistle Blowers Bill could be completed yesterday only but that was not permitted. Therefore, it was decided that both the

Bills will be taken up today. The amendments given by different Members run to over 135, maybe there are some more after that ...(*Interruptions*)...

SHRI ARUN JAITLEY: We are committed to fighting corruption. We will sit the whole night. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: We are committed to fighting corruption. ...(*Interruptions*)... and that is precisely the reason we brought this Bill. ...(*Interruptions*)...

SHRI ARUN JAITLEY: You did not bring this Bill yesterday. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: The Government is committed to fighting corruption. ...(*Interruptions*)...

MR. CHAIRMAN: One minute please. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: The Government is committed to the cause. ...(*Interruptions*)... They are dilating the issue. ...(*Interruptions*)... The Government is committed to the cause and that is precisely ...(*Interruptions*)...

MR. CHAIRMAN: Let him finish. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: Sir, the Government is committed to fight corruption. ...(*Interruptions*)... The Government is committed to fighting corruption and that is why a number of Bills and plethora of laws this Government has brought. The hon. Minister of Personnel referred to them. And if you are referring to that, there are good many Bills which you have stalled in this House relating to education which was also intended to fight corruption. ...(*Interruptions*)... But I am not coming to that point. ...(*Interruptions*)... That's only to answer what the Leader of the Opposition said. ...(*Interruptions*)...

MR. CHAIRMAN: Please conclude. ...(*Interruptions*)...

SHRI PAWAN KUMAR BANSAL: Sir, what I am saying is that all those amendments require detailed discussion and study. The Government has to formulate its view. You want the Government to respond to those amendments. There are good many amendments. And I just want to point

out that an amendment which should have been brought in sub-clause (6) of a particular clause is being suggested for subclause 5. ...(*Interruptions*)... When we are referring to Section 173 of the Cr.P.C., something which should find mention in sub-clause (6) is being suggested in sub-clause (5). We are framing a law and if we incorporate all those things it will ultimately lead to hotchpotch of the Bill. We have to consider them. ...(*Interruptions*)... The amendments are running across each other. The discussion was going on. I don't know what prompted our hon. friends from the other side to immediately get agitated about it. We feel, and

that is what you all wanted, that we have to have a Lokpal which is a wellconsidered one and based on right information on the matter. And what are we now doing? You want all those amendments notices for which have been given here to be taken up immediately ...(Interruptions)...

SHRI BHUBANESWAR KALITA (Assam): How can you ...(Interruptions)...

MR. CHAIRMAN: Mr. Kalita please. ...(Interruptions)... आप उनकी बात तो सुन लीजिए। ... (व्यवधान) ...

SHRI PAWAN KUMAR BANSAL: Sir, our hon. friends know this. Part of one amendment covers the part of another amendment. But its other part is not covered in that. How will the Secretariat decide which one becomes redundant and which one doesn't? Therefore, if we are committed to fighting corruption...(Interruptions)...

MR. CHAIRMAN: What is the suggestion?

SHRI PAWAN KUMAR BANSAL: My suggestion is, the Government decides when the Parliament has to meet. That is the prerogative of the Government. The business is fixed by the Government. The time is allocated by the Business Advisory Committee. Sir, in all earnestness, I wish to say that we are really true to the cause and we want to bring about a Bill which does not have lacunae therein. Only one day's time was given. In Lok Sabha we discussed those amendments. The Government had the time; Government responded to some of the amendments which were moved by the hon. Members from the opposition and the Government accepted a good many of those amendments. Here the case is like this. In the morning, when we came at 10.30, we saw the amendments here. Mr. Ahluwalia's amendment came as late as 6.00 p.m. today. ...(Interruptions)...

SHRI S.S. AHLUWALIA: No. ...(Interruptions)...

SHRI PAWAN KUMAR BANSAL: That amendment came as late as 6.00 p.m. ...(Interruptions)...

MR. CHAIRMAN: What is the suggestion? ...(Interruptions)...

श्री शविनन्द तखिरी : आप भाग रहे हैं। ... (व्यवधान) ...
सरकार भागना चाहती है। ... (व्यवधान) ...

SHRI PAWAN KUMAR BANSAL: I am saying, Sir, in order to have a lacunae-free Bill ...(*Interruptions*)... The Minister has to reply. The session is coming to an end at 12.00 today, the 29th. ...(*Interruptions*)... That is the time up to which we have extended the session. That is what the Government had given. Sir, we can continue with this Bill and I wish to assure all the hon. Members that we will consider all the amendments. If need be, we will talk to you. We will

come up with whatever amendments the Government feels, whatever has to be the response of the Government, we will come with that to the House. But, there is some prerogative of the Government. The Government has to decide when the session meets. We wanted to complete it in three days. The Bill finally concluded in Lok Sabha at 12.00 o'clock like this, and, thereafter, Sir, there were lot many formalities which had to be gone through. And, we could not have brought the Bill before 2.00 p.m. yesterday.

SHRI ARUN JAITLEY: Mr. Chairman, Sir, its ironical for democracy today that I am a Member of the Opposition and curiously, I speak for majority of this House. The Government, today, is running away from this House because it is in a hopeless state of mind...(Interruptions)... Sir, after a day-long discussion...(Interruptions)...

SHRI PAWAN KUMAR BANSAL: You pass the Bill, as passed by Lok Sabha, we will pass it immediately...(Interruptions)... Pass it immediately...(Interruptions)... Lok Sabha is an elected House. Lok Sabha has passed the Bill. You pass it immediately...(Interruptions)... Pass it in two minutes...(Interruptions)...

श्री सभापति : बैठ जाइए , बैठ जाइए। ...(व्यवधान)...

SHRI PAWAN KUMAR BANSAL: You have the Bill, as passed by Lok Sabha,...(Interruptions)...

MR. CHAIRMAN: Let him complete.

SHRI ARUN JAITLEY: Sir, I am not yielding.

MR. CHAIRMAN: Please, go ahead.

SHRI ARUN JAITLEY: Sir, even after the sense of this House, every issue was clear and three principal amendments put up by the Opposition, in my respectful submission, are likely to succeed. Faced with such a situation, we have seen a situation where the Bill was ready, circulated yesterday; Mr. Ahluwalia got up, अहलुवालिया साहब खड़े हुए और उन्होंने कल यह कहा कि बिल को तुरन्त लीजिए। ...(व्यवधान)... आज नहीं लेंगे , कल लेंगे और कल लेंगे ...(व्यवधान)...

SHRI V. NARAYANASAMY: Can you yield for a minute?...(Interruptions)...

MR. CHAIRMAN: Please, don't do this...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, if he yields for a minute, I will...(Interruptions)...

श्री सभापति : बैठ जाइए , यह क्या कर रहे हैं
आप।...(व्यवधान)...

DR. V. MAITREYAN: Sir, they want to postpone...(Interruptions)...

MR. CHAIRMAN: Please, sit down. Yes, continue please.

SHRI PAWAN KUMAR BANSAL: Sir, the hon. Leader of the Opposition was an author of the Resolution regarding the sense of the House that we wanted Lokayukta...(Interruptions)...

Now, they want that to be deleted. Sir, we have to consider what do we do

...(Interruptions)...

SHRI ARUN JAITLEY: A Government, which did not have the numbers in this House, consciously — and, I say this 'consciously' — has choreographed this entire debate in such a manner that the debate can't be concluded today and the votes can't be taken today...(Interruptions)...

SHRI PAWAN KUMAR BANSAL: This is not the situation...(Interruptions)...

SHRI ARUN JAITLEY: Its a choreography of a minority Government ... (Interruptions)... सभापति महोदय , अगर कोई सरकार संसद में वोट करवाने से दूर भागती है तो उस सरकार को इस देश में राज करने का एक मिनट के लिये भी अधिकार नहीं है। ... (व्यवधान) .. If the Government runs away from the Parliament...(Interruptions)...

Sir, my last appeal to you is, and I beseech you, as the Chairman of this House, this House will decide how long to sit. The Government will not decide how long this House is to sit...(Interruptions).... And, as the custodian of this House, as the Chairman of this House, you must rule that the House will go on as long as the voting takes place...(Interruptions)...

MR. CHAIRMAN: What is this going on?...(Interruptions)...

SHRI SITARAM YECHURY: Sir, there is a point on which, I want your ruling.

MR. CHAIRMAN: Yes, Mr. Yechury...(Interruptions)...

SHRI SITARAM YECHURY: Sir, we are waiting for your ruling. That apart, the Minister has said, "I want to respond in three bullet points." पहली बात हो यह है कि हम इस चर्चा के लिये कल भी तैयार थे और लेकिन कल दक्कित क्यों हुई , यह हमारे हाथ में नहीं था। सरकार की कुछ टेक्नीकल डिफिकल्टी थी जसि वजह से वे कल बखि नहीं लाए।

सर, एक मिनट। ... (व्यवधान) ... सर, दूसरा प्वाइंट यह है कि अगर सरकार यह कह रही है , मंत्री महोदय आज यह कह रहे हैं कि बहुत सारे अमेंडमेंट्स हैं , जसिकी उनको अध्ययन करने की जरूरत है , तो यह बड़ी अच्छी बात है , आप उनका अध्ययन करिए लेकिन

प्रस्ताव लाइए कि कब अध्ययन करोगे , कब पारित करोगे ? हम चाहते हैं कि एक इफेक्टिव लोकपाल पारित होना चाहिए। अगर इसके बारे में कोई प्लान नहीं है... (व्यवधान) ... अगर आपके पास कोई प्लान नहीं है , तो कहिए कि हमारे पास प्लान नहीं है , हम नहीं जाना चाहते। अगर प्लान है तो बताइए कि क्या प्लान है और आप इसको कब लायेंगे ? सर, ये सब बातें न बताकर ये कह रहे हैं , इस तरह वेशली बात कह रहे हैं , इसका कोई मतलब नहीं है। इसका मतलब यही लग रहा है कि किसी न किसी तरीके से इस सेशन को टाल दें... (व्यवधान) ...

SHRI PAWAN KUMAR BANSAL: Let me respond to this.
...(Interruptions)...

श्री सीताराम येचुरी : ये इस सेशन को टाल दें , वह हमें मंजूर नहीं है। सर, यह continuing session है और अगर जरूरत पड़ी तो हम कल भी continuously बैठेंगे , लेकिन हम यह बलि पारित करके रहेंगे। ... (व्यवधान) ...

MR. CHAIRMAN: Okay. Let us hear the Minister's reply.
...(Interruptions)...

SHRI PAWAN KUMAR BANSAL: Sir, while I reiterate the Government's commitment...(Interruptions)...

श्री शक्तिनन्द तिवारी : सर, हमारी भी यही राय है कि संशोधन के साथ बिल पास होना चाहिए। ...**(व्यवधान)**...

SHRI PAWAN KUMAR BANSAL: Sir, while I reiterate the Government's commitment to pass a strong Lokpal Bill, I have to say only one thing with humility that there are certain Constitutional proprieties, which have to be respected. ...(Interruptions)... The year comes to an end on 31st of December. The New Year begins with the President's Address. We can't really decide matters sitting here, Sir. ...(Interruptions)... The New Year has to begin with the President's Address, and, then, the Motion of Thanks to the President's Address is important. ...(Interruptions)... Sir, what I said was...(Interruptions)... Sir, what I said was.... ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD: Mr. Chairman, Sir, this is something...
...(Interruptions)...

SHRI PAWAN KUMAR BANSAL: Sir, there are Constitutional proprieties
...(Interruptions)...

MR. CHAIRMAN: I am sorry. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Mr. Chairman, Sir, today, we have...(Interruptions)...

SHRI RAM JETHMALANI: Sir, we have already...(Interruptions)...

SHRI PAWAN KUMAR BANSAL: Sir, there are 187 amendments.
...(Interruptions)...

SHRIMATI MAYA SINGH: Mr. Chairman, Sir,...(Interruptions)...

MR. CHAIRMAN: Please. मैं क्या करूँ इसको ? ...**(व्यवधान)**...

SHRI PAWAN KUMAR BANSAL: Sir, there are 187 amendments.
...(Interruptions)... And, some of them are contradictory. It is a web of confusion.

श्री सभापति : आप अपनी जगह पर वापिस जाइए। ... (व्यवधान) ...

SHRI PAWAN KUMAR BANSAL: These 187 amendments are a web of confusion. We have to consider these amendments. ... (Interruptions) ...
Sir, the Government... (Interruptions) ...

श्री सभापति : आप यहां क्या कर रहे हैं ? आप अपनी जगह पर जाइए। ... (व्यवधान) ... आप अपनी जगह पर वापिस जाइए। ... (व्यवधान) ...

12.00 MID NIGHT

SHRI PAWAN KUMAR BANSAL: Sir, the hon. Leader of the Opposition was one of the authors to that Resolution reflecting the sense of the House, and, now, when we have to decide, they are backing out, Sir. ...(*Interruptions*)...

MR. CHAIRMAN: Will you please resume your places?

SHRI M. VENKAIAH NAIDU: Sir, let the voting start. ...(*Interruptions*)... Let the voting start, Sir. ...(*Interruptions*)...

श्री सभापति : आप अपनी जगह पर वापिस जाइए। ...(*व्यवधान*)... Please. आप अपनी जगह पर वापिस जाइए। ...(*व्यवधान*)...

श्री पवन कुमार बंसल : पास करो , वह लोक सभा वाला बिलि एकदम पास करो। ...(*व्यवधान*)...

MR. CHAIRMAN: Please. ...(*Interruptions*)... Please. आप अपनी जगह पर This is not right. ...(*Interruptions*)... You can't do this. This is disgraceful. ...(*Interruptions*)... आप यह क्या कर रहे हैं ? आप अपनी जगह पर वापिस जाइए। ...(*व्यवधान*)... Hon. Members, an unprecedented situation has arisen. There appears to be a desire to outshout each other. ...(*Interruptions*)... Please. ...(*Interruptions*)... Let me finish. ...(*Interruptions*)... Let me finish. आप बैठ जाइए। ...(*व्यवधान*)...

SHRI ARUN JAITLEY: Sir, there is a desire to avoid the vote. ...(*Interruptions*)...

MR. CHAIRMAN: There is total impasse. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: They are not ...(*Interruptions*)...

MR. CHAIRMAN: Just a minute. ...(*Interruptions*)... The House cannot be conducted in this noise. ...(*Interruptions*)...

DR. V. MAITREYAN: No, Sir. ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN: Sir, let them ...(*Interruptions*)... Let the Bill be taken up for consideration. ...(*Interruptions*)...

MR. CHAIRMAN: I know, but that requires ...(*Interruptions*)... that

requires orderly proceedings. ...(Interruptions)... I am afraid
...(Interruptions)... I am afraid, the Chair has no option
...(Interruptions)... most reluctantly ...(Interruptions)... Please.
...(Interruptions)... Just a minute. ...(Interruptions)...

SHRI S.S. AHLUWALIA: You can call for voting. ...(Interruptions)...

MR. CHAIRMAN: I am afraid ...(*Interruptions*)... You can shout and nobody is heard. ...(*Interruptions*)...

SHRI SITARAM YECHURY: Sir, I asked for your ruling. ...(*Interruptions*)...

MR. CHAIRMAN: What ruling can I give in this noise? ...(*Interruptions*)...

SHRI SITARAM YECHURY: Can we sit after 12 o'clock? ...(*Interruptions*)...

MR. CHAIRMAN: I am afraid ...(*Interruptions*)... I am afraid I can't do anything. If this is how the Rajya Sabha is going to behave, then we all better go home. ...(*Interruptions*)... National Song. ...(*Interruptions*)...

(The National Song, "Vande Mataram" , was then played.)

MR. CHAIRMAN: Now, I adjourn the House *sine die*.

The House then adjourned *sine die* at 00.02 hours of the clock.